Fourth Series, Vol. XXV—No. 16

Tuesday, March 11, 1969
Phalguna 20, 1890 (Saka)

LOK SABHA DEBATES

(Seventh Session)

(Vol. XXV contains Nos. 11—20)

LOK SABHA SECRETARIAT
NEW DELHI
Price : Re. 1.00

CONTENTS

(Fourth Series, Vol. XXV-7th Session)

No. 16—*Tuesday, March* 11, 1969/*Phalguna* 20, 1890 (*Saka*)

	Columns
Oral Answers to Questions—	
*Starred Questions Nos. 392 to 396	1—27
Written Answers to Questions—	
Starred Questions Nos. 391 and 397 to 420	27—46
Unstarred Questions Nos. 2450 to 2516, 2518 to 2521, 2524 to 2551, 2553 to 2559, 2561 to 2565, 2567 to 2572, 2574 to 2581, 2583 to 2614, 2616 to 2622, 2624 to 2627 and 2629 to 2649 ...	46—181
Calling Attention to Matter of Urgent Public Importance—	
Reported controversy by Pakistan over implementation of Kutch Award	181—87
Papers Laid on the Table ...	187—89
Committee on Government Assurances—	
(i) Fourt Report	189
(ii) Evidence	189—90
Business Advisory Committee—	
Thirty-First Report	190
General Budget, 1969-70—General Discussion	190—334
Dr. P. Mandal ...	190—93
Shri R. K. Amin	193—202
Shri Prem Chand Verma	202—20
Shri Humayun Kabir	220—29
Dr. Sushila Nayar	229—41
Shri Madhu Limaye	241—64
Shri P. C. Sethi	264—76
Shri Bhogendra Jha	277—89
Shri Tulshidas Jadhav	289—301
Dr. Surya Prakash Puri	301—07
Shri Hem Raj	307—16

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

Columns

Shri Shinkre	...	...	316--23
Shri C. D. Gautam	...	...	323—29
Shrimati Jyotsna Chanda	...	...	329—33
Shri Naval Kishore Sharma		...	333—34

LOK SABHA

Tuesday, March 11, 1969/Phalguna 20, 1890 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Income Tax Appellate Tribunal for Mysore

*392. SHRI P. GOPALAN : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state ;

(a) whether it is a fact that an Income-tax Appellate Tribunal for Mysore State was set up in December, 1968 ;

(b) if so, whether the announcement of this was made by him at a dinner given in his honour at a newly opened hotel on the 22nd November, 1968 ;

(c) whether such policy announcements regarding agencies connected with Central revenues at private places are in consonance with Government Policy ; and

(d) if not, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) Yes, Sir.

(b) No, so far it is recollected the Law Minister attended an informal dinner in a newly opened hotel in Bangalore. He did not, however, remember the exact date. In the conversation he might have said that a Bench was going to be opened in Bangalore. But this was not an announcement. It may be added that in answer to a question by Hon'ble Shri K. Chandrasekharan in the Rajya Sabha some time earlier, he had stated that attempts will be made to have more Benches as far as possible, one in every State.

(c) Does not arise.

(d) Does not arise.

SHRI P. GOPALAN : On behalf of the Law Minister, the Deputy Minister has come out with an outright denial of the reported announcement made by the Minister at the dinner which was given in his honour at Bangalore in November, last year. It was reported in the *Deccan Herald*, Bangalore, dated the 23rd November, 1968 :

> "An income-tax appellate tribunal for Mysore State will be opened in Bangalore on December 22, according to Mr. P. Govinda Menon, Union Minister for Law and Social Welfare... Mr. Menon made this announcement in Bangalore on Friday at a dinner got up in his honour at the newly opened Airlines Hotel by its proprietors Messrs. K. Thomas and B. N. G. Rao."

This was what was reported in the *Deccan Herald*. I would like to know from the hon. Minister whether this report has come to his notice and if so, why he has not contradicted this report. Moreover, I would like to know whether this Mr. Thomas, whose hospitality the Minister has accepted is notorious for suppressing his real income and cheating the Government by tax evasion and all sorts of things? May I know why the hon. Minister had accepted his hospitality ? If he had not accepted his hospitality, may I know why that report was not denied ? There appears to be something fishy in this whole episode.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I have not come across that report.

SHRI P. GOPALAN : In view of the fact that the Law Minister is always in the

habit of denying what he has said earlier when he finds that it causes some inconvenience to him to justify it before this House, and it has become his usual habit to put the entire blame on the shoulders of the press, I would like to know from the hon. Minister whether he is prepared to prosecute that paper for having published this false news and thereby teach a lesson to the press which is always hostile to him.

SHRI GOVINDA MENON : I am not prepared to prosecute that paper.

SHRI A. SREEDHARAN : Why out ?

SHRI P. GOPALAN : He says he is not prosecuting ? Why should he not prosecute it ?

SHRI A. SREEDHARAN : In this country there should be certain standards of public conduct, and when aspersions are cast against Ministers for violating the standards of public conduct, we naturally expect the Minister concerned to come forward and defend his honour and dignity. Here is a Minister who does not care even for his honour and dignity, and there is no point in accusing him also ..

SHRI R. D. BHANDARE ; This is not right...

SHRI A. SREEDHARAN : The Deputy Minister in his reply...

MR. SPEAKER : Let him come to the question. The Deputy Minister will take care of himself.

SHRI A. SREEDHARAN : The Depury Minister in his reply stated that the Law Minister did attend that function. I would like to know whether the Law Minister enquired into the antecedents of this firm and its proprietor before he had acepted that invitation and whether he had tried to find out that that man was a perpetual taxdodger.

SHRI GOVINDA MENON : I did not inquire into the antecedents of the person.

SHRI A. SREEDHARAN : Even if blackmarketeers invite him, he will go ?

SHRI K. LAKKAPPA : This is a question pertaining to the constitution of an income-tax appellate tribunal in the Mysore State. In the coure of his main reply, the Deputy Minister has conceded the point that the Law Minister was an honoured guest of the private proprietor of the Airlines Hostel in Bangalore which was recently opened. We find that the Minister had made a policy statement, as reported in the *Deccan Hera'd*. May I know whether it is in keepining with the code of conduct of a Minister who is shouldering the responsibility of this country to pronounce such a policy statement at a dining table, especially when the man who had invited him is a notorious thug and he is dealing in suppression of income-tax, and he has got notorious activities in the Kerala Government also ? When there was a conversation between the owner and the hon. Minister, what prompted the hon. Minister to make such a statement at that dinner ?

SHRI GOVINDA MENON : No policy statement was made. I did not even make a speech. There were some ten or twelve people, and casually I stated that an income tax appellate tribunal was being opened in Bangalore, and I had made that statement earlier also.

SHRI K LAKKAPPA : What about the code of conduct for Ministers ? Could he make such a policy statement in the course of a conversation ?

SHRI GOVINDA MENON : It is not a policy matter.

SHRI K. LAKKAPPA : Has he got any code of conduct ?

SHRI BENI SHANKER SHARMA : I am not concerned with whether the announcement was made by the hon. Minister at a dinner table or at a funeral. What I am concerned with is the motive underlying behind the setting up of this Bench at Mysore. In reply to my unstarred question No. 2509 asked on the 28th November, 1968, the hon. Minister had

stated that in Maharashtra, there were four Benches, in West Bengal four Benches and one Bench was going to be set up soon at Mysore. In regard to the pending number of appeals, he had stated that in Maharashtra, there were 10,488 cases pending while in West Bengal there were 14,749 and in Mysore only 819. What was the motive underlying the setting up of a tribunal at a place where the number of cases pending was only about 819 as against places where the pending ran into such collosal figures as to 14,000 and 10,000? May I ask him whether it was due to his policy of appeasing some people or there were some administrative reasons behind it?

SHRI GOVINDA MENON : A bench of the ITAT was opened in Bangalore in order to help assessees in Mysore State so that they need not go to Bombay or Madras in order to have their cases tried. Bombay and Calcutta are the centres where there are the largest numbers of income-tax cases, but there is no use of adding to the number of benches in those places because there is no proportionate increase in disposal of work, for want of departmental officers and for want of advocates who may be called in one bench and who will then ask for adjournment in the other bench. So we have maintained 4 benches in Calcutta and Bombay and are trying to establish benches in different parts of the country so that the assessees in those areas will be benefited.

There is presently a proposal to establish a new bench somewhere in MP, most probably in Indore

Old Age Pension Scheme

*393. SHRI P. VISWAMBHARAN : Will the Minister of LAW AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 2624 on the 5th August, 1968 and state :

(a) whether Government have since considered the scheme to pay old-age pensions ; and

(b) if so, the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA) : (a) and (b). Due to the existing constraint of resources and other pressing priorities for the welfare of the children, the handicapped, the Backward Classes etc., it is not considered feasible to introduce the Central Old Age Pension Schemes during the Fourth Plan Period.

SHRI P. VISWAMBHARAN : This Government professes to swear by the socialist pattern of society and implementation of schemes towards that end. One of the first things to be introduced in a welfare state wedded to social security measures is old age pension. May I know why has such a scheme not found a place in the list of priorities ?

DR. (SHRIMATI) PHULRENU GUHA : I have already explained that first priority has been given to welfare of children, the handicapped, backward classes and so on. After discussion, it was felt that it was not possible to take up this scheme in the Fourth Plan.

SHRI P. VISWAMBHARAN : Eight States in India have already introduced and implemented schemes of old age pension. So far as they are concerned, old people deserve such help, but so far as the Central Government are concerned, they do not deserve any help from Government. I may also mention that in those eight States in addition to this scheme, schemes mentioned by the hon. Minister are also being implemented. In Kerala, for example; in addition to old age pension scheme, there is a scheme to pay pension to the physically handicapped, destitute women, grants to TB patients and so on. This is in spite of the fact that those States are more hard pressed for finance than the Central Government. That being so, why is it not possible for the Central Government to introduce this scheme at least in the Union Territories ? Also, will Government help State Governments with financial assistance to implement schemes not only of old age pension but other schemes that the Minister has mentioned ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Apart from the eight States, the old age pension scheme is in force in two Union Territories also Chandigarh and Himachal Pradesh. It is our desire to see

that it is extended as widely as possible. But due to paucity of funds, however much the Department would like to see that it is made universal in India, we could not do it.

As for the question of financial assistance to State Governments, the revenue gaps in the different States consequent on these activities are sought to be removed to the extent possible on the recommendations of the Finance Commission. Since this is a revenue expenditure, in the computation of the gap between revenue and expenditure, expenditure on this account will also come in.

श्री शिव नारायण : उत्तर प्रदेश में प्रोल्ड एज पेंशन मिल रही थी, लेकिन बहुत-से लोगों ने कम्पलेंट की है कि जब से प्रेजिडेंटस रूल हुआ तब से वह बन्द हो गई है। मैं जानना चाहता हूँ कि उत्तर प्रदेश में जो नई गवर्नमेंट आई है क्या मन्त्री महोदय उस को एडवाइज करेंगे कि वहां पर ओल्ड एज पेंशन फिर लागू की जाये ?

SHRI GOVINDA MENON : I can convey this view to the new Government.

श्री हुकम चन्द कछवाय : इस समय बहुत बड़ी संख्या में भिक्षुक लोग हैं और उन में बहुत से बहुत अधिक संख्या बूढ़ों की है। यह लोग भिक्षुक बन रहे हैं इसके लिए क्या कोई विशेष योजना बनाई जायेगी पेंशन देने के लिए या उनके एक स्थान पर इकट्ठा भोजन देने की कोई व्यवस्था की जाएगी ? क्या जो संसद्-सदस्य बूढ़े हो जायेंगे उनको भी पेंशन मिलने वाली है ?

SHRI GOVINDA MENON : It is a very good thing, but not connected with this question.

श्री हुकम चन्द कछवाय : बहुत-से भिक्षुक बूढ़े हो गए हैं जिनमें स्त्रियां भी हैं और पुरुष भी हैं। उनके लिये कोई सहारा नहीं है। न पुत्र हैं, न मकान है और न व्यापार है। क्या उनके लिए केन्द्रीय सरकार का कोई विशेष सहूलियत देने का विचार है ?

DR. (SHRIMATI) PHULRENU GUHA: There are destitutes' homes and beggars' homes in almost all States.

SHRI SRADHAKAR SUPAKAR : Government have not come to a decision regarding old age pension Is it on account of the consideration that it is very difficult to ascertain when a man or woman attains old age.

DR. (SHRIMATI) PHULRENU GUHA: It is for lack of resources only.

श्री जार्ज फरनेन्डीज : जब यह कहा जाता है कि आर्थिक कठिनाई है तब मैं जानना चाहता हूँ कि सरकार ने किन किन क्षेत्रों में सबसे पहले पैसा देने की योजना बनाई थी और उसमें कितना पैसा लगाने का विचार था जिसको लेकर आज कहा जा रहा है कि हमें आर्थिक परेशानी है ?

DR. (SHRIMATI) PHULRENU GUHA: It was estimated that the old age pension scheme would alone require Rs. 2,122 crores in the Fourth Plan period.

श्री तुलसीदास जाधव : जिन बूढ़ों को कोई सम्भालने वाला नहीं है, उनके लिये पेंशन दी जाती हैं। मैं जानना चाहता हूँ कि क्या गवर्नमेंट इस पर विचार करेगी कि जिन लड़कों के मां बाप है और जो कमाते हुए भी उनको नहीं सम्भालते हैं, उनकी तन्ख्वाहों में से कुछ हिस्सा गवर्नमेंट ले ले और खुद भी उसमें कुछ डाल दे और उस से बूढ़े लोगों को सहायता दे। कम-से-कम जो केन्द्रीय सरकार के नौकर हैं उनके बारे में वह ऐसा कर सकती है और जो स्टेट गवर्नमेंट्स में सर्वेंट्स हैं उनके बारे में स्टेट्स को सिफारिश कर सकती है कि जो भी खर्च आता है उसका कुछ हिस्सा वह उन लोगों की तनख्वाहों में से काट ले और सब्सिडी के रूप में कुछ रुपया मिलाकर ऐसे आदमियों को सम्भालें ?

DR. (SHRIMATI) PHULRENU GUHA: This is a suggestion which should be considered.

SHRI G. VISWANATHAN : The hon. Minister stated that only in two Union Territories, namely, Chandigarh and Himachal Pradesh old age pension scheme is being implemented. Will such a scheme be inaugurated or implemented in Pondicherry also or will it be delayed due to the miserable debacle of the Congress Party in yesterday's elections ?

SHRI GOVINDA MENON : The political colour of the Administration is not taken into consideration in these matters. I hope Mr. Viswanathan and other friends who exhibit anxiety for the expansion of the old age pension scheme would help me during the discussion on the Budget by suggesting that more funds should be made available to the department to expand its activities.

श्री प० ला० बाल्पाल : योजनाओं के बारे में मैं अधिक नहीं कहना चाहता हूं। योजनायें ऐसे ही चलती हैं जेसे छिनाल की जुबान। इसके आगे फिकरा मैं कहना नहीं चाहता हूं। वृद्धावस्था पेंशन दरअसल में बहुत ही अपर्याप्त है। लेकिन जहां पर यह लागू की भी गई है, वहां मैंने देखा है कि वास्तव में जो अपंग हैं, असहय हैं, अन्धे हैं, लूले हैं या वृद्ध हैं, उनको यह पेंशन नहीं मिलती है। जिनकी एप्रोच होनी है, जो चालाक होते हैं, जिनका सम्पर्क ज्यादा होता है, वही इसको ले जाते हैं. मैं जानना चाहता हूं कि इस सम्बन्ध में भी सरकार ने कोई जानकारी हासिल की है? वास्तव में जो इसके हकदार हैं उनको यह मिले, इसके बारे में भी क्या आप कुछ करेंगे ?

DR. (SHRIMATI) PHULRENU GUHA: It will be considered.

SHRI LOBO PRABHU: ...(*Interruption*) In spite of appearances, I am old and I represent the old. I must confess some amazement at the calculation of Rs. 2200 crores for paying this old age pension ; I want the Ministry to confirm this figure. Are they thinking in terms of the whole population, above 70 years or 65 years of age. The actual population above 65 years of age is about 1.2 per cent : above 70 years is 0.01 per cent. Even granting that their calculations are based on this figure, I should like to inform them that this old age pension is given to those who are indigent and have no one to support them. The figures for the Mysore State where an old age pension of Rs. 15 per month per head is paid do not exceed Rs. 7 lakhs, Rs. 2 200 crores may be the figure for the whole of India, not to the Union Territories alone which are the subject of this question. I should like the hon. Minister to say whether this figure of Rs. 2200 crores applies to the Union Territories only or whether it applies to all people or those who are qualified because of their indigency.

SHRI GOVINDA MENON : The figure is given for the entire country.

SHRI LOBO PRABHU : Why not provide for the Union Territories ? It will be a small amount.

SHRI GOVINDA MENON : The suggestion will be kept in mind.

SHRI KARTIK ORAON : Any scheme of family planning or any scheme of old age pension should be applicable to all regardless of State, caste, creed and religion, to the people in the country. I should like to know from the Government the criteria laid down for introducing such scheme in Union Territories and States or for making exceptions in regard to those schemes.

SHRI GOVINDA MENON : Initiative in the matter of introduction of old age pension schemes was taken by the State Governments and they deserve all congratulations for it. Only eight States had introduced the scheme. The Central Government cannot pay old age pensions in the States because they can only help States. I hope other State Governments also will take initiative in the matter.

SHRI S. M. BANERJEE : I suggest that the remarks made by Mr. Lobo Prabhu while putting his question : "I am old and I represent the old" should either be expunged or withdrawn. People outside will read it and it will go against him.

MR. SPEAKER : People in the galleries also will hear it.

SHRI S. M. BANERJEE; When members belonging to the ruling party grow old, they are made Governors, Ambassadors, High Commissioners or Chairmen of Corporations. Their future is assured. Some State Governments initiated action. In U. P. for instance after the Rashtrapati's rule was imposed, that scheme was discontinued. When Mr. Asoka Mehta was the Minister, there was a scheme of unemployment insurance. Will that scheme be included in the Fourth Plan or not?

SHRI GOVINDA MENON Unemployment insurance programme is handled by the Labour Ministry ... (*Interruption*).

SHRI S. M. BANERJEE: Ministries are reshuffled so frequently: they go like shuttle cocks.

दुर्गापुर इस्पात कारखाने में तोड़-फोड़ की घटनाएं

+

* 394. **श्री सूरज भान :**
श्री रणजीत सिंह :
श्री अटल बिहारी बाजपेयी :
श्री बृज भूषण लाल :

क्या इस्पात और भारी इंजीनियरिंग मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत सितम्बर में दुर्गापुर इस्पात कारखाने में जो तोड़-फोड़ की घटनायें हुई थीं, क्या उनके कारणों की जांच पूरी कर ली गयी है ?

(ख) क्या भारतीय राष्ट्रीय कार्मिक संघ कांग्रेस और उसके प्रधान इस प्रकार की घटनाओं से प्रत्यक्ष अथवा अप्रत्यक्ष रूप से सम्बद्ध थे ;

(ग) 19 सितम्बर, 1968 की हड़ताल सम्बन्धी सरकारी नीति के अनुसरण में क्या सरकार भारतीय राष्ट्रीय कार्मिक संघ कांग्रेस की मान्यता वापिस ले लेगी ; और

(घ) यदि नहीं तो इसके क्या कारण हैं ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): (a) and (b). Presumably the Hon'ble Members are referring to the Police investigations regarding the incident which took place at Durgapur Steel Plant in September 1968. Criminal proceedings initiated by the Police are in progress and about 65 persons are under suspension pending finalisation of these proceedings.

(c) and (d). As provided in the Code of Discipline, this matter has already been referred to the State Government for consideration. This incident has no connection with the strike of September 19, 1968 by Central Government servants.

श्री सूरज भान : अभी मन्त्री महोदय ने कहा है कि 19 सितम्बर की स्ट्राइक से इसका कोई ताल्लुक नहीं हैं । 19 सितम्बर की हड़ताल जिन यूनियन्ज ने करवाई उनको आपने डिरिकगनाइज कर दिया उनका आपने रिकगनिशन वापिस ले लिया । लेकिन एक एसी यूनियन है जो कि इंटक से एफलिएटिड है और वहां पर सैबोटेज भी कराती है जिसकी वजह से 4 लाख 64 हजार रुपये का नुक्सान होता है और इसको दिसम्बर में मन्त्री महोदय ने खुद माना है और इस सैबोटेज के कारण जो वहां पर काम बन्द पड़ा रहा है, उससे भी तकरीबन डेढ़ करोड़ रुपये का नुकसान और हुआ हैं, लेकिन उस यूनियन के सम्बन्ध में कुछ नहीं किया जाता है बेशक 19 सितम्बर की हड़ताल से इसका कोई ताल्लुक नहीं है लेकिन 19 सितम्बर की हड़ताल के समय कोई सैबोटेज नहीं हुआ दूसरी ओर सैबोटेज करनेवाली और इन्टक से एफिलिएटिड जो यूनियन है क्या उसको आप डिरिकगनाइज करेंगे ?

श्री कृष्ण चन्द्र पन्त : इसमें मेरा यह कहना है कि चूंकि इन्टक यूनियन थी इसलिए केन्द्रीय सरकार ने कुछ नहीं किया, यह बात बिल्कुल गलत है । यह इसी से साबित होता है कि मैंने अभी बताया है कि पुलिस कार्यवाई कर रही है, और केसिस चल रहे हैं । जहां तक डिरकगनिशन का प्रश्न है, यह तो स्टेट गवर्न-

मेंट का प्रश्न है। उनके पास इस चीज को भेजा गया है और जब वह अपनी सिफारिशें देगी, उसके बाद फिर इस पर विचार किया जा सकता है।

श्री सूरज भान : यह तो सवाल को टालने वाली बात हुई। यही जवाब दिसम्बर में दिया गया था कि रिकगनिशन वापिस लेने का जो मामला है उसको स्टेट गवर्नमेंट के पास भेजा गया है। इसको तीन महीने हो गए हैं।

उस वक्त एक सवाल कई माननीय सदस्यों ने पूछा था, मोरार जी भाई के बारे में और श्री अतुल्य घोष के बारे में। वहां कुछ रूयमर्ज थी कि उनका इसमें हाथ था, उन्होंने वकर्ज को भड़काया था। मैं पूछना चाहता हूँ कि जो इनवेस्टीगेशन हुआ है क्या उस में ‥(व्यवधान) मैं ईल्जाम नहीं लगा रहा हूँ मैं पूछना चाहता हूँ कि जो इनवैस्टीगेशन हुआ है उसमें क्या इसका भीं जिक्र आया है या नहीं आया है और क्या यह चीज साबित हुई है या नहीं हुई है ?

श्री कृष्ण चन्द्र पन्त : यह बात सही नहीं है।

श्री ब्रजभूषण लाल : मन्त्री महोदय ने बताया है कि इनवैस्टीगेशन जारी है पिछली बार इस सदन में सरकार की तरफ से यह बताया गया था कि 4 लाख 64 हजार रुपये का नुकसान इस सैबोटेज से हुआ है। और यह फर्म 71 दिन तक बन्द रही। इससे भी जितना नेशनल लास हुआ उसका भी अन्दाजा लगाया जा सकता है। इनवेस्टीगेशन तो हो रहा है लेकिन इस तरीके की दुर्घटनाएं आइन्दा न हों जैसे कि आलरेडी हिन्दुस्तान स्टील लिमिटेड जो वर्क कर रहा है उसमें 40 करोड़ रुपये का नुकसान पिछली बार हुआ है, दस सालों में भी नुकसान हुआ और पिछले साल में 40 करोड़ का नुकसान हुआ, यह पब्लिक अन्डरटेकिंग्स का हाल है तो इस बात की जरूरत है कि आप इस बात में सुधार करें। मेनेजमेंट इनका ठीक नहीं है, ऊपर से यह दुर्घटनायें हो रही हैं, उस में गवर्नमेंट ने जिसको यह ऐक्शन लेना है, पुलिस को छोड़ते हुए डिपार्टमेंटल ऐक्शन जो होता है, उसमें कोई भी आपने एन्क्वायरी की और किसी की यह रेस्पांसिबिलिटी फिक्स की, ? क्या कोई ऐक्शन लिया गया ? अगर नहीं लिया गया तो क्यों नहीं लिया गया ?

श्री कृष्ण चन्द्र पन्त : मैंने अर्ज किया कि 65 आदमियों के खिलाफ चार्जशीट्स हैं। उन्हें सस्पेंड किया गया है और कार्यवाही की जा रही है।

श्री हुकम चन्द कछवाय । यह छोटे लोग हैं, बड़े अफसरों के बारे में आपने कुछ नहीं बताया।

SHRI JUGAL MONDAL : As for the statement made by the hon. Minister, I would like to know whether the strike took place prior to the occasion when the Labour Commissioner had agreed and recommended that demand, but the management refused to implement it. On several occasions, several notices were issued and on the last occasion the workers issued a notice that if nothing is compromised or settled on that day, there would be a strike. Will the hon. Minister treat that notice previous to that, as for seven days, and consider this not as an illegal strike ?

My second question is this. The strike took place in the oil cellar pump and water cooling pump consisting of 30 to 35 heads. In every plant, there are duplicate and triplicate arrangements ; in case of the failure of electricity, there are manually operated pumps and steam-operated pumps. If the workers block them off, why did not the supervisory staff work the other plants, by which the furnace would have been saved ? Just after the strike, the Chairman of Hindustan Steel made a statement, saying that about a crore of rupees had been lost by way of damage. But when Mr. A. K. Sen, M. P. and myself went there to investigate into the matter, and when I had a discussion with the top men there we found that the estimate of damage was only Rs. 4.7 lakhs.

MR. SPEAKER : He is giving information and making a speech. What is the question ?

SHRI JUGAL MONDAL : I want to know from the Minister whether this Rs. 4.7 lakhs has been spent relating to this strike or some other components such as switch-gears were repaired.

My last question is this. There was a fire in the plant for which the management was blamed. But there is no mention of it in the speech.

MR. SPEAKER : You may answer those questions which you may remember.

SHRI K. C. PANT : Sir, I will try to answer the points which I remember. So far as this question of Rs. 1.5 crores is concerned, this is the loss of production during the lay-off period. It is not the cost of repairs. The cost of repairs is Rs. 5 lakhs. The loss of production due to lay-off is Rs. 1.5 crores.

Secondly, as to whether it was an illegal strike or not, I do not want to go into that; it is for the judicial authorities to go into according to the rules and regulations.

So far as this question as to whether water could have gone by alternative methods or not. I really cannot answer that question here, as to what exactly was the fire due to ; I do not know. But broadly speaking. damage has been done. There was a loss of production, and there is need for repairs. The whole accident has cost us that much, which we have already indicated.

श्री रणजीत सिंह : अध्यक्ष महोदय, यह कई बार कई संस्थानों में ऐसी घटनायें घट चुकी हैं। मैं इसके विषय में अधिक कुछ नहीं कहते हुए मंत्री महोदय से पूछूंगा कि क्या वह दो सुझाव मानने को तैयार हैं ? पहला तो यह कि आप की तरफ से ऐसे निर्देश दिए जायेंगे कि कोई भी व्यक्ति इन सब चीजों के पीछे हो, किसी भी स्तर का राजनैतिक दबाव, उसको सजा दिलाने में आपके मार्ग में बाधा नहीं बनेगा क्योंकि अध्यक्ष महोदय, ऐसी चीजें होती हैं।

दूसरा यह कि ऐसे तमाम संस्थान आज बनते चले जा रहे हैं सरकारी क्षेत्र में और करीब 40 हजार की संख्या में आज तमाम भूतपूर्व सैनिक नौकरी के लिए घूम रहे हैं जिसमें दो हजार से ऊपर अफसर हैं। इसी साल दो सौ के करीब लेफ्टिनेन्ट कर्नल, ब्रिगेडियर और मेजर जनरल निकाले जा रहे हैं। तो क्या सरकार यह सुझाव मानेगी कि ऐसे संस्थानों में केवल भूतपूर्व सैनिक भर्ती करके, सिवाय टैकनिकल स्टाफ को छोड़-कर, अनुशासन लाने की चेष्टा की जाय और इनमें देशभक्ति भरी रहे जिससे कि ऐसी घटनायें फिर कभी न हों ?

श्री कृष्ण चन्द्र पन्त : मैं माननीय सदस्य को आश्वासन दे सकता हूँ कि राजनैतिक दबाव चाहे इस तरफ से पड़े या उस तरफ से पड़े हम उससे दबने वाले नहीं हैं···**व्यवधान**···माननीय सदस्य कह रहे हैं कि इस तरफ से दबेंगे, इनके दिमाग में यह बात है कि यह आई०टी०सी० का यूनियन था लेकिन उन्होंने देख लिया कि किस तरह की कार्यवाही हमने की। उन को हमें बधाई देनी चाहिए कि इस तरह की कार्यवाही हम ने की। अगर सारे विरोधी दल अपनी सरकारों में भी इतनी निष्पक्षता से कार्य करेंगे तो मुझे इसमें सन्देह नहीं कि हमारे पब्लिक सैक्टर सुधार में आ जायेंगे।

जहां तक दूसरे प्रश्न का सम्बन्ध है जहां उपयुक्त और माकूल एक्स आरमी परसोनेल मिलते हैं उनको रखा जाता है। दुर्गापुर के भी डायरेक्टर इंचार्ज आर्मी के अफसर हैं। लेकिन टेकनिकल स्टाफ के अलावा सारे आर्मी के अफसर आ जायें, यह बात ठीक नहीं लगती है।

SHRI MANUBHAI PATEL : May I know from the hon. Minister whether the news at the time of this incident which came out has come to the notice of the Government, that the sabotage in this particular incident of the Durgapur steel plant was staged and organised by certain rival labour unions to break the stand of the INTUC there and whether it has been referred to the enquiry commission, and I would like to know the findings, if any, about it.

SHRI K. C. PANT : At this stage, since police enquiries are going on, there is

really nothing that I can say in this regard, but I do wish that these inter-union rivalries in our public undertakings would end. Whereas here was a particular incident, there were other incidents of *gheraos*, of other go-slow etc. which have led to loss of production, and really we ought to be interested in seeing that all these things are put right.

SHRI HEM BARUA : Is it not a fact that no action has so far been taken against this union affiliated to the INTUC although action was taken very promptly against those unions which are reported to have indulged in a token strike of the 19th September only because of the fact that this union has the blessings of Shri Atulya Ghosh ? Now that Shri Atulya Ghosh's influence is waning in West Bengal, do Government propose to take action immediately against the INTUC-affiliated union which is responsible for subversion of a very horrible type ?

SHRI K. C. PANT : The very first question was exactly what the hon. Member has asked now, and I did indicate that this is a matter for the State Government to settle. It has been referred to the State Government. The whole procedure is, unless the State Government's Evaluation Committee goes into it and comes to a conclusion, we cannot act. It is for them to expedite the proceedings.

SHRI HEM BARUA : About the unions that were supposed to be responsible for the token strike on 19th September this Government took action Immediately, without waiting for the concurrence of the State Governments. In this case, why have they not applied the same measuring rod ?

SHRI K. C. PANT : Different Governments act with different levels of efficiency.

SHRI K. N. PANDEY : In view of the fact that action is taken by the workers and not by the unions because union is an abstract thing, is it not fact that in order to defame the INTUC union, some workers belonging to other unions did sabotage work ?

SHRI K. C. PANT : It is a fact that many INTUC leaders also asked for an enquiry into this matter. But in this particular case the strike notice was given by the INTUC union. As to whether the workers were actually INTUC workers or not, I cannot say.

SHRI D. N. PATODIA : Is the Government aware of certain observations made by Shri S. T. Raja in Ahmedabad on January 23 ? He was the former Managing Director of Rourkela —and he depreeated political interference into the working of the steel plants. He went to the extent of saying that Durgapur was in a mess. He further said that Durgapur, Bhilai and Rourkela should be converted into Union Territories, so that smooth working of the steel plants may be possible. Is the Government aware of these observation and is it in agreement with them ? Is the Government prepared to declare Durgapur as prohibited area, so that polical activities may not be repeated there until all these things are settled ?

SHRI K. C. PANT : I am not aware of Mr. Raja's observations, but I am prepared to take my hon. friend's words for that. The idea of barricading political activity is hardly workable. As an active politician, he will appreciate that it is hardly practicable to barricade any area from politics. Besides, politics of all kinds is active in Bengal. The point is, we have really to have a meeting of the minds. The idea that public sector undertakings should be insulated from at least the damaging aspects of political activity is a matter on which all parties should apply their mind.

श्री राम गोपाल शालवाले : जब पिछले दिनों १९ सितम्बर को दुर्गापुर के इस्पात कारखाने में हड़ताल हुई थी, तो समाचारपत्रों में इस आशय के समाचार प्रकाशित हुए थे कि उस हड़ताल के पीछे पाकिस्तान के गुप्तचरों का हाथ है और वे इस प्रकार के कारखानों में व्यापक रूप से तोड़-फोड़ की कार्यवाहियां कर रहे हैं। मैं यह जानना चाहता हूं कि इस समाचार में कितनी सत्यता है और क्या सरकार को इस बारे में कोई सूचना है या नहीं।

श्री कृष्ण चन्द्र पन्त : यह एलबशायरी चल रही है।

मध्यावधि चुनाव

\+

*395. श्री कंवरलाल गुप्त :
श्री शारदा नन्द :
श्री ओंकार सिंह :
श्री चन्द्र नारायण सिंह :

क्या विधि तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस आशय की शिकायतें मिली हैं कि या तो मध्यावधि चुनावों में सरकारी शासन तन्त्र का दुरुपयोग किया गया है या चुनाव निष्पक्ष ढंग से नहीं हुए हैं ;

(ख) यदि हां, तो राज्यवार ऐसी कितनी शिकायतें मिली हैं ; और

(ग) ऐसी शिकायतों का ब्यौरा क्या है और उन पर सरकार ने क्या कार्यवाही की है ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEVELOPMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) Yes, Sir.

(b)	Name of the State	No. of complaints
	Bihar	30
	Panjab	26
	Uttar Pradesh	94
	West Bengal	20
	Total	170

(c) A statement showing broad details of complaints and action taken is placed on the Table of the House. [*Placed in Library. See* No. LT-277/69].

श्री कंवर लाल गुप्त : सदन के सामने जो लिस्ट रखी गई है, उस में दो प्रकार की गम्भीर शिकायतें हैं। एक तो यह है कि कई जगह पर सरकारी कर्मचारियों ने चुनावों में भाग लिया है। दूसरी बहुत गम्भीर शिकायत यह है कि कई जगहों पर लोगों को वोट डालने से जबरदस्ती रोका गया और हजारों लाखों की तादाद में लोगों को, खास तौर से हरिजनों और गरीब लोगों को डण्डे के जोर से पोलिंग बूथ पर नहीं जाने दिया गया। मुझे यह भी मालूम है कि सरकार ने इस बारे में विशेष रूप से उत्तर प्रदेश में कुछ कार्यवाही की थी, लेकिन उस के बावजूद हजारों लाखों लोगों को वोट नहीं डालने दिया गया। यह हमारे प्रजातन्त्र पर एक बहुत बड़ी चोट है और इस स्थिति में हमारे देश में फ्री और फेयर इलैक्शन नहीं हो सकते हैं। इस कारण लोगों का प्रजातन्त्र पर विश्वास भी नहीं रहेगा। इस प्रकार की घटनायें आगे न हों, उस के लिए सरकार क्या कार्यवाही कर रही है ? क्या वह कानून में कोई बदल कर रही है या कोई हाई पावर्ड कमीशन या कोई सैंट्रल एजेन्सी नियुक्त करके यह व्यवस्था कर रही है। सरकार की ओर से सरकारी कर्मचारियों के सम्बन्ध में सम्बद्ध प्रदेशों के चीफ सेक्रेट्रीज को लिखा गया है। लेकिन अब वहां पर सरकारें बन गई हैं। इसका मतलब यह है कि अलग-अलग प्रदेशों में जिन-जिन दलों की सरकारें बन गई हैं, उनके द्वारा अपना समर्थन या विरोध करने वाले सरकारी कर्मचारियों के सम्बन्ध में फेयर और इम्पार्शल एंक्वायरी नहीं होगी। मैं यह जानना चाहता हूं कि वहां पर इमपार्शल एनक्वायरी की व्यवस्था करने के लिए गवर्नमेंट क्या कार्यवाही कर रही है।

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Most of the difficulties mentioned by the hon. member are inherent in the situation. If there are complaints of the nature referred to, the Chief Election Commissioner who has been invested with the duty by the Constitution of conducting and superintending the elections has to refer it to the State Governments. In the light of the experience gained in the four or five general elections and the mid-term elections which took place recently, I had discussions with the Chief Election Commissioner and requested him to give suggestions to the Government for appropriate amendments to the Representation of the People Act,

which would mitigate the evils which have been detected.

श्री कंवर लाल गुप्त : एक गम्भीर शिकायत यह भी है कि केन्द्रीय सरकार ने गवर्नर्ज के इंस्टीट्यूशन का मिसयूज किया है। उत्तर प्रदेश में गवर्नमेंट सरवेन्ट्स के डीयरनेस एलाउंस का झगड़ा चल रहा था। वहाँ के गवर्नर ने चुनाव के केवल एक दिन पहले उनका डियरनेस एलाउन्स बढ़ा दिया। बिहार के गवर्नर ने लगभग १४ लाख रुपये का एक बिल बिहार प्रदेश कांग्रेस कमेटी के पास भेजा है और उस को कहा है कि वहां पर प्राइम मिनिस्टर के आने पर जो खर्चा हुआ है। उस में सिक्यूरिटी का खर्चा शामिल नहीं, वह बिहार प्रदेश कांग्रेस कमेटी दे। इसी प्रकार पंजाब, बंगाल और उत्तर प्रदेश में भी प्रदेश कांग्रेस कमेटीज को ऐसे बिल भेजे गए हैं। मैं नहीं जानता कि प्रदेश कांग्रेस कमेटीज ने कितना पेमेंट किया है और कितना नहीं किया है। मैं कुछ स्पेसेफिक सवाल पूछना चाहता हूँ :

Can the Governor constitutionlly spend money on election tours of the Prime Minister and other Ministers, over and beyond the minimum requirements of security ? If so, why and on whose authority did the Government spend this money ? Having spent it, who is going to pay for it, the Prime Minister herself, the Congress High Command, the Congress treasurers, the Congress Pradesh Committee or the candidates that the Prime Minister favoured with her expensive appearance ? If it is the latter, will it invalidate their election ? If no one is going to pay, what sanctions will be taken by the Bihar Government against its Governor ?

SHRI GOVINDA MENON : The question relates to the complanints which have been referred. The complaints now referred to by the hon. member have not been received yet.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, श्री सोंधी ने इस बारे में कम्पलेंट दी है।

Page 4—This complaint is by Mr. M. L. Sondhi, M.P.

"Misuse of huge public money and Government mechinery for electioneering purposes by Prime Minister, Smt. Indira Gandhi on the 5th February, 1969."

इस में यह शिकायत न भी हो, तो भी हम यह सवाल पूछ सकते हैं कि जो बिल दिए गए हैं, उनकी सैंक्शन क्या थी, वह खर्चा जायज था या नहीं, अगर उनका पेमेंट नहीं होगा, तो उस के लिए कौन जिम्मेदार होगा।

Will you sack the Governor ? It is a relevant question.

SHRI GOVINDA MENON : I have read the complaint by Mr. Sondhi, which refers to misuse of public money and Government machinery by the Prime Minister ? What the hon. member was asking was about the Govsrnor's use of funds.

With respect to the use of public money ...(*Interruptions*).

श्री जार्ज फरनेन्डीज : ये गुमराह कर रहे हैं, मिस गाइड कर रहे है।

MR. SPEAKER : The question is simple. The money has been spent. Was the Governor authorised to spend the money ? If not and if he is not able to recover it, who will be punished for this irregularity ?

SHRI GOVINDA MENON : What I submitted was that the complaint received was that the money was spent by the Prime MInister. The question here now raised by Shri Kanwar Lal Gupta is ..

MR. SPEAKER : The Money was spent by the Governor.

श्री जार्ज फरनेन्डीज : आप उन्हें श्री राजनारायण की शिकायत पढ़ने के लिए कहिए।

MR. SPEAKER : I am myself trying to understand the question and the answer to that. After all, the money was not spent by the Prime Minister. It was spent by the Governor for the Prime Minister. It has been spent without permission. If it is not recovered, who will be punished ?

SHRI GOVINDA MENON : What I was submitting with great respect was that the complaint received is this.

SHRI KANWAR LAL GUPTA : Do not go by the complaint.

SHRI GOVINDA MENON : That is the basis.

SHRI KANWAR LAL GUPTA : Sir, in spite of your request he is not replying to the question. Why can't you sack this Minister and this Government ?

MR. SPEAKER : It is an academic question. Somebody has asked : who will pay ? And if they do not pay, what is the punishment for the person who has spent it ? If it is a big party matter and the Minister cannot answer it just now, he may say so and ask for time.

SHRI GOVINDA MENON : This is a supplementary question raised.

श्री जार्ज फरनेन्डीज : यह सप्लीमेंट्री नहीं हैं, सवाल है, राजनारायण की शिकायत देखिए।

SHRI SURENDRANATH DWIVEDY : Let me clarify the position. The Law Minister has referred to what is contained in list 1. In that very list which he has laid on the Table, item 19 is "Lucknow District" and the complaint by Shri Raj Narain is---alleged that government mechinery is being misused in the tours of the Prime Minister and public money wasted. It is mentioned here. It is not that money was spent by the Prime Minister but money was wasted or spent by the government in the course of the tour of the Prime Minister. What has he to say on that ? Let him clarify that. Sir, though you have specifically asked that question, he has been going round and round.

SHRI GOVINDA MENON : I have referred to Shri Sondhi's question...

श्री मधु लिमये : अध्यक्ष महोदय, इनको सदन से बाहर निकाल दीजिए।

श्री हुकम चन्द कछवाय : प्रधान मन्त्री को बुलाइए, आपको मदद देंगी।

MR. SPEAKER : Do you want any answer to this question ? If so, if all of you stand up, you would not get any reply. There is no point in shouting. Will you all kindly sit down now ? I do agree that it is an important question. But if so many of you begin to get up at the same time what is it that I can do ? If the Minister feels that he cannot answer it properly now and he makes a request that it may be taken up tomorrow or the day after, I can understand that. Because, it is an important question and, perhaps, he will have to consult the Prime Minister or others. If it is so, if there is any genuine difficulty for the Minister, it can be taken up tomorrow or later. If the Minister wants time, there is nothing wrong in it ; but then, he must ask for it. Whether he wants time or he can answer it straightway, it is his business.

SHRI BISWANATH ROY : Sir, you should look to this side also. You should not always look to the other side.

MR. SPEAKER : First of all, the list has to be exhausted. Then only I can call other names I do not know whether I can call even all those names in the list.

SHRI GOVINDA MENON : I read out Shri Sondhi's complaint, because that was the name referred to by Shri Gupta. Subsequently, Shri Raj Narayan's complaint has been referred to. It is a long list.

SHRI S. M. BANERJEE : It is in the list

SHRI GOVINDA MENON : I know it is in the list.

SHRI S. K. TAPURIAH : Sir, on a point of order.

MR. SPEAKER : There cannot be any point of order during question hour.

SHRI GOVINDA MENON : I do not know by heart all that is contained in the long list. That is why it is placed on the Table. Shri Raj Narain alleged in his complaint that government machinery was misued in the tours of the Prime Minister and public money wasted. This complaint was received by the Chief Election Com-

missioner and he has sent it to the Chief Secretary for a report.

श्री कंवर लाल गुप्त : यह कोई जवाब नहीं है। मैंने सवाल पूछा था कि जो लाखों रुपया प्राइम मिनिस्टर के ऊपर खर्च हुआ है, जिसमें सिक्योरिटी का खर्च शामिल नहीं है, मैं जानना चाहता हूँ कि वह खर्च कांस्टीचूशनली ठीक हुआ है या नहीं, उसकी सैंक्शन गवर्नर को किसने दी थी, उस खर्च का पेमेंट कौन करेगा ? अगर पेमेंट नहीं हुआ तो क्या गवर्नर के खिलाफ कार्यवाही की जाएगी अध्यक्ष महोदय, ये मेरे सवालों को इवेड करना चाहते हैं।

SHRI GOVINDA MENON : With great respect to the Chair and to the House I may say that I am not evading the question. I must get the facts. The allegation has been made and we have asked for a report. Unless I get the report the allegation cannot be accepted or the answer given.

SHRI S. M. BANERJEE : Ten days notice was given to the question.

SHRI KANWAR LAL GUPTA : Sir, he wants you to postpone the question. He wants ten days notice.

MR. SPEAKER : He has said that he must get facts from the State Government. After all, the facts have to be collected if he is to answer the question. He has to write to Bihar, UP, Bengal and, perhaps, other States also.

श्री मधु लिमये . कब रखेंगे, उनसे समय पूछिये ? मैं चाहता हूँ कि इस को पोस्टपोन किया जाये।

MR. SPEAKER : The Minister wants time. After all, he cannot off hand jump up and answer all questions. Therefore, I postpone the question to another day, because he wants time. I am not fixing up any date here and now, I will fix it up again in consultation with the Minister.

Election Petitions

*396. SHRI S. C. SAMANTA :
SHRI GADILINGANA GOWD :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the number of Lok Sabha and Legislative Assembly Election Petitions pending in the various courts in the Country ;

(b) the details of such Election Petitions state-wise ; and

(c) the steps being taken to dispose of the election petitions expenditiously and the reason for not their being disposed of within the stipulated period of six months ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) 4 Election petitions calling in question elections to Lok Sabha and 35 petitions calling in question elections to State Legislative Assemblies are pending in various High Courts.

Appeals in 7 cases relating to Lok Sabha elections and 25 cases relating to State Legislative Assembly elections are pending in Supreme Court.

(b) A statement showing the details of such election peritions State-wise is laid on the Table of the House. [*Placed in Library. See* No. LT—278/69].

(c) Apart from section 86(7) of the Representation of the People Act. 1951, which provides that the High Courts shall endeavour to conclude the trial of the petition within 6 months from the date of presentation of the petition, no statutory period has been stipulated for the disposal of election petitions. It is not proper or practicable to settle any time limit for disposal of cases by Courts. The Chief Election Commissioner has requested the Chief Justice of India to use his good offices for the disposal of election petitions.

SHRI S. C. SAMANTA : I would like to know how many cases have already been disposed of and whether in all the cases the stipulated time was observed.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : There have been cases where more than six months have been taken by the High Courts. After all, section 86(7)

of the law only says that an endeavour shall be made to dispose of these objections within six months. In many cases, that has been done. There are certain cases which have not been disposad of within six months.

SHRI S. C. SAMANTA : May I know whether the Government is aware that the cost of conducting the election cases due to petitions made is sometimes more than the cost incurred by a candidate in the election, in his constituency, and, if so, what steps are going to be taken to see that the cost is less ?

SHRI GOVINDA MENON : The cost of litigation is sometimes heavy depending upon the fees paid, depending upon the number of witnesses examined, depending upon the number of hearings, etc. It is not the part of election expenses.

WRITTEN ANSWERS TO QUESTIONS

Donations to Political Parties by Companies

*391. SHRI KAMESHWAR SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 269 on the 12th November, 1968 and state :

(a) whether before Government's instructions were issued to the Directors representing Government on Boards of private sector companies, it was pointed out that it was improper for Companies in which Government have shares or have advanced loans, to give donations to political parties ;

(b) the name of Directors and comnies to whom instructions were issued and and date thereof ;

(c) the number of meetings from which Directors have abstained and whether any decision to give donations was taken in any such meeting ; and

(d) whether Government propose to instruct the Directors to be present during the meetings and oppose moves for such donations and submit a minute of dissent and if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No. Sir.

(b) and (c). Information is being collected and a statement will be laind on the Table of the House.

(b) Since the Companies (Amendment) Bill, 1968, Which seeks to prohibit componies from making any political contributions, was introduced in the Lok Sabha on 10th May, 1968, this question may not arise at this stage.

Tractor Factory with Csech Collaboration

*397. SHRI B. K. DASCHOWDHURY: SHRI N. K. SOMANI :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether a final decision regarding the setting up of a tractor factory with Czechoslovak collaboration has since been taken ;

(b) the name of the State where the factory is proposed to be set up ; and

(c) the estimated cost of setting up of the factory ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Not yet, Sir.

(b) and (c) . Earlier, when it was intended to set manufacture of this tractor as an entirely new project, a site near Varanasi in Uttar Pradesh had been selected for it. Since then the Central Mechanical Engineering Research Institutre and Mining and Allied Machinery Corporation, Durgapur have develop prototypes of a 20 HP tractor and the suggestion was made that the proposed project should undertake the manufacture of that model. It has also been considered desirable that the project should make full use of the spare capacity availabe at the Mining and Allied Machinery Corporation, Durgapur and the Pinjore Unit of the Hindustan Machine Tools. The National Industrial Development Corporation has accordingly been asked to prepare a detailed project report, taking into account all these aspects and to make its

recommendations. A final decision on the project including its location will be taken after the receipt and examination of this report.

Machinery to Review Interpretation Constitutional Provisions

*398. SHRI A. SREEDHARAN :
SHRI K. LAKKAPPA :
SHRI RAM SWARUP VIDYARTHI :
SHRI RAM CHARAN :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 5145 on the 19th December, 1968 and state :

(a) whether Government have since considered the suggestion for creating a machinery to review the interpretation of constitutional provisions ; and

(b) if so, the decision taken by Government in this regard ?

THE MINISTER OF LAW AND SOCIAL WALFARE (SHRI GOVINDA MENON) : (a) and (b). Government does not consider that there is need to create a machinery to review the interpretation of Constitutional Powers.

Foreign Collaboration Agreements

*399. SHRI CHINTAMANI PANIGRAHI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Foreign Investment Board has disposed of any foreign collaboration agreements by now since its constitution ;

(b) if so, the total number of agreements disposed of and in which sectors of national economy ; and

(c) whether pros and cons have been considered before allowing new collaborations ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The Foreign Investment Board is not the final authority for approving applications for foreign collaboration. After the applications are considered by the Foreign Investment Board, approval of the Government is issued by the Ministries concerned with the proposal. The list of cases of foreign collaboration approved by Government giving *inter alia* the items of manufacture, is compiled each quarter and published in the Journal of Industry & Trade.

The Foreign Investment Board carefully considers each application for foreign collaboration within the general frame-work of Government's policy in this regard, before making its recommendations.

प्रबन्ध अभिकरण प्रणाली को समाप्त करना

*400. श्री प्रकाशवीर शास्त्री : क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रबन्ध अभिकरण प्रणाली समाप्त करने के प्रस्ताव के बारे में, जो कुछ समय से सरकार के विचाराधीन है ; कुछ आवश्यक संशोधन करने का प्रस्ताव है ;

(ख) यदि हां, तो इस बारे में कब तक निर्णय किया जायेगा ; और

(ग) क्या इस प्रणाली की उपयोगता के संदर्भ में इस बारे में कुछ महत्वपूर्ण सुझाव प्राप्त हुए हैं ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) सरकार के पास ऐसा कोई संशोधन विचाराधीन नहीं है ।

(ख) प्रश्न उत्पन्न नहीं होता ।

(ग) कुछ मंडलों और व्यक्तियों से, प्रबंध अभिकरण प्रणाली के उन्मूलन के प्रस्ताव पर विभिन्न विचारों पर प्रकाश डालते हुए अनेक सुझाव प्राप्त हुए थे । सरकार ने, प्रबंध अभिकरण प्रणाली के प्रस्तावित उन्मूलन के गुणावगुण पर, इन व्यक्तियों अथवा निकायों से प्राप्त सुझावों सहित, सभी दृष्टिकोणों से सावधानी पूर्वक विचार कर लिया है ।

Licences for Import of Tyres

*401. SHRI V. NARASIMHA RAO :
SHRI P. N. SOLANKI :
SHRI R. V. NAIK :
SHRI C. C. DESAI :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have recently decided to sanction some additional import licences for the import of certain varieties of tyres ;

(b) what is the total shortage of tyres presently in the country ;

(c) whether proposed import of additional tyres would fill up this gap ; and

(d) if not, what measures are being taken by Government to relieve the existing shortage of tyres in the country as a result of which prices have increased manifold ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir,

(b) The requirements estimated and the actual production during the year 1968 regarding automobile tyres category-wise, are given below :

Automobile tyres	Anticipated requirements	Actual production
1. Truck/Bus	18,30,000	18,61,377
2. Car	7,40,000	8,60,517
3. Tractor	1,24,800*	1,48,977
4. Motorcycle	1,17,000	1,19,866
5. Scooter/rickshaw	3,15,000	2,94,253
6. A. D. V.	1,20,000	1,43,869
7. Farth Mover	12,600	9,091
8. Aero	—	9,494
	32,59,400	34,47,444

*This demand appears to be understated.

Although the overall estimate of demand and production of automobile tyres shows that the production is in exeess of the demand, there is a shortage in certain types, categories and sizes of these tyres, particularly truck tyres (900×20) ; tractor tyres and motorcycle and scooter/3-wheeler tyres. The shortage in respect of these tyres was estimated as indicated below ;

Type	Anticipated shortage during 1968
(i) Truck tyres	20,000 sets
(ii) Tractor tyres	27,000 Nos.**
(iii) Motorcycle and Scooter/3-wheeler tyres	60,000 sets.

(A set consists of a tyre, a tube and a flap where necessary).

** Exclusive of 31,110 nos. permitted to be imported for replacement in respect of imported tractors.

(c) Yes, Sir. Government will however consider the import of additional quantities of tyres and tubes in various sizes, if necessary, to overcome shortages.

(d) The automobile tyre manufacturers have been advised to step up the production of tyres, particularly of categories which are in short supply. For this purpose, Government are also assisting the manufacturers to import the requisite moulds and other balancing equipment. In addition, steps have also been taken to establish additional capacity for the manufacture of automobile tyres.

Moreover, the automobile tyres and tubes have been declared as "essential commodity" under the Essential Commo-

dities Act so that the State Governments/ Local Administrations may be enabled to regulate the acquisition and distribution of such tyres at fair prices.

सरकारी ऋणों की अदायगी न करने के कारण उत्तर प्रदेश के मिल मालिकों के विरुद्ध कार्यवाही

*402. **श्री मोलहू प्रसाद** : क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मन्त्री 23, जुलाई 1968 और 20 अगस्त, 1968 क्रमशः अतारांकित प्रश्न संख्या 351 और 4591 के उत्तरों के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी ऋणों तथा अन्य देय राशियों की अदायगी न करने के कारण उत्तर प्रदेश के मिल मालिकों के विरुद्ध की गई कार्यवाही के सम्बन्ध में इस बीच सूचना एकत्र कर ली गई है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है ; और

(ग) यदि नहीं, तो विलम्ब के क्या कारण हैं ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) और (ख). जी हां। एक विवरण सभा-पटल पर रखा जाता है। [पुस्तकालय रखा दिया गया देखिये संख्या LT—279/69]

(ग) प्रश्न ही नहीं उठता।

Excise Duty on Commercial Vehicles

*403. SHRI HIMATSINGKA :
SHRI S. K. TAPURIAH :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the proposed increase of excise duty on commercial vehicles, the prices of commercial vehicles, are likely to go up by Rs. 1000 and more ;

(b) if so, the extent of increase in export duty proposed to be levied and how far the cost of production of each of the commercial vehicles in question will incrase thereby ; and

(c) the reasons for increasing excise duty on these items and what would be the annual revenue from this increase is excise duty ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) There is no proposal for increasing the excise duty on commercial vehicles.

(b) and (c). Do not arise.

Medium Scale Industries in Gujarat

*404. SHRI NARENDRA SINGH MAHIDA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government of Gujarat has submitted any scheme to the Central Government regarding the development of medium scale industries in that State in 1968-69 ;

(b) if so, the nature and the details thereof, and the extent to which the production capacity of each industry would be increased as a result of the implementation of the scheme ;

(c) whether Central Government have approved that scheme and if so, with what modifications ; and

(d) the extent to which the employment opportunities are likely to increase thereby ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Attention of the Hon. Member is invited to the reply to parts (a) to (c) of unstarred question No. 4443 given in this House on the 20th August, 1968.

(d) The development of medium scale industries in the State are primarily for the utilisation, strengthening and expansion of infrastucture facilities and for extending

financial and other assistance for the growth of industries. The impact on employment opportunities being therefore of an indirect nature, it will not be feasible to quantity its extent.

उत्तर प्रदेश में औद्योगिक विकास

*405 श्री ओम प्रकाश त्यागी :
श्री नारायण स्वरूप शर्मा :

क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि औद्योगिक दृष्टि से उत्तर प्रदेश अन्य राज्यों की तुलना में पिछड़ा हुआ राज्य है और गत तीन पंचवर्षीय योजनाओं में राज्य के औद्योगिक विकास के लिए बड़ी औद्योगिक योजनाएं तैयार नहीं की गई है ;

(ख) यदि हां, तो क्या सरकार चौथी पंचवर्षीय योजना में उत्तर प्रदेश में भारी उद्योग स्थापित करने के संबंध में विचार करेगी ; और

(ग) यदि हां, तो उन उद्योगों के क्या नाम हैं और वे उद्योग किन-किन स्थानों पर स्थापित किये जायेंगे ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) पहली तीन पंचवर्षीय योजनाओं की अवधि में विभिन्न राज्यों में सरकारी क्षेत्र की परियोजना पर किए गए विनियोजना तथा उत्पादक पूंजी, श्रमिक संख्या तथा कारखाने में जोड़े गए उत्पादन मूल्य को देखने से पता चलेगा कि उत्तर प्रदेश उद्योगों के क्षेत्रों में कुछ राज्यों की अपेक्षा आगे हैं यद्यपि कुछ अन्य राज्य उत्तर प्रदेश की अपेक्षा आगे हैं। इस राज्य में 4 केन्द्रीय सरकार की बड़ी औद्योगिक परियोजनाएं स्थापित की गई हैं और वे हैं, डीजल लोको फैक्टरी, वाराणसी, गोरखपुर फर्टीलाइजर, गोरखपुर, एंटिबायटिक्स प्लांट ऋषिकेष, और भारी विद्युत उपकरण कारखाना हरिद्वार। एक अन्य परियोजना जिसका नाम हैवी स्ट्रक्चरल्स प्रोजेक्ट है नैनी में स्थापित की जा रही है। राज्य सरकार के क्षेत्र में अब तक स्थापित की गई प्रमुख परियोजनाएं इस प्रकार हैं : चुर्क में सीमेंट का कारखाना, लखनऊ में सूक्ष्म यंत्रों का कारखाना। एक और सीमेंट का कारखाना दल्ला में लगाया जा रहा है।

(ख) और (ग). चूंकि चतुर्थ पंचवर्षीय योजना इस समय तैयार की जा रही है अतः इस अवस्था में उत्तर प्रदेश में स्थापित की जाने वाली नई औद्योगिक परियोजनाओं के नाम, स्थापन स्थलों आदि के बारे में बता सकना संभव नहीं हैं।

Centralisation of Steel Exports and Import

*406. SHRI SITARAM KESRI : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that Government propose to centralise Steel exports and imports through a Central Corporation ;

(b) if so, when the proposed Corporation is likely to be set up : and

(c) the results to be achieved by setting up such a Corporation ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : No, Sir.

(b) and (c). Do not arise.

सहायक स्टेशन मास्टरों की पदोन्नति

*407. श्री जगन्नाथ राव जोशी :
श्री रामगोपाल शालवाले :

क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 205-280 रुपये वेतनमान वाले सहायक स्टेशन मास्टरों को उसी वेतन मान वाले स्टेशन मास्टरों के पदों पर पदोन्नत करने से पहले उनकी एक लिखित

परीक्षा ली जाती है ; ताकि उनकी अधिक दायित्व उठाने की योग्यता जानी जा सके ;

(ख) यदि हां, तो उनके वेतन में भी उसी अनुपात से वृद्धि करने का विचार है, जिस अनुपात में उनका दायित्व बढ़ता है ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

रेलवे मंत्री (श्री डा० राम सुभग सिंह) : (क) केवल पूर्व रेलवे में 205-280 रुपये वेतन मान के सहायक स्टेशन मास्टर को उसी वेतन-मान में स्टेशन मास्टर के रूप में तैनात करने से पहले लिखित परीक्षा ली जाती है ।

(ख) और (ग) सवाल नहीं उठता क्योंकि नियुक्ति उच्चतर वेतन-मान में नहीं की जाती ।

Reservation of Vacancies of Scheduled Castes and Scheduled Tribes on Western Railway

*408. SHRI D. R. PARMAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the quota reserved for the Scheduled Castes and Scheduled Tribes has not been filled up in the respective categories *i.e.* class I, II and III on the Western Railway ;

(b) if so, the reasons for not filling the reserved quota in each category though qualified candidates from Scheduled Castes and Scheduled Tribes are available in sufficient numbers ;

(c) what further steps Government propose to take to complete the prescribed quota, category-wise, for Scheduled Castes and Scheduled Tribes employees ;

(d) whether Government will consider to keep reserved quota in promotions for Scheduled Castes and Scheduled Tribes employees ; and

(e) Percentage of Scheduled Castes and Scheduled Tribes employees, category-wise, separately in all the Divisions of the Western Railway ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (d). A statement is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-280/68]

(e) Information is being collected and will be laid on the Table of the Sabha.

Manufacture of Automobiles

*409. SHRI BABURAO PATEL : will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to license new units for automobile manufacture seeing that the present units neither reduce the cost of the cars nor improve the quality of the cars; and if so, when;

(b) the salient particulars of the cost, capacity and description of the expected cars with names of manufactures; and

(c) reasons why automobile manufacture should not be declared an open market industry to foster healthy competition and permit all comers to manufacture cars in the country subject to certain foreign exchage restrictions ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) and (b). Government feel that the only way to produce a quality car at a reasonably low price is to set up one big unit with a capacity of at least 50,000 nos. per annum. Such a project is under the consideration of Government. It is not proposed to license a number of units.

(c) Government do not feel that the objective of a quality car at a reasonably low price will be achieved by declaring automobile manufacature an open market industry, on the lines indicated in the Question. In their considered opinion, this objective is capable of achievement only on the basis of organising manufacture in one sufficiently big economic unit with modern lines of production, taking into account all other relevant considerations including cost, foreign exchange components etc.

Recession in Industry

*410. SHRI SHRI CHAND GOYAL :
SHRI HARDYAL DEVGUN :
SHRI D. C SHARMA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the extent to which Government have been able to overcome the recession in industries which started last year, and

(b) the steps taken or proposed to be taken by Government to boost up the industries ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) The industrial output in the country showed distinct signs of recovery towards the end of 1968. The general index of Industrial Production with 1960=100 increased from 151 in 1967 to 161 during the 3rd quarter of 1968, thus recording a rise of 6.7 per cent. The engineering industry which was affected more due to the recessionary trends, also showed an appreciable improvement during the year 1968-69. The production during 1968 in the engineering industry recorded a rise of 4 8 per cent as compared to the year 1967. It is expected that as a result of the various measures being taken, industrial production will improve further.

(b) The more important steps taken for mitigating the effects of recession include the review of various developmental programes with a view to reviving the demand of capital goods to the extent possible; encouraging diversification in the manufacturing programme of the affected industries; emphasis on the development of regular export markets through stronger marketing structures both for the public and private sectors; banning of imports to the extent the indigenous capacity could meet the requirements; taking of selective credit measures for reviving home demand for engineeridg products; efforts by the concerned authorities to maintain uninterrupted power supplies to the extent possible; progressive delicensing of a number of industries; removal of bottlenecks and grant of incentives as far as practicable with a view to increasing the capability for export and thereby offsetting the effect of fall in domestic demand as much as possible, and holding of dialogues between project authorities on the one hand and all likely manufacteres on the other, in order to ensure that no plant, machinery and equipment which could be got manufactured in the country, is allowed to be imported.

M/s. Bharat Barrel and Drum Manufacturing Co.

*411. SHRI S. M. BANERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 715 on the 27th August, 1968 and state :

(a) whether it is a fact that Bitumen Drum Plant of M/s. Bharat Barrel and Drum Mfg., Co., (Pvt.) Ltd. was inspected by an officer of DGTD sometime in 1964 to assess its capacity;

(b) if so, what was the capacity assessed by the officer;

(c) whether Government have since informed the assessed capacity of their Bitumen Drum Plant to the firm and the Joint Plant Committee,

(d) if not, the reasons thereof; and

(e) whether Government would lay on the Table of the House a copy of the assessment report of their said Bitumen Drum Plant ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) to (d). As already explained in reply to parts (c) and (d) of the Lok Sabha Unstarred Question No. 1652 on the 30th July, 1968, the licensed capacity of this Company for the manufacture of Bitumen Drums is 7,84,000 Nos. per annum on single shift. An inspection of their factory for the purpose of assessment of capacity of their Bitumen Drum Plant was made in 1964, but the findings in respect of the assessment have not been considered for acceptance, as in the meantime, the report of technical officers arising out of the general assessment made during 1965 in respect to the manufacture of oil barrels was received, and certain

matters therein needed further examination. The Company was also informed that no revision of capacity was possible for bitumen drums. The Joint Plant Committee have been informed of the licensed capacity of the firm for bitumen drums and also the production of bitumen drums reported by the firm during 1966.

(e) No. Sir.

*412. SHRI MADHU LIMAYE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the poor financial performance of the Premier Automobiles despite the high prices of their cars ;

(b) whether in view of this poor performance, Government intend to order special audit into the affairs of the Company under the Company Law ; and

(c) if not, the reasons for not ordering this inquiry ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The financial state of the company has been looked into by the Company Law Board.

(b) and (c). The books of Accounts of the company were inspected in 1966 under Section 209 (4) of the Companies Act, 1956. The inspection did not disclose any circumstances warranting special audit.

Underground Railway in Madras

*413. Dr. SUSHILA NAYAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether any final decision has since been taken by Government for laying an underground Railway system in Madras ;

(b) if so, the details thereof; and

(c) the funds allocated for the same ?

THE MINISTER OF RAILWAYS (Dr. RAM SUBHAG SINGH) : (a) Not yet, Sir.

(b) and (c). Do not arise.

Development of Railways during Fourth Plan Period

*414. SHRI BHOGENDRA JHA :
SHRI J. M. BISWAS :
SHRI VASUDEVAN NAIR :
DR. RANEN SEN :
SHRI DHIRESWAR KALITA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Fourth Plan proposals for the development of Railways have been finalised;

(b) if so, the main features thereof; and

(c) the total outlay proposed for Railways' Fourth Plan ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (c). The Fourth Five-Year Plan proposals for the development of Railways including the financial outlay are being finalised in consultation with the Planning Commission.

Production of Tractors

*415. SHRI BEDABRATA BARUA :
SHRI LOBO PRABHU :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the production of tractors in India is much less than the demand;

(b) if so, what is the estimated local production for the current year and what is the estimated number of tractors imported ; and

(c) whether steps have been taken to achieve self-sufficiency in tractors during the Fourth Plan ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, sir.

(b) The indigenous production of tractors during 1968-69 is likely to be about 15,000 nos. Arragements for the import of 15,000 tractors during 1968-69 have also been made.

(c) Several schemes have been received for the establishment of new units for the manufacture of wheeled agricultural trac-

tors and two of the schemes have already been approved The others are under examination. The following further steps have been taken to augment the indigenous availability of tractors:

(i) The existing units have been assisted with release of foreign exchange for the import of capital goods to enable them to reach their full licensed capacity;

(ii) In order to encourage speedy establishment of new units in this field, this industry has been exempted from the licensing provisions of Industries (Development and Regulation) Act, 1951.

(iii) A proposal to take up the manufacture of tractors of 20 HP in the Public sector is being pursued.

Export of Steel to Hungary

*416. SHRI P. C. ADICHAN : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether Hungary has shown distinct potentialities for importing Indian Steel;

(b) if so, precise nature and extent of these possibilities; and

(c) steps taken by Government to export steel to Hungary and the extent of orders for supply of steel during the ensuing year ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : (a) to (c). The possibilities of export of Iddian steel to Hungary are limited on account of the high cost of transport. It has not been possible to export any steel to Hungary so far for this reason. It is hoped that it would be possible to make a beginning in this direction during 1969.

Chemical Industrial units in Gujarat

*417. SHRI R. K. AMIN : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that chemical industrial units, for which there exists vast scope in Gujarat State, suffer from the shortage of water ; and

(b) if so, the steps the Central Government propose to take to help Gujarat State to remove this shortage of water in the interest of industrial growth of that State ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The information is being collected and will be laid on the Table of the House.

मध्य रेलवे पर दिल्ली से बम्बई जाने वाली रेलगाड़ियों की संख्या में वृद्धि

*418. **श्री यशपाल सिंह** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पश्चिमी रेलवे पर दिल्ली से बम्बई जाने वाली रेलगाड़ियों की संख्या में पर्याप्त वृद्धि हुई है परन्तु मध्य रेलवे पर दिल्ली से बम्बई जाने वाली रेल गाड़ियों की संख्या में कोई वृद्धि नहीं हुई है, जिससे उत्तर प्रदेश तथा मध्य प्रदेश आदि में रहने वाले 10 से 12 करोड़ व्यक्तियों को बड़ी कठिनाई हो रही है ;

(ख) मध्य रेलवे पर दिल्ली-बम्बई मार्ग पर और अधिक रेलगाड़ियाँ चलाने के लिये क्या योजना बनाई गई है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) श्रीमन्, तथ्य यह हैं कि 1950-51 से जब तक पश्चिम रेलवे के रास्ते बम्बई-दिल्ली खण्ड पर चलने वाली गाड़ियों की संख्या दो जोड़ी से बढ़ कर चार जोड़ी हो गयी है जबकि मध्य रेलवे के रास्ते बम्बई और दिल्ली के बीच दोनों ओर से अब भी केवल दो-दो गाड़ियां चलती हैं ।

(ख) इस मार्ग की क्षमता बढ़ाने के लिएं कारंवाई की जा रही है ताकि यथासमय एक अतिरिक्त गाड़ी चलायी जा सके ।

Billet Re-Rolling Industry

*419. SHRI J. MOHAMED IMAM : SHRI HUKAM CHAND KACHWAI :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether the re-rolling industry represents an investment of Rs. 80 crores and that it provides direct employment to over 40,000 persons ;

(b) whether the Technical Committee appointed by Government assessed the capacity of billet re-rollers as 2.8 million tonnes per annum ;

(c) whether the production of steel billets which constitutes the raw material for the re-rollers falls short of the demand ;

(d) whether the re-rollers have developed good export markets ;

(e) whether the foreign exchange earnings per tonne of bar and/or rod is higher than that for per tonne of billets ; and

(f) if so, the reasons for allowing billet exports in the current year and the next, starving the re-rollers in the face of several representations from the latter, and if so, whether this policy will be revised ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : (a) As per data furnished by the Steel Re-Rolling Mills Association of India, re-rolling industry represents a capital investment of about Rs. 80 crores and provides employment to about 40,000 persons.

(b) to (e). Yes, Sir.

(f) In view of restricted availability of billets, it has been decided that in 1969-70, export of billets should be restricted to contractual commitments already entered into with foreign buyers and also such small quantities as Government may allow from time to time on *ad hoc* basis in national interest.

Appointment of Chairman of Heavy Engineering Corporation

*420. SHRI D. N. PATODIA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that Government propose to instal Shri K. D. Malaviya once again as the Chairman of the Heavy Engineering Corporation :

(b) whether the appointment of political workers as the heads of public sector undertakings hampers the smooth functioning of the undertakings ; and

(c) if so, the reasons for the decision at (a) above ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : (a) The appointment of a suitable person as a full-time Chairman of Heavy Engineering Corporation is under consideration.

(b) No such generalisation can be made.

(c) Does not arise.

Scholarships to Students in Gujarat

2450. SHRI NARENDRA SINGH MAHIDA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the number of students in Gujarat who were granted low-income-group scholarships by the Central Government during 1967-68 ;

(b) the total amount thereof ;

(c) the income group of guardians of students who were granted such scholarships ; and

(d) the income-limit stressed by Gujarat Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) to (d) The details are being collected from the State Government and will be laid on the Table of the Sabha on receipt.

Industrial Development in M.P.

2451. SHRI BABURAO PATEL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) salient features of the assessment of the industrial development of Madhya Pradesh made by the National Council of Applied Economic Research (NCAER) ;

(b) a short summary of the techno-economic survey reports submitted by NCAER regarding Madhya Pradesh ;

(c) the steps taken by Government so far for the development of the industries in Madhya Pradesh on the basis of the techno-economic survey by NCAER ; and

(d) the amount of capital invested so far in Madhya Pradesh for industrial projects since 1947, Both in private and public sectors ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b) : The requisite information is available in the printed publication 'Techno-Economic Survey of Madhya Pradesh', a copy of which is available in the Parliament Library.

(c) Assessment of the potentialities for industrial development of various States including Madhya Pradesh has been made by the State Governments themselves through the agency of the National Council of Applied Economic Research (NCAER) whose findings have been published. On the basis of these surveys, the State Governments formulate proposals for industrial development. These proposals are discussed by the Working Groups formed in the Planning Commission at the time of formulation of the Five Year Plans as well as the Annual Plans and decisions are taken in respect of their inclusion in the Plans.

(d) An investment of Rs. 459 crores was made in the central industrial projects in Madhya Pradesh during 1951-68. A further investment of Rs. 153 crores is estimated to be made on these projects for their completion. In the state sector various industrial schemes such as industrial areas, strengthening of the Industrial Development Corporation and promotion of industrial research and survey have been taken up during this period. An investment of Rs. 6.36 crores has been made on these schemes during 1951-68. Information in respect of amount of capital invested during this period in the State on industrial projects in the Private Sector is being collected from the State Government and will be laid on the Table of the House on receipt.

Thefts of Electric Bulbs

2452. SHRI BABURAO PATEL : Will the Minister of RAILWAYS be pleased to state :

(a) the amount of loss sustained by the Railways annually during the last 5 years due to the thefts of electric bulbs and other electrical equipment from railway coaches alone ;

(b) the amount of annual loss during the last three years by way of thefts of electrical goods from the various Railway stores ;

(c) the practical steps taken to prevent and detect these thefts ;

(d) the number of convictions for such thefts during the last year and the amount of stolen property recovered ; and

(e) the number of railway employees dismissed for theft annually during the last three years ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH)) (a)

Year	Amount of loss due to thefts
	Rs.
1964	19.22 lakhs
1965	15.02 ,,
1966	14.74 ,,
1967	13.70 ,,
1968	13.32 ,,

(b)

Year	Amount of loss due to thefts
	Rs.
1966	26.1 Thousands
1967	39.1 ,,
1968	51.5 ,,

(c) The following steps are taken in this regard on the Railways :

(I) **Introduction of Anti-theft measures in the shape of locking of compartments, provision of tamper-proof fastening devices on interior fittings, welding and encasing electrical equipment, cleating and**

troughing of under frame wiring, etc.

(2) Adoption of effective security measures in providing protection to coaching stock at stations and yards by R. P. F.

Maintaining round the clock watch by the R. P. F. of the Loco, Carriage and Wagon Shops and Stores and manning their exits.

(3) Deployment of armed R P. F. staff in affected yards and pockets.

(4) Close watching over the movement of criminals by the R. P. F. and deployment of plain-clothes staff for collection of information and effecting raids on receivers of stolen property.

(5) Arresting and prosecution of offenders under the RP(UP) Act, 1966.

(6) Utilisation of R. P. F. Dog Squads in affected yards and Sections.

(d) Number of convictions for such thefts during the year 1968.	491
Amount of stolen property recovered during the year 1968	Rs. 4 30 lakhs

(e)

Year	No. of Railway employees dismissed
1966	4
1967	11
1968	5

Levy of Education Taxes on Scheduled Castes and Scheduled Tribes People in Ahmedbad

2453. SHRI S. M. SOLANKI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Corporation and the Revenue Department collect education tax in the cities like Ahmedabad from the scheduled caste people though they are given free education ; and

(b) whether Government propose to seek information from the Gujarat Government regarding this kind of tax and their reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) and (b). An Education Cess of nominal value, which consists of (a) a surcharge on all lands except lands which are included within a village site and not assessed to land revenue and (2) a tax on lands and buildings in Urban areas, is levied on all the members of general public (including Scheduled Castes) under the Gujarat Education Cess Act, 1962. The Cess is in fact, a levy on property collected for the purpose of meeting the cost of education in the State of Gujarat. As noting inequitable or discriminatory is disclosed, there would appear to be no case for Central interference in this matter.

Additional Passenger Train between Itarsi and Allahabad

2454. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the demand for an additional Passenger Train on the Itarsi-Allahabad section of the Central Railway is being made since long ; and

(b) the reasons why it has not yet been met and when it is likely to be met ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) This demand is expected to be substantially met with the increase in the frequency of 41Dn/42UP Janata Expresses from four to six times a week between Bombay VT and Allahabad with effect from 1.4.69.

Industrial Licensing Policy

2455. SHRI RAMACHANDRA VEERAPPA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Punjab Government have urged the Union Government to recast the Industrial licensing policy in the private sector undertakings ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No Sir, not in the recent past.

(b) Does not arise.

खादी ग्रामोद्योग भवन, नई दिल्ली के कर्मचारियों को प्रतिकरात्मक भत्ते का भुगतान

2456. **श्री झा० सुन्दर लाल** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मंत्री 3 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 3001 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) खादी ग्रामोद्योग भवन के प्रबंधक द्वारा कर्मचारियों को 1 अप्रैल, 1967 से प्रतिकरात्मक भत्ते की अदायगी प्रारम्भ कर देने के क्या कारण हैं जब कि खादी ग्रामोद्योग आयोग ने 19 सितम्बर, 1959 से उक्त भत्ते के भुगतान के आदेश दिये थे ; और

(ख) जब से इस भत्ते का भुगतान प्रारम्भ किया गया है तब से अब तक इस भत्ते के रूप में वर्षवार कितनी राशि का भुगतान किया गया है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद): (क) खादी और ग्रामोद्योग आयोग द्वारा व्यापारिक योजना के अन्तर्गत काम करने वाले कर्मचारी वर्ग को 1 अप्रैल 1957 से नगर प्रतिकरात्मक भत्ता देने के आदेश 19 सितम्बर, 1959 को दिये गये हैं। प्रबन्धक खादी ग्रामोद्योग भवन नई दिल्ली द्वारा नगर प्रतिकार भत्ते का दिया जाना इसी आदेश पर आधारित है।

(ख) सूचना एकत्रित की जा रही है और सभा-पटल पर रख दी जायेगी।

खादी ग्रामोद्योग भवन, नई दिल्ली में स्टाक रखने की व्यवस्था

2457. **श्री झा० सुन्दर लाल** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मंत्री 10 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 4030 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या खादी ग्रामोद्योग भवन, नई दिल्ली में खादी के स्टाकों के बारे में सूचना इस बीच एकत्र कर ली गई है और यदि नहीं, तो उसके क्या कारण हैं ; और

(ख) सूचना कब तक एकत्र किये जाने तथा सभा-पटल पर रखे जाने की सम्भावना है ?

औद्योगिक विकास आंतरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद): (क) 10 दिसम्बर, 1968 को पूछे गये अतारांकित प्रश्न संख्या 4030 के भाग (ङ) को छोड़ कर जानकारी इकट्ठी की जा चुकी है। भाग (ङ) के सम्बन्ध में स्टाक का ब्यौरा बनाया जा रहा है। खादी ग्रामोद्योग भवन, नई दिल्ली में विभिन्न प्रकार की वस्तुओं तथा उनकी विभिन्न किस्मों की संख्या अधिक होने के कारण समय लगता है।

(ख) ब्यौरा संकलन के प्रयत्न किए जायेंगे और जितनी जल्दी सम्भव होगा एक विवरण सभा-पटल पर रख दिया जायेगा।

मध्य प्रदेश में पिछड़े वर्गों के विकास हेतु सहायता

2458. **श्री गं० च० दीक्षित** : क्या **विधि तथा समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में अन्य बहुत से राज्यों की अपेक्षा पिछड़े हुए वर्गों की संख्या अधिक है ;

(ख) यदि हां, तो केन्द्र सरकार द्वारा देश में पिछड़े वर्गों के विकास हेतु नियत कुल धनराशि में से मध्य प्रदेश को उसी अनुपात में वित्तीय सहायता न देने के क्या कारण हैं ; और

(ग) क्या केन्द्र सरकार का विचार इन

तथ्यों को ध्यान में रखते हुए धनराशि नियत करने का है ?

विधि मन्त्रालय तथा समाज कल्याण विभाग में उप मंत्री (श्री मुहम्मद युनुस सलीम राव): (क) हां, श्रीमान् ।

(ख) पिछड़े हुए वर्गों के विकास के लिए मध्य प्रदेश को केन्द्रीय सरकार द्वारा 1968-69 में नियत की गई वित्तीय सहायता किसी अन्य राज्य को नियत की गई सहायता से अधिक है ।

(ग) प्रश्न नहीं उठता ।

New Railway Lines in Maharashtra

2459. SHAI DEORAO PATIL : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal to construct new railway lines in the State of Maharashtra during the year 1969-70 and during the period of Fourth Five Year Plan ;

(b) whether Government propose to consider the construction of (i) Chanakha-Rajur (ii) Narkhed-Amraoti and (iii) Wardha-Kolhapur Railway lines in Maharashtra :

(c) if so, when these are likely to be started ; and

(d) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) The Fourth Five Year Plan proposals for new lines have not yet been finalised. Railway development is not based on any state-wise or region-wise concepts but on overall development considerations in the national interest. As such it is difficult to say which of the new lines that will be taken up in the 4th Plan will fall in Maharashtra.

(b) to (d). It is proposed to undertake surveys for a new line from Chanaka to Wani durtng 1969-70. A decision regarding the construction of this rail link will be taken after the surveys are completed and the results thereof known. Due to the present difficult ways and means position it is not possible to consider the construction of Narkhed-Amroati and Wardha-Kolhapur lines in the near future.

Tractor Factory in Maharashtra

2460. SHRI DEORAO PATIL : Will the Ministei of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Maharashtra Government have demanded the establishment of a Tractor Factory in Public Sector in that State ;

(b) whether the request has been considered ; and

(c) if so, the result thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT. INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Maharashtra was one of the several States which had asked the Central Government for the locatian of the proposed public sector project for the manufacture of tractors in that State. The State Government were informed that in view of a tractor manufacturing plant already located in Bombay, the location of another plant in that State would not be justified.

दिल्ली में अमृतसर एक्सप्रेस का देरी से पहुंचना

2461. श्री गं० च० दीक्षित : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या गत वर्ष अमृतसर एक्सप्रेस दिल्ली में समय पर पहुंची थी ;

(ख) कितने मामलों में उक्त गाड़ी के देर से आने के कारण ठीक पाये गये थे ; और

(ग) जहां कारण सही नहीं पाये गये वहां उन मामलों में क्या कार्यवाही की गयी ; और

(घ) सरकार द्वारा यह सुनिश्चित करने के लिये कि उक्त गाड़ी देर से न चले तथा भविष्य में समय पर आए क्या प्रभावी कार्यवाही की गई है ;

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) 57 डाउन बम्बई-अमृतसर एक्सप्रेस गाड़ी 1968 में 70 बार समय पर नयी दिल्ली पहुंची ।

(ख) से (घ). इस गाड़ी के देर से चलने

के कई कारण हैं जिनमें अनधिकृत रूप से खतरे की जंजीर खींचना, दूर-संचार उपस्करों की चोरी के कारण संचार व्यवस्था में खराबी और रास्ते के कुछ खण्डों में भीड़-भाड़ के कारण होने वाली परिचालन सम्बन्धी कठिनाइयां आदि शामिल हैं। अनधिकृत रूप से खतरे की जंजीर खींचने और दूर संचार के महत्वपूर्ण उपस्करों की चोरी के सम्बन्ध में राज्य सरकारों के साथ उच्च-स्तरीय सम्पर्क रखा जाता है। जहां तक परिचालन सम्बन्धी कठिनाइयों का सम्बन्ध है, 1-3-1969 से इस गाड़ी के समय में कुछ समंजन किया जा रहा है ताकि इस गाड़ी के समय पालन में सुधार किया जा सके।

मध्य प्रदेश में नई रेलवे लाइनें

2462. **श्री गं० च० दीक्षित** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में नई लाइनों के निर्माण के लिये 1969-70 के रेलवे आय-व्यय में कितनी राशि निर्धारित की गई है ;

(ख) क्या पश्चिमी नीमाड़ जिले में इस प्रयोजन के लिये कोई सर्वेक्षण करने का विचार है ;

(ग) क्या छत्तीसगढ़ जिले में कोई नई लाइन बनाने का सरकार का विचार है ; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) 1969-70 के बजट में गुना-मक्सी रेलवे लाइन के लिए 10 लाख रुपये की और सिंगरौली-कटनी रेल सम्पर्क के लिए 400 लाख रुपये की व्यवस्था की गई है। ये दोनों ही मध्य प्रदेश में पड़ती हैं और इन पर निर्माण कार्य चल रहा है।

(ख) से (घ). मध्य प्रदेश के पश्चिमी नीमाड़ और छत्तीसगढ़ क्षेत्रों में कोई नयी लाइन बनाने का या कोई सर्वेक्षण करने का विचार नहीं है।

चौथी पंचवर्षीय योजना में नयी लाइनें बनाने और आमान-परिवर्तन करने के लिए जो सीमित मात्रा में धन और साधन उपलब्ध होंगे, उन्हें प्रतिरक्षा के प्रयोजनों, बन्दरगाहों और मुख्य औद्योगिक विकास और भारी खनिज यातायात के परिवहन के लिए अपेक्षित आवश्यक आयोजनाओं के लिए सुरक्षित रखना होगा। इसलिए, मध्य प्रदेश के पश्चिमी नीमाड़ या छत्तीसगढ़ क्षेत्रों में से किसी में भी कोई नई रेलवे लाइन बनाने के प्रस्ताव को चौथी पंच वर्षीय योजना में अग्रता नहीं मिल पायेगी और इसके लिए बेहतर समय की प्रतीक्षा करनी होगी।

Audit Cells for carrying out Inspection of Vehicles in Automobile Industry

2463. SHRI DHULESHWAR MEENA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have decided to establish audit cells in each automobile factory to carry out the inspection and quality of each vehicle rolling out of the factory ;

(b) if so, the details thereof ;

(c) the date from which these cells have started working or will start working in each of the automobile factories in India ;

(d) whether the cost of running these audit cells will be passed on to the consumers in the shape of increased prices of vehicles : and

(e) if not, at whose cost these proposed audit cells will run ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The proposal for the establishment of a Technical Audit Cell for the Car Industry is under consideration. A team of Technical Experts appointed by Government is presently visiting the plants of the three car manufacturers with a view to assisting and advising the latter in strengthening their internal inspection organisation. The team will also suggest to Government the kind of external inspection

organisation that should be set up to supplement the internal arrangements of the manufacturers and how they can be made to function effectively. Steps to set up a Technical Audit Cell will be taken on receipt of the report of the team.

(d) and (e). This question will be considered after receipt of the report of the Team of Technical Experts and after ascertaining the cost of establishing the audit cell

Production of Cars

2464. SHRI DHULESHWAR MEENA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the number of Ambassador, Fiat and Standard cars produced, separately, during each of the twelve months of 1968 ;

(b) the total number of persons on the waiting list for these cars registered with dealers as on the 31st December, 1968 ; and

(c) the steps taken by Government to clear this mounting demand for cars during the next three years ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SARI F. A. AHMED) : (a) The production of Ambassador, Fiat and Standard cars during each of the twelve months of the calender year 1968 has been as under :

Month		Production in Nos		
		Ambassador	Fiat	Standard
January	...	2,250	1,079	55
February	...	2,360	1,020	125
March	...	2,703	999	191
April	...	1,375	950	217
May	...	1,700	1,020	201
June	...	1,800	1,001	144
July	...	1,900	1,101	250
August	...	1,800	1,046	223
September	...	1,550	1,026	200
October	...	1,551	936	273
November		2,028	1,055	271
December	...	2,250	815	231

(b) The number of orders for cars pending with the various dealers in the country as at the end of September, 1968 was about 82,000 Nos. Information about the number of orders pending as on 31st December, 1968 is not readily available.

(c) With the increase in production of cars in the country, the number of pending orders for cars is going down.

Shortage of Cars

2465 SHRI DHULESHWAR MEENA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether with the installation of a new automatic engine assembly unit by M/s. Hindustan Motors Ltd , Calcutta, and stepping up of Fiat car production by M/s Premier Automobiles Ltd , Bombay from 750 cars a month to 1000 cars a month, any appreciable easing of the car shortage is anticipated by Government ; and

(b) if so, the extent to which these two units are likely to increase their car output, in the near future ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The production of Ambassador and Fiat cars is going up as the

following figures of production would indicate :

Make of Car	Production in Nos.		
	1966	1967	1968
Ambassador	19,469	20.515	22,687
Fiat	7,030	10,055	12,276

The availability of these makes of cars is thus steadily going up.

(b) It is likely that M/s. Hindustan Motors Ltd., Calcutta, and M/s. Premier Automobiles Ltd., Bombay would be able to step up the production of Ambassador and Fiat cars to 24,000 Nos. per annum and 14,000 Nos. per annum respectively during 1969-70.

Broad Gauge Railway Line from Wani to Chanakha

2466. SHRI DEORAO PATIL : Will the Minister of RAILWAYS be pleased to state :

(a) the anticipated cost and the outlay during 1969-70 for the Parliamentary Engineering Traffic Survey for a new broad gauge Railway line from Wani to Chanakha; and

(b) the date on which the work will be completed ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Rs. 2.50 lakhs.

(b) The surveys are likely to be completed by 31-3-70.

Recruitment of Graduate Engineers in Steel Plants

2467. SHRI TENNETI VISWANATHAM : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the number of fresh Graduate Engineers (Mechanical) recruited every year as apprentices for training in each of the Steel Plants of the Hindustan Steel Limited at Durgapur, Rourkela, Bhilai and at Bokaro (proposed) and Heavy Engineering Corporation, Ranchi ;

(b) the qualifications required of such trainees and the duration of training ;

(c) the value of stipends paid ;

(d) the procedure for selection whether by examination or by interview ;

(e) the dates of the next examinations/selections to be made in 1969 and the procedure for giving publicity to such examinations/selections ;

(f) the scope for absorption of the trainees in the Steel Plants mentioned at (a) above ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) The number of Graduate Engineers (Mechanical) recruited for the steel plants at Durgapur, Rourkela and Bhilai under Hindustan Steel Limited, for Bokaro Steel Plant and for the Heavy Engineering Corporation, Ranchi differs from year to year depending upon requirements.

(b) In the case of HSL Plants and Bokaro, qualification required is First Class Degree in Engineering and the duration of training is $1\frac{1}{2}$ years. In the case of Heavy Engineering Corporation, applications are entertained only from those Graduate Engineers, who have secured 60% marks or more and the duration of training is 2 years.

(c) The trainees get a starting salary of Rs. 400 in the scale of Rs. 400-950 *plus* permissible dearness allowance.

(d) The procedure for selection is by interview.

(e) These posts are advartised on an All India basis. The dates for the next selection have not yet been settled.

(f) The recruitment of Graduate Apprentices is made only to the extent of anticipated demand and all those who complete the training satisfactorily are absorbed by the Undertakings concerned.

सोनाई हाल्ट स्टेशन के स्थान को बदलना

2368. श्री राम सिंह अयरवाल : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने मथुरा हाथरस मीटर गेज लाइन पर सोनाई हाल्ट स्टेशन को वर्तमान स्थान से एक किलोमीटर की दूरी पर हटाने का और उसे क्रांसिंग

स्टेशन के रूप में बदल देने का निर्णय किया है ;

(ख) क्या यह भी सच है कि इस सम्बन्ध में सोनाई क्षेत्र केनिवासियों तथा अन्य संस्थाओं ने सरकार को सीधे तथा संसद् सदस्यों के माध्यम से विरोध पत्र भेजे हैं और यह मांग की है कि क्रासिंग स्टेशन का भवन वर्तमान हाल्ट स्टेशन से तीन फर्लांग की दूरी पर बनाया जाना चाहिये ;

(ग) यदि हाँ, तो उन पर सरकार ने क्या कार्यवाही की है ;

(घ) यदि कोई कार्यवाही नहीं की गई तो इसके क्या कारण है ; और

(ङ) क्या सरकार ने दिसम्बर, 1968 से फरवरी, 1969 तक सोनाई क्षेत्र के निवासियों द्वारा भेजे गये सुझावों और विरोध पत्रों की उच्चस्तरीय जांच की है या कराने का विचार है ; यदि नहीं, तो इसके क्या कारण हैं ;

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) जी हां।

(ख) सोनाई क्षेत्र के निवासियों से और एक संसद् सदस्य की मार्फत अभ्यावेदन मिले हैं जिन में अनुरोध किया गया है कि इस समय जहाँ झंडी स्टेशन है वहाँ पार-स्टेशन बनाया जाय। एक और अभ्यावेदन भी मिला है जिसमें यह अनुरोध किया गया है कि पार स्टेशन वर्तमान हाल्ट स्टेशन से तीन फर्लांग की दूरी पर बनाया जाना चाहिए।

(ग) और (घ). चूंकि स्थानीय जनता के अनुमोदन से और सभी तकनीकी तथा अन्य पहलुओं की जांच करने के बाद वर्तमान सोनाई स्टेशन से राया की तरफ लगभग एक किलो मीटर की दूरी पर प्रस्तावित पार-स्टेशन के लिए स्थान के बारे में अंतिम रूप से निर्णय कर लिया गया है, इसलिए तीन फर्लांग की दूरी पर पार स्टेशन बनाने के सम्बन्ध में और आगे जाच करना जरूरी नहीं समझा गया।

(ङ) जी नहीं। इस प्रश्न के भाग (ग) और (घ) के उत्तर को देखते हुए किसी तरह की जांच जरूरी नहीं समझी जाती।

Freeships to Scheduled Caste Students

2469. SHRI S. M. SOLANKI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether freeships are allowed to the Scheduled Caste students studying in fifth, sixth and seventh classes in the Secondary Schools in all the States of India ; and

(b) if so, the reasons the Government of Gujarat have not adopted this scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA) : (a) No, Sir.

(b) In Gujarat, education is free for the children of all communities from first to seventh standard in schools run by Panchayats or local bodies. Scheduled Caste students studying in V. VI and VII standards in other schools also are aligible for freeships subject to certain conditions.

Doubling of Railway Line from Ernakulam to Alwaye

2470. SHRI VISWANATHA MENON :
SHRI E. K. NAYANAR :
SHRIMATI SUSEELA GOPALAN :
SHRI P. P. ESTHOSE ;

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government propose to double the railway line from Ernakulam to Alwaye ;

(b) if so, when the construction work is likely to be started ; and

(c) when the work is likely to be completed ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes, Sir.

(b) During 1969-70.

(c) By 1972.

Liquor Haul in Delhi

2471. SHRI BISWANARAYAN SHASTRI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that large quantity of liquor was hauled in Delhi on the last day of the last year ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) 37 bottles of liquor were recovered by the Excise Staff of Delhi Administration on the last day of the last year.

(b) A statement showing the details thereof is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-281/69].

Liquor in Delhi on New Year Day

2472. SHRI BISWANARAYAN SHASTRI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether he is aware that the Lt. Governor of Delhi stated in Banaras that liquor was not available on the eve of New Year and on the New Year day ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) No. Sir.

(b) Does not arise.

Liquor Served in Defence Services Canteen on New Year's Eve

2473. SHRI HARDAYAL DEVGUN Will the Minister of LAW AND SOCIAL WELFARE be pleased to State :

(a) whether it is a fact that in spite of the instructions issued by the Delhi Administration the Defence Services Officers Canteen; Dhaula Kuan, New Delhi served liquor to its Members openly on the New Year's eve;

(b) whether the fact was brought to the notice of Government by the Delhi Administration for initiating legal proceedings against the canteen outhorities; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] (a) No, Sir.

(b) and (c). Do not arise.

पौड़ी गढ़वाल में मदिरा पान

2474. श्री काशीनाथ पाण्डेय : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश में पौड़ी गढ़वाल के निकटवर्ती क्षेत्रों में शराब एक ग्राम पेय हो गया है और इसके परिणामस्वरूप महिलाओं का घरों से निकलना सुरक्षित नहीं रह गया है;

(ख) क्या यह भी सच है कि शराबी खुले-ग्राम जुआ खेलते हैं और अपशब्दों का प्रयोग करते हैं जिसके कारण वहाँ के लोगों का जीवन दूभर हो गया है: और

(ग) यदि हां, तो इस बारे में क्या कार्यवाही की गई है ?

विधि मंत्रालय और समाज कल्याण विभाग में राज्य मंत्री [डा० (श्रीमती) फूलरेणु गुह] : (क) शराब पीना बढ़ती गयी है, पर उसका ग्राम पेय के रूप में प्रयोग नहीं किया जाता है और न ही यह सच है कि इस कारण महिलाओं का घरों से निकलना असुरक्षित है।

(ख) शराब पीने वाले व्यक्तियों के द्वारा खुले ग्राम जुआ खेलने तथा अपशब्दों का प्रयोग करने की कोई शिकायत नहीं मिली है।

(ग) प्रश्न नहीं उठता।

Dry Laws during Elections

2475. SHRI D. N. PATODIA ;
SHRI SRADHAKAR SUPAKAR ;

SHRI OM PRAKASH TYAGI :
SHRI NARAIN SWARUP SHARMA :
SHRI RAM SWARUP VIDYARTHI :
SHRI P. M. SAYEED :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the Election Commissioner had requested the State Governments to introduce dry laws a few weeks before the mid-term poll in the States ;

(b) if so, whether the State Governments had accepted the suggestion; and

(c) whether any legislation in this regard is proposed to be introduced ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE : (SHRI M. YUNUS SALEEM) : (a) The Chief Election Commissioner suggested to the State Governments of Bihar, Punjab, Uttar Pradesh and West Bengal to enforce prohibition of sale and supply of liquors on the day of poll and on two days immediately preceding that day.

(b) The State Governments responded favourably to the Chief Election Commissioner's request as under :

Bihar : Sale of liquor was stopped on the day of poll as well as the day previous to the day of poll.

Punjab : Sale of liquor was stopped on the day of poll and two days previous to the day of poll. Steps to ensure strict observance of the restrictions imposed on storage of liquors was also taken.

Uttar Pradesh : Sale of liquor was stopped on each day of poll. Daily storage of liquor reduced from four Quart bottles of country spirit to two Quart bottles.

West Bengal : Sale of liquor was stopped on the day of poll as well as the day previous to the day of poll.

(c) No, Sir.

केन्द्रीय निर्माण तथा आवास योजना के अंतर्गत अनुसूचित जातियों/अनुसूचित आदिम जातियों के लोगों को सहायता

2476. **श्री ओंकार लाल बेरवा** : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय निर्माण तथा आवास योजना के अन्तर्गत वर्ष 1668-69 में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लोगों को सहायता देने के लिए उत्तर प्रदेश सरकार के लिए कितनी राशि नियत की गई है;

(ख) क्या इस वर्ष का धन नियतन गत वर्ष दी गई राशि से कम है; और

(ग) उपर्युक्त राशि में से राज्य सरकार ने पौड़ी गढ़वाल के विकास पर कितना धन खर्च किया है ?

विधि मंत्रालय तथा समाज कल्याण विभाग में उपमंत्री (श्री युनुस सलीम) : (क) से (ग). पिछड़े वर्ग क्षेत्र में कोई केन्द्रीय निर्माण तथा आवास योजना नहीं है । उत्तर प्रदेश में भंगियों तथा मेहतरों के रहने सहने की परिस्थितियों में सुधार करने के लिए 1967-68 तथा 1968-69 में क्रमशः एक लाख तथा दो लाख रुपये नियत किए गए थे । यह नियतन मुख्यतया भंगियों तथा मेहतरों के लिए आवास प्रायोजनाओं के लिए है । इन नियतनों का उद्देश्य पात्र अनुसूचित जातियों के लिए, खास तौर से स्थानीय निकायों के जरिये, आवास की व्यवस्था करना है, न कि आदिम जातीय क्षेत्रों का विकास करना ।

Stoppage of Pensions in West Bengal

2477. SHRIMATI ILA PALCHOUDHURY :
SHRI JAGANNATH RAO JOSHI :
SHRI SURAJ BHAN :
SHRI ATAL BIHARI VAJPAYEE :

SHRI RANJIT SINGH :
SHRI BRIJ BHUSHAN LAL :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether Central Government are aware of the fact that the Government of West Bengal have discontinued to pay old-age pension since September, 1968 ;

(b) if so, the reasons therefor;

(c) the alternative arrangements, if any, made to compensate them in lieu of stoppage of their pensions :

(d) if not, the rsasons therefor ;

(e) whether any other States/Union Territories also discontinued payment of old-age pension ;

(f) if so, their names ; and

(g) the total number of old-age pensions and the total amout of pensions paid anuually to them State-wise and Union territory-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) No, Sir.

(b) to (d). Do not arise.

(e) Goverament of India have no information about any State/Union Territory having discontinued payment of old age pension.

(f) Does not arise.

(g) Information is not available.

निर्वाचनों से पहले मंत्रियों द्वारा पद त्याग

2478. **श्री मोलहू प्रसाद :**
श्री ओम प्रकाश त्यागी :
श्री राम चरण :

क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने डा० एम० चेन्ना रेड्डी के मामलों के बारे में उच्चतम न्यायालय द्वारा पुष्टीकृत रूप में आन्ध्र उच्च न्यायालय के इस निर्णय पर विचार कर लिया है कि 'मंत्री निर्वाचनों में अपने पदों का दुरुपयोग करते हैं इसलिए उन्हें कम से कम छह महीने पहले अपने पद छोड़ देने चाहिए'; और

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

विधि मंत्रालय और समाज कल्याण विभाग में उपमंत्री (श्री मु० यूनुस सलीम) : (क) जी हां।

(ख) सरकार का यह विचार नहीं है कि मंत्रियों को निर्वाचनों से पूर्व पद छोड़ देना चाहिये।

Checking of Beggary in Delhi

2479. SHRI SHRI CHAND GOYAL : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Delhi Administration has taken some effective steps to check beggary in Delhi ;

(b) whether it is also a fact that the Administration has offered to the beggars work, free food and rupee a day in order to put them to gainful employments ; and

(c) the outcome of the above steps ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) Yes, Sir.

(b) While free food is given to beggars, the qnestion of payment one rupee per day for employment outside the beggars' home is under consideration of the Delhi Administration.

(c) A number of beggars have been rounded up which is expected to reduce the incidence of beggary considerably. The aged and infirm beggars have been lodged in institutions for their maintenance, care and rehabilitation.

Delegations Sent Abroad by Deptt of Social Welfare

2480 SHRI A. SREEDHARAN :
DR SUSHILA NAYAR :
SHRI K. LAKKAPPA :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the number of delegations sent

abroad during the last two years by his Department of Social Welfare ;

(b) the names of countries visited by those delegations ;

(c) the amount spent by each delegation ; and

(d) the result achieved thereby ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) Thirteen.

(b) and (c). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-282/69]

(d) Participation in the meeting of the various International Conferences is useful as well as desirable.

Trafficing In Women In Chandigarh

2481. SHRI SHRI CHAND GOYAL : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that trafficing in women has assumed serious proportions in Chandigarh ;

(b) whether it is also a fact that in a recent case of trafficing in women, certain important leaders were alleged to have been involved ; and

(c) whether any enquiry into the matter has been held to remove public suspicion ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) and (b). No, Sir.

(c) Does not arise.

Donations to Political Parties By Industrial Houses

2482. SHRI A. SREEDHARAN :
SHRI K. LAKKAPPA :
SHRI YAJNA DATT SHARMA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whethes it is a fact that political parties are receiving donations from Industrial houses in the country ; and

(b) if so, the amount which has been given to each of the political parties during the last 2 years by each Industrial house in the country ?

THE MINISTER OF INDUSRIAL DEVELOPMENT, INTERNAL TRADE & COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir,

(b) A statement setting out the details of the donations paid to various political parties by Companies during the years 1966-67 and 1967-68 is laid on the Table of the House. [*Placed in Library. See* No. LT-283/69] The information in terms of Industrial houses is not readily available.

दिल्ली-इलाहाबाद यात्री गाड़ी का मुरादाबाद में देर से पहुँचना

2483. श्री प्रकाशवीर शास्त्री :
श्री शिव कुमार शास्त्री :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जिस डिब्बे को चन्दौसी के लिए दिल्ली-इलाहाबाद यात्री गाड़ी के साथ जोड़ना होता है वह प्रायः दोपहर तक मुरादाबाद स्टेशन पर ही खड़ा रहता है क्योंकि यह गाड़ी मुरादाबाद समय पर नहीं पहुंचती है;

(ख) क्या यह भी सच है कि इस डिब्बे के उन यात्रियों को जिन्होंने चन्दौसी का टिकट खरीदा होता है समय बचाने के लिए चन्दौसी बस से जाना पड़ता है और इस प्रकार उस टिकट का उपयोग नहीं कर सकते हैं;

(ग) यदि हां, तो क्या सरकार ने इस बारे में कोई अन्य विशिष्ट उपायों पर विचार किया है; और

(घ) गत छः महीनों में यह गाड़ी कितनी बार मुरादाबाद देर से पहुंची जिसके फलस्वरूप इस डिब्बे को चन्दौसी जाने वाली गाड़ी के साथ नहीं जोड़ा जा सका ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) से (ग). अगस्त, 68 से जनवरी, 69 तक 6

महीने में 376 डाउन दिल्ली-इलाहाबाद सवारी गाड़ी के विलम्ब से चलने के कारण दिल्ली-चन्दौसी सीधा जाने वाला सवारी डिब्बा 113 बार मेल लेने वाली 2 सी० एम० मुरादाबाद-चन्दौसी सवारी गाड़ी में नहीं लगाया जा सका। 376 डाउन सवारी गाड़ी के विलम्ब से चलने का मुख्य कारण गाजियाबाद-मुरादाबाद खण्ड पर अनधिकृत रूप से खतरे की जंजीरों का खींचा जाना और तांबे के तारों की चोरी के कारण संचार व्यवस्था में बारम्बार खराबी पैदा होना है।

सीधे जाने वाले सवारी डिब्बे का 2 सी० एम० गाड़ी से मेल न होने के कारण मुरादाबाद में जो यात्री रेल यात्रा समाप्त करना चाहें, वे अपना टिकट लौटाकर किराये की वापसी की मांग कर सकते हैं।

376 डाउन सवारी गाड़ी और अन्य गाड़ियों को ठीक समय पर चलाने के लिए सभी संभव प्रयास किये जा रहे हैं।

रामपुर होती हुई मुरादाबाद से बरेली को जाने वाली रेल गाड़ियां

2484. **श्री प्रकाशवीर शास्त्री** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 7 बजे म० पू० और 7 बजे म० प० के बीच रामपुर होती हुई मुरादाबाद से बरेली को दो डाक गाड़ियां, दो एक्सप्रेस गाड़ियां, एक दिन छोड़कर चलने वाली दो एक्सप्रेस गाड़ियां तथा एक यात्री गाड़ी जाती है;

(ख) क्या इनमें से कोई गाड़ी अथवा गाड़ियों को चन्दौसी होती हुई चलाने का कोई सुझाव प्राप्त हुआ है;

(ग) क्या यह सच है कि जो गाड़ी रामपुर होती हुई मुरादाबाद से बरेली जाती है वह केवल रामपुर स्टेशन पर ही ठहरती है जबकि यदि वह चन्दौसी के रास्ते जाये तो यह गाड़ी बिलारी, आम्रोला तथा एक महत्वपूर्ण व्यापार केन्द्र चन्दौसी होकर जायेगी; और

(घ) यदि हां, तो इस बारे में कोई निर्णय न करने के क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) सुबेरे 7 बजे से रात 9 बजे के बीच रामपुर के रास्ते मुरादाबाद से एक डाक, एक एक्सप्रेस और दो सवारी गाड़ियां बरेली पहुंचती हैं।

(ख) जी हां।

(ग) और (घ). ऊपर जिन गाड़ियों का उल्लेख किया गया है, उनमें से 6 डाउन डाक गाड़ी केवल रामपुर स्टेशन पर ठहरती है। इस गाड़ी को चन्दौसी के रास्ते ले जाने से इसका यात्रा-समय काफी बढ़ जायेगा जो इस गाड़ी के उपयोगकर्ताओं को स्वीकार्य नहीं होगा। एक्सप्रेस गाड़ी (52 डाउन सियालदह एक्सप्रेस) मुरादाबाद और बरेली के बीच 5 स्टेशनों पर ठहरती है। अतः इस तेज गाड़ी को चन्दौसी के रास्ते ले जाना वांछनीय नहीं होगा। दो जोड़ी सवारी गाड़ियों के मार्ग को बदलना भी व्यावहारिक नहीं होगा क्योंकि इसके परिणामस्वरूप मुरादाबाद-बरेली खण्ड पर सारे दिन में रुकने वाली केवल एक जोड़ी गाड़ियां रह जायेंगी और इससे इन गाड़ियों के वर्तमान उपयोगकर्ताओं को बहुत असुविधा होगी।

गोंडा जिले (पूर्वोत्तर रेलवे) के लिए "सी" ग्रेड के गार्डों के पद बनाना

2485. **श्री मोलहू प्रसाद** : क्या रेलवे मंत्री 3 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 3158 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) गोंडा जिले में पूर्वोत्तर रेलवे के जोनल कार्यालय में अनावश्यक रूप से ग्रेड "सी" के गार्डों के 19 पद बनाने के क्या कारण हैं; और

(ख) उक्त जोनल कार्यालय द्वारा मुख्यालय गोरखपुर से अनावश्यक अनुमति मांगने के क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) और (ख). इन पदों का सृजन इसलिए किया गया क्योंकि कार्यभार और पदों के सृजन संबंधी वर्तमान मापदण्ड के आधार पर इनका औचित्य था ।

डिवीजनल सुपरिंटेंडेंट कार्यालय, लखनऊ की उच्च शक्ति प्राप्त समिति

2486. **श्री मोलहू प्रसाद** : क्या रेलवे मंत्री 12 नवम्बर, 1968 के अतारांकित प्रश्न संख्या 363 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) डिवीजनल सुपरिन्टेंडेंट कार्यालय, लखनऊ की उच्च शक्ति प्राप्त समिति के प्रतिवेदन पर अब तक क्या कार्यवाही की गई है.

(ख) इसका ब्यौरा क्या है; और

(ग) यदि कोई कार्यवाही नहीं की गई है तो इसके क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) लखनऊ के मंडल अधीक्षक कार्यालय के लिए उच्चाधिकार समिति नाम की कोई समिति नहीं बनाई गई थी । 12-11-1968 को अतारांकित प्रश्न 363 के उत्तर में जिस समिति का उल्लेख किया गया है उसकी नियुक्ति सम्पूर्ण रेलों की नीति सम्बन्धी सभी पहलुओं की जांच के लिए लिए की गई थी ।

(ख) और (ग). उच्चाधिकार समिति की विभिन्न सिफारिशों की अभी जांच की जा रही है और इस पर अंतिम निर्णय हो जाने के बाद ही आवश्यक कार्रवाई की जायेगी ।

रेलवे मंत्रालय में कर्मचारी

2487. **श्री मोलहू प्रसाद** : क्या रेलवे मंत्री 10 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 4038 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि गृह-कार्य मंत्रालय के दिनांक 20 अप्रैल, 1961 के कार्यालय ज्ञापन संख्या 9/45/60—एस्टैब्लिशमेंट (डी०) के अनुसार रेलवे सेवा आयोग तथा रेलवे बोर्ड द्वारा जोनल रेलवे के कर्मचारियों को वरिष्ठता न देने के क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : गृह मंत्रालय ने 20 अप्रैल, 1961 को आदेश जारी किया था कि सामान्यतः किसी उम्मीदवार को स्थायी करने का क्रम योग्यता सूची में उसकी स्थिति के आधार पर निर्धारित किया जाना चाहिये लेकिन जहां इस सामान्य नियम से हट कर किसी निचली स्थिति वाले उम्मीदवार को स्थायी करने के मामले में तरजीह दी जाये वहाँ प्रवरता के मामले में भी उसके साथ वैसा ही विशिष्ट व्यवहार किया जाना चाहिये ।

चूंकि रेलों पर बिना बारी के किसी को स्थायी नहीं किया जाता, इसलिये उपर्युक्त आदेशों को अपनाने की आवश्यकता नहीं समझी गई । लेकिन इस मामले पर फिर से विचार किया जा रहा है ।

Ticketless Travel on Western Railway

2488. SHRI NARENDRA SINGH MAHIDA : Will the Minister of RAILWAYS be pleased to state :

(a) the number of persons caught for travelling without tickets at Bulsar, Surat, Broach, Baroda, Anand, Ahmedabad and Dohad stations of the Western Railway since 1st January, 1968 ;

(b) the amount realised by Government as penalty from them ; and

(c) the number of persons arrested for not paying the amount of penalty.

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (c). A statement giving information for the period 1.1.68 to 31.1.69 is laid on the Table of the House. [Placed in Library. See No. LT-284/69]

लघु उद्योगों पर लोकानायन समिति

2489. **श्री सूरजभान** :
श्री जगन्नाथ राव जोशी :
श्री जगन्नाथराव चन्द्रवाले :

श्री अटल बिहारी वाजपेयी :
श्री बृज भूषणलाल :
श्री रणजीत सिंह :

क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री यह बताने की कृपा करेंगे कि ;

(क) लोकानाथन समिति ने लघु उद्योगों के उत्पादन में वृद्धि के लिए किन-किन दीर्घकालीन और अल्पकालीन उपायों का सुझाव दिया है; और

(ख) इस बारे में क्या कार्यवाही की गई है और उससे क्या परिणाम निकले हैं ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फ़खरुद्दीन अली अहमद): (क) लोकानाथन समिति की सिफारिशों का अल्पावधि तथा दीर्घावधि उपायों के रूप में के वर्गीकरण नहीं किया गया है । इनकी मुख्य सिफारिशें इस प्रकार हैं, उदात ऋण सुविधाओं में विस्तार, भारत सरकार की ऋण गारन्टी योजना को अधिक उदार करना, लघु उद्योग क्षेत्र को तकनीकी तथा प्रबन्धकीय परामर्श की पर्याप्त सहायता की व्यवस्था करना, विपणन परामर्श सेवायें रूप से लघु उद्योगों के उत्पादों को सुसंगठित रूप से विपणन हेतु व्यापार केन्द्रों की स्थापना, सरकारी खरीदों का लघु उद्योग क्षेत्र को समुचित हिस्सा देना, सरकार तथा सरकारी क्षेत्र के उपक्रमों के इकट्ठे क्रयादेश प्राप्त करने के लिए लघु उद्योग एककों के साथ संघ की स्थापना, कमी वाले कच्चे माल का पर्याप्त सम्भरण, देश में मशीनी औजारों की भावी मांग के अध्ययन के लिए गोष्ठियां आदि का आयोजन करना ।

(ख) सिफारिशें सरकार के विचाराधीन हैं ।

स्कूटरों और कारों के लिए लम्बित आवेदन-पत्र

२490. श्री सूरजभान :
श्री जगन्नाथ राव जोशी :
श्री रामगोपाल शालवाले :
श्री अटल बिहारी वाजपेयी :
श्री बृजभूषण लाल :
श्री रणजीत सिंह :

क्या औद्योगिक विकास, आंतरिक व्यापार तथा सामवाय-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) इस समय सरकार के पास समूचे देश से स्कूटरों और कारों के आवंटन के लिए कुल कितने आवेदन पत्र लम्बित पड़े हुए हैं और उनकी मांग कब तक पूरी होने की सम्भावना है; और

(ख) स्कूटरों और कारों की कमी पहले-पहल कब सरकार के ध्यान में लायी गयी थी और सरकार कब तक इसे समाप्त करने की स्थिति में होगी ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद): (क) औद्योगिक विकास, आंतरिक व्यापार तथा समयाय कार्य मन्त्रालय में 31-12-1968 को केन्द्रीय सरकार के कोटे से स्कूटरों और कारों के नियतन के लिए विचाराधीन आवेदन पत्रों की कुल संख्या निम्नप्रकार थी :-

स्कूटर	24,000 के लगभग
कारें	5,500 के लगभग

स्कूटरों और कारों के सभी प्रतीक्षित आवेदकों को अगामी क्रमशः पांच वर्षों और तीन वर्षों के अन्दर स्कूटर और कार नियत किये जाने की सम्भावना है ।

(ख) स्कूटरों और कारों की कमी का पता सरकार को लगभग १० वर्ष पहले लगा था जब कि उनके वितरण पर निन्त्रण के आदेश जारी किए गए थे । इस कमी को पूरा करने के लिए सरकार निर्माताओं को यथासम्भव उत्पादन बढ़ाने में सहायता करती रही है । इसके फल-स्वरूप कारों और स्कूटरों दोनों का उत्पादन प्रति वर्ष निरंतर बढ़ता जा रहा है । सरकार ने हाल ही में प्रतिवर्ष 50,000 स्कूटर बनाने वाले एक नये एकक को लाइसेंस देने का भी निश्चय किया है । इस एकक में उत्पादन शुरू हो जाने

श्रौर विद्यमान निर्माताश्रों द्वारा उत्पादन अधिकतम स्तर तक पहुंच जाने से आशा है कि स्थिति में पर्याप्त सुधार हो जायेगा ।

धनबाद और पटना के बीच एक्सप्रेस गाड़ी

2491. **श्री श्रोम प्रकाश त्यागी :**
श्री नारायण स्वरूप शर्मा :
श्री भारत सिंह चौहान :
श्री राम स्वरूप विद्यार्थी :
श्री बलराज मधोक :

क्या **रेलवे** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि झरिया कोयला-खानों और सिन्दरी उर्वरक कारखाने के निकट धनबाद एक महत्व पूर्ण स्थान है ;

(ख) क्या यह भी सच है कि धनबाद और पटना के बीच उचित रेलवे सेवा के अभाव में यात्रियों को बहुत कठिनाई का सामना करना पड़ता है ;

(ग) यदि हां, तो क्या सरकार धनबाद और दिल्ली के बीच एक एक्सप्रेस गाड़ी चलाने के प्रश्न पर विचार करेगी ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) जी हाँ ।

(ख) यह मालूम हुआ है कि धनबाद क्षेत्र के स्टेशनों पर पटना क्षेत्र के स्टेशनों के लिये औसतन लगभग १५० टिकट रोजाना बेचे जाते हैं। इस यातायात के लिये २१० यात्रियों की क्षमता वाले तीन सीधे सवारी डिब्बों की व्यवस्था की गयी है ताकि यात्री धनबाद से पटना तक और पटना से धनबाद तक की यात्रा रात में ही पूरी कर सकें। इस प्रकार यह स्पष्ट है कि वर्तमान रेल सेवायें सुविधाजनक और पर्याप्त हैं ।

(ग) और (घ). इस मार्ग पर दो जोड़ी सीधी जाने वाली तेज गाड़ियां अर्थात १ अप/२ डाउन हवड़ा-कालका डाक और सप्ताह में तीन दिन चलने वाली वातानुकूल ८१ अप/८२ डाउन एक्सप्रेस गाड़ियां चल रही हैं। इनके अलावा दिल्ली और धनबाद के बीच यात्रा करने वाले यात्रियों की सुविधा के लिए धनबाद और दिल्ली के बीच पहले और तीसरे दर्जे का एक मिला-जुला सीधा सवारी डिब्बा भी 17 अप एक्सप्रेस/85 अप डाक गाड़ी और 86 अप डाक गाड़ी / 18 डाउन एक्स प्रेस गाड़ियों में चलाया जा रहा है। इस मार्ग पर यातायात की दृष्टि से एक अतिरिक्त गाड़ी चलाने का इस समय कोई औचित्य नहीं है ।

दिल्ली और लखनऊ के लिए सीधी गाड़ी

2492. **श्री श्रोम प्रकाश त्यागी :**
श्री नारायण स्वरूप शर्मा :
श्री राम स्वरूप विद्यार्थी :
कुमारी कमला कुमारी :

क्या **रेलवे** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इस तथ्य की ओर दिलाया गया है कि दिल्ली और लखनऊ के बीच प्रातःकाल सीधी एक्सप्रेस गाड़ी न होने के फ़लस्वरूप यात्रियों को बहुत कठिनाई होती है, दिल्ली से आने वाले यात्रियों को सामान्यतः मुरादाबाद में रुकना पड़ता है :

(ख) यदि हां, तो क्या यात्रियों की कठिनाई और इस मार्ग के यातायात के महत्व को ध्यान में रखते हुये दिल्ली और लखनऊ से प्रातःकाल के समय एक्सप्रेस गाड़ियां चलाने का निर्णय किया जायेगा ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) जी हां । लेकिन मुरादाबाद या कानपुर में गाड़ी बदल कर दिल्ली/नयी दिल्ली और लखनऊ के बीच दिन के समय सुविधाजनक मेल लेने वाली गाड़ियां उपलब्ध हैं। ५६ डाउन दिल्ली-मुरादाबाद एक्सप्रेस और ५२ डाउन सियालदह-पठानकोट एक्सप्रेस सामान्यतः अनुसूचित समय पर मेल लेती हैं । अतः मुरादाबाद में यात्रियों के रुकने का प्रश्न सामान्यतः नहीं उठना चाहिये ।

(ख) और (ग). रास्ते के कुछ खण्डों पर अतिरिक्त लाइन क्षमता के अभाव और लखनऊ में टर्मिनल सुविधाओं के अभाव में दिल्ली और लखनऊ के बीच एक अतिरिक्त गाड़ी चलाना परिचालन की दृष्टि से फिलहाल व्यवहारिक नहीं है।

Allotment of Refreshment Rooms and Catering to Scheduled Castes Persons

2493. SHRI D. R. PARMAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that neither refreshment room nor catering and vending is being allotted to the Scheduled Castes persons ;

(b) if not, the percentage of such refreshment rooms, catering and vending being run by the Scheduled Castes persons separately in each Railway Zone ; and

(c) whether Government propose to reserve some such estbalishments with a view to eradicate the evil of untouchability ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (c). A statement is laid on the Table of the House. *[Placed in Library. See* No. LT-285/69]

Running of Electric Trains between Ahmedabad and Baroda

2494. SHRI D. R. PARMAR :
SHRI R. K. AMIN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a plan for running elecric trains between Ahmedabad and Baroda will fructify in September, 1969; and

(b) if so, details thereof ?

THE MINISTER OF RAILWAYS (DR RAM SUBHAG SINGH) : (a) and (b). The work of electrification at Bambay-Baroda-Sabarmati Section has been sanctioned, the field work has started and the section Baroda-Ahmedabad is expected to be completed sometimes in 1972.

Hindustan Photo Films Manufacturing Co. Ltd.

2495. SHRI BABURAO PATEL :
SHRI GADILINGANA GOWD :
SHRI S. K. TAPURIAH :
SHRI HIMATSINGKA :
SHRI B. K. DASCHOWDHURY :

Will the Minister of INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the value of raw colour film imported annually during the last three years with countries of import ;

(b) whether it is a fact that Hindustan Photo Films Manufacturing Company Ltd. has not yet begun manufacturing all the requirements of colour films ;

(c) if so, the reasons therefor ;

(d) when such manufacture is intended; and

(e) the value of cine films, 'X' ray films and other photo goods produced by Hindustan Photo Films Manufacturing Ltd. during the last three years, year-wise and the annual profits made during this period, year-wise ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNRL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) The value of coloured cinematographic films in rolls, sensitized and unexposed imported annually during the last three years with countries of import is given below :—

Value in '000' of Rupees

S. No.	Name of the Country	April-May, 66	June,66-March,67	1967-68	1968-69 upto Nov. 68
1.	German Democratic Republic	3178	250	1692	903
2.	German Federal Republic	31	127	468	149
3.	U.K.	3868	3542	2981	—
4.	Others	1620	386	475	297
	Total :	8697	4305	5616	1349

Figures for April-May, 1966 include black and white cine films also as the 'coloured cine films' were not separately classified in the Revised Indian Trade Classification before June, 1966.

(b) Yes, Sir.

(c) Colour film manufacture was not covered in the terms of collaboration under which the present project was set up.

(d) Hindustan Photo Films are considering the selection of a suitable collaborator for this purpose. They are expected to finalise the selection and submit early a project report for the manufacture of colour films, to Government for approval and sanction. Efforts are being made by Hindustan Photo Films to establish the colour film project during the IV Plan period.

(e) Hindustan Photo Films went into production only in January, 1967. The value of cine film, X-ray films etc. produced by Hindustan Films so for is given below:-

Year	Production (Rs. in lakhs)
1966-67	20.37
1967-68	142.25

In the first two years of production, there have been no profits. The Company is expected to reach the break-even point in 1969-70 after which a reasonable rate of return may be expected.

Ticketless Travel

2496. SHRI SHRI CHAND GOYAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the experiment of getting aid from students or other voluntary organisations in cheking ticketless travelling has proved a success; and

(b) whether Government are contemplating to make more extensive use of such aids to prevent the evil of ticketless travelling ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) and (b). Yes.

Railway Ferry Service between Dhanushkodi and Thalaimannar

2497. SHRI KIRUTTINAN :
SHRI YASHPAL SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether in view of the fact that the Railway lands with assets from Rameshwaram Road to Dhanushkodi including the strong pier have been handed over to Tamil Nadu State Government for joining jeepable road, the Railway Department propose to restore the operation of Railway ferry service between Dhanushkodi and Thalaimannar as was before the 23rd December, 1964, and retain the railway marine workshop at Mandappam itself without shifting it elsewhere; and

(b) if so, whether it is proposed to appoint any Railway out-agency for affording transport facilities to the passengers between Rameshwaram and Dhanushkodi pier ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) (i) At present there is no proposal to resume the ferry service.

(ii) As far as the Railway workshop at Mandapam is concerned, a proposal was made to the Tamil Nadu State to take over the workshop. This proposal is under consideration of the State Government and their decision is awaited,

(b) There is no proposal for opening an Out Agency at Dhanushkodi.

Prices of Tyres

2498. SHRI S. M. BANERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNRL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the prices of tyres in the market are still higher than the actual prices; and

(b) if so, the steps Government propose to take to bring down the prices ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). Tyres and Tubes have been declared as "essential commo-

dity" under the Essential Commoditios Act with a view to enabling the State Governments/Local Administrations to regulate the acquisition and distribution to the consumers at fair prices. Further the overall production of tyers and tubes during 1968 was more than the anticipated demand. However complaints were received about the overcharging of prices in respect of certain categories of tyres. With a view to meeting the situation, Government have advised the Tyre Manufacturers to step up the prondction of tyres, particularly those in short supply. For this purpose, Government are providing assistance in the matter of import of moulds and other balancing equipment. Moreover, import ot tyres for scooters, trucks/buses and tractors allowed by Government during 1968-69 has had good effect on stabilisation of tyre prices. As a long term measure, Government have approved the establishment of additional capacity to the extent of 1.45 million nos. of automobile tyres.

More Machine Tools Factories

2499. SHRI GADILINGANA GOWD : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is any proposal to set up new machine tool factories in various States during the Fourth Five Year Plan;

(b) if so, the details thereof with basis for selection of sites: and

(c) the outlay envisaged for the purpose ?

THE MINISTRR OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) The Fourth Five Year Plan is still under preparation and it is not possible to indicate at this stage whether any new machine tool factories will be set up in various States during the Fourth Plan period. However, in view of the present substantial unutilised capacity in existing public sector and private sector machine tool units, there is little scope for establishing new machine tool units atleast during the first two years of the Plan period.

(b) and (c). Do not arise.

Expansion of Hindustan Machine Tools Ltd.

2500. SHRI GADILINGANA GOWD :
SHRI N. R. LASKAR :
SHRI R. BARUA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is any proposal with regard to the expansion of the Hindustan Machine Tools Ltd. during the Fourth Five Year Plan;

(b) if so, the details thereof: and

(c) the amount allocated for the purpose ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) The Fourth Five Year Plan has not yet been finalised and the details are still under consideration of the Government.

(b) and (c). Do not arise.

Industrial Development in Andhra Pradesh

2501. SHRI GADILINGANA GOWD : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the progress made in the industrial field in Andhra Pradesh during the period from the 1st January 1968 to the 31st December, 1968;

(b) the detailed position in regard to the development of industries, expansion of established industries and renovation of obsolete industries during the above period; and

(c) the total amount utilized for the purpose ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) to (c). The information is being collected and it will be laid on the Table of the House.

Delegations sent abroad

2502. DR. SUSHILA NAYAR :
SHRI K. LAKKAPPA :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the number of delegations sent abroad during the last two years by his Ministry ;

(b) the names of countries visited by those delegations ;

(c) the amount spent by each delegation ; and

(d) the result achieved thereby ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) ; (a) and (b). During the years 1967-68 and 1968-69, only one Delegation was sent by this Ministry to U. K. and USSR in October, 1967.

(c) Rs. 25,829.

(d) In U. K. the delegation made a study of the organisation of the Nationalised Steel Industry which helped in the formulation of the scheme of reorganisation of the management structure of Hindustan Steel Limited as announced in Minister's statement of 20th March, 1968. Consultations were also held with the British Government and the British Steel Corporations about the problems of Durgapur Steel Plant as a result of which the Corporation sent out a team of experts to appraise the requirements of the plant for reaching optimum operation and efficiency.

During the stop over in Moscow for a day, the delegation discussed with the Soviet Government authorities the question of removal of bottlenecks and diversification of production at Bhilai Steel Plant for which purpose the visit of Soviet team was agreed to. The purchase of certain quantities of rails and structurals by USSR was also agreed upon. The Soviet side further agreed to expedite the supply working drawings and deputation of Soviet experts for Bokaro Steel Slant.

Extension of Bansapani Railway Siding to Joruri

2503. SHRI CHINTAMANI PANIGRAHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether replies have been received from the Mineral and Metals Trading Corporation with regard to the proposals for extending Bansapani Railway Siding to Joruri in Keonjhar in Orissa ;

(b) if so, the decisions taken so far in this respect : and

(c) reasons why this is not being expedited ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No. An estimate amounting to Rs. 274 lakhs plus Rs. 20 lakhs as the cost of electrification for extending the line from Banspani to Joruri, a length of about 5 miles, was furnished by the South-Eastern Railway Administration in June, 1967 to M/s. Minerals and Metals Trading Corporation. The latter did not pursue the matter further.

(b) and (c). Do not arise.

Revision of Scales of Pay and Upgrading of Posts in Railways

2504. SHRI KIRUTTINAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the scale of pay of officers in Indian Railways has been revised and their posts upgraded with protection even to those who have been put in three years of service ;

(b) if so, whether similar protection, revision of pay scales and upgrading of posts of all categories for class III and IV staff with consolation increments to stagnated employees like running staff, Station Masters, Gangmen etc., will be given effect to with restrospective effect ; and

(c) wether pending cases are also proposed to be reopened and seniority of redesignated Tracers of ex-South Indian Railway etc., restored to their original recruited category of draftsmen and pay etc., fixed as per the first Central Pay Commission scale with effect from the

1st January, 1947 with consequential benefits and arrears of pay etc. ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No revision of scales of pay of Officers has been done recently. However, in consideration of the increase in workload and responsibilities of some Class I posts, it was decided that 148 Senior Scale posts should be operated in the Junior Administrative Grade and 106 Junior Administrative Grade posts should be operated in the Inter Administrative Grade. Due to shrinkage of the construction cadre, a number of Class II and temporary officers officiating in Senior Scale were facing reversion. It has been decided that such of those officers as have put in more than three years service in Senior Scale would be protected from reversion.

(b) and (c). No revision of scales of pay is being contemplated. The question of the emoluments of running staff was considered, and with effect from 1-12-1968, the rates of running allowances have been substantially increased. An Incentive Scheme, designed to ensure better performance in the running of trains, is also under consideration. There have been representations for relief from Class III staff who have been at the maximum of their pay scales for sometime. This matter is also under active investigation with a view to evolving measures for improving the position.

B. G. Railway Line From Barauni To Katihar.

2505. SHRI YAMUNA PRASAD MANDAL : Will the Minister of RAILWAYS be pleased to State :

(a) whether it is a fact that the survery for the proposed Broad Gauge Railway line from Barauni to Katihar (N. E. Rly.) is going to be taken up by a Chief Engineer-in-charge (B. G. Lines) very soon ;

(b) if so, when the survey work is expected to be completed ;

(c) whether it is proposed to give priority to this work in view of some important reasons of national interest ; and

(d) when the actual work of laying B. G. Lines will begin ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). Preliminary Engineering and Traffic Surveys are proposed to be sanctioned shortly for conversion of the Barauni-Katihar metre gauge section into broad gauge. The surveys will be carried out under the charge of an Engineer-in-Chief (Survey) and will be taken up soon after commencement of 1969-70 financial year, and will be completed in about twelve months time.

(c) and (d). A decision to convert the Barauni-Katihar metre gauge section into broad gauge will be taken after the results of the above mentioned surveys are known.

Extension of service to Officers in the Ministry of S and H. E.

2506. SHRI K. LAKKAPPA :
SHRI A. SREEDHARAN :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the number of cases in which extension had been given to Class I Officers of his Ministry who were to be retired at the age of 58 during the year 1968 ;

(b) the number of cases in which class I officers of his Ministry on retirement at the age of 58 were re-appointed during the year 1968 ;

(c) the name of those officers ; and

(d) the reasons for their extension or re-appointment ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & HEAVY ENGINEERING (SHRI K. C. PANT): (a) One

(b) None

(c) Shri B. B. Dutt, Assistant Iron and Steel Controller, (Grade I) in the Regional Office of the Iron and Steel Controller, Faridabad.

(d) The officer who was to take over from him suddenly proceeded on leave and alternate arrangements could not be made at short notice. The work was also to be transferred to the C. C. I. & E. shortly.

Art Colleges for Railway Employees in Southern Railway

2507. SHRI KIRUTTINAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Railway Employees in the Southern Railwa y who are frequently transferred find difficulty in getting admission for their children in local Arts Colleges :

(b) whether Government have any proposal to start arts colleges in some importortant centres so as to help the Railway employees ; and

(c) if so, whether Government propose to start Arts Colleges at Perampur, Golden Rock and Podanur Railway Colonies in the Southern Railway ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) No representation from the transferrable Railway staff has been received about the difficulties in seeking admissions in the Arts Colleges.

(b) No.

(c) Does not arise.

Railway Catering

2508. SHRI S. C. SAMANTA :
SHRI YASHPAL SINGH:
SHRI SHRI CHAND GOYAL :
SHRI K. SURYANARAYANA:

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the quality of food served by railway catering is going down deplorably, irrespective of the fact that prices have almost doubled recently ; and

(b) the steps being taken to ensure that railway caters to the taste of the travelling public with purity and dignity ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) The rates of meals and refreshments have been increased whenever found absolutely necessary to avoid losses due to increasing prices of raw materials and rising staff costs. The fact that the complaints in regard to catering establishments were on the decline in 1968 as compared to 1967, would indicate that the quality has not deteriorated. There is however no complacency in this matter and a constant watch is being kept.

(b) The measures taken to improve the quality of food and standard of services in the Railway Catering are.

(i) tightening up of supervision in regard to purchase and supply of good quality raw materials, laying down proper schedules for preparations, recruitment of competent cooks and training of catering staff in the culinary art in Departmentally managed units ;

(ii) intensification of inspections in all catering establishments.

Loss to Durgapur Steel Plant

2509. SHRI SAMAR GUHA :
SHRI S. S. KOTHARI :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is fact that the Durgapur Steel Plant of Hindustan Steel Ltd. incurred loss this year also ; and

(b) if so, the reasons for such continued loss and the steps taken to improved its conditions ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & HEAVY ENGINEERING (SHRI K. C. PANT) : (a) It is a fact that the Durgapur Steel Plant of Hindustan Steel Ltd. is expected to incur a loss this year also.

(b) The loss is mainly due to lower production on account of the following :—

(1) Labour troubles ;

(2) Break-down of Coke Oven Battery No. I and

(3) Shortage of VIC Cranes at Blooming Mill and failure of one of the existing VIC Cranes.

All efforts are being made to undertake and expedite the required repairs and maintenance jobs. One VIC Crane is expected to be available after renovation by the end of 1969 and another is expected to be acquired by the end of 1970-71. The Contract for the re-building of Coke Oven Battero No. I is expeted to be finalised

shortly. The recommendations of technical committees like Nijhawan Committee, Pande Committee, etc. are under implementation. The State Government is being requested to expedite their recommendations regarding the question as to which union is to be recognised.

ट्रैक्टरों का निर्माण

2510. श्री महाराज सिंह भारती : क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या चौथी पंचवर्षीय योजना में गैर-सरकारी क्षेत्र में स्थापित किये जाने वाले कारखानों में होने वाला नये ट्रैक्टरों का निर्माण वर्ष 1973-74 तक 50,000 ट्रैक्टरों के अनुमानित निर्माण में शामिल किया गया है और क्या इस अवधि तक ट्रैक्टरों की मांग बढ़कर 90,000 ट्रैक्टर हो जाने की आशा है ?

(ख) क्या यह सच है कि सरकार वर्ष 1973-74 तक ट्रैक्टरों की कुल मांग पूरी नहीं कर सकती है ; और

(ग) यदि हां, तो इसके क्या कारण हैं ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद): (क) 1973-74 तक ट्रैक्टरों का उत्पादन 50,000 ट्रैक्टर प्रतिवर्ष आंका गया है। इसमें चतुर्थ पंचवर्षीय योजनावधि में स्थापित होने वाले नये एककों के सम्भावित उत्पादन को भी गिन लिया गया है। कृषि मशीनों के कार्यवाही दल ने 1973-74 तक 68,000 ट्रैक्टरों की मांग का अनुमान लगाया है। कृषि विभाग का अनुमान 90,000 ट्रैक्टर प्रतिवर्ष की मांग का है।

(ख) तथा (ग). सरकार देश में ट्रैक्टरों के उत्पादन को न केवल विद्यमान कारखानों में ही अपितु सरकारी तथा गैर-सरकारी क्षेत्रों में नये कारखाने लगाकर बढ़ाने का भरसक प्रयत्न कर रही है। फिर भी नई परियोजना की स्थापना और उन में नियमित उत्पादन प्रारम्भ करने में समय लगता है। इसको दृष्टि में रखते हुये 1973-74 तक ट्रैक्टरों की मांग तथा उनके देश में उत्पादन में कुछ अन्तर रहेगा।

Hostel Accommodation for Railway Staff

2511. SHRI KIRUTTINAN : Will the Minister of RAILWAYS be pleased to state :

(a) the names of divisional headquarters in Indian Railways provided, and not provided, with hostel accommodation for Railway staff and sports stadium; and

(b) whether the remaining stations are also proposed to be provided with the above facilities in the 1969-70 works programme ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). The information is being collected and will be placed on the table of the Lok Sabha.

Passenger and Goods Traffic on Churu-Fatehpur Section

2512. DR. KARNI SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) the reasons why an inflated rate of passenger and goods traffic is being levied on the Churu-Fatehpur-Section of the Western Railway and for how long this has been in existence ;

(b) what was the percentage of the inflated rate originally and at present ; and

(c) when Government propose to completely remove this hardship ?

THE MINISTER OF RIALWAYS (DR. RAM SUBHAG SINGH) : (a) The decision to levy fares and freight rates on inflated distance was taken as it was found that the line would not be financially justified without such inflation. The inflation has been in force since the opening of the line in 1957.

(b) The rate of inflation originally

was hundred per cent for all triffic. With effect from 1-6-1968, the inflation in respect of passengers and luggage was reduced to fifty per cent.

(c) That would depend on the financial results of working of the line. The position is reviewed from time to time.

Incentive Scheme for Durgapur Steel Plant

2513. SHRI KAMESHWAR SINGH : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to refer to the reply given to Unstarred Question No. 258 on the 12th November, 1968 and state :

(a) whether the study of an incentive scheme for Durgapur Steel Plant has been completed under the guidance of the consultancy group of the Admisnistrative Staff College Hyderabad ;

(b) if so, the details of the seheme ; and

(c) whether Government have decided to enforce the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HAEVY ENGINEERING (SHRI K. C. PANT) : (a) No, Sir.

(b) and (c). Do not arise.

Shree Gopal Paper Mills Limited

2514. SHRI KAMESHWAR SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the inspection of books of accounts and other related papers ordered by the Company Law Board for Shree Gopal Paper Mills Limited has been completed ;

(b) if so. the number of irregularities found ;

(c) the action taken ; and

(d) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE, AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes Sir.

(b) to (d). The Report is still under examination.

Memorandum from All India Guards Council Asansol Branch

2515. SHRIMATI ILA PALCHOUDHURI : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received any Memornandum from the All India Guards Council, Assansol Branch detailing the various deifficult conditions including risks to their lives, under which Train Guards, specially those carrying goods trains on the Eastern Railway perform their duties, they are off and on assaulted. threatened with dire consequences and robbed of their personal belongings by miscreants when they fail to get what they aim at from goods trains ;

(b) whether the petitioners have requested for providing protection from the hazards as mentioned above ;

(c) if so, full facts regerding their grievances ; and

(d) the steps, if any taken or proposed to be taken in response to their appeal ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes, Sir.

(b) Yes, Sir.

(c) In a representation dated 21st March, 1988 from the All India Guards Council (Andal Branch) of Asansol Division, the petitioners brought to notice certain incidents involving risk to the lives of the Guards while working trains between Dum Dun and K. P. Docks on Sealdah Division. It was also alleged that the miscreants were intercepting wagons containing valuable goods. It was stated that cases of stabbing robbing etc. had occurred within a period of two years. As a measure of security, they requested for provision of armed escorts while working the train over the said section.

(d) Intensive patrolling by Armed RPF Personel from 21.00 hrs. in the night to 05.00 hrs. next morning was arranged for some time. Help GRP was also enlisted. As the situation was brought under control, the patrolling has since been withdrawn ; there have also been no incidents recently.

Control over Industries

2516. SHRIMATI ILA PAL-CHOUDHURI :
SHRI SITARAM KESRI :
SHRI BAL RAJ MADHOK :
SHRI RANJIT SINGH :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI HARDAYAL DEVGUN :
SHRI P. C. ADICHAN :
SHRI HIMATSINGKA :
SHRI S. K. TAPURIAH :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that a proposal to relax control over certain industries is under the consideration of Government ;

(b) if so, the details thereof ; and

(c) the industries which would be benefited thereby ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The Planning Commission in the paper entitled "Approach to the Fourth Five Year Plan" have suggested that industries which only require marginal assistance by way of foreign exchange and also those which do not involve foreign exchage may be exempted form the need of securing industrial licence. A decision in the matter will be taken bv Government only after considering the report of the Industrial Licensing Policy Inquiry Committee.

Installed Capacity in Engineering Industry

2518. SHRI R. K. SINHA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that a considerable part of the installed capacity in the Engineering Industry has been lying idle because of inadequate supply of raw materials ; and

(b) if so, the steps proposed to be taken to ensure adequate supply of raw meterials to the industry ?

THE MINISTER OF INDUSTRIAL DEVEOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir.

(b) Does not arise.

Untouchability

2519. SHRI RANJIT SINGH :
SHRI BAL RAJ MADHOK :
SHRI HARDAYAL DEVGUN :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI RAMAVATAR SHASTRI :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether untouchability still persists in some parts of the country ;

(b) if so, the reasons therefor ; and

(c) the steps proposed to be taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) and (b). The evil has been in existence for centuries, and cannot be rooted out in two or three decades. The practice has however almost died out in the urban areas, though sporadic cases still occur in the rural areas.

(c) The problem has been tackeled by means of legal measures, propaganda, and welfare programmes for the social, educational, and economic uplift of the Scheduled Castes. These measures are being expanded under the Fourth Plan.

Report of the British Steel Corporation Experts Team

2520. SHRI BHAGABAN DAS :
SHRI JYOTIRMOY BASU :
SHRI GANESH GHOSH :
SHRI P. RAMAMURTI :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to refer to the reply given to Unstarred Question No. 2162 on the 26th November, 1968 and state :

(a) the details of the report submitted

by the British Steel Corporation Experts on Durgapur Steel Plant ;

(b) whether Government have completed the examination of the report ;

(c) decision taken thereon ;

(d) if the answer to part (b) be in the negative, when the examination is likely to be completed ; and

(e) the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) to (e). The report of the British Steel Corporation Team in respect of Durgapur Steel Plant has been examined but before finalising Government's decision thereon it is proposed to hold discussions on the report with the British authorities in the near future.

Foreign Collaboration

2521. SHRI M. N. REDDY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the extent to which the foreign collaborators had evinced interest since he last made a statement to the effect that such applications would be disposed of within three months from the time of their receipt ;

(b) The number of applications received since he last made the statement together with the details ; and

(c) the number out of them which have been disposed of ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The Foreign Investment Board was set up on the 10th December, 1968. Since then 17 new proposals for foreign collaboration have been received in the Secretariat of the Board. Fifteen proposals relate to the manufacture of Medical Accessories, Products based on bituminous material, Agricultural and Rubber Chemicals ; Inflatable Life-rafts ; Processing of Duck feathers into Down and De-Down ; Ladies' under Garments ; Complete plant for plastic extrusion and synthetic fibre and filaments spinning ; Track maintenance Machines ; Automobile Power Take-off ; Precision surface Plates ; Small arms and Air weapons ; Prepegs and Premix ; Power Driven Pumps ; Boilers ; Heavy Structurals ; and Cranes. Out of the two remaining proposals one relates to the construction of Tank Terminals at Ports and the other for Tapping of Underground water Resources. One of these proposals has since been disposed off.

Delay in supply of equipment of Bokaro Steel Project

2524. SHRI M. N. REDDY : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the Hindustan Steel Works Construction Ltd., and the Mining and Allied Machinery corporation are behind the schedule in effecting the timely delivery of conveyers and other various equipment for handling of blast furnace and other raw material required for the Bokaro Steel Project ;

(b) if so, whether any expeditious has been taken to remedy the situation ; and

(c) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) to (c). The Bokaro Steel Limited have ordered 10,485 tonnes of conveyor equipment, technological structures, pumps and other miscellaneous equipments direct on Mining and Allied Machinery Corporation Ltd. The delivery schedule in respect of above has been a matter of detailed negotiations between the Bokaro Steel Ltd., and the Mining and Allied Machinery Corporation Ltd., and it has only been finalised now. In December 1968, a contract has been concluded between the above two Companies. MAMC is taking all steps to ensure that deliveries are not delayed beyond the dates now finalised with BSL. Hindustan Steelworks Construction Ltd., is not arranging the above supply for Bokaro from MAMC.

Loss of Wagons

2525. SHRI VASUDEVAN NAIR : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 297 on the 12th November, 1968 and state :

(a) whether the question of fixing

responsibility in respect of the wagons that were really lost has since been examined ; and

(b) if so, the decision taken thereon ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). Of the 190 wagons particulars of which were supplied by the power houses, no investigation in respect of eighty-six could be made because the relevant records were no longer available.

What happened to the remaining 104 has been ascertained. It has been found that it was only six wagonloads that were really lost. Four out of these six wagons were involved in an accident of train derailment. The contents were crushed and scattered all over and were used up in the restoration of the damaged track. The enquiry committee held the driver responsible for the accident, but the driver had been killed in the accident. Two other wagons were misdespatched but could not be connected. Appropriate action against the staff responsible is being taken.

मेसर्स साहू जैन और जैसप एंड कम्पनी लिमिटेड

2526. श्री शशि भूषण : क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) मेसर्स साहू जैन और जैसप ऐण्ड कम्पनी लिमिटेड, कलकत्ता के शेयरों के बारे में मध्यस्थ द्वारा कब तक अपना निर्णय दिये जाने की सम्भावना है ; और

(ख) इस सम्बन्ध में सरकार ने मध्यस्थ पर अब तक कितना धन खर्च किया है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मंत्री (श्री फखरुद्दीन अली अहमद): कल्पना की जाती है कि माननीय सदस्य सरकार द्वारा मेसर्स साहू जैन लिमिटेड तथा अन्य लोगों से, जैसेप एण्ड कम्पनी के खरीदे गये हिस्सों के मूल्य से सम्बन्धित पंच फैसले के बारे में जानकारी प्राप्त करना चाहते हैं।

प्रश्न का उत्तर निम्न प्रकार है :-

(क) अब तक की प्रगति को देखते हुये आशा है कि मध्यथ अप्रैल, 1969 के अंत तक अपना पंच फैसला दे देंगे।

(ख) पंच के परिश्रमिक, उनके कर्मचारियों के वेतन, यात्रा, कार्यालय का किराया कार्यालय का फर्नीचर तथा सामान के क्रय या किराये इत्यादि और अन्य मिश्रित खर्चों के रूप में सरकार पंच कार्यवाही प्रारम्भ होने से आज तक अपने हिस्से के रूप में 2,59,500 रुपये खर्च चुकी है।

श्री लंका सरकार के जन सम्पर्क अधिकारी वाले रेल डिब्बे पर आक्रमण

2527. श्री भरत सिंह चौहान :
श्री हुकम चंद कछवाय :

क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान श्रीलंका सरकार के पर्यटन विभाग के जन-सम्पर्क अधिकारी श्री सी० एम० इस्माइल द्वारा दिये गये और 2 जनवरी, 1969 को दैनिक 'हिन्दुस्तान' में प्रकाशित हुये इस आशय के वक्तव्य की ओर आकर्षित किया गया है, कि बम्बई में उनके रेल डिब्बे पर आक्रमण किया गया तथा उनसे सफाई शुल्क भी लिया गया ;

(ख) यदि हां, तो क्या इन आरोपों के बारे में कोई जांच की गई है ; और

(ग) यदि हां, तो इस मामले के तथ्य क्या हैं तथा इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) जी हां।

(ख) और (ग). मध्य रेलवे से मिली रिपोर्ट के अनुसार, लंका भारत ट्रेवल्स और भारत सैंचारिका और वन्दना समिति द्वारा मांगे गये तीसरे दर्जे के दो पर्यटक यान दिसम्बर, 1968 में बम्बई से मद्रास पहुंचे और पार्टियों द्वारा दिये गये कार्यक्रम के अनुसार सार्वजनिक

जाने के उद्देश्य से आगरा के लिए चल पड़े। बम्बई या आगरा में आक्रमण किये जाने या डिब्बों की सफाई के लिये पैसे मांगने की कोई शिकायत नहीं की गयी।

विद्रोही नागा नेता द्वारा नागालैंड के चुनाव के लिये नामनिर्देशन पत्र भरना

2528. श्री हुकम चन्द कछवाय :
श्री ओंकार सिंह :

क्या विधि तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि।

(क) क्या यह सच है कि विद्रोही नागा नेता श्री जेड० ए० फिजो की भतीजी, श्रीमती रानो शीजा ने विधान सभा के आगामी निर्वाचन क्षेत्र से अपना नामनिर्देशन पत्र भरा था : और

(ख) केन्द्रीय सरकार द्वारा प्राप्त सूचना के अनुसार कितने विद्रोही नागाओं, उनके सम्बन्धियों तथा उनके साथ सहानुभूति रखने वालों ने नाम निर्देशन पत्र भरे हैं ?

विधि मंत्रालय तथा समाज कल्याण विभाग में उपमंत्री (श्री मु० यूनुस सलीम): (क) विद्रोही नागा नेता श्री ए० जेड० फिज़ो की भतीजी श्रीमती रानो शीजा ने अपने नामनिर्देशन पत्र पश्चिमी अंगामी निर्वाचन क्षेत्र से भरे थे।

(ख) अभ्यर्थीगण या तो सत्ताधारी नागा नेशनेलिस्ट्स ऑर्गनाइजेशन या विरोधी पक्ष, युनाइटेड फ्रन्ट आफ नागालैंड के थे या निर्दलीय थे। चूंकि अपने नामनिर्देशन पत्र भरते समय उन्होंने संविधान के प्रति निष्ठा की शपथ ली थी, इसलिए उनमें से किसी को विद्रोही नागा या उनसे सहानुभूति रखने वाला कहना सही नहीं होगा।

Observance of Prohibition Day Gandhi Smarak Nidhi

2529. SHRI BAL RAJ MADHOK :
SHRI RANJIT SINGH :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI HARDAYAL DEVGUN :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the Gandhi Samark Nidhi observed Prohibition Day all over India on the 2nd February, 1969 ;

(b) if so, the reaction of Government thereto ; and

(c) the steps proposed to be taken to make prohibition a success ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) Yes, Sir.

(b) and (c). Prohibition is a State Subject and as such primary responsibility for implementation of prohibition programmes rests with the State Governments The Government of India on its part continues to follow the policy as enshrined in the Constitution.

उत्तर प्रदेश में अधिक औद्योगिक बस्तियां

2530. श्री शिव कुमार शास्त्री : क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या चौथी पंचवर्षीय योजना में उत्तर प्रदेश में कुछ नई औद्योगिक बस्तियां स्थापित करने का निर्णय किया गया है ;

(ख) यदि हां तो इसका ब्यौरा क्या है ; और

(ग) ये औद्योगिक बस्तियां कहां-कहां स्थापित की जायेंगी ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मंत्री (श्री फखरुद्दीन अली अहमद): (क) से (ग). उत्तर प्रदेश सरकार का चतुर्थ पंचवर्षीय योजना अवधि में दो औद्योगिक बस्तियां स्थापित करने का प्रस्ताव है। ये औद्योगिक बस्तियां कल्याणपुर और कानपुर जिले के रेनिया में होंगी। इन औद्योगिक

बस्तियों में विकसित प्लाट ही दिए जायेंगे कारखानो के बने हुये शेड नहीं दिये जायेंगे ।

Election Symbol of C. P. M.

2531. SHRI SAMAR GUHA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 363 on the 20th February, 1969 regarding Election symbol of Progressive Muslim League Party and state ;

(a) whether the 'Hammer-Sickle and Star' symbol given to Marxist Communist Party identifies itself with the State Symbol of a number of Communist countries ;

(b) if so, whether this CPM-symbol is indicative of its dependence on extra-territorial loyalty : and

(c) the reasons why for the same token of refusal of 'Crescent Star' symbol to Progressive Muslim League, the 'Hammer-Sickle and Star' symbol, which bear extra-territorial political insignia was allowed to be used by a political party of India ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) The symbol 'Hammer. Sickle and Star' which was allotted in 1964 to the Communist Party of India (Marxist) which is a National Party on the basis of its performance in the previous elections, has resemblance in several respects to the State symbols of some Communist countries.

(b) The symbols allotted to political parties are only intended to help illiterate voters to cast their votes by placing a mark on the ballot paper on or near the symbol of the candidate of their choice and are not indicative of their dependence or otherwise on extra territorial loyalty.

(c) The Progressive Muslim League is not a recognised political party ; it has only been registered with the Election Commission as a political party, and so it is not eligible for or entitled to, the reservation of a symbol for its use in elections. The question of refusing a particular symbol for the party did not, therefore, arise.

Surplus Staff in Foreign Traffic Accounts Office

2532. SHRI A. K. GOPALAN :
SHRIMATI SUSEELA GOPALAN :
SHRI K. M. ABRAHAM :

Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 4911 on the 17th December, 1968 regarding surplus staff in Foreign Traffic Accounts Offices and state ;

(a) whether the information has since been collected ; and

(b) if not, the seasons for the delay and when it is likely to be completed ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes. The information is given in the statement at Annexure 'A' laid on the Table of the House. [*Placed in Library. See* No. LT-286/69].

(b) Does not arise.

Promotions in Accounts Department of Indian Railways

2533. SHRI P. GOPALAN :
SHRI K. M. ABRAHAM :
SHRI A. K. GOPALAN :

Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 3100 on the 3rd December. 1968 regarding Promotion in Accounts Department of Indian Railways and state :

(a) whether the matter has since been finalised ; aud

(b) if not, the reasons for the delay and when it is likely to be finalised ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes; it has been decided that the date from which promotions should be effective should be 1.4.1968 and not any earlier date.

(b) Does not arise.

Killick Croup of Companies

2534. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have received

any communication from any quarters regarding the take over of the Killick Group of Companies by the Kapadia Brothers :

(b) if so, the nature of the representation received ;

(c) whether Government have made enquiries into the points made in the representation ;

(d) if so, with what results ; and

(e) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e). Government have received a communication from a Member of Parliament in the matter. The matters raised therein are being enquired into.

दि पायरोटेनेक्स इण्डिया लिमिटेड, बम्बई

2535. श्री शारदा नन्द :
श्री वन्श नारायण सिंह :

क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) दि पायरोटेनेक्स इंडिया लिमिटेड, बम्बई ने किस तिथि को लाइसेंस दिये जाने के लिए जो आवेदन किया था तथा ये कब चालू हो गई थी ;

(ख) इस कम्पनी की स्थापना के बारे में शर्तें क्या हैं तथा इसमें क्या वस्तुयें बनेंगी ; और

(ग) आरम्भ से लेकर अब तक इसमें कितना उत्पादन हुआ है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). जानकारी इकट्ठी की जा रही और सभा पटल पर रख दी जायेगी ।

Manufacture of Capacitors

2536. SHRI S. S. KOTHARI :
SHRI BRIJ BHUSHAN LAL :
SHRI SURAJ BAN :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Cable Industry has represented to the Government that it has excess capacity for the manufacture of capacitors and that it is in a position to meet the needs of Tata Hydro-electric Companies for high voltage capacitors .

(b) if so, the reasons why Government do not completely ban the import of Capacitors ;

(c) the reasons why Government are inclined to permit the Tata Hydro-electric Companies to import high voltage capacitors : and

(d) whether Government would take necessary action in the matter so that the existing installed capacity in the Cable industry for capacitors is fully utilised and unnecessary imports are not made ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No representation has been received from the Cable industry as a whole. However, M/s. Universal Cables Ltd., who are licensed for manufacture of capacitors had represented that there was unutilised capacity in their plant and that it would be possible for them to meet the requirements of M/s Tata Hydro-Electric Company.

(b) Imports of capacitors upto 11 KV ratings are not permitted. Imports of capacitors of higher ranges have been permitted as indigenous capacity has not yet been developed to the extent required.

(c) The Tata Hydro-Electric Company, Bombay had proposed to import 100 MVAR Power capacitors up to 22 KV rating for installation in the power system in the Bombay area, where due to the sharp increase in the load, serious interruptions had been taking place frequently. The request was considered very carefully having regard to all aspects particularly the urgency of requirements and the delivery periods for indigenous manufacture. In view of the emergent requirements, it was decided to allow the import of half the quantity required, the balance being obtained from indigenous sources.

(d) There is no existing capacity in the Cable Industry for capacitors except in the case of M/s. Universal Cables Ltd., but

it has not carried out some of the requisite tests fully. Unless all the tests are completed it would be difficult to insist on acceptance of this product from this plant.

दी एसोसिएटेड बेयरिंग कम्पनी लिमिटेड, बम्बई

2537 श्री शारदा नन्द :
श्री वंश नारायण सिंह :

क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) दि एसोसिएटेड बेयरिंग कम्पनी लिमिटेड, बम्बई ने लाइसेंस के लिए किस तारीख को आवेदन पत्र दिया था और इसने अपना उत्पादन कार्य कब आरम्भ किया था ;

(ख) इस कम्पनी को किन शर्तों पर कार्य करना था तथा इसने किस प्रकार का उत्पादन कार्य किया था ; और

(ग) इस कम्पनी ने अपनी स्थापना के समय से अब तक कितना उत्पादन किया है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). एक विवरण सभा पटल पर रखा जाता है। [पुस्तकालय में रखा गया। देखिये संख्या LT–287/69]

Beer Factory at Kottayam in Kerala

2538. SHRI K. SURYANARAYNA :
SHRI RAM CHANDRA VEERAPPA :
SHRI R. R. SINGH DEO :
SHRI N. K. SANGHI :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that a factory for the manufacture of Beer is to be set up at Kottayam in Kerala ;

(b) if so, whether it is going to be set up in the private sector with West German Collaboration ;

(c) the number of applications for licences received for the setting up of the factory ; and

(d) the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). Three applications were received from the following parties for issue of licences under the Industries (Development and Regulation) Act, 1951 for setting up Beer manufacturing units in the State of Kerala :

	Location of the Unit
(i) Shri V. N. Ramachandran, Palghat.	Distt. Palghat
(ii) M/s. Breweries India Private Ltd. Kottayam.	Tehsil Peermade, Distt. Kottayam.
(iii) Shri T. R. Raghavan, Trichur.	Distt. Trichur.

Of these three parties, M/s. Breweries India Private Ltd. have been issued a 'letter of Intent' for setting up a Beer manufacturing unit in the private sector at Kuttikanam, District Kottayam. No foreign collaboration is involved in this case.

Scholarships to Students in U. P.

2539 SHRI VISHWA NATH PANDEY : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the total number of scholarships awarded to the students belonging to (i) scheduled castes, (ii) scheduled tribes and (iii) backward classes for the post matric studies in the state of Uttar Pradesh during 1967-68 ;

(b) the total number of students who applied for these from the State of Uttar Pradesh during the same period ; and

(c) the dates when these were paid to tudents ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) to (c). The information is being collected from the State Government and will be laid on the of the Sabha when received.

Bombay Port Trust Railway

2540. SHRI GEORGE FERNANDES: Will the Minister of RAILWAYS be pleased to state :

(a) whether the Bombay Port Trust Railway has refused to honour the claims arising out of losses in transit made by several traders from Bomboy ;

(b) whether this refusal is not in contravention of the relevant provisions of the Indian Railways Act and other coventions in this regard ;

(c) whether the Railway Claims Agency of Bombay has made several representations in this matter to the Railway Board ; and

(d) if so, the reason why the Railway Board has failed to settle this matter ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). In dealing with claims for compensation, the railways are guided by the provisions of the Indian Railways Act concerning their liability in respect of goods entrusted to them for transport. There certainly are a number of claims repudiated by the railways, but whether the repudiation is in contravention of any provision of the Act can only be examined with reference to any particular case or cases.

(c) The Railway Claims Agency, Bombay, have been making representations in regard to claims repudiated by different railways, including the Bombay Port Trust Railway.

(d) When any case of the wrong repudiation of a particular claim is represented to the Railway Board the matter is duly examined. The general matter of settlement of claims is of course guided by the legal provisions in this regard.

Loans Taken by Companies from Foreign Agencies

2541. SHRI JYOTIRMOY BASU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) total amount of loan taken by (1) Indian Iron & Steel Company under the management of Martin Burn & Company, (2) Tata Iron & Steel Company under the management of Tata and (3) Hind Motors under the managemant of Birla Brothers, upto-date from International Monetary Fund, World Bank, International Development Association other international financial agencies and other foreign sources ; and

(b) the present ratio of equity capital and loan capital of each of the above mentioned three companies ?

THE MINISTFR OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE & COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) From the available figures, it is seen that :—

(1) M/s. Indian Iron & Steel Company has so far obtained 4 loans aggregating to the equivalent of US $ 98.65 Millions from the International Bank for Reconstruction and Development Washington, U. S. A.

(2) M/s. Tata Iron and Steel Company Ltd., has obtained 2 loans from the same source viz. IBRD aggregating to the equivalent of US $ 107.5 Millions. In addition, TISCO secured a loan of £ 1.5 Millions from the National and Grindlays Bank, United Kingdom.

(3) M/s. Hindustan Motors has received 3 loans from the Agency for International Development, U. S. A. aggregating to the equivalent of US $ 41.775 Millions. In addition, this company obtained a loan of about £ 0.5 Million from the Commonwealth Development Finance Company.

No information regarding loans, if any, obtained from other international financial agencies and sources is readily available.

(b) The ratio of Equity Capital to Loan Capital in each of the three companies as on 31-3-1968 in as follows :—

Name of Company	Ratio of shareholders equity to loan capital		
	Equity		Loan
Indian Iron & Steel Company	1.8		1
Tata Iron & Steel Company	2	:	1
Hindustan Motors	1	:	1.5

Equity stands for paid up capital and reserves.

Loans include both secured and unsecured loans.

Small Scale Agro-Industries in West Bengal

2542. SHRI JYOTIRMOY BASU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have any scheme to set up small-scale agro-Industries in south 24 Parganas, West Bengal during the Fourth Five Year Plan period ;

(b) if so, the details of the schemes, the number of rural unemployed persons expected to get employment, the method of utilisation of local forest resources ; and

(c) if the reply to Part (a) be in the negative the reosons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No specific scheme for 24 Parganas has been formulated. The Central Government's programme of development of small scale industries applicable to the country as a whole, applies to this area as well.

(b) Does not arise.

(c) Plans for setting up of small scale industries are formulated by the State Govts. The Central Government's programme is confined to rendering various types of assistance to State Governments and to entrepreneurs.

Development of Railway Projects in Kerala

2543. SHRI MANGALATHUMADAM : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that there is a growing feeling among the Kerala Public that Kerala is being totally neglected in the field of Railway projects and its development while the neighbouring Mysore and Madras States are stepping further in Railway development ; and

(b) if so, the reaction of Government in the matter, and the steps taken to improve the developmental work ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b) Railway development is not envisaged on any state-wise or region-wise concepts, but on overall development considerations in the national interset. It is therefore not fair to bring in regional bias in this matter. However, it may be stated that it has been decided to undertake preliminary engineering and traffic surveys for conversion of Ernakulam-Quilon-Trivandrum M G. Section to B. G. and to re-assess the earlier survey reports of Trivandrum-Cape Comorin-Tirunelveli line and these surveys have been included in the 1969-70 Programme.

Annual Reports by Societies

2544. DR. MAHADEVA PRASAD : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the societies registered under the Societies Registration Act of 1860 have unfailingly to submit their annual reports to the concerned Registrars ;

(b) whether there are any statistics showing the list and number of such societies which have failed to submit their annual reports during the last three years ; and

(c) action, if any, taken against such societies ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c) Government have no information in regard to parts (a) and (b) of the question. The subject matter of the Societies Registration Act falls exclusively within the State List in terms of entry 32 of the List II in the Seventh Schedule to the Constitution of India. Part (c) of the question does not, therefore, arise.

Centres for Homeless Children

2545. SHRI SITARAM KESRI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Govern-

ment have decided to set up more centres for homeless children ;

(b) if so, how such centres are to be set up ;

(c) the places where the centres are proposed to set up ;

(d) how many centres are there presently in India ; and

(e) how many children have been registered at these centres ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) No, Sir.

(b) and (e). Do not arise.

केरल की समाज कल्याण संस्थाओं को केन्द्रीय अनुदान

5646. **श्री यशवंत सिंह कुशवाह :**
श्री योगेन्द्र झा :

क्या **विधि तथा समाज कल्याण** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने केरल राज्य की समाज कल्याण संस्थाओं को राज्य के प्रशासन के माध्यम से अनुदान देने की अपेक्षा सीधे अनुदान देने का निर्णय किया है ; और

(ख) इस प्रकार का निर्णय किये जाने के क्या कारण हैं तथा ऐसे कौन-कौन से अन्य राज्य हैं जिनके संबंध में यह निर्णय किया गया है ?

विधि मंत्रालय तथा समाज कल्याण विभाग में राज्य मंत्री डा० (श्रीमती फूलरेणु गुह) : (क) हां, श्रीमान । यह निर्णय किया गया है कि वर्ष १९६८-६९ में केन्द्रीय समाज कल्याण बोर्ड केरल के समाज कल्याण संगठनों को सीधे अनुदान देगा ।

(ख) यह निर्णय यह सुनिश्चित करने के लिए किया गया है कि केरल सरकार द्वारा केरल राज्य समाज कल्याण सलाहकार बोर्ड को समाप्त किये जाने के कारण केरल के समाज कल्याण संगठनों को निधियों की कमी न हो । सभी राज्यों में समाज कल्याण सलाहकार बोर्ड केन्द्रीय समाज कल्याण बोर्ड और अनुदान पाने वाली संस्थाओं के बीच कड़ी के रूप में काम करते हैं । यह निर्णय अन्य राज्यों पर लागू नहीं होता है क्योंकि किसी अन्य राज्य ने राज्य समाज कल्याण सलाहकार बोर्ड समाप्त नहीं किया है ।

मेरठ तथा मुजफ्फरनगर में मध्यावधि निर्वाचन

2547. **श्री यशवन्त सिंह कुशवाह :** क्या **विधि तथा समाज कल्याण** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के मेरठ तथा, मुजफ्फरनगर जिले में निष्पक्ष रूप से मध्यावधि निर्वाचन कराने हेतु उक्त क्षेत्रों के लिये केन्द्रीय रिज़र्व पुलिस की सेवायें उपलब्ध करने के लिए कोई प्रार्थना की गई थी ; और

(ख) यदि हाँ, तो क्या उक्त प्रबन्ध कर लिये गये थे ?

विधि मन्त्रालय और समाज कल्याण विभाग में उप मंत्री (श्री मु० यूनुस सलीम) : (क) जी हां ।

(ख) निर्वाचन आयोग ने उत्तर प्रदेश राज्य सरकार से इन निर्वाचनों के दौरान सम्पूर्ण राज्य में, विशेषतः मेरठ और मुजफ्फरनगर जिलों में, पुलिस का उपयुक्त इंतजाम करने के लिए कहा था और राज्य सरकार ने निर्वाचन आयोग को यह इत्तिला दी थी कि उन दोनों जिलों में पुलिस का उपयुक्त इंतजाम कर दिया गया है ।

Social Welfare Schemes in Orissa

2548. SHRI CHINTAMANI PANIGRAHI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the different programmes of social welfare which is being worked out in Orissa at present ;

(b) the amount of grants given to

Orissa for this purpose in 1966-67, 1967-68 and 1968-69 ;

(c) how this has been spent ; and

(d) what amount the State Government have spent in these three years ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA : (a) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-288/69.]

(b)

	Rupees in lakhs (from available information)
	Rs.
1966-67	6.325
1967-68	7.640
1968-69	6.560

(c) The amount of grants have been utilised from available information for the purpose for which they were sanctioned.

(d) Rs. 5.21 lakhs spent by State Government on which they have made contribution on some schemes.

Iron Rail Wagons Booked as Iron Scrap Wagons

2549. SHRI ONKAR LAL BERWA : Will the Minister of RAILWAYS be pleased be state :

(a) whether it is a fact that the 'Iron Rails' are booked as 'Iron Scrap' on certain stations of the Western and Northern Railways ;

(b) how many wagons having 'Iron Rails' were booked as 'Iron-Scrap' since 1966 to 1968 ;

(c) the details of the under-charges raised by the Accounts Office, Ajmer for these wagons with the names of the stations against whom the under-charges have been raised ;

(d) the total amount for which the under-chages were raised during 1966, 1967 and 1968 separately for each year ;

(e) how much under-charges have been recovered and how much was due on the 31st December, 1968 ; and

(f) what steps have been taken by Government to recover these under-charges ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes, there have been some cases of iron rails being booked from certain stations on Western and Northern Railways as iron scrap.

(b) No cases pertain to 1966. In 1967 and 1968, the number of such wagons in terms of four-wheelers. was 172.

(c) The total under-charges raised in respect of these 172 wagons were Rs. 41,141. Under-charges amounting to Rs. 40,766 were raised against Idgah and Rs. 375 against Ajmer.

(d) No under-charges were raised during 1966. The amount of under-charges raised in 1967 was Rs. 2,492 and in 1968, Rs. 38,649.

(e) Upto 31st December, 1968, an amount of Rs. 16,950 had been recovered, leaving a balance of Rs. 24,191 still to be recovered.

(f) The Railway are in touch with the consignees concerned and are trying, through personal contacts, to realise the under-charges.

Abolition of Posts of Commercial Clerks in Madura Division

2550. SHRI ONKAR LAL BERWA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Divisional Superintendent of Madura Division of Southern Railway has ordered to abolish 60 posts of Commercial clerks from Madura Division ;

(b) if so, the detailed reasons for abolishing these posts ;

(c) the percentage of traffic, goods and passengers, which has been reduced on this division during 1968 ;

(d) whether any work study has been done over Madura Division before reduction of these posts ;

(e) if so, period when the work study was done and the name of the officer who carried out this job ; and

(f) if not, how Government justify the reduction of these posts ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (f). A review of the cadre of Class III staff of the Commercial Branch based on the prescribed Yardstick was conducted by a Committee of three Officers consisting of Divisional Personnel Officer, Divisional Commercial Superintendent and Divisional Accounts Officer. As a result, 27 posts of Commercial Clerks were declared surplus in the Madura Division.

There was a slight reduction in the overall traffic in the Division during 1968.

कागज की लुगदी का कारखाना

2551. **श्री यशवन्त सिंह कुशवाह** : क्या श्रौद्योगिक विकास श्रांतरिक व्यापार तथा समवाय कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सच है कि कागज की लुगदी उद्योग के प्रतिनिधियों श्रौर संबद्ध परिषद् ने उक्त उद्योग के विकास को ध्यान में रखते हुए उत्पादन शुल्क कम करने की मांग की हैं ; श्रौर

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

श्रौद्योगिक विकास, श्रांतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन श्रली श्रहमद) : (क) से (ख). कागज लुग्दी श्रौर श्रन्य सम्बद्ध उद्योगों की विकास परिषद् की एक बैठक श्रक्टूबर, 1968 में हुई उसमें उत्पादन शुल्क कम करने का एक सुझाव दिया था। यह सुझाव श्रभी परिषद् की समन्वय समिति के विचाराधीन हैं।

Carriage Cleaning Service at Stations

2553. DR. KARNI SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that all trains proceeding from or to Bikaner get full of dust as they run through vast stretch of desarts ;

(b) whether the day running carriage cleaning service provided at main stations of halts is adequate ; and

(d) if so, whether Government have plans to issue instructions that the service is vigilant and prompt, as at present passengers have to run about to find a cleaner and do not always succeed in finding one within the short halt of fast trains ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). Yes.

(c) Instructions already exist that Safaiwalas posted at stations should attend to all passengers trains. In addition, permanent sign boards are also displayed at platforms indicating the location where such Safaiwalas are posted.

Purchase of Local Products by Andhra Pradesh

2554. SHRI S. R. DAMANI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that recently the Government of Andhra Pradesh have issued orders to all their Departments to buy only local products in preference to those from other states ;

(b) if so, to which specific items the above orders will apply ; and

(c) the reaction of Government to such tendencies developing in the States ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) The question of preference to local products which is being shown by certain State Governments is under examination.

Expansion of Rourkela

2555. SHRI S. R. DAMANI :
SHRI CHINTAMANI PANIGRAHI :
SHRI HARDAYAL DEVGUN :
SHRI D. C. SHARMA :

SHRI BENI SHANKER SHARMA :
SHRI RANJIT SINGH :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether the expansion work of the Rourkela Steel Plant has been completed and if not, when this will be done ;

(b) when it is likely to reach the 1.8 million tonnes production capacity stage ;

(c) when it will have the facility of cold-rolled steel sheets ; and

(d) when it will turn out to be a profit yielding concern from the present stage of huge losses year after year ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b). The principlal units forming part of the expansion of the Rourkela Steel Plant from 1.0 to 1.8 million tonnes ingot capacity have been installed, but the installation of certain essential facilities like Hot Scarfing Machine and its auxilliaries conversion of Dolomite Kiln to Lime Kiln is still in progress and would be completed by the end of 1969. The Plant is expected to reach the expanded capacity of 1.8 million ingot tonnes in 1970-71.

(c) Facilities for the manufacture of cold-rolled strips/sheets already existed even at the 1.00 m.t. stage.

(d) The Plant is expected to earn a profit during the year 1969-70.

Closure of Industrial Units in Okhla Delhi

2556. SHRI D. N. PATODIA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that a good number of industrial units located in the Okhla Industrial Estate are facing closure and many of the units who had applied for allotment of land in the Estate have since surrendered their allotment letters for land ;

(b) whether Government have tried to find out the difficulties now being faced by the industrialists at Okhla and the steps that have been taken to overcome the Difficulties ;

(c) whether any of the units have since been closed down ; and

(d) if so, their number and the causes for the same ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). The information is being collected and it will be laid on the Table of the House.

National small Industries Corporation

2557. SHRI D. N. PATODIA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the National Small Industries Coporation has launched a hire purchase scheme for financial assistance to industrialists particularly those engaged in the small scale industries ;

(b) whether the Corporation has introduced such schemes in all the States and if not, the names of the States where it has been introduced ;

(c) the main features of the various types of assistance that the scheme is likely to offer to the Industrialists ; and

(d) the response of the industrialists to the scheme so far ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The National Small Industries Corporation has a scheme under which machinery is supplied to small scale industrial units on hire purchase basis.

(b) The facility under the scheme is available in all the States and Union Territories.

(c) The main feature of the scheme is the supply of machinery to small scale units on an initial payment to the Corporation of 20% of the value of the machine and the balance in the course of five to seven years.

(d) Upto the 31st January 1969, 19993 machines valued at Rs. 34.62 crores have been distributed to over 8,000 units all over the country under the scheme.

Licences for new industries in Mysore State

2558. SHRI K. LAKKAPPA :
SHRI SURENDRANATH DWIVEDY :
SHRI SRINIBAS MISRA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the number of new licences sanctioned for starting new industries in the Mysore State during the year 1968 ; and

(b) the nature of these licences and the names of the industries for which those licences have been issued ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b) Four licences have been issued for the establishment of New Industrial Undertakings, in Mysore State, during the year 1968. Two of these license are for the manufacture of wheat products and the remaining two are for the manufacture of sugar.

Expenditure incurred on advertisement by Hindustan Steel Ltd.

2559. SHRI YAJNA DATT SHARMA: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that thousands of rupees have been spent by the Hindustan Steel Ltd., in giving its advertisements in a booklet published by the Raipur Congress Committee on the occasion of the Chhatisgarh Congress Political Conference which was inaugurated by the Home Minister during this year ;

(b) if so, the exact amount spent and the purpose of giving such advertisements; and

(c) the criteria adopted by his Ministry and the public undertakings under his Ministry in giving advertisements to the newspapers ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b). On the occasion of the presentation of the Wire Rod Mill, Bhilai Steel Plant gave advertisements to local periodicals and also to the booklet published by Raipur Congress Committee. A bill for Rs. 2,000 hss been received by Bhilai Steel Plant from the Committee and it is under scrutiny. The purpose of the advertisement was to highlight the importance of the Wire Rod Mill.

(c) While giving advertisements, factors such as circulation of the paper, the matter to be advertised, and people to whom it should reach are kept in view.

Recognition of Railways Unions

2561. SHRI RAMAVATAR SHASTRI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that after withdrawing the recognition of the All India Railwayman's Federation in the wake of token strike on the 19th September, 1968, some new Unions have been recognised ;

(b) if so, the names thereof and the membership of each of them ;

(c) whether some recognised old unions and central organisations are also working amongst Railway workers and employees ; and

(d) if so, the names and the membership thereof ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH : (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) (i) *Central Organisation*—

National Federation of Indian Railwaymen The Federation as such does not have a separate membership but is an affiliating organisation of zonal unions.

(ii) *Zonal Unions*

Name	Membership as on 31-12-1967
1	2
(a) Central Railway Mazdoor Sangh	55,372
(b) Eastern Railwaymen's Congress	60,025
(c) Uttariya Railway Mazdoor Union	22,538

1	2
(d) N. E. Railway employees Union (PRKS)	34,223
(e) N. F. Railway Employees Union	39,673
(f) Southern Railwa Employees Sangh	45,000 (approx.)
(g) South Central Railway Employees Sangh	33,790
(h) South Eastern Railwaymen's Congress	41,807
(i) Western Railway Mazdoor Sangh	46,000
(j) National Railway Mazdoor Union	60 596
(k) South Central Railway Mazdoor Union	27,125
(l) Western Railway Employees Union	59,000

Note—While items (a) to (i) are affiliates to National Federation of Indian Railwaymen, j, k and l are not their affiliates.

सामाजिक संस्थाओं को अनुदान

2562. **श्री नाथूराम अहिरवार** : क्या **विधि** तथा **समाज** कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1968-69 में केन्द्रीय सरकार ने सामाजिक संस्थाओं के लिये कितनी धनराशि की व्यवस्था की और उन सामाजिक संस्थाओं के नाम क्या हैं ; और

(ख) क्या पिछले वर्ष में इन संस्थाओं को दिए गए अनुदानों का हिसाब नियमों के अनुसार रखा गया है ?

विधि मन्त्रालय तथा समाज कल्याण विभाग में राज्य मंत्री [डा० (श्रीमती) फूलरेणु गुह] : (क) वर्ष 1968-69 में सामाजिक संस्थाओं को सहायता देने के लिए समाज कल्याण विभाग के बजट प्राक्कलनों में 221.17 लाख रुपये की व्यवस्था की गई है। लाभ पाने वाली संस्थाओं की कुल संख्या 3, 800 है। इन संस्थाओं के नाम देने में जो समय लगेगा, वह प्राप्त होने वाले परिणामों के समतुल्य नहीं होगा।

(ख) इन अनुदानों का हिसाब साधारणतया संतोषजनक स्थिति में रखा जाता है।

ग्रामों में उद्योगों की स्थापना

2563. **श्री नाथूराम अहिरवार** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछली तीन पंचवर्षीय योजनाओं में बड़े उद्योगों की स्थापना पर अधिक बल दिया गया था जिसके फलस्वरूप केवल बड़े-बड़े नगरों में उद्योगों की स्थापना हुई और ग्रामीण क्षेत्रों की उपेक्षा की गई थी।

(ख) यदि हाँ, तो क्या सरकार का विचार चौथी योजना अवधि में ग्रामों में उद्योगों की स्थापना पर अधिक बल देने का है ; और

(ग) यदि हां, तो उसकी रूप रेखा क्या है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मन्त्री (श्री फखरुद्दीन अली अहमद): (क) प्रायोजन के प्रादुर्भाव के समय से ही ग्रामीण क्षेत्रों में खादी तथा ग्रामीण उद्योग, हथ-करघा, रेशम के कीड़े पालन, हस्तशिल्प कला, नारियल के रेशे तथा लघु उद्योगों के विकास कार्यक्रम द्वारा ग्रामीण क्षेत्रों में उद्योगों की स्थापना के उत्साही प्रयास किए जा रहे हैं। तृतीय पंचवर्षीय योजना की अवधि में केन्द्र सरकार द्वारा ग्रामीण उद्योग परियोजनाओं का एक कार्यक्रम देश के 49 चुने हुए क्षेत्रों में प्रारम्भ किया गया था।

(ख) इन कार्यक्रमों को चतुर्थ पंचवर्षीय योजना अवधि में जारी रखने का प्रस्ताव है।

(ग) चतुर्थ पंचवर्षीय योजना में सम्मिलित किए जाने वाले कार्यक्रमों तथा योजनाओं पर अभी अन्तिम निर्णय लिया जाना है।

Tanning of Cattle Skins

2564. SHRI LOBO PRABHU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) number of cattle skins tanned annually in the factories ;

(b) estimate of skins tanned privately and the difference in their prices as compared with those skins tanned in factories;

(c) the proportion of skins of slaughtered animals and of dead cattle and the percentage difference in price ; and

(d) the steps which Government have taken to use fully the skins of cattle; which constitute 23 per cent of the world population ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A AHMED) ; (a) It is estimated that skins to the extent of about 45 million pieces were tanned during the year 1968.

(b) Information in this regard has not been compiled and is not available.

(c) It is estimated that approximately 20% of the hides and 80% of skins are from slaughtered animals. These being generally of superior quality, are costlier by about 15—20% as compared to the hides and skins from dead animals.

(d) A statement is laid on the Table of the House.[*Placed in Library. See* No. LT-289/79].

Exports by Hindustan Steel Ltd.

2565. SHRI BHOGENDRA JHA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the total quantity and value or exports by the Hindustan Steel Ltd., annually during the last three years and the estimates for the coming three years ;

(b) the total quantity value of imports of steel from abroad during the same period and the estimates for the next three years ; and

(c) the total quantity and value of export of iron ore from India during the same period ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b). The quantity and value of exports of Iron and Steel made by Hindustan Steel Ltd. during the period from 1965-66 to 1968-69 (upto December, 1968 are as follows :

	Quantity (in '000 tonnes)	FOB Value (in million Rupees)
1965-66	53.5	22.1
1966-67	268.6	92.1
1967-68	805.2	309.2
1968-69 (Upto 31st December 1968)	764.6 and 1,780 Wheel sets	305.1

The quantity and value of imports of Iron and Steel made during the period from 1965-66 to 1968-69 (upto October 1968) are as follows :

	Quantity in '000 tonnes	Value in Million Rs.
1965-66	872.3	885.9
1966-67	451.1	777.7
1967-68	503.5	926.6
1968-69 (upto October, 1968)	232.4	411.6

No estimates for exports and imports of Iron and Steel for the coming three years have so far been made.

(c) Information is being collected and will be laid on the Table of the House.

Unsold Products lying at Rourkela Steel Plant

2567. SHRI D. N. PATODIA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that some of the products of the Rourkela Steel Plant are not selling in the market ; and

(b) if so, the different items that are affected and the stock of the unsold products and the reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): (a) and (b) Since most of the products of Rourkela Steel Plant are rooled against specific demands, no particular difficulty is envisaged in their disposal. There was, however, a stock of 5,185 tonnes, as on 25.2.1969, of commercial quality pipes which has arisen in the process of rolling large diameter pipes to A.P.I. standards for exports and for which the internal demand is low.

दिल्ली में पढ़ रहे विद्यार्थियों की छात्रवृत्तियां

2568. श्री ओंकार सिंह :
श्री हुकम चन्द कछवाय :
श्री भारत सिंह चौहान :

क्या विधि तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह भी सच है कि दिल्ली में पढ़ने वाले छात्रों को अपने-अपने राज्यों से छात्रवृत्तियां दी जाती हैं ;

(ख) क्या यह भी सच है कि दिल्ली के पालीटेक्निकों में पढ़ने वाले छात्रों के सम्बन्ध में 1967-68 तथा 1968-69 में राज्य सरकार को भेजी गई छात्रवृत्तियों के लिये प्रार्थना पत्र ऐसे मामलों में अस्वीकार कर दिये गये थे जिनमें अभिभावकों की आय 450 रुपये प्रति वर्ष से अधिक थी ;

(ग) यदि हां, तो किन राज्यों में इस आधार पर छात्रवृत्तियां नहीं दी गई थीं ; और

(घ) दिल्ली में पढ़ने वाले छात्रों के लिये प्रत्येक राज्य द्वारा 1967-68 तथा 1968-69 में कितनी छात्रवृत्तियां दी गई थीं ?

विधि मंत्रालय तथा समाज कल्याण विभाग में उप मंत्री (श्री मुथ्याल राव) : (क) हां श्रीमान् ।

(ख) तथा (ग). जहां तक अनुसूचित जातियों तथा अनुसूचित आदिम जातियों का सम्बन्ध है, सभी पात्र विद्यार्थियों को छात्रवृत्तियां दी जाती हैं । अन्य आर्थिक रूप से पिछड़े वर्गों के लिये नियतनों की एक निश्चित सीमा है और अध्ययन का चाहें कोई भी पाठ्य क्रम हो छात्रवृत्तियां सीमित व्यवस्था की भीतर गरीबी के आधार पर दी जाती हैं । छात्रवृत्तियां मंज़ूर करने वाला अधिकारी इसलिये सबसे कम आय के मामले से शुरू करता है और तब उससे आगे बढ़ता जाता है जब तक कि नियतन पूरा नहीं हो जाता । ऐसा होने के कारण यह संभव है कि कुछ राज्य सरकारें केवल उन्हीं उम्मीदवारों को छात्रवृत्तियां दे सकी हों, जो 450 रुपये प्रति वर्ष की आय सीमा के भीतर आते हों ।

(घ) दिल्ली के चार पोलीटेक्निकों में दी गई छात्रवृत्तियों की राज्य-वार संख्या इस प्रकार हैं :

राज्य	1967-68	1968-69(28-2-1969 तक)
पंजाब	3(+ 1 1968-69 में मंज़ूर किया गया)	3
हरियाणा	2	1
उत्तर प्रदेश	5	4
राजस्थान	—	1

National Railway Grid

2569. SHRI SITARAM KESRI :
SHRI HARDAYAL DEVGUN :
SHRI RANJIT SINGH :
SHRI D. C. SHARMA :
SHRI BENI SHANKAR SHARMA :
SHRI D. N. PATODIA :
SHRI BAL RAJ MADHOK :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Government have decided to build a national railway grid during the Fourth Plan period ; and

(b) if so, the details thereof ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). A perspective plan covering a period of 10 to 15 years for conversion of about 3000 kilometres of metre gauge track to broad gauge at an estimated cost of Rs. 175 crores has been drawn up. The details have not been finalised as the lines to be actually converted can be settled only after surveys are all completed and each line qualifies for conversion on the basis of traffic justification and economic viability. The work will also depend on availability of funds.

Nizamuddin Railway Station

2570 SHRI RAJDEO SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the new building of Nizamuddin Railway Station is now in use ; and

(b) if not, when the same was completed and is now likely to be put to use ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No.

(b) While the Civil Engineering portion of the work of new station building at Nizamuddin was completed on 31.8.68, the signalling portion is still in progress. The building is likely to be brought in use in this month.

Election Petitions in Manipur

2571. SHRI M. MEGHACHANDRA: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the total number of election petitions pending for the Union Territory of Manipur ;

(b) the cases already disposed of and the court's order thereon ;

(c) whether any case has been withdrawn from the court of the Judicial Commissioner, Manipur ;

(d) the reason for allowing one of the parties to withdraw the election petition from the J.C's court ; and

(e) if so, the provision of the law under which it has been done ?

THE DEPUTY MINISTER IN THE MINISTRY IN THE OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) One.

(b) Three. A statement showing the Court's. Order is at Annexure 'A' laid on the Table of the House. [*Placed in Library. See* No. LT—290/69t.

(c) No, Sir.

(d) and (e). Do not arise.

बहु-विवाह पर पाबन्दी

2572. श्री रामावतार शर्मा : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार देश में बहु-विवाह को बन्द करने के लिए एक विधेयक पास करने का है, ताकि देश के विभिन्न सम्प्रदायों में मनोवैज्ञानिक तथा भावनात्मक एकता स्थापित की जा सके ;

(ख) यदि हां, तो क्या राज्य सरकारों से इस बारे में परामर्श किया गया है और यदि हां, तो उनकी प्रतिक्रिया क्या है ; और

(ग) सरकार इस बारे में कब तक अंतिम निर्णय करेगी ?

विधि मन्त्रालय तथा समाज कल्याण विभाग में उपमन्त्री (श्री मु० युनुस सलीम) : (क) जी नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठते ।

Lack of Wagons for Transportation of Coal

2574. DR. RANEN SEN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the coal mines have complained of lack of wagons for the transportation of coal from the pitheads to different places ; and

(b) if so, reasons for the same ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes, Sir. Some complaints have been received from time to time.

(b) Figures of coal loading from all fields and separately from Bengal—Bihar fields during the last six months are given below :

Month	1968-69		1967-68	
	From all fields	From B & B fields	From all fields	From B & B fields
September	8247	6312	6487	4696
October	8238	6327	7097	5451
November	7974	5966	7754	5801
December	8070	6071	7956	6015
January	8362	6440	7792	5932
February	8714 (Prov.)	6806 (Prov.)	7931	6035

The above figures indicate substantial increase in wagon availability for coal loading in the current year as compared with the previous year. Loading performance from all fields and from Bengal—Bihar fields was the highest ever achieved in any month in the past in September and October '68 and even this performance was further improved upon in February, 1969.

As wagon availability now is substantially more than that in the past the complaints about lack of wagons are not justified.

Class IV Posts in Dhanbad Division of Eastern Railway

2575. SHRI GEORGE FERNANDES: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is fact that over 600 class IV posts in the Dhanbad Division of the Eastern Railway are lying vacant for six years and more ;

(b) whether temporary workmen are posted ro work in these permanent vacancies ;

(c) whether it is proposed to fill all permanent vacancies in this Division : and

(d) if not, reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Paper Mill in Manipur

2576. SHRI M. MEGHACHANDRA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Un-starred question No. 3054 on the 6th Aug. 1968 and state ;

(a) whether Government have completed the examination of the proposal of the Government of Manipur for the setting up of a paper mill in Manipur ;

(b) if not, the reasons for delay ; and

(c) if the Central Government have not agreed to the proposal, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c) The establishment of a paper mill in Manipur is still under consideration and a final decision would be taken at the time of the finalisation of the Fourth Plan.

दाबारा मंडी (मध्य प्रदेश) से होकर गुजरने वाली रेलवे लाइन पर उपरि पुल

2577. श्री शशि भूषण : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि दाबरा मंडी (मध्यप्रदेश) से हो कर

गुजरने वाली मुख्य रेलवे लाइन कस्बे को दो भागों में बांटती है ;

(ख) क्या सरकार को इस बात की भी जानकारी है कि इसके परिणामस्वरूप ट्रकों और भारी वाहनों को मंडी तक जाने में बहुत कठिनाई हो रही है ;

(ग) यदि हां, तो क्या सरकार का विचार वहां एक उपरि पुल बनाने का है ; और

(घ) यदि हां, तो उसका ब्यौरा क्या है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) जी हां।

(ख) पहियेदार यातायात की सुविधा के लिए एक समपार से होकर शहर और मंडी को मिलाने वाली एक पक्की सड़क है।

(ग) जी नहीं। वर्तमान नियमों के अन्तर्गत व्यस्त समपारों के बदले रेलवे लाइन के ऊपर/नीचे सड़क पुलों के निर्माण सम्बन्धी प्रस्ताव राज्य सरकार द्वारा प्रायोजित करना अपेक्षित है। प्रस्ताव में राज्य सरकार को यह बताना है कि अमुक काम किस अग्रता के आधार पर किया जाना है और वह किस वर्ष सड़क अधिकरण के हिस्से की लागत के लिए रकम की व्यवस्था कर सकेगी।

डबरा मंडी में वर्तमान समपार के बदले रेलवे लाइन के सड़क-पुल बनाने के सम्बन्ध में मध्य प्रदेश सरकार से अभी तक कोई निश्चित प्रस्ताव नहीं मिला है।

(घ) सवाल नहीं उठता।

भोपाल रेलवे स्टेशन के रेल फाटक के समीप उपरि-पुल

2578. **श्री शशि भूषण :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि भोपाल (मध्य प्रदेश) के मुख्य रेलवे के समीप रेलवे फाटक पर उपरि-पुल के निर्माण का जो कार्य चल रहा था वह अभी तक पूरा नहीं हुआ है;

(ख) यदि हां, तो उसके क्या कारण हैं ; और

(ग) उस पुल के कब तक पूरा हो जाने की संभावना है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) जी हां।

(ख) और (ग). रेलवे के हिस्से का काम, अर्थात उपरि पुल की संरचना का निर्माण-कार्य बहुत आगे बढ़ गया है। लेकिन राज्य सरकार ने पहुंच-मार्गों का निर्माण अभी शुरू नहीं किया है। ज्यों ही राज्य सरकार पहुंच-मार्गों का काम शुरू करेगी, रेल प्रशासन भी पुल की संरचना का काम साथ-साथ पूरा कर देगा।

लश्कर-शिवपुरी लाइट रेलवे लाइन पर फाटक

2579. **श्री शशि भूषण :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि ग्वालियर में 5 करोड़ रुपये की लागत से एक मंडी बनाने की योजना है जिससे लगभग बीस लाख किसानों को लाभ पहुंचेगा ;

(ख) क्या सरकार को यह भी पता है कि लश्कर-शिवपुरी लाइट रेलवे लाइन पर रेल का फाटक न होने के कारण समूची योजना का काम रुका पड़ा है ;

(ग) इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ;

(घ) क्या सरकार इस मण्डी के इर्द-गिर्द के सभी मार्गों को एक ही प्राधिकार के अधीन लाने के लिये कोई योजना बना रही है ; और

(ङ) यदि हां, तो उसका क्या ब्यौरा क्या है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) रेलवे को केवल इतना ही मालूम है कि मण्डी को लश्कर सेक्टर में उसके वर्तमान स्थान से हटा कर जीवाजी गंज स्टेशन के पास एक नये स्थान पर बनाने का प्रस्ताव है।

(ख) जी नहीं ।

(ग) से (ङ). कृषि उपज विपणन समिति, लश्कर, ग्वालियर ने जीवाजीगंज स्टेशन के पास किलोमीटर 1230/5-6 और 1230/6-7 पर स्थित वर्तमान दो समपारों केबीच एक नये समपार की व्यवस्था करने को कहा है । इतने कम फासले पर एक और समपार खोलना वांछनीय नहीं समझा जाता । किलोमीटर 1230/6-7 पर स्थित समपार को हटा कर जिस जगह अनाज मण्डी को जाने वाली सड़क बनायी जा रही है, वहां बनाने के प्रस्ताव की जांच स्थानीय सिविल प्राधिकारियों से विचार-विमर्श से की जा रही है ।

Gokhale Institute's Report on Idle Capacity

2580. SHRI LOBO PRABHU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether his Ministry accepts the estimate of the Gokhale Institute on idle industrial capacity ;

(b) since the overheads arising, raise the cost of production and reduce demand, the reoson why Government do not forego taxes or at least one of the three taxes, Excise, Corporation or Income Tax, on the idle copocity engaged ;

(c) alternatively, the reasons for not extending the system of tax certificates and increasing their rates ; and

(d) whether Government would obtain technical opinion on diverting capacity, which cannot be engaged, and make cheap loans available for the same and if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). The matter is being looked into and the answer will be laid on the Table of the House.

Suspension of Railway Employees in South-Eastern Railway

2581. SHRI INDRAJIT GUPTA : Will the Minister of RAILWAYS be pleased to state :

(a) whether he is aware that despite Government's decision to drop all action against employees charged with only technical violation on the Essential Services Maintenance Ordinance in connection with the strike of 19th September, 1968, the South-Eastern Railway authorities are not implementing the same ;

(b) whether it is a fact that about 1,300 temporary/casual employees and about 40 permanent employees have been discharged or suspended only for absenting from duty on the 19th September, 1968 ; and

(c) whether early action is proposed to be taken to reinstate all such railwaymen ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Government's decision was that those employees who were guilty only under section 4 of the Essential Services Maintenance Ordinance, 1968 and consequently discharged or suspended in accordance with their original instructions are to be taken back to duty with break in their services.

This decision is in the process of implementation on South Eastern Railway.

(b) 96 permanent employees were suspended originally, out of which 26 employees have been reinstated. 1271 casual labourers were also discharged. No temporary employee has been discharged for more absence.

(c) The cases of such of casual labourers as had attained temporary status numbering about 120 and the cases of 70 permanent employees are under review.

Committee to Enquire into the Status of Indian Women

2583. SHRI BIBHUTI MISHRA :
SHRI YASHWANT SINGH KUSHWAH :
SHRI B. K. DASCHOWDHURY :

SHRI ONKAR LAL BERWA :
SHRI N. R. LASKAR :
SHRI CHENGALRAYA NAIDU :
SHRI YAJNA DATT SHARMA :
SHRI D. N. PATODIA :
DR. SUSHILA NAYAR :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI K. LAKKAPPA :
SHRI A. SREEDHARAN :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Government have decided to appoint a high-power committee to inquire into the status of Indian Women ;

(b) if so, its personnel and the terms of reference of the Committee ; and

(c) when the Committee is expected to submit its report ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) The Government have decided to appoint a National Committee to enquire into the Status of Indian Women.

(b) The composition of the Committee and its terms of reference are under consideration.

(c) No definite date can be indicated at present.

Social Welfeare Department's Indifferent Attitude on Committee on Untouchability

2584. SHRI SURAJ BHAN : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is fact that the Elayaperumal Committee has in its report complained againt the indifferent non-cooperative and even hostile attitude of the Department of Social Welfare ; and

(b) if so, what action Government propose to take against the Officers responsible for that ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) and (b) : The version of the report received from Shri Elayaperumal is not complete and further papers have been called for from him.

उत्तर रेलवे के चीफ रिजर्वेशन सुपरवाइजर तथा रिजर्वेशन और इन्चार्जरी क्लर्क

3585. श्री अर्जुन सिंह भदौरिया : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर रेलवे में डिवीजन-वार कितने कितने चीफ रिजर्वेशन सुपरवाइजर तथा रिजर्वेशन और इंक्वारी क्लर्क हैं ;

(ख) वर्तमान नियमों के अनुसार उपर्युक्त दो वर्गों में अनुसूचित जातियों के लिये कितने पद आरक्षित हैं ;

(ग) इन आरक्षित पदों में से अब तक कितने भरे गये हैं और कितने आरक्षित पद रिक्त पड़े हैं जिनमें अनुसूचित जाति के उम्मीदवार नियुक्त नहीं किये गये हैं ;

(घ) अनुसूचित जाति के उम्मीदवारों को नियुक्त करके इन पदों को न भरने के क्या कारण हैं ; और

(ङ) ऐसे पद कब तक भरे जाने की संभावना है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क)

कोटि	मंडल	संख्या
(i) मुख्य आरक्षण पर्यवेक्षक 370-475 रु०	दिल्ली	5
	फीरोजपुर	1
	इलाहाबाद	2
	लखनऊ	1
	मुख्यालय	2
(ii) मुख्य पूछताछ और आरक्षण क्लर्क 250-380 रु०	दिल्ली	11
	फीरोजपुर	1
	इलाहाबाद	4
	लखनऊ	3
	मुरादाबाद	1
	मुख्यालय	6

(ख) मुख्य आरक्षण पर्यवेक्षक 2

मुख्य पूछताछ और आरक्षण क्लर्क 6

(ग) कोटि	भर गये पदों की संख्या	खाली पदों की संख्या
(i) मुख्य आरक्षण पर्यवेक्षक	कुछ नहीं	2
(ii) मुख्य पूछताछ और आरक्षण क्लर्क	2	4

(घ) और (ङ). (i) मुख्य आरक्षण पर्यवेक्षक – 1966 में किये गये प्रवरण में पात्रता के दायरे में अनुसूचित जातियों के उम्मीदवारों का उपलब्ध न होना। शीघ्र ही एक नया प्रवरण किये जाने की सम्भावना है और यदि अनुसूचित जाति के उम्मीदवार उपलब्ध हुए और चुने गये तो उन्हें आरक्षित कोटे में तैनात कर दिया आएगा।

(ii) मुख्य पूछताछ और आरक्षण क्लर्क-1966-68 में किये गये पिछले प्रवरण में अनुसूचित जातियों के लिए आरक्षित 6 रिक्तियों के लिए केवल 4 उम्मीदवार उपलब्ध थे और इनमें से 3 चुने गये। इनमें से 2 को रख लिया गया और तीसरे को शीघ्र ही तैनात किया जायेगा। आगामी प्रवरणों में, यदि उस समय उपयुक्त उम्मीदवार पर्याप्त संख्या में उपलब्ध हुए तो इस कमी को पूरा करने की कोशिश की जायेगी।

Complaints from Minority Community and Harijans during Mid-term Elections

2586. SHRI SARJOO PANDEY :
SHRI K. LAKKAPPA :
SHRI YASHPAL SINGH :
SHRI SHRI CHAND GOYAL :
SHRI LATAFAT ALI KHAN :

Will the Minister of LAW AND SOCIAL WELFARE be plased to state :

(a) whether it is a fact that on the eve of mid-term election the Chief Election Commissioner received a large number of complaints from the minority communities and Harijans that they are being terrorised either to vote in a particular way or to abstain from voting ;

(b) if so, the areas from where such complaints were received ; and

(c) the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) Yes, Sir.

(b) Complaints were received in respect of the constituencies in the Districts of Meerut and Muzaffarnagar in Uttar Pradesh and Patna and Muzaffarpur in Bihar.

(c) As soon as the complaints were received in the Election Commission from the Uttar Pradesh and Bihar, these were sent to the State Governments concerned requesting them to take immediate precautionary measures.

Increase in Pattern of Scholarships to Scheduled Castes/Scheduled Tribes

2587. SHRI S. M. SOLANKI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether Government have decided to increase the pattern of scholarships for the Scheduled Castes and Scheduled Tribes in 1969 ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) and (b). The matter is under consideration.

Appeals pending before Income-tax Applate Tribunal

2588. SHRI B. K. DAS-CHOWDHURY :
SHRI SHRI GOPAL SABOO :
SHRI KANWAR LAL GUPTA :
SHRI SHARDA NAND :
SHRI BANSH NARAIN SINGH :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the total number of cases pending with the Income-tax Appellate Tribunals till the end of the year 1968 ;

(b) whether it is proposed to increase the number of tribunals in view of the increasing number of pending cases ; and

(c) whether there is any proposal to bring the Tribunals under the supervision of the High Courts ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELEARE (SHRI M. YUNUS SALEEM) : (a) 61,565.

(b) The Tribunal has only recently been strengthened by four additional Benches to cope with the pendency of cases. Further additions will be made if necessary.

(c) There is no such proposal.

Manufacture of Printing Machinery

2589. SHRI B. K. DASCHOWDHURY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have agreed to have collaboration with an East German firm for manufacture of printing machinery in Hindustan Machine Tools ;

(b) if so, the name of the East German firm with whom collaboration agreement has been signed ; and

(c) the details of the collaboration ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (THRI F. A. AHMED) : (a) to (c). Government have approved of a proposal of Hindustan Machine Tools Limited to enter into a technical collaboration agreement with Messrs. V. V. B. Polygraph of German Democratic Republic for manufacture of various types of printing machinery. The collaboration Agreement has not yet been executed. The collaboration agreement between Hindustan Machine Tools Limited with Messrs V. V. B. Polygraph of German Democratic Republic is in the nature of a commercial contract and it is not considered appropriate to divulge the details of the collaboration agreement.

Trade with Hungary

2590. SHRI VALMIKI CHOUDHARY :
SHRI YASHPAL SINGH :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Hungarian Minister for Metallurgy and Machine Industry during his recent visit to India offered additional items of exports to India to wipe off its adverse balance of trade ; and

(b) if so, item-wise additional exports of Hungarian items to Indian offered by him and the terms of the agreement concluded, if any ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). During the course of discussions for the furtherance of economic, industrial and trade co-operation between the two countries with the Hungarian Minister for Metallurgy and Machine Industry interest was evinced by him in importing from India not only an additional quantum of items of traditional exports but also engineering goods such as wagons and consumer items. The details of items to be exported from India to Hungary and the terms on which this could be done had to be left for discussions to be done at official level at a later date.

Uplift of Disabled Persons

2591. SHRI G. Y. KRISHNAN : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that in spite of the repeated assurances given by Government the disabled persons are not provided due opportunities of jobs ;

(b) nature of employment opportunities provided so far and proposed to be provided to them ; and

(c) how many institutions are functioning in the country for the upliftment of the disabled and for their education and physical treatment ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) and (b). About 5500 physically handicapped persons have been placed by the nine Special Employment Exchanges for the Physically Handicapped in the country both in the public and private sectors. The employment opportunities provided to these disabled persons have been carefully studied keeping in view their aptitude and training received by them.

(c) Approximately 249.

Primitives of Andaman and Nicobar Islands

2592. SHRI G. Y. KRISHNAN : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether Government are aware that the natives of Andamans and Nicobar Islands still retain their own primitive character ;

(b) whether Government consider that Onges and Jarawas will not survive if they are made to conform Modern civilisation ; and

(c) if not, the steps taken for their upliftment and the extent of success achieved in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) The Scheduled Tribes of these Islands are at different stages of development, depending on their degree of contact with the general population.

(b) There is no reason to support such a view.

(c) The Jarawas are still hostile and it has not yet been possible to establish peaceful contact with them.

The Onges are about 130 in number. A primary school and a dispensary have been established to cater to their needs and a coconut plantation of two hunored acres has been raised to supplement their food. A medical survey of the tribe is also being undertaken. A good measure of response has been forthcoming for these programmes.

Rock Roller Bits for Drilling

2593. SHRI D. C SHARMA :
SHRI HARDAYAL DEVGUN :
SHRI BENI SHANKER SHARMA :
SHRI RANJIT SINGH :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the possibility of manufacturing rock roller bits for drilling in the country has been examined ;

(b) if so, the outcome thereof ; and

(c) the steps being taken in the matter :

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Government had granted a licence, in January 1964, under the Industries (Development and Regulation) Act, 1951, to Messrs Voltas Limited, Bombay for establishing a new Industrial undertaking at Thana (Maharashtra State) for the manufacture of Roller Rock Bits, Drag Bits and Reconditioned Rock Bits for annual capacities of 14,000 Nos., 1,500 Nos. and 3,000 Nos. respectively. The scheme was to be implemented in technical and financial collaboration with Messrs. Varel Manufacturing Co. of U. S. A. The Indian Company, however, surrendered this industrial licence in 1967. As Rock Roller Bits are somewhat sophisticated and difficult items of manufacture, no indigenous capacity has so far been established for this item. This item has been kept on the "Merit List" for this purpose of licensing under the Industries' Act so that the attention of prospective entrepreneurs is drawn to capacity available for establishment of manufacture of these items.

Incentives to Paper Industry

2594. SHRI HARDAYAL DEVGUN :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI RANJIT SINGH :
SHRI BALRAJ MADHOK :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the paper industry has been offered incentives to assure supply of paper and paper products ahead of demand ;

(b) if so, the impact of the offer ; and

(c) the amount spent so far by way of incentives ?

THE MINISTR OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (c). While no direct incentive has been given, excise duty concessions at the rate of 25% in the first year, 20% in the second year and 15% in the third and subseqent years of operation were granted and have been in vogue for a few years.

Central Agency for Refining Copper Scraps

2595. SHRI S. K. TAPURIAH:
SHRI HIMATSINGKA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the suggestion of the Director General of Technical Development, Dr. B. D. Kalelkar, in a symposium of copper, alloy foundry practice sponsored by the Indian Copper Information Centre, Calcutta in February this year to set up a central agency which could refine copper scraps into copper ingots and then distribute the same to various consumers; and

(b) if so, Government's decision in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

(b) The suggestion will require detailed examination in all its aspects in consultation with the concerned sections of the industry.

Mobile Voting System

2596. SHRI SHIVA CHANDRA JHA: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that Government are planning to introduce 'mobile' voting system in the future elections in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM): (a) to (c). No, Sir. However, it is learnt that a proposal to set up mobile polling stations especially in those polling areas where intimidation and coercion on a large scale are alleged to be resorted to and at sparsely populated and hilly areas is being examined by the Election Commission.

Requirements of Tennis Balls

2597. SHRI R. K. BIRLA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the total requirement of tennis balls in the country;

(b) names of the manufacturers who are licensed to manufacture these balls;

(c) whether Government have fixed their prices, if so, the details thereof; and

(d) how much foreign exchange is involved in importing the melton cloth which is the basic raw material for manufacturing the tennis balls?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Accordiug to the estimate of the Indian Lawn Tennis Association, the demand for tennis balls is of the order of 50,000 to 60,000 dozens per year of tournament quality and 30,000 dozens of non-tounament quality for schools, colleges, clubs, etc. The demand may go upto about 150,000 dozens per annum, if satisfactory quality of tennis balls are freely available in the market.

(b) M/s Indian Rubber Manufacturers Ltd., Calcutta.

M/s Nanco Rubber and Plastics Ltd., Coimbatore.

(c) No, Sir.

(d) The foreign exchange required for the import of melton cloth for the manufacture of 1,00,000 Nos. of Tennis Balls would be about Rs. 63,000/- if it is imported from U. K. and about Rs. 1,13,000/- if it is imported from U. S. A.

Production of Billets

2598. SHRI J. MOHAMED IMAM :
SHRI TENNETI VISWANATHAM :
SHRI S. K. TAPURIAH :
SHRI D. R. PARMAR :

Will the Minister of STEEL AND HEBVY ENGINEERING be pleased to state :

(a) whether it is a fact that the production of billets by the main steel plants in 1967-68 was substantially higher than at any time before ;

(b) whether the main steel plants could not consume the billets in proportion to the installed capacities of their finishing mills and hence offered a relatively much larger tonnage of billets for sale in 1967-68 than in the past ;

(c) whether the non-utilisation of the finishing mills' capacities was essentially due to the recession in the economy ; and

(d) whether the off-take by the re-rollers was on par with what they had received in 1966-67, even though they too were affected by recession in 1967-68 and even though they could not do advance planning because the main steel plants did not agree to furnish them necessary information on the likely billet availability in spite of repeated requests from the re-rollers ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) to (d). The production of billets for sale in 1967-68 was more by about 80,000 tonnes than in 1966-67. The higher availability was partly due to recession and partly due to the fact that the Wire Rod Mill of the Bhilai Steel Plant was not ready for commissioning. Despatches of billets to parties in India during 1967-68 were 10,13,000 tonnes as compared to 11,14,000 tonnes in 1966 67. Lower off-take in 1967-68 could be due to economic recession in the country.

Closure of Re-Rolling Mills

2599. SHRI J. MOHAMED IMAM :
SHRI TENNETI VISWANATHAM :
SHRI HUKAM CHAND KACHWAI :
SHRI J. H. PATEL :
SHRI GEORGE FERNANDES :
SHRI S. K. TAPURIAH :
SHRI D. R. PARMAR :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether Government or the Iron and Steel Controller has received any intimation about the closure of re-rolling mills in the last few months ;

(b) if so, from how many mills and for what reasons ; and

(c) the steps taken by Government to prevent such occurrences ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) to (c). The information is being collected and will be placed on the Table of the House.

Production at Bhilai

2600. SHRI J. MOHAMED IMAM :
SHRI HUKAM CHAND KACHWAI :
SHRI S. K. TAPURIAH :
SHRI D. R. PARMAR :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the planned capacity of the rail and structural mill at Bhilai and the actual production during 1966-67, 1967-68 and 1968-69 ;

(b) whether it is a fact that the Bhilai rail mill is rolling 18 metre rails at present for which it was not designed and that the production is considerably lower than the rated capacity ;

(c) the net revenue per day to Hindustan Steel Ltd. in the production of the rails for (i) domestic use in 13m lengths and (ii) exports in 18m lengths ; and

(d) the net revenue per day by rolling 80mm and 100 mm billets on the above mill?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) The rated capacity of the Rail and

Structural Mill at Bhilai is 5,00,000 tonnes of rails and 2,50,000 tonnes of structurals per annum. The actual production during 1966-67, 1967-68 and 1968-69 (upto January, 1969) is indicated below :—

	(in '000 tonnes)		
	1966-67	1967-68	1968-69 (upto January 1969)
Rails	219	211	214
Structurals	114	147	167
Billets (in Rail Mill)	172	116	23.7

(b) Since the demand for rails in the country is much less than the capacity of the Rail Mill at Bhailai, efforts are made to export rails. To meet the export demand, rails of 18 metres length have to be produced. The finishing facilities in the Rail Mill were originally designed for 13 metre rails required by Indian Railways. The production of 18 metre length rails is lower than production of 13 metre length.

(c) and (d). The information will be furnished after the Hon'ble Members clarify what is meant by net revenue.

Central Advisory Council for Production

2601. SHRI N. K. SOMANI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the problem of the tractor industry were discussed in detail at the last meeting of the Central Advisory Council for Industries ;

(b) what were the recommendations of the Tariff Commission in respect of selling prices for tractors and what were the subsequent orders of the Government on the same ;

(c) whether a market survey has been held by Government or the industry in respect of demand of tractors during the Fourth Five Year Plan, if so, the details thereof ;

(d) the number of tractors and their value imported in India during the year 1968-69 and the proposed programme for the year 1969-70 ; and

(e) what is the purpose of the artificial price control in spite of the fact that the industry has been delicenced ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes

(b) The recommendations made by the Tariff Commission and the decision of Government thereon were announced through a Resolution bearing No. 5/44/67-AE Ind-II, dated the 3rd June, 1968, copies of which are available in the Parliament Library.

(c) The Planning Group for Machinery Industries, which was comprised of representatives both of Government and industry, has estimated that by the end of the Fourth Plan, the demand of tractors will he as under :

12-20 HP	21,000 Nos per annum
21-35 HP	38,000 Nos. per annum
above 35 HP	9,000 Nos. per annum
Total	68,000 Nos.

According to the assessment made by another Working Group set up by the Department of Agriculture, the demand for agricultural tractors in all ranges by 1973-74 may go upto 90,000 Nos per annum.

(d) During the year 1968, 2289 tractors of the value of Rs. 202.26 lakhs were imported in the country. Proposals for the import of tractors from abroad are considered on a year to year basis. It has been decided to import 15,000 tractors of various sizes and makes during the year 1968-69. The programme for the import of tractors during the year 1969-70 has not yet been finalised.

(e) In order to ensure that the manufacturers dealers do not take undue advantage of the present imbalance between supply and demand and that the tractors are sold to the farmers at reasonable prices, it was decided that their prices should be fixed under the Essential Commodities Act, 1965.

Grant of Scholarships to Polytechnic Institutions in Delhi

2602. SHRI A SREEDHARAN :

SHRI NIHAL SINGH :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 1778 on the 22nd November, 1968 and state :

(a) the number of applications which were accepted out of 112 for the grant of scholarships in each Polytechnic Institution of Delhi ;

(b) what was the allocation of funds for distribution of scholarships in 1968-69 for the students who come under the categories of Low-income group and Scheduled Castes ;

(c) the income of the parents of the students who have been granted scholarships and whether their income was verified by the Administration before the grant of scholarships ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) The number of scholarselps awarded so far in each Polytechnic is :—

	G. B. Pant Polytechnic	Pusa Polytechnic	K. G. polytechnic	Women's polytechnic	Total
By Delhi Administration	7	14	17	1	39
By other State Governments	3	—	2	—	5
	10	14	19	1	44

(b) A provision of Rs. 28 lakhs was made for the various scholarship schemes including the Scheduled Castes and Lower Income Group students. Under the Government of India post matric scholarship scheme for scheduled castes, etc., all eligible scheduled caste/scheduled tribe candidates are awareded scholarships and the entire expenditure is reimbursed by the Government of India.

An allocation of Rs. 35400 per annum is earmarked for awarding scholarships to low income group students.

(c) and (d). The scheduled caste students were awarded scholarships on the basis of a graded means test with a ceiling of Rs. 500 p. m. on the parents'/guardians' income. The Delhi Administration has awarded scholarships to scheduled caste (polytechnic) students whose parents/guardians income ranged between Rs. 1260 and Rs. 3696 per annum. The corresponding limits in the cases of scholarships awarded other States to the Delhi students are not readily available. No fresh scholarship has so far been awarded by the Delhi Administration to the Lower Income Group students for 1968-69.

The Regulations do not require any specific verification of the income certificate issued by the competent authorities. Enquiries are normally made only in suspicious cases where the sanctioning authority is not satisfied with any particular certificate.

Committee on Khadi Gramodyog

2603. DR. MAHADEVA PRASAD : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Khadi Gramodyog Committee appointed by his Ministry has submitted its report ;

(b) if so, the salient features of the recommendations made therein : and

(c) Government's reaction to the recommendations of the above mentioned committee ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) A Committee which was appointed by the erstwhile Ministry of Commerce to assess the progress of khadi

and village industries has submitted its report.

(b) Copies of the Report were placed on the Table of the House on the 7th May, 1968. Chapter VIII of the Report contains a summary of the Conclusions and Recommendations. A statement listing out the main recommendations of the Committee is laid on the Table of the House. [*Placed in Library. See* No. LT-291/69].

(c) The Report is under examination in consultation with the State Governments.

बीना और ललितपुर के बीच मालगाड़ी का पटरी से उतर जाना

2604. श्री नाथूराम अहिरवार क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 8 फरवरी, 1969 को मध्य रेलवे पर बीना और ललितपुर के बीच एक मालगाड़ी के रेल की पटरी से उतर जाने के कारण माल से लदे हुए 20 माल डिब्बे बिल्कुल नष्ट हो गये थे ;

(ख) यदि हां, तो इसके परिणामस्वरूप कितनी हानि हुई ; और

(ग) इस दुर्घटना के मुख्य कारण क्या थे ; इसके लिये किन किन लोगों को उत्तरदायी ठहराया गया है और उनके विरुद्ध की गई कार्यवाही का ब्योरा क्या है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) 8 2-69 को मध्य रेलवे के बीना ललितपुर खण्ड पर धोरा और मोहासा स्टेशनों के बीच अप डीजल स्पेशल मालगाड़ी के 33 डिब्बे पटरी से उतर गये और उनमें से 21 डिब्बे उलट भी गये ।

(ख) रेल सम्पत्ति को लगभग 1,88,778 रुपये की क्षति होने का अनुमान है ।

(ग) दुर्घटना के कारण की जांच की जा रही है ।

झांसी और मानिकपुर के बीच यात्री गाड़ियों में जंजीर खींचने की दुर्घटनाएं

2605. श्री नाथूराम अहिरवार : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन महीनों में झांसी और मानिकपुर के बीच चलने वाली यात्री गाड़ी में कितनी बार जंजीर खींची गई थी ;

(ख) इस सम्बन्ध में कितने लोगों के विरुद्ध कार्यवाही की गई है ; और

(ग) ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) नवम्बर, 1968 से जनवरी, 1969 तक के तीन महीनों में 271 बार ।

(ख) कोई कार्रवाई नहीं की जा सकी क्योंकि खतरे की जंजीर खींचने वाले व्यक्तियों का पता नहीं लग सका । सहयात्रियों ने भी दोषी व्यक्तियों का पता लगाने में कोई मदद नहीं की ।

(ग) इस बुराई को रोकने के लिए विभिन्न उपाय किये जा रहे हैं जिनमें सरकारी रेलवे पुलिस और रेल सुरक्षा दल के कर्मचारियों की मदद से घात लगाकर छापे मारना भी शामिल है । दोषी व्यक्तियों को दण्ड दिलाने और खतरे की जंजीर के गैर कानूनी प्रयोग को रोकने के उद्देश्य से यात्रियों का सहयोग प्राप्त करने के लिए भी बराबर कोशिश की जा रही है ।

Assets of Birla, Tata and Mafatlal Groups of Companies

2606. SHRI SHIVA CHANDRA JHA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the total assets of the Birla, Tata and Mafatlal Groups of Companies have increased between 1963-64 and 1966-67 ;

(b) if so, the details thereof, separately; and

(c) the total profits before and after taxes made by them during that period ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes Sir.

(b) According to the report of the Monopolies Inquiry Commission, the total assets of the companies belonging to Birla, Tata and Mafatlal Groups of companies during 1963-64 were Rs. 292 7 crores, Rs. 417.7 crores and Rs. 45.9 crores respectively. The assets of these companies mentioned in the said report during 1966-67 according to available information amounted to around Rs. 480 crores, Rs. 547 crores and Rs. 106 crores respectively.

(c) The profits before and after tax of companies included by the Monoply Inquiry Commission in the three groups are shown below :—

(Rs. crores)

Name of Group	1963-64		1966-67	
	Before Tax	After Tax	Before Tax	After Tax
Birlas	28.0	17.0	42.0	29.0
Tatas	37.0	25.0	44.2	21.2
Mafatlal	4.6	2.4	5.1	3.6

Berth Reservation Quota in Mithila Express

2607. SHRI SHIVA CHANDRA JHA: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that there is third class berth reservation quota in the Mithila Express, starting from Samastipur to Howrah for Muzaffarpur, Darbhanga and Raxaul Stations ;

(b) if so, number thereof in respect of each station ;

(c) whether it is a fact that the berths were already reserved on these stations on 1st January, 1969 ; and

(d) if not, where they were reserved ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) Quota of berths allotted to each of the stations mentioned is as under :—

Station	Quota of berths allotted in Third class (3-tier Sleeper)
Muzaffarpur	4
Darbhanga	2
Raxaul	1

(c) Yes, excepting the quota of 1 third class sleeper berth allotted to Raxaul.

(d) The berth earmarked as Raxaul quota was given to a passenger from Samastipur to Howrah.

Reservation in Mithila Express

2608. SHRI SHIVA CHANDRA JHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the third class berth quotas in 3-Tier and 2-Tier in the Mithila Express from Samastipur were reserved on the 1st January, 1969 ;

(b) whether there was any one in the waiting list at Samatipur for berth reservation in 3-Tier in the Mithila Express on the 1st January, 1969 ;

(c) if so, whether he was given reservation in the Muzaffarpur, Darbhanga and Raxaul quotas at Samastipur on 1st January, 1969 ; and

(d) if answer to part (c) above be in the negative, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Information is being collected and will be placed on the table of the Sabha.

(b) Yes, one passenger was on the waiting list.

(c) No.

(d) The information is being collected and will be placed on the table of the Sabha.

Industrial Development of North Bihar

2609. SHRI SHIVA CHANDRA JHA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have formulated any policy for the industrial development of North Bihar during the Fourth Five Year Plan period ;

(b) if so, the details thereof, and

(c) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). In planning the industrial development of the country, Government take the entire area of a State as one single unit. The Fourth Five Year Plan is still under preparation and the allocations for various sectors including industries for different States including Bihar are yet to be finalised.

Welfare Centres Scheme in Kerala

2610. SHRI E. K. NAYANAR : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether Government are aware of the scheme of opening One Hundred Welfare Centrs to start creches for the lower class women's children between five to ten years old in the Kerala State ;

(b) whether it is also a fact that the Kerala Government have appealed to the Central Welfare Board for 55 lakhs of rupees aid for the above scheme ;

(c) if so, whether the Central Welfare Board propose to give 55 lakhs of rupees to the Kerala Government therefor ; and

(d) when the Central Government will pay the arrears of welfare board employees pay in the Kerala State ?

THE MINISER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) and (b). No, Sir.

(c) Does not arise.

(d) It is learnt that the staff of the State Social Welfare Advisory Board have been paid their salaries till 31-7-68 out of the funds made available by the Kerala Government. The Central Social Welfare Board will reimburse their share of the salaries for the period ending 31-7-68 while finalising the accounts of all the assets and liabilities of the State Board till its abolition on 31-7-1968.

Pending Projects

2611. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the number of projects under his Ministry pending section ;

(b) the number of projects out of them which are pending for over two years ; and

(c) the names of projects which have been pending for sanction for over five years, with the years from which they are pending and the reasons for delay in sanction ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRAD AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Ten.

(b) Four.

(c) None.

Visit of Foreign Experts

2612. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the number of times foreign experts were called to solve problems of public sectior Steel projects, the names of countries from where they were called, the year of calling and the amount paid to and spent for them ; and

(b) whether the need to bring foreign

experts for the public sector steel projects will end soon and if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b). At the present stage of development of steel technology and operational skills in the country, the engagement of foreign experts/technicians, particularly for the efficient operation and maintenance of new and sophisticated units, development of new products, use of improved technology, design and manufacture of equipment *etc.* appears to be quite essential. It is, however, the policy of Government to engage foreign technicians only when absolutely essential and for the minimum period and to place Indian personnel as under studies to them.

The number of foreign teahnicians engaged in the Bhilai, Durgapur and Rourkela Steel Plants as at the end of each year is indicated below :

Year	Bhilai	Durgapur	Rourkela
1959	235	49	--
1960	172	67	85
1961	107	81	154
1962	72	71	218
1963	37	58	239
1964	21	43	95
1965	24	42	90
1966	65	9	23
1967	44	2	20
1968	43	2	81

The technicians generally come from United Kingdom for Durgapur Steel Plant. West Germany and Austria for Rourkela Steel Plant and from Soviet Russia for Bhilai Steel Plant.

The total expenditure incurred on foreign technicians during the financial year 1967-68 amounted to Rs. 53.2 lakhs.

Railway Staff of Golden Rock Colony

2613. SHRI MAYAVAN : Will the of RAILWAYS be pleased to state :

(a) whether it is a fact that in the latest award of merger of D. A as Dearness Pay with effect from the 1st February, 1960, Railway staff at Golden Rock Colony provided with Govesnment accomodation, have to pay higher rent exceeding assessed rent or 10 per cent of salary ; and

(b) if so, action proposed to be taken to mitigate this hardship ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Rent is charged at 7½ or 10% (as the case may be) of the pay and dearness pay but not exceeding assessed rent.

(b) Does not arise.

Manufacture of Wagons at Golden Rock Workshop

2614. SHRI MAYAVAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the work regarding manufacture of wagons to meet the demand from Russia has not been allotted to Golden Rock Workshop ;

(b) if so, reasons therefor ;

(c) whether it is fact that due to incentive scheme, many posts have been surrendered and no recruitment has been made for the past 7 years ;

(d) whether it is also a fact there is spare capacity and the diversion of the new works for wangons' manufacture would greatly improve staff position and yield optimum production : and

(e) if so, Government's reaction thereto ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) The order for manufacture of Russian wagons both iin Railway workshops and in private sector s being finalised by the State Trading Corporation under the Ministry of Foreign Trade and Supply and these order have not yet been finalised.

(b) Does not arise.

(c) No. Recruitment has been made despite introduction of incentive scheme.

(d) There is no spare capacity.

(e) Does not arise.

Hire-Purchase Scheme of National Small Industries Corporation

2616. SHRI N. K. SANGHI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Nation,

al Small Industries Corporation has introduced hire-purchase schemes by way of financial assistance to industrialists, especially those in the small scale section; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRIBL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED: (a) and (b) The National Small Industries Corporation administors a scheme under which machinery is supplied to small scale industrial units on hire purchase basis, on payment of 20% of the value of the machine as earnest money and the balance of 80% in the course of five to seven years, interest being charged at 7% per annum.

Industrial Capacity during Fourth Plan

2617. SHRI N. K. SANGHI:
SHRI RAMACHANDRA VEEPP:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Punjab Government have made a suggestion that the industrial capacity proposed to be licensed during the fourth plan period in the private sector be divided, region-wise; and

(b) if so, the reaction of the Central Government thereto?

THE MINISTER OF INDUSTRIAL DEVELOPMENT; INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) No Sir, not in the recent past.

(b) Does not arise.

कोटा रेलवे स्टेशन की रिहायशी बस्ती में स्कूल

2618. श्री ओंकार लाल बेरवा : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पश्चिम रेलवे पर कोटा रेलवे स्टेशन की रिहायशी बस्ती में स्थित स्कूल में अध्यापकों की कमी की ओर सरकार का ध्यान कई बार दिलाया गया है ; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) जी हां।

(ख) रेलों की वर्तमान वित्तीय स्थिति को देखते हुए विनिश्चय किया गया है कि कोटा में अध्यापकों की संख्या अभी न बढ़ायी जाये।

सवाई माधोपुर स्टेशन पर कुएं का निर्माण

2619. श्री ओंकार लाल बेरवा : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे विभाग द्वारा सवाई माधोपुर स्टेशन पर बनाये जा रहे कुएं में कई दरारें आ गयी हैं ;

(ख) क्या यह भी सच है कि सवाई माधोपुर में इस कुएं के निर्माण के लिये प्रयोग में लाने के लिये दिया गया सीमेंट बेचते हुए एक व्यक्ति को गिरफ्तार किया गया है ;

(ग) क्या यह भी सच है कि कुएं का निर्माण कार्य एक नये ठेकेदार को दिया गया है जिसको इस काम का कोई भी अनुभव नहीं है ; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) जी हां। यह सच है कि रेल प्रशासन द्वारा सवाई माधोपुर में बनाये जा रहे कुएं में दरारें पड़ गयी हैं।

(ख) जी नहीं।

(ग) और (घ). इस काम को करने के लिए नियुक्त ठेकेदार श्री बाबूलाल कोटा मंडल में एक क्षेत्रीय ठेकेदार हैं। कुआं खोदने का काम कोई विशिष्ट काम नहीं है और यह सामान्य अनुभव वाले ठेकेदारों को सौंपा जाता है।

Rail Link in Orissa

2620. SHRI VALMIKI CHOUDHARY: Will the Minister of RAILWAYS be pleasd to state :

(a) whether it if fact that a rail link between the Western parts of Orissa which are rich in Minerals and the industrially advanced eastern portion of the State is conspicuously absent ;

(b) if so, whether any fresh survey about the necessity and profitability of such a link is being conducted ; and

(c) whether any provision has been made in the draft Fourth Five Year Plan for this and if so, tne details thereof ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINHG): (a) to (c). Railway development is not envisaged on any state-wise or region-wise concepts, but on overall development considerations in the national interest. However, it has been decided to undertake preliminary engineering and traffic surveys for the Bimlagarh-Talcher rail link and this work has been included in the 1969-70 Programme. A decision regarding the construction of the line can be taken only after the surveys are completed and the resuls thereof known.

हिन्दुस्तान स्टील द्वारा निर्यात

2621. **श्री रामावतार शास्त्री** : क्या इस्पात तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिन्दुस्तान स्टील लिमिटेड द्वारा किये जाने वाले निर्यात से आय बढ़ती जा रही है ;

(ख) यदि हाँ, तो पिछले पांच वर्षों में निर्यात से होने वाली वर्षवार आय कितनी है ;

(ग) प्रत्येक देश को किये गये निर्यात का अलग-अलग ब्योरा क्या है ; और

(घ) निर्यात को और बढ़ाने की योजना का ब्योरा क्या है ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पंत) : (क) और (ख). हिन्दुस्तान स्टील लिमिटेड की निर्यात से आय बढ़ रही है। हिन्दुस्तान स्टील लिमिटेड की 1964-65 से लेकर 1968-69 (31 जनवरी 1969 तक) की अवधि की निर्यात से आय इस प्रकार है :—

	जहाज तक निष्प्रभार मूल्य (मिलियन रुपये)
1964-65	14.49
1965-66	23.40
1966-67	93.46
1967-68	309.60
1968-69 (31 जनवरी 1969 तक)	330.90 (अस्थायी)

(ग) वर्ष 1968-69 में (31 जनवरी 1969 तक) प्रसिद्ध देशों को किये गये निर्यात का ब्योरा और उसका मूल्य इस प्रकार है :—

	निर्यातित माल का जहाज तक निष्प्रभार अस्थायी मूल्य (मिलियन रुपये)
जापान	119.7
सोवियत रूस	119.5
ईरान	13.9
श्रीलंका	13.8
दक्षिणी कोरिया	12.4
न्यूजीलैंड	10.8
अन्य देश	40.8
	330.9

(घ) हिन्दुस्तान स्टील लिमिटेड अपने उत्पादन में विविधता लाने और निर्यात हेतु नयी-नई वस्तुओं का उत्पादन करने के लिए सतत प्रयत्न कर रहे हैं जिससे वे और अधिक देशों को माल निर्यात कर सकें।

Expansion of Tinplate Co. Ltd, Jamshedpur

2622. SHRI C. K. CHAKRAPANI : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the

Tinplate Co. Ltd.. Jamshedpur was granted a licence for the expension of their capacity ; if so, when and for what capacity ;

(b) whether it is a fact that this Company has not so far utillsed this licence ;

(c) if so, the steps Governmeut propose to take in the matter ;

(d) whether it is also a fact that this industry has already attained self-sufficiency in the country ; and

(e) if so, Government's reaction to the issue of licences for further expansion ?

THE MINISTER OF STATE IN THE MINSTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) to (c). M/s. Tinplate Co. of India, Ltd., were granted an industrial licence in October, 1960. to substantially expand their capacity by 90,000 tonnes. The expansion schemes has not yet been implemented. The question of extending the validity of the industrial licence is under consideration.

(d) and (e) On the basis of the capacity, already licensed in the country, there is no scope for creation of any additional capacity for the manufacture of tinplate.

सेंचुरी रेयन, बम्बई

2624. श्री बेबेन सेन : क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री यह बताने का कृपा करेंगे कि :

(क) सेंचुरी रेयन, बम्बई की कुल पूंजी कितनी है ;

(ख) उन्होंने प्रत्येक देश को कितने कितने माल का निर्यात किया है ;

(ग) वर्ष 1967 से लेकर अब तक किस आधार पर तथा कितना निर्यात बढ़ा है ; और

(घ) इसके अंशधारी कितने हैं और क्या कोई विदेशी संगठन भी इसके अंशधारी हैं ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) सेंचुरी रेयन, बम्बई, एक स्वतन्त्र कम्पनी नहीं है, वरन, केवल मैसर्स सेंचुरी स्पिनिंग एण्ड मैन्यूफैक्चरिंग कम्पनी लिमिटेड का एक भाग है।

(ख) से (घ). सूचना संग्रह की जा रही है, तथा यह सदन के पटल पर प्रस्तुत कर दी जायेगी।

Conference of Socilicitors

2625. SHRI C. K. BHATTACHARYYA: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether he addressed a Conference of Solicitors in West Bengal held under the auspices of Incorporated Law Society recently ;

(b) whether he stated in his Address that solicitors should be allowed to plead and their appointment should be made optional ; and

(c) whether it is proposed to amend the Advocates Act to the above effect ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) and (b). Yes, Sir.

(c) No proposals have been formulated.

Broad Gauge Line from Jegighopa to Gauhati

2626, SHRI D. BASUMATARI : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are considering a proposal for extending broad gauge railway line from Jogighopa to Gauhati *via* Goalpara with a bridge over the river Brahmaputra ; and

(b) if so, the estimate made so far in this connection ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). An economic survey by the Gauhati University of the tranport needs of the lower Brahmaputra valley has been undertaken recently with a view to find out the need for and the economic viability of the of the proposal for extension of the B. G. line to Gauhati. The estimated cast of this project will be known and a final decision in the matter taken only after these investi-

gations are completed and the report is examined by the Railway Board.

Tube Railway in Bombay

2627. SHRI N. K. SOMANI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that his Ministry has accepted the Maharashtra Government's proposal for laying a tube railway in Bombay ;

(b) the proposed outlay during the Fourth Five Year Plan in respect of this project ;

(c) the prospects of similar projects at Calcutta ; and

(d) whether the engineering design and specifications of the two projects would be done by Indian engineers or a foreign collaboration is sought for this ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (d). Preliminary studies for mass rapid transit system in the metropolitan cities are being carried out by the Metropolitan Transport Team appointed by the Planning Commission. Based on this Team's recommendations it has been agreed that, subject to further examination of what financial and operational responsibility should devolve on the Indian Railways in the matter, the Railways should take up a techno-economic feasibility study for a mass rapid transit system in Calcutta City in 1969-70 Programme. The Team's recommendations for Bombay are yet to be received. Feasibility studies for Bombay will be taken up in consultation with the Planning Commission after these recommendations are received. A provisional outlay of Rs, 4.40 crores each has been proposed for Mass Rapid Transit systems in Calcutta and Bombay. The details of engineering designs and other Matters such as the extent of foreign collaboration that may be required etc. will be considered after completion of the above mentioned feasibility studies,

उत्तर प्रदेश में पिछड़ी जातियां

2629. श्री मिहाल सिंह : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में पिछड़ी जातियों की श्रेणी में आने वाली जातियों के नाम क्या हैं ; और

(ख) सरकार ने इन जातियों को क्या सुविधाये प्रदान की हैं ?

विधि मंत्रालय तथा समाज कल्याण विभाग में उपमंत्री (श्री मुथ्याल राव) : (क) भारत सरकार केवल अनुसूचित जातियों, खानाबदोश तथा अर्ध खानाबदोश आदिम जातियों तथा विहित आर्थिक कसौटी पर पूरी उतरने वाली जातियों को अन्य पिछड़े वर्गों के रूप में मान्यता देती है ।

(ख) ये दोनों प्रकार की जातियां भारत सरकार की मैट्रिकोत्तर छात्रवृत्तियां पाने की हकदार हैं । इसके अतिरिक्त अनुसूचित जातियों, खानाबदोश तथा अर्ध खानाबदोश आदिम जातियों के उत्थान के कल्याण कार्यक्रम चलाये गए हैं, जिनका ब्यौरा अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के आयुक्त की रिपोर्टों में दिया जाता है ।

Railway Electrification Selections

2630. SHRI GANESH GHOSH : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that ex-General Manager of the Railway Electrification, Shri P. N. Murthy, had recommended for acceptance by the open lines the validity of Railway Electrification selections ;

(b) whether it is also a fact that he had stated that the selections held in the Railway Electrification were in no way different in mode or standard to that of the open line Railways ; and

(c) if so, whether Government have considered this suggestion and if so, the decision taken thereon ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). Yes.

(c) Attention is invited to the reply to Unstarred Question No. 4908 of 17-12-1968 in the Lok Sabha.

Retirement of General Managers of Indian Railways

2631. SHRI GANESH GHOSH : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Shri P. N. Murthy is the only Electrical Engineer in the Indian Railways who got the post of a General Manager ;

(b) whether it is a fact that Shri Murthy retired from the post of the General Manager 8 months prior to his due date of retirement ;

(c) If so, the reasons of his early retirement ; and

(d) who else are the General Managers who had gone for early retirement in the Indian Railways during the last ten years ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes, Sir.

(b) and (c). Shri Murthy availed of leave preparatory to retirement from 26-8-1967 to 3-4-1968 and retired on 4-4-1968, on attaining the age of superannuation.

(d) None.

दिल्ली-मेरठ दैनिक यात्री संघ द्वारा ज्ञापन

2632. **श्री महाराज सिंह भारती** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली-मेरठ दैनिक यात्री संघ द्वारा 19 फरवरी, 1969 को उत्तर रेलवे को एक मांग पत्र प्रस्तुत किया गया था ; और

(ख) यदि हाँ, तो उन मांगों से गाड़ियां चलाने के सम्बन्ध में सरकार द्वारा स्वीकार की जाने वाली मागों का ब्यौरा क्या है और शेष मांगों को स्वीकार न किये जाने के क्या कारण हैं ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) जी हां ।

(ख) ये मांगें मेरठ और दिल्ली के बीच एक जोड़ी अतिरिक्त शटल गाड़ियां चलाने, 372 डाउन हरद्वार-दिल्ली सवारी गाड़ी का चालन-समय कम करने, 19 अप बम्बई-देहरादून एक्सप्रेस को समय पर चलाने और न० 4 डी० एस० यू० अम्बाला-दिल्ली सवारी गाड़ी तथा न० 2 एन० एम० मेरठ सिटी-नई दिल्ली शटल के समय को आगे करने के संबंध में की गयी थीं ।

मेरठ और दिल्ली के बीच एक जोड़ी अतिरिक्त शटल गाड़ियां चलाना और न० 4 डी० एस० यू० तथा न० 2 एन० एम० के समय को आगे करना परिचालन की दृष्टि से अभी व्यावहारिक नहीं है । 1-4-69 से न० 372 डाउन हरद्वार-दिल्ली सवारी गाड़ी का चालन-समय 45 मिनट कम किया जा रहा है । न० 19 अप बम्बई-देहरादून एक्सप्रेस के समय पालन में सुधार लाने के लिये सभी सम्भव प्रयत्न किए जा रहे हैं ।

मेरठ और दिल्ली के बीच चलने वाली रेलगाड़ियां

2633. **श्री महाराज सिंह भारती** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मेरठ जिला दिल्ली बृहत योजना का एक अंग तथा इस समय दिल्ली का उपनगर है और स्थानीय तथा उपनगरीय रेलगाड़ियों की समय सारणी में मेरठ को शामिल किया गया है ;

(ख) यदि हां, तो क्या कारण है कि दिल्ली और मेरठ के बीच चलने वाली रेल गाड़ियों की गति इतनी कम है जितनी दूरस्थ ग्रामीण क्षेत्रों में चलने वाली रेलगाड़ियों की ; और

(ग) क्या कारण है कि सरकार दिल्ली और मेरठ के बीच चलने वाली रेलगाड़ियों के समय को कम नहीं करती, जैसा कि कलकत्ता और बम्बई में चलने वाली उपनगरीय रेल गाड़ियों के मामले में किया गया है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) मेरठ जिला दिल्ली बृहत योजना का अंग नहीं

है। फिर भी, यह सच है कि कुछ स्थानीय गाड़ियाँ मेरठ सिटी और दिल्ली/नई दिल्ली के बीच चलती हैं और उन्हें उत्तर रेलवे द्वारा जारी की गयी स्थानीय और उपनगरीय गाड़ियों की जेबी-समय-सारणी में शामिल किया जाता है।

(ख) और (ग). मेरठ सिटी और दिल्ली/नई दिल्ली के आस-पास के अन्य स्थानों को आने जाने वाली स्थानीय गाड़ियों को यातायात सम्बन्धी आवश्यकताओं और परिचालन संबंधी उपलब्ध सुविधाओं के अनुरूप अधिकतम रफ्तार से चलाया जाता है। कलकत्ता और बम्बई क्षेत्रों में, जहाँ बिजली गाड़ियां चलती हैं, उपनगरीय और स्थानीय गाड़ियों की रफ्तार से कोई तुलना करना सम्भव नहीं है।

Foreign Manufacturers in Collaboration with Indian Firms

2634. SHRI J. P. PATEL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the number and names of foreign manufacturers who have collaboration arrangements with the Indian firms ;

(b) the annual sales and profits of each of these companies ;

(c) the amount of foreign exchange allowed to each ;

(d) the amount of export earnings of each company ; and

(e) the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e) The number of foreign collaboration cases approved by Government during the years 1960-68 is 2570. Quarterly lists of foreign collaboration cases indicating *inter alia* the names of Indian and foreign parties are published in the Journal of Industry and Trade, copies of which are available in the Parliament Library. The Reserve Bank of India have recently published a "Survey Report on Foreign Collaborarion in India Industry" which *inter alia* gives an overall assessment of foreign collaboration agreements which are actually in force, including the following points :—

(i) Gross Profits as Percentage of Total Capital Employed-Industry-wise

(ii) Value of Total Production (At Net Ex-factory Sale Price).

(iii) Value of Imports.

(iv) Value of Exports.

(v) Remittance of Dividends, royalty and technical fees. Copies of the Survey Report are available in the Parliament Library.

Expansion of Railway Facilities in Mysore

2635. SHRI J. H. PATEL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government of Mysore has submitted a memorandum on the expansion of Railway facilities in the State of Mysore ; and

(b) if so, action taken thereon ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) Railway development is not envisaged on any state-wise or region-wise concepts, but on overall development considerations in the national interest. However, it may be stated that preliminary engineering and traffic surveys for a parallel new B. G line between Guntakal and Dharmavaram and for conversion of the Dharmavaram-Bangalore section from M G. to B. G. are in progress. Surveys are also proposed to be carried out during 1969-70 for Kottur-Harihar rail link with an alternative for a rail link between Yeshwantnagar to Chitradurga.

Personnel Branches of Divisional and Headquarters Offices of Railways

2636. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) the yardstick for provision of clerical staff in the Personnel Branch of the Divisional and Headquarters Offices of all Railways ;

(b) whether the staff provided is according to the yardstick ; and

(c) if not, what steps are the Railways propose to take to provide the staff according to the yardstick so that the grievances of the twelve lakhs of Railway employees are properly attended to in the offices ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (c). Yardsticks for provision of clerical staff in Personnel Branches have been laid down by some Railways, while on other Railways the staff requirements are determined with reference to the actual workload involved. Government had set up a Committee to study the procedures in Personnel Branches and the recommendations made by this Committee for simplification of procedures are in the process of implementation. As the simplified procedures of working recommended by the said Committe get implemented, there will be variation iu the workload of staff. The work in the Personnel Branches on the Railways is constantly under check so that work is carried out smoothly.

हाजीपुर से बाल्मीकि नगर तक शाखा लाइन

2637. **श्री क० मि० मधुकर** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) पूर्वोत्तर रेलवे में हाजीपुर स्टेशन से बाल्मीकि नगर तक बरास्ता लाल गंज, साहिबगंज, केसरिया तथा गोविंद गंज, एक शाखा लाइन के निर्माण की आवश्यकता की ओर सरकार का ध्यान दिलाया गया है ;

(ख) इस प्रस्तावित लाइन से कितना राजस्व प्राप्त होने की सम्भावना है ; और

(ग) यदि इस लाइन से कोई लाभ होने की सम्भावना नहीं है, तो इससे कितनी हानि होने की सम्भावना है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) से (ग). इस क्षेत्र में एक रेलवे लाइन बनाने के लिए अभ्यावेदन मिले हैं। चूंकि अतीत में प्रस्तावित रेलवे लाइन के लिए कोई सर्वेक्षण नहीं किया गया था इसलिए यह बताना सम्भव नहीं है कि प्रस्तावित लाइन से कितनी आमदनी या हानि होगी। लेकिन यह बात उल्लेखनीय है कि चौथी पंचवर्षीय योजना में नई लाइनें बनाने या आमान परिवर्तन करने के लिए जो सीमित मात्रा में धन और साधन उपलब्ध होंगे उन्हें प्रतिरक्षा के प्रयोजनों, बन्दरगाहों और मुख्य औद्योगिक विकास और भारी खनिज यातायात के परिवहन के लिए अपेक्षित आवश्यक योजनाओं के लिए सुरक्षित रखना होगा। इस आधार पर चौथी पंचवर्षीय योजना अवधि में प्रस्तावित रेलवे लाइन बनाने के लिए सम्भवत: अग्रता नहीं मिल पायेगी और इस पर विचार करने के लिए बेहतर समय की प्रतीक्षा करनी पड़ेगी

चाकिया बाजार को मिलाने वाली रेलवे सड़क

2638. **श्री क० मि० मधुकर** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) पूर्वोत्तर रेलवे के मुजफ्फरपुर नरकटिया गंज सेक्शन में चाकिया रेलवे स्टेशन के निकट चाकिया बाजार को मिलाने वाली रेलवे सड़क की दयनीय स्थिति की ओर सरकार का ध्यान दिलाया गया है ;

(ख) यदि हां, तो क्या कारण है कि इस सड़क को पक्की सड़क का रूप देने का काम अभी तक पूरा नहीं हुआ है ;

(ग) वर्षा ऋतु में चाकिया बाजार के लोगों को होने वाली कठिनाइयों को देखते हुए क्या सरकार का विचार इस सड़क की मरम्मत करने तथा यहां से पानी निकालने के लिये कोई कार्यवाही करने का है ;

(घ) यदि हां, तो उसका ब्यौरा क्या है ; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) अभी हाल में ऐसा कोई अभ्यावेदन नहीं मिला है।

(ख) ऊपर (क) को देखते हुए सवाल नहीं उठता ।

(ग) से (ङ). गिट्टी की मौजूदा मकदम सड़क की समय-समय पर मरम्मत की जाती रही है और इसमें आगे और मरम्मत का काम शुरू किया जा रहा है । लोक निर्माण विभाग की जिस सड़क से रेलवे की सड़क मिलती है, उसमें पुलिया न होने के कारण पानी की निकासी में कठिनाई होती है । आवश्यक पुलिया की व्यवस्था करने के लिये लोक निर्माण विभाग प्राधिकारियों से पत्र-व्यवहार किया जा रहा है ।

पिपरा स्टेशन के पश्चिम में गुमटी पर यातायात का रुकना

2639. **श्री क० मि० मधुकर** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पूर्वोत्तर रेलवे की मुजफ्फरपुर नरकटियागंज लाइन पर पिपरा स्टेशन के पश्चिम में गुमटी पर द्वारपाल न होने के कारण दिन में कई घंटों तक तथा रात रात को और भी अधिक समय तक यातायात रुका रहता है ;

(ख) यदि हां, तो वहाँ पर एक व्यक्ति नियुक्त न करने के क्या कारण हैं ; और

(ग) इस कठिनाई को सरकार कब तक दूर कर देगी ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) जी नहीं । पिपरा स्टेशन के पश्चिम में स्थित समपार के फाटक सामान्यतः रात दिन सड़क यातायात के लिए खुले रहते हैं । ड्यूटी पर तैनात कांटेवाला इन फाटकों को खोलता और बन्द करता है ।

(ख) और (ग) . सवाल नहीं उठता ।

इस्पात का निर्यात

2640. **श्री क० मि० मधुकर** : क्या इस्पात तथा भारी इंजीनियरिंग मन्त्री यह बताने की कृपा करेंगे कि :

(क) किन किन देशों को भारत द्वारा इस्पात और इस्पात से बनी हुई वस्तुओं का निर्यात किया जाता है तथा प्रत्येक को कितना निर्यात किया जाता है ;

(ख) क्या यह सच है कि भारत में निर्मित इस्पात पश्चिम जर्मनी, अमरीका और रूस में बने इस्पात की तुलना में घटिया है जिसके कारण विदेशी बाजारों में भारतीय इस्पात की मांग अधिक नहीं है ;

(ग) यदि हां, तो इन कमियों को दूर करने के लिये सरकार ने क्या कार्यवाही की है ; और

(घ) यदि कोई कार्यवाही नहीं की गई है; तो उसके क्या कारण हैं ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मत्री (श्री कृष्ण चन्द्र पन्त) : (क) भारत द्वारा अप्रैल-दिसम्बर 1968 की अवधि में दूसरे देशों को निर्यात किए गए कच्चे लोहे और इस्पात के निर्यात का ब्यौरा सभा पटल पर रखा गया है । [पुस्तकालय में रखा गया । देखिये संख्या LT—292/69]

(ख) जी नहीं ।

(ग) और (घ). प्रश्न नहीं उठता ।

Action against Firemen in Southern Railway

2641. **SHRI KIRUTTINAN** : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Divisinal Superintendent, Tiruchirapalli in the Southern Railway hes taken disciplinary action against a number of firemen and subsequently they all have been removed from service ;

(b) if so, number of persons who have been given notice and number of persons who have been removed from service with their names and offences that they have committed ; and

(c) names of the persons who have appealed their cases to Government and decisions taken upon their appeals ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

Removal of Workshop Staff on Southern Railway from Service

2642. SHRI MAYAVAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether there are cases on the Southern Railway where workshop staff who were given lesser punishments of withholding of increments were removed from service for cumulative absence on appeal ;

(b) whether there are any valid and justifiable grounds to impose capital punishment as a result of appeal ; and

(c) if so, specific reasons and number of cases involved from 1966 to-date ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes, prior to 1966.

(b) Rules do not provide for imposition of specific penalties for specific offences and each case is decided on its merits by the disciplinary or appellate authority.

(c) There has been no such case from 1966 ownwards.

Absorption of Land Losers in Diesel Locomotive Works

2643. SHRI SHAMBHU NATH : Will the Minister of RAILWAYS be pleased to state :

(a) the means and addresses of land losers absorbed and appointed in Diesel Locomotive Works, Varanasi ;

(b) whether it is a fact that a complaint in this connection was also brought to the notice of the Vigilance Department of D. L. W. and if so, action taken on the same ; and

(c) the names of harijans affected as a result of the setting up of the Diesel Locomotive Works who had to lose their lands and who have been given appointment in the D. L W. ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

Upgradation of Class III Railway Staff

2644. SHRI SHAMBHU NATH : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 58 on the 18th February, 1969 and state :

(a) whether it is a fact that a statement was issued by then Railway Minister on the 7th January, 1969 that the question of upgradation of Class III staff is also under consideration of Government on the lines of Officers and that a representation has also been made by the National Federation of Indian Railwaymen ; and

(b) the steps proposed to be taken to upgrade the posts of Clerical staff and other allied staff administrative offices in view of the increase in the workload and reponsibilities of such staff ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). The question of affording relief to staff who may have reached the maximum of their pay scales is under detailed investigation. A communication on this subject has also been received from the National Federation of Indian Railwaymen which again is under examination.

Scholarships to Deaf and Dumb

2645. SHRI YASHPAL SINGH : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) how many national and international scholarships have been given to the deserving deaf and dumb during last one year ;

(b) whether any co-ordination has been maintained in this respect between his Department and the Ministry of Education in this regard ; and

(c) if so, the nature thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) 27 scholarships to deaf and dumb students were awards by the Government of India for academic/vocational courses during 1967-68. There is no scheme for international scholarships to deaf and dumb students.

(b) and (c). No co-ordination is involved.

Land acquired for the construction of Rajendra Bridge

2646. SHRI YOGENDRA SHARMA : Will the Minister of RAILWAYS be pleased to state :

(a) how much land of village Simaria in the district of Monghyr has been acquired by the Railway for the construction of Rajendra Bridge ;

(b) how much land so acquired is no longer required for the said Bridge ;

(c) how much of the said land is sublet for cultivation ;

(d) whether the original owners of the land have demanded that this land in excess of the Railway requirements should be returned to them ; and

(e) reaction of Government to the said demand ?

THE MINISTER OF RAILWAYS (DR. RAM SHBHAG SINGH) : (a) 1439.72 acres.

(b) 541.65 acres.

(c) Nil.

(d) No, Sir. They only approached for licencing out to them the surplus land.

(e) A request was made to the collector, Monghyr for licencing out the surplus land.

Booking Office at Barauni Junction

2647 SHRI YOGENDRA SHARMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is only one booking office for all classes of tickets at Barauni Junction of the Monghyr District ;

(b) whether Government are aware of the popular demand for opening a second Booking Office on the other side of the junction ; and

(c) the reaction of Government to this demand ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). Yes.

(c) The proposal for the provision of the Second Booking Office at Barauni Railway Station is under examination.

Up and Down Passenger trains

2648. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) the number of daily Up and Down Passenger Trains which were running on Delhi-Calcutta, Delhi-Bombay *via* Itarsi, Delhi-Bombay *via* Ratlam, Delhi-Madras, Bombay-Calcutta *via* Nagpur and Bombay-Calcutta *via* Itarsi in 1950-51 and are running now ; and

(b) the reasons why some sections of the above have been neglected and are not provided with adequate number of trains ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH : (a) The information is furnished below :

Route	No. of through trains each way (other than sectional trains) in 1950-51	No. of such trains running at present
(i) Delhi-Howrah (*Via* Main line)	4	4
(*Via* Grand Chord)	1	1*
(ii) Delhi-Bombay (*Via* Itarsi)	2	2
(iii) Delhi-Bombay (*Via* Ratlam)	2	4
(iv) Delhi-Madras	1	3
(v) Bombay-Howrah (*Via* Nagpur)	1	2%
(vi) Bombay-Howrah (*Via* Itarsi and Allahabad)	1	2

*Excluding one triweekly A/C Express and one biweekly Rajdhani Express.

%Excluding one weekly A/C Express.

(b) within the limitations of available resources by way of line capacity, rolling stock *etc.*, additional trains have been introduced on various routes/sections to cope with the expansion in traffic. There is no question of any section having been neglected or discriminated against in this matter. Additional capacity is being developed on certain sections to enable additional trains being introduced.

Automobile Plant from Austrlia

2649. SHRI SHRI CHAND GOYAL :
SHRI E. K. NAYANAR :
SHRI P. RAMAMURTI :
SHRI GANESH GHOSH :
SHRIMATI SUSHILA GOPALAN :
SHRI MUMAMMAD SHERIFF :
SHRI P. C. ADICHAN :
SHRI S. K. TAPURIAH :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the manufacturies of Zeta cars in Australia have made an offer of a gift of a complete automobile plant capable of rolling out 12,000 small scars annually to some Delhi firm ; and

(b) whether the Indian firm has accepted the offer ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The Delhi firm who have sponsored a scheme for the manufacture of Zeta cars in India, have intimated that their Australian collaborators have made an offer to them of a gift of plant with a capacity of manufacturing 12,000 cars per annum. As full details of the offer have not been furnished, these have been called for from the firm.

1 : 00 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Controversy by Pakistan over implementation of Kutch Award

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I call the attention of the Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :—

> "The reported controversy raised by Pakistan over the issue of implementation of Kutch Award."

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : The attention of the Government has been drawn to a report appearing in the Times of Innia dated 5th March, 1969, alleging that difficulties have cropped up in the implementation of the Kutch Award.

The House is aware that a machinery was established by India and Pakistan for the implementation of the Kutch Award. The officials of the two countries have been meeting from time to time to supervise the ground work in the demarcation of the boundary as fixed by the Award. These meetings are intended to iron out any difference of opinion that may arise between the two sides with regards to the actual delineation of the boundary.

We have received a request from the Government of Pakistan to hold another meeting of the representatives to deal with a difference of opinion that has arised in respeet of a feature on which control pillar No. 6 is located. It is our expectation that the two representatives will meet shortly to consider the matter.

SHRI SURENDRA NATH DWIVEDY: The whole story of Kutch Award is a sordid story of surrender by this Government.

SOME HON. MEMBERS : Shame :

SHRI SURENDRANATH DWIVEDY : So for as the Award is concerned, it was on account of political considerations that they gave the Award in favour of Pakistan. Now, it appears that in spite of the fact that the principles of demarcation have already been decided, so far as delineation is concerned, there is some difficulty. I want to know whether the process of putting pillars was to be finished in the course of a year and that Pakistan is deliberately delaying this process. Has it anything to do with the political developments in Pakistan ?

[Shri Surendranath Dwivedy]

I would also like to know what is the area involved so far as this pillar is concerned and whether Pakistan is considering this area to be oil-bearing area and they want this area also into their country. I want a clear answer from the Government on these points. Is it not a fact that in the Award itself it was provided that in the case of a difference, it will be referred to the Tribunal and, if so, why this matter is not being referred to the Tribunal and why it is that another Conference of Officials has become necessary ?

SHRI DINESH SINGH : I am not going into the merits or demerits of the Award. That has already been discussed in the House. So far as the specific question of the hon. Member is concerned, after the Award, the rules have provided that two representatives would be appointed, one by each country, who will then supervise the actual implementation of the Award by putting the pillars on the ground. It is a question relating to demarcation and maps in coming to a decision whether the pillar has to be fixed on the ground as given by the Award. There hare been two meetings of the representatives. Apart from that, the officials have been meeting from time to time. They have resolved all the differences that arose. There is one difference that has not been resolved by the officials and that is in regard to control pillar No. 6 which is situated on a rocky feature, 31 metres in height, having a base of about 200 yards with an area of 22 acres. A meeting has been proposed by Pakistan of the representatives to discuss this matter.

I may inform the House that the setting up of the pillars was envisaged in two stages. The first stage was the setting up of the control pillars and the date provided was between 25th March, 1968 and 15th May, 1968.

SHRI SURENDRANATH DWIVEDY : This control pillar No. 6 was not put at all.

SHRI DINESH SINGH ; Then, the next stage was the setting up of the actual boundary pillars, not the control pillars. This was to be done between 1st October, 1958 and 31st March, 1969. Now, 59 control pillars have already been erected and we are in the process of erecting the boundary pillars. We do not know how many boundary pillars will be required. But it is estimated that the maximum figure may be 900, may be less, say, 800 or so. Out of these, 400 pillars have already been fixed. We are now fixing other pillars. This dispute has now arisen. It is our expectation that it will be resolved.

SHRI SURENDRANATH DWIVEDY ; He has not answered whether that particular area is oil-bearing and whether there a provision that, if there is a difference, it should be referred to the Tribunal, not to the Conference of representatives.

SHRI DINESH SINGH : I cannot say. I gave the feature as it is known to me. It is a rocky feature, so many metres high with so much diameter.

श्री हरदयाल देवगुण (पूर्व दिल्ली) : श्रीमन्, यह तो मालूम ही है कि पाकिस्तान में जब वहां के शासकों के विरुद्ध विद्रोह होता है तो वहां के शासक भारत विरोधी भावना उत्तेजित करने की कोशिश करते हैं। तो कच्छ के बारे में जो यह विवाद है वह उसकी पृष्ठभूमि में भी हो सकता है। दूसरी बात यह है कि समाचार-पत्रों में आया है कि कंजरकोट में पाकिस्तान ने अपनी तेल की खुदाई भी शुरू कर दी है। पहले भी यह सन्देह प्रकट किया गया था कि रन आफ कच्छ पर पाकिस्तान का आक्रमण और पाकिस्तान का झगड़ा करने का उद्देश्य यह है वहां पर वह तेल के भूमिगत भंडार हासिल करना चाहता है। तो मैं मंत्री महोदय से पूछना चाहता हूं कि क्या यह सत्य है कि यह सीमांकन सीमा निर्धारण होने से पहले ही पाकिस्तान ने तेल की खोज और खुदाई शुरू कर दी थी और यह जिन प्वाइंट्स पर, जिन पिलर्स पर विवाद खड़ा कर रहे हैं उसके पीछे भी वही उद्देश्य है कि तेल के भंडार को अपने हाथ में अधिक रखें -- तो इस सारी बात को ध्यान में रखते हुए क्या सरकार हमें यह आश्वासन देगी कि अब और अधिक भूमि का दान पाकिस्तान को नहीं किया

जायेगा ? स्पष्ट रूप से यह आश्वासन इस सदन को मिलना चाहिये ।

श्री दिनेश सिंह : जहां तक कि तेल का सवाल है, यह खबर अखबार में छपी थी और हमने उसकी गुजरात सरकार से जांच की । वहां से यह सूचना आई कि उनको खबर नहीं है कि तेल की खुदाई उस जगह पर हो रही है ।··· (व्यवधान)······

श्री कंवर लाल गुप्त (दिल्ली सदर): अध्यक्ष महोदय, अभी मंत्री महोदय ने कहा कि वहां पर तेल के कुवों की खुदाई नहीं हो रही है पाकिस्तान की तरफ से । आज आपने स्टेट्समैन में पढ़ा होगा, ओ० एन० जी० के चेयरमैन मि० जान्सन ने कहा है कि यह सही है कि कच्छ में पाकिस्तान तेल के कुएं खोद रहा है । आज ही स्टेट्समैन में यह छपा है । इसके अतिरिक्त राज्य सभा में जब 6 तारीख को यह सवाल किया गया था तो मंत्री महोदय ने यह वायदा किया था कि मैं इसके बारे में जानकारी करूंगा । अब हमें डर है कि जो कच्छ एवार्ड दिया गया, जो कागज के ऊपर है और जब उसके फिजिकल इम्प्लीमेंटेशन करने का सवाल आया तो कुछ तो पाकिस्तान ज्यादा जमीन हड़पना चाहता है हमारी इनफारमेशन यह है कि कुछ जमीन तो उसने ज्यादा पहले ले ली और 25 एकड़ के ऊपर अभी भी झगड़ा चल रहा है, पाकिस्तान ज्यादा जमीन लेना चाहता है । तो मैं मंत्री महोदय से पूछना चाहता हूं कि क्या वह इस बात का कैटेगोरिकल ऐश्योरेंस देंगे कि जो अवार्ड के परे हैं उसमें से एक इंच भूमि भी भारत की पाकिस्तान को नहीं दी जायेगी चाहे अवार्ड इम्प्लीमेंट हो या न हो ?

दूसरी बात यह कि जो तेल के कुएं खोदे जा रहे हैं इससे कहीं हमारे ऊपर तो एडवर्स इफेक्ट नहीं होगा ? और अगर हो रहा हो तो क्या इसकी जांच करा के सरकार कोई कार्यवाही करेगी ?

श्री दिनेश सिंह : जैसा माननीय सदस्य ने कहा, अध्यक्ष महोदय, मैंने इसकी जांच करवा कर सदन को खबर दी, जो इसके पहले मैंने कही । अखबार में क्या छपता है उसके ऊपर मेरा संतुलन नहीं है । मैं तो यह कहना चाहता हूं कि जो पूछा गया था कि जहां पर लाइन इस वक्त बन रही है, पिलर जिसके हिसाब से बन रहे हैं और जहां पूरा नहीं हुआ है वहां पाकिस्तान ने तेल की खुदाई शुरू की है, इसका मैंने पता लगाया और पता लगा कि वहां तेल की खुदाई नहीं की । कच्छ के पास कहीं अपनी तरफ खोद रहे हैं इसका हमसे सम्बन्ध नहीं है । अपने देश में वह क्या करते हैं इससे हमारा सम्बन्ध नहीं है ।

दूसरा जो सवाल माननीय सदस्य ने किया कि जो जमीन भारत की है उसका हम एक इंच भी पाकिस्तान को नहीं देंगे, तो मैं कह सकता हूं कि भारत की भूमि को हम पाकिस्तान को नहीं देंगे ।

श्री हुकम चन्द कछवाय (उज्जैन) : हर बार कहते हो, हर बार देते हो । तुम दानी हो ।

SHRI SRADHAKAR SUPAKAR (Sambalpur) : The actual demarcation of the boundaries must be in accordance with the Kutch Award itself, in accordance with the map that is attached to the Award. So, my question is : why should there be a dispute even relating to these 22 acres as the hon. Minister has said ? Secondly I want to know whether some expert officers of the Gujarat Government who know the place and who had been associated previously with the survey and settlement of that particular area are associated when the actual talks between our representatives and Pakistan's representatives take place.

SHRI DINESH SINGH : Yes, Sir. The representatives of the Gujarat Government are associated with the implementation of the Award and the surveying of the area.

So far as the question as to how this dispute has arisen is concerned, the dispute is because of the nature of a particular feature. When the question of relating a map on the ground comes, some ground

[Shri Dinesh Singh]

rules have to be evolved. A ground rule was evolved that the boundary will be related with the help of these coordinates and correlated to the ground feature so that jutting out tongues and other land features are not divided up provided the shift is within a reasonable limit, If there is a spur, you do not split it but compensate it in other ways. It is because of this that this matter is under consideration.

12.14 hrs.

PAPERS LAID ON THE TABLE

Papers Under Companies Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE & COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F.A. Ahmed, I beg to lay on the Table :

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) (a) Review (Hindi and English versions) by the Government on the working of the National Newsprint and paper mills Limited, Nepanagar for the year 1967-68.

(b) Annual Report (Hindi and English versions) of the National Newsprint and Paper Mills Limited, Nepanagar for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller ann Auditor General thereon. [*Placed in Library. See* No. LT-272/69]

(ii) (a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur for the year 1966-67.
(b) Annual Report of the Hindusfan Salts Limited, Jaipur for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Aubitor General thereon. [*Placed in Library See* No. LT-272/69]

(iii) (a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur for the year 1966-67.
(b) Annual Report of the Sambhar Salts Limited, Jaipur for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT-272/69]

(2) A statement showing reasons for delay in laylng the papers mentioned at (ii) and (iii) of item (1) above.

(3) (i) A copy of the Cinema Carbons (Control) Amendment Order, 1968 published in Notification Ne. S.O. 2543 in Gazette of India dated the 12th July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(ii) A statement showing reasons for delay in laying the above Notification. [*Placed in Library. See* No. LT-273/69]

(4) A copy of Notification No. G S.R. 416 published in Gazette of India dated the 22nd February, 1969, under sub-section (3) of section 637 of the Companies Act, 1956. [*Placed in Library. See* No. LT-274/69]

(5) (i) A copy each of the following Notifications regarding management of the India Electric Works Limited, Calcutta under sub-section (2) of section 18A of the Industries (Development and Regulation) Act. 1951:-

(a) S.O, 3278 published in Gazette of India dated the 10th September, 1968.

(b) S.O. 3896 published in Gazette of India dated the 31st October, 1968.

(c) S.O. 3973 published in Gazette of India dated the 11th November, 1968.

(d) S.O. 4100 published in Gazette of India dated the 15th November, 1968.

(e) S.O. 4200 published in Gazette of India dated the 19th November, 1968.

(f) S O. 4298 published in Gazette of India dated the 27th November: 1968.

(g) S O. 4379 pnblished in Gazette of India dated the 3rd December, 1968.

(ii) A ttatement showing reasons for delay in laying the above Notifica-

tions. [*Placed in Library. See* No. LT-275/69]

Notifications under Spirituous Preparations (Inter-State Trade and Commerce) Control Act

SHRI BHANU PRAKASH SINGH : On behalf of Shri Raghunatha Reddy, I beg to lay on the Table :—

(1) A copy each of the following Notifications issued under section 2 of the Spirituous Preparations (Inter-State Trade and Commerce) Control Aat, 1955 :—

(i) S.O. 308 (English version) and S.O. 312 (Hindi version) published in Gazette of India dated the 25th January, 1669.

(ii) S.O. 311 (English version) and S.O. 312 (Hindi version) published in Gazette of India dated the 25th January, 1969. *Placed in Library. See* No. LT-276/69]

(2) A copy each of the following Notifications issued under section 12 of the Spirituous Preparations (Inter-State Trade and Commerce) Control Act, 1955 :—

(i) S.O. 309 (English version) and S.O. 313 (Hindi version) published in Gazette of India dated the 25th January, 1969.

(ii) S.O. 310 (English version) and S.O. 314 (Hindi version) published in Gazette of India dated the 25th January, 1969. [*Placed in Library. See* No. LT-276/69]

———

COMMITTEE ON GOVERNMENT ASSURANCES

(i) Fourth Report

SHRIMATI SAVITRI SHYAM : (Aonda) : I beg to present the Fourth Report of the Committee on Government Assurances.

(ii) Evidence

SHRIMATI SAVITRI SHYAM : I beg to lay on the Table a copy of the Evidence given before the Committee on Government Assurances in connection with a representation from the President, Bela Road Refugee Ice factories Association, Delhi seeking relief under the "Gadgil Assurances".

———

BUSINESS ADVISORY COMMITTEE

Thrity First Report

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING & TRANSPORT (SHRI RAGHU RAMAIAH): I beg to move :

"That this house do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 10th March, 1969."

MR. SPEAKER : The question is :

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 10th March, 1969."

The motion was adopted.

———

12 17 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—*Contd.*

MR. SPEAKER : We have taken about 7 hours and 15 minutes. Still we have got about 12 hours and 45 minutes; that means, another three days.

Dr. P. Mandal was on his legs. He has taken ten minutes.

DR. P. MANDAL (Vishnupur) : Yesterday I told the House that Santhald thermal plant is in urgent need of rural electric supply which is the lowest in West Bengal rural areas compared to the other States of India. Progress stands still due to want of funds. Such is the States of affairs of Bendal thermal plant also. All work stand still due to want of funds. Contractors retrenched their labourers because they are not getting payment of their heavy dues from the Government and they are unable to pay the labourers furthermore from their own funds. So, the work is not in progress, but there is urgent need for this.

A non-Congress government has been formed in West Bengal at present. They

[Dr. P. Mandal]

have placed their legal demand for due finance and food to the Government of India. If the Government of India do not consider their legal demand for finance and food sympathetically, the non-Congress Government will fall in difficulties no doubt, butafter all, the people of West Bengal will suffer and thereby the Congress will lose sympathy from the people. So, I would like to press the Central Government hard to provide the legal demand of the present Government of West Bengal with due finance and food, so that the public at large will not suffer.

The Government of India is getting a large amount, nearly one-third of its earnings, from this State and a major portion of the foreign exchange from jute and tea. In olden days jute was called 'golden thread' because it brought dollar ond sterling. West Bengal will not be deficit in food if jute is not produced in those fields to earn foreign exchange for the Government of India. But, in exchange for this, the Government of India is giving a poor share to West Bengal. The share of the States is divided 80 per cent on population basis and 20 per sent on the basis of economic condition. Yearly Rs. 27.60 crores are sent by money order from West Bengal, Rs. 23.10 crores from Bombay, Rs. 7.70 crores from Delhi and Rs. 6.90 crores from Madras. So, you may well understand how cosmopolitan the city is. So, the all-round development of the city and the suburban areas is required in no time, to develop all India interest.

On 10-3-1969 the Chief Minister of West Bengal has presented the Budget with an overall deficit of Rs. 12.72 crores. I would like to quote this from the *State-man* of 11th Maich, 1969 :

> "Stating that the common man of West Bengal was faced with a paradox of living in poverty in the midst of plenty, Mr. Mukherjee hoped that the fifth Finance Commission would weigh all relevant factors while recommending devolution of resources to West Bengal."

> "He noted that the scope for additional taxation in West Bengal was very much limited as it would be difficult to impose heavier taxation burden on the people of the State, particularly when per capita taxation in the State was already nearabout highest in India."

So, without due share of finance and food, the West Bengal people will suffer a lot and the development programme of all concerned will be retarded.

I come from the district of Bankura which is the most backward in West Bengal. No industry has been established there so far for the employment of the people.

Kangsabati project had been takeu up in the Second Five Year Plan but not even one-third of the project had been completed yet. One-third of the reservoir is completed That is all. So, Midnapur is devastated by floods every year. If the reservoir and channel are completed, then eight lakhs of acres of land will get irrigation. Thereby, the Grow More Food Campaign will be successful. Moreover, Midnapur will be saved from the flood effects.

So, I request the hon. Minister to allot adequate funds for the completion of the project in the very near future. The Government of India have spent more than Rs. 200 crores for the DVC, but the irrigation potential created is less than 6 lakhs of acres of land. So, you will understand the importance of the completion of the Kangsabati project immediately for provid. ing irrigation facilities ann for protection of Midnapur fromfloods.

I request the hon. Finance Minister to withdraw the special levy of 10 per cent on fertilisers and 20 per cent on the pumping sets to give impetus to the cultivetars so that India may be self-sufficient in food in the near future. If the levies are not withdrawn, then the progress of agricultural production will be retarded. The tax on kerosene oil is to be postponed in order to save the poor consumers in the villages.

Wealth tax on agriculturists is a clear encroachment on State affairs. It has brought forth obiection from all the States.

Lastly, I would say a word about the Haldia Refinery project. This project was to be commissioned in 1862 and was to come into operation in 1968. But that has

not been done. I find from the report that :

"Agreements for the establishment of a 2.5 million tonne oil refinery and Lube plant at Haldia were concluded between the Government of India and the French and Rumanian collaborators on 29.9.1967 and 13.10.1967 respectively. The refinery will be entirely owned by Government and be under the control of the Indian Oil Corporation".

The work is proceeding very slow. You will be surprised to know that the head office is sitting tight in Delhi. Had it been shifted to Calcutta and preferably to Haldia, the progress of work would have been better. A head office at a distance of about one thousand miles will not serve any purpose. It is only wastage of money which results in additional taxation

Yesterday, I had spoken about the wastage of so many crores of rupees in the public sector undertakings and I had given concrete examples. Today, I would like to point out the extravagant expenditure which is going on in the different Departments. So, I hope that the Finance Minister will consider these things and do the needful to withdraw the additional taxes to the tune of Rs. 150 crores and place a balanced budget without a deficit of Rs. 250 crores.

SHRI S. M. BANERJEE (Kanpur) : I want to make one submission. After the Finance Minister's budget, unfortunately, the prices of cigarettes and Dalda have gone up and they are out of the market. Every time the Finance Minister used to say that instructions had been issued to the effect that the prices were to be raised only after 1st April. But we find that the prices have already risen in the market. So, I would request the Finance Minister to see that something is done ; some sort of notification can be issued that if anybody raises the prices, he would be arrested and so on. Otherwise, the prices of practically all commodities have gone up.

SHRI R. K. AMIN (Dhandhuka) : Any budget is generally examined from the point of view of two criteria, economy and equity.

12.25 hrs.

[Mr. Deputy-Speaker *in the Chair*]

I propose to take the economic criterion first The reason for my doing so is this The Finance Minister himself has said that he is a *sutradhar* and he is casting the shadows of the coming events regarding the Fourth Five Year Plan. Therefore, I would like to concentrate on that aspect. The budget as a whole indicates to me that despite the various pronouncements of changing the earlier policy adopted in the earlier plans, the official thinking seems to be going on or the same line as before. It seems that it cannot help committing mistakes, because they had done wrong before and they would like to continue to do wrong on and on. This is evident from the paper on Approach to 4th Five year Plan as presented by the Planning Commission, where they have said "because of its limited purpose, no attempt has been made in this prper to review the achievement and failure of planning efforts so far or to cover all aspects or items." They have committed mistakes and there are so many failures, but they want to sleep over them conveniently, so that in the Fourth plan were they can continue to adopt the same wrong policy inherently as before.

I would like to examine the entire economic policy followed so far from the point of view of two criteria. One is the benefit received by the masses or the common man so far as a result of eighteen years of Planning is concerned and the other is what the pattern of investment has been. If I take the first aspect, namely the benefit received by the masses, one has to go by the growth in the national income and the per capita national income. If I take 1948-49 as the index year with constant rupee, you will notice that from 1951, our national income *per capita* has gone up from 249 to 298 in 1966, which is an increase of about 50 over 250. That is, at the rate of two per cent, our national income *per capita* at constant prices has increased from 1948-49. If I take out the share contributed by foreign aid in raising our national income, then probably by our own efforts at planning, we have not increased the real income *per capita* in our country by more than one per cent.

I would also like the Finance Minister

[Shri R. K. Amin]

to notice the second aspect regarding growth in the national income. That is, from 1961, the trend of rising national income *per capita* has been constant instead of upward rising the trend line is constant; of that is, *per capita* national national income has not increased in real terms since 1961 ; it is almost stangnant. If I take the distribution of income, the result is also distressing. You take either the urban areas or the rural areas and however you define the poverty line, more than 80 per cent of the people are on or below poverty lime. If we take Rs. 200 per caput as the minimum necessary at 1948-49 prices as the minimum necessary amount to remain on the destitution line, probably 60 per cent of the people are on or below that line. Take any government record, any surveys of agricultural labour, any survey about the distribution of income, any village survey conducted either by an independent authority or by the Government, one conclusion is clear enough : the daridranarayan has remained *daridra* throughout all these 18 years.

You might ask : could you say it on the basis of consumption or production statistics of the commodities which people or masses were ? I say yes Even if you examine the increase in the total production of certain selected goods or the statistics about consumption of certain selected goods, you will find that in our country the things required by the poor masses have not increased while the things required by the rich have increased considerably. Take, for instance, cotton piecegoods, vanaspati, soap, kerosene and sugar, the things which the masses are consuming the production of hase commodities has not increased by more than 10 or 15 or 20 per cent here and there. But if you take room air-conditioners, refrigerators, electric fans or synthetic yarn, production over the period 1955—68 has incerased considerably. We were manufacturing only 2,000 room air conditioners in 1955 ; in 1966, they increased up to 17,900. We were making only 500 units of rerfigerators in 1955 while in 1966, we manufactured about 38, 100 of them Even electric fans, the production of which was at about 2 82,000 u its have reached the figure of 12,92,000 over this period.

Things required by the upper classes have increased considerably while things required by the poor masses have not increased as a result of whatever sort of planning we have. Applying the talisman given by the Father of the nation and as quoted by Shri Masani, the daridranarayan has remained *daridra* in this country. This conclusion is inevitable.

The important question is : how has it happened ?, why has it happened?, what is the *modus operandi ?* by which we have arrived to this end ? Here I would like to suggest that if we examine the pattern of investment in our country, we shall find that we neglected agriculture and continue to do so even today. In the budget, I find the Finance Minister has adopted the same policy of ignoring agriculture In support of my view, I would like to cite two instances, one in the aggregate sector and the other as the particular project.

You know very well that in our country we have Rourkela in which about Rs. 400 crores have been invested, as a result of which we have the total value of the output from Rourkela of about Rs. 100 crores. On it last year we had a loss of Rs. 7 crores. Probably 3,000 people are being employed. Just near that place, we also have Nagarjunasagar dam in which Rs. 170 crores have been spent. It will increase the irrigation facilaties by 2 6 million acres of land. Per acre of irrigated land, we would increase the output by about Rs. 300 to Rs. 400. You will notice then what a tremendous increase in output this constitutes because of the spending of Rs. 170 crores on Nagarjunasagar. This is the story before us.

If we examine the investment Pattern in the aggregate we find that we have invested about Rs. 1750 crores from 1951-61 in iron and steel and heavy electricals. The same amount has been spent on irrigation, major and mediurm Quite apart from the investment made in power and road—which can be used by both the sectors-as a result of the investment in irrigation, we are having an increase of 10 million acres of land but as a result of the investment of Rs. 1750 crores in iron and steel, we are still suffering losses amounting to Rs. 55 crores every year. Here by the criteria of

income generation, employment generation and value added, the returns are far greater the irrigation than what alternatively the country gets from investment in iron and steel and heavy engineering.

Now take your coming requirements. Even the Irrigation and have Ministry has said that within 7 years if we are going to invest about Rs. 1700 crores, we will get an increment of 23 million acres of land in irrigation ; because some of the projects will be completed, some will be near completion, some could be taken up a new and got completed in seven years time. But about Bokaro and the proposed 5th steel plant ? In Bokaro, our total investment is estimated to be of Rs. 670 crores, but I am sure it will touch Rs. 750 crores. Rs. 150 crores have already been invested thus Rs. 600 crores remain to be invested. If we take the 4th plant, the 5th plant and the aluminium plant, we will have to invest in 5-7 years time Rs. 1700 crores on iron steel and heavy engineering.

The question before us with these two alternatives is : Should we go in for Bokaro or for Narmada ? Should w e go in for these basic industries in which there is excess capacity which are not earning any income and which are also not creating employment or, should we go in for Narmada or other irrigation projects, complete them and increase our irrigation potential by 23 millions acres of land and increase our ourput and make millions of people happier with more consumption ?

I would like to ask the Finance Minister if he is concerned about the daridranarayans if at all he has any concern about the condition of the masses, would he say or not that : 'I will give my resowces for irrigation projects ; I will not give them for basic industries'. Should not he say 'I will not give for Bokaro and the 5th plant but will give for Narmada or some such irrigation project and increase the irrigation potential in my country'.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : What about the dispute over Narmada ?

SHRI R. K. AMIN : Dispute or no dispute, you have to increase the irrigation potential. Or take minor irrigation schemes and go ahead with them with expedition.

SHRI RANGA : (Srikakulam) Narmada will benefit MP as well as Gujarat. Why not benefit both areas ? Why adopt the dog in the menger policy ?

AN HON. MEMBER : That is a matter for political decision.

SHRI R. K. AMIN : This leads me to what the Finance Minister has done regarding agriculture. In the Fourth Plan, of which he is the *sutradhar*, he should have increased the investment in irrigation and stopped the investment in basic industry. If this right, it follows he should not have put imposts on agriculture in the shape of fertiliser tax, pump tax and agricultural wealth tax.

SHRI RANGA : Kerosene tax.

SHRI R. K. AMIN : What is the rationale behind the imposition of levies on these three items as suggested by him, and here I come to equity aspect on the basis of my economic considerations. On the basis of the Finance Ministers own criteria, I can say it will not serve his purpose which ha been laid down by him in his Budget speech. He wants to distinguish between dry farming and wet farming, because in wet farming, the farmers get an advantage and that advantage should be used for the benefit of farmers in dry areas.

That is why he imposes taxes on fertiliser. He feels that when so many prosperous farmers have come up, they should be asked to pay and the prosperity in farming has been made possible by the advantages of development, especially investment made by the Government in irrigation and other projects. Those advantages accure to them ; therefore, he feels, some portion of it should be taken away by the Government to be re-invested. That is the justification he finds. Or, he says : there is improved technology and benefits accure from it to the farmers. Why not smaller farmers or the society take benefit from improved technology ? But concealed behind the mind of the Finace Minister as well as his economic advisers, there are other reasons which have not been stated. They want to tax the rural sector ; they say : the rural sector is prosperous and more money should be

[Shri R. K. Amin]

taken away from it as the farmers are now spending money in conspicuous consumption'. Tax the inputs used by them and thereby take away their money. Concealed behind their mind is another motive. If this money is taken away they think they can control inflation. These are the motives behind the Finance Minister and his advisers. There is a difference between agricultural wealth tax and agricultural income-tax. On his own admission, I can state that, we are having a spurt in agriculture due to exceptionally good years; it happens every five years We had it in 1958-59; we had it again in 1664-65 and again in 1967-68. After that there is one normal year and one or two bad years. The wealth tax is to be paid out of the agriculturist's income every year, he will be required to pay when an income does not accure to him. If he has earned an income, it can be taxed but you cannot tax wealth which has a very fluctuating income and thereby ask him to pay although there is no come.

Secondly, there is lack of investment and investible resources in agriculture. Every year the labour population in agriculture is increasing by two per cent. Improved technology is nothing but the improved amount of land. If the ouput is stagnant, it means that your capital is depleted. Land, labour and capital-all the three put together will yield output. While land is increasing and the labour input also is increasing, if the out put remains the same, it means that the capital is depleted. That is why so many cultivators are debtors and you have to say to the banks to go to the agricultural sector and ask of the State Bank of India to harness its resources for agricultural development; that is why you have been saying things about social control of the banks so that they can give more and more credit to the agriculturists. It means that we are not supplying enough credit to the agriculturists. There have been record yields in our country but they have not been raising of averages by levelling up. What is essential is to raise the average. It can only be done when improved technology is taken to the small farmers. We know of electricity and electric bulbs but do they necessarily spread electricity to all the villages. There are many things remain to be done, there are many slips between the cup and the lip. Things would improve in agriculture only if credit is provided, if facilities for education are created and other inputs are put in a big way. But here our Finance Minister comes in: the moment he starts to earn anything from agriculture or even before he starts earning. he goes there and taxes the inputs. If it is done after the output is realised, it is undertandable. But he taxes the fertilisers which are the inputs. May I request him to refer to his Government's own survey reports published by the Ministry of Agriculture. Shri Jagjivan Ram is not here; other wise he would agree with what I say. The Ministry made survey of the various areas which were using improved varieties of seeds and in those surveys they have found that the fertiliser input required by them is the largest item of cost. Exactly at the time when the cultivator is beginning to use fertiliser in combination with improved seeds, he increases the cost of fertiliser. If, anybody is thinking now of using fertilisers and improved varieties of seeds, he will stop doing so; this tax is a strong disincentive. There were two justifications for agricultural imposts that he wants to see that black money does not get white under the name of agriculture and the rich farmers pay for their wonderfull gain. You can stop it by seeing who are the real farmers and who are wealthy people who want to converet their black money into white money. There are other ways to stop these things. You can stop black money coming into existence and you can also pick up those people who are not agriculturists. There are others who are genuine cultivators. There had been other reforms and you can implement them. If you cannot implement those reforms, how can you find out agricultural wealth and separate cornfrom the chaff?

Therefore, I suggest: do not touch the agricultural sector just now when it is starting some green revolution; it is coming up. On the other hand, there should be more credit and irrigation facilities extended to the cultivators. If you cannot at least subsidise, do not tax the

agriculturists. Fertilisers are not being used by the rich farmers alone; small farmers also use fertilisers. Why do you ask them also to pay more? Fertilisers are, again, used in the irrigated and unirrigated areas You ask the dry farmers also to pay more. Then they are being used in foodgrains cultivation and oil seeds also. What is the fun of increasing the cost of fertilisers used in the cultivation of these commodities where modern technology has not come? How do you exempt the small farmers, who use fertilisers in dry areas?

I end up by saying this. When my deputy leader Shri Masani referred to the name of Prof. B. R. Shenoy as one of our finest economists, the Finance Minister laughed it off. Let me tell him this: you were surrounded in 1963-64 by the Kevnesion school of economists and they gave you three prescriptions. He said: gold is a barbaric relic of the past. And you imposed gold coutrol. He said: there should been anthenatia of rentiers; and you imposed dividend tax. He wanted deferred payment system; and you imposed compulsory saving scheme. That school of economists brought you out of the Ministry. Again you are surrounded by the same group of economists. Prof Gadgil...

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): You want to surround me!

SHRI R. K. AMIN: Last year, you said: we are not going to impose agricultural income-tax, But your adviser in the planning Commission said it would be done.

SHRI MORARJI DESAI: I have not said it.

SHRI R. K. AMIN: So long as the improved method in agriculture do not spread to a large number of progressive farmers, the tax should not be imposed on them. That is what you said. In one year's time your advisers educated you and converted you and you came with the agricultural imposts. You introduced gold control becanse he educated you to the view that the farmers want to buy gold.

SHRI MORARJI DESAI: It was not suggestad by any official; it was my own scheme.

SHRI R. K. AMIN: The third thing is this. I remember it very well; when Prof. Gadgil was coming to take up the Deputy Chairmanship, he wanted a ceiling on urban income, and he wants also monopoly procurement on foodgrains. I am sure that he will educate you also on this view within a year and the moment you do it, just as good things are to be exported, you will be exported. You have said that the good things deserve to be exported and so you will also be exported, If you want to learn a lesson, withdraw these proposals as early as possible.

Sir, I have done.

श्री प्रेम चन्द वर्मा (हमीरपुर) : उपाध्यक्ष महोदय, माननीय उप-प्रधान मंत्री जी ने 1969-70 का जो बजट सदन के सामने पेश किया है, वर्तमान स्थिति में इससे बेहतर बजट पेश करना नामुमकिन नहीं तो कठिन जरूर है। माननीय उपप्रधान मंत्री जी ने बड़े विश्वास के साथ कहा है कि इक्तसादी तरक्की की दृष्टि से पिछला साल एक अच्छा साल रहा है और अगले साल के दौरान भी, जो कि चौथी पंचवर्षीय योजना का प्रारम्भिक साल है, तसल्लीबख्श परिणाम निकलने की आशा है। जहां उन्होंने कीमतों की स्थिरता और निर्यात में इजाफे का जिक्र किया है, वहां उद्योग और कृषि सम्बन्धी पैदावार में लगातार इजाफा होने की उम्मीद का भी इजहार किया है। उन्होंने यह आशा भी व्यक्त की है कि देश चौथी पंचवर्षीय योजना के काम को बड़े विश्वास के साथ शुरू कर सकता है।

अभी मेरे दोस्त, स्वतन्त्र पार्टी के श्री अमीन, बोल रहे थे। मुझे इस बात से बड़ी खुशी हुई है कि स्वतंत्र पार्टी की तरफ से किसानों के लिए भी कुछ कहा गया है। शायद

[श्री प्रेम चन्द वर्मा]

यह पहला ही मौका है। इस पार्टी में जो बड़े-बड़े इंडस्ट्रियलिस्ट हैं, जिस तरह वे छोटी इंडस्ट्रीज का नाम लेकर खुद फायदा उठाना चाहते हैं, उसी तरह उनमें जो बड़े-बड़े जमींदार हैं, वे मजदूरों और किसानों का नाम लेकर खुद फायदा उठाना चाहते हैं।

असल में इन लोगों के पास विरोध करने के लिए और कोई बात नहीं थी। बजट की सब बातें इनके हक में हैं। जब इन्होंने देखा कि ये सब उनके फायदे की बातें हैं, तो सब बातों को छोड़कर उन्होंने किसानों का नाम लेकर इस बजट का विरोध किया। मैं समझता हूँ कि ये लोग केवल विरोध के लिए विरोध करना चाहते हैं।

उपाध्यक्ष महोदय, आपको मालूम है कि पिछले चन्द वर्ष ऐसे गुजरे हैं, जब कि देश को माली संकट का सामना करना पड़ा और देश में सख्त परेशानी थी। लेकिन पिछले सालों में उप-प्रधान मंत्री जी ने जिस योग्यता का परिचय दिया है, उस को न तो देश ही भूल सकता है और न ही सदन उसका इग्नोर कर सकता है। मैं समझता हूँ कि जिस योग्यता, काबलियत और बहादुरी से उन्होंने देश के माली संकट का सामना किया है, उसके लिए उन को मुबारकवाद देनी चाहिये।

जहां यह बजट आम तौर पर ठीक सा है, वहां उसमें कुछ महत्वपूर्ण तब्दीलियों की भी जरूरत है। मिसाल के तौर पर एग्रीकल्चरल वैल्थ पर वैल्थ टैक्स लगाने की जो तजवीज है, वह किसी तरह से भी उचित नहीं है। इसी तरह फर्टलाईजर, शूगर और पेट्रोल पर जो एक्साइज ड्यूटी लगाई गई है, मैं उसका भी विरोध करता हूँ, क्योंकि उसका प्रभाव दरमियाने तबके पर पड़ने वाला है। इस वक्त दरमियाने तबके पर बोझ कम करना ही उचित होगा, अनुचित नहीं। जहां तक इनकम टैक्स का प्रश्न है, 10,001 रुपये से 15,000 रुपये तक की इनकम पर 2 परसेंट और 15,001 रुपये से 20,000 रुपये तक की इनकम पर 3 परसेंट टैक्स का बोझ बढ़ा दिया गया है। इसलिए जिस तबके को कुछ राहत देने की जरूरत है—उस तबके को हम सफेद पोश बाबू कहें या कुछ और कहें, उस तबके के लोग चाहे नौकरी में हों और चाहे व्यापार आदि किसी और काम में हों—उस दरमियाने तबके पर यह बड़े जोर की चोट है और इन टैक्सों से और बुरी होगी, अच्छी नहीं। मैं समझता हूँ कि उपप्रधान मंत्री जी को इन सुझावों पर फिर से गौर करना चाहिए।

कपड़े और जुट की मिलों को, कारखानेदारों को, जो रिलीफ मिला है, मैं उसका विरोध नहीं करता हूँ। कई कारणों से वह उचित भी है। लेकिन अगर दरमियाने तबके के लोगों की कीमत पर बड़े कारखानेदारों को फायदा पहुंचाया जाता है तो वह उचित नहीं है। कपड़ा और जूट मिलों को 11,75 लाख रुपये और चाय को 10,55 लाख रुपये की छूटदी गई है। इस प्रकार लगभग 23 करोड़ रुपये की जो छूट दी गई है, वह रकम दरमियाने और छोटे तबके के लोगों को देनी पड़ेगी। मैं उप प्रधान मंत्री जी अर्ज करूंगा कि अगर हमने सोशलिज्म की ओर जाना है, तो वह इन बातों पर विचार करें।

आप को मालूम होगा कि पिछले सत्र में श्री कृष्ण चन्द्र पन्त, जो कि सदन में बैठे हुए हैं, और श्री आई० के० गुजराल, मिनिस्टर आफ स्टेट, ने सदन में इस बात का विश्वास दिलाया था कि अखबारों पर जो दो पैसे से पांच पैसे पोस्टेज बढ़ा दिया गया है, उस पर विचार किया जायेगा और आने वाले बजट में उस पर छूट दी जायेगी। आपको याद होगा कि जब आपने मेहरबानी करके मुझे दो बार सप्लीमेंटरीज करने की इजाजत दी, तो उन्होंने यह आश्वासन दिया कि आने वाले बजट में इस पर विचार किया जायेगा। लेकिन मुझे यह देखकर बहुत अफसोस हुआ है कि उन छोटे और दर-

मियाने अखबारों को कोई राहत नहीं दी गई है, जो गांव-गांव में पहुंचते हैं, जो देहातियों के पास पहुंचते हैं।

आप देखिये कि एक हफ्तावार अखबार की कीमत 8 पैसे होती है। उसका कमीशन तीस परसेंट यानी दो, ढाई पैसे होता है और 5 पैसे का टिकट लग जाता है। इस तरह उन अखबारों को चलाने वाले अखबारनवीसों के लिए 1 पैसा बचता है। अगर इस देश में कोई जम्हूरियत को जिन्दा रखता है और सोशलिज्म का प्रचार करता है, तो वे छोटे और मीडियम अखबार हैं। लेकिन हमारी सरकार और फिनांस मिनिस्टर साहब ने उन्हें कोई राहत नहीं दी है। बंगलौर में हमारी एसोसियेशन ने उन्हें इस बारे में फिर से विचार करने की रिक्वेस्ट की थी। लेकिन उस का कोई नतीजा नहीं निकला है। अगर इन अखबारों के पोस्टेज को 5 पैसे से 2 पैसे कर दिया जाये, तो सिर्फ एक करोड़ रुपये का फर्क पड़ता है। बड़े-बड़े पूंजीपतियों और कारखानेदारों को 23 करोड़ रुपये का रिलीफ दे दिया गया है, लेकिन जम्हूरियत को जिन्दा रखने वाले और सोशलिज्म का प्रचार करने वाले छोटे और मीडियम अखबारों पर कुल्हाड़ा मारा गया है। मैं प्रेस की तरफ से उपप्रधान मंत्री और वित्त मन्त्री से निवेदन करना चाहता हूं कि वह इस पर फिर से विचार करें और इस बारे में अपनी जिद पर कायम न रहें।

मैं यह भी निवेदन करना चाहता हूं कि हमारी कोशिश यह होनी चाहिए कि और टैक्स लगाने के बजाय हम अपने खर्च कम करें। सरकार की तरफ से कहा जाता है कि हमारे खर्च कम हैं. मैं आप के सामने कुछ डाकुमेंट्स रखना चाहता हूं। आप यह देखकर हैरान होंगे कि हमारे मंत्रालयों की हालत क्या है। मेरे एक सवाल के जवाब में सरकार की तरफ से बताया गया है कि हैल्थ और फैमिली प्लानिंग मिनिस्ट्री में 52 बोर्ड और एडवाइजरी कमेटीज हैं। यह गवर्नमेंट का सारा खर्चा है। मैंने इसका हिसाब लगाया है। इतनी तो यह कमेटीज हैं और इन में 827 आदमी ऐडवाइजर हैं 827 आदमी तीन मिनिस्टरों के लिए ऐडवाइजर हैं और इसमें क्या है। कोई लूप लगाने के लिए, कोई लूप हटाने के लिए, कोई कुछ करने के लिए, ऐसी निकम्मी और जाहिल कमेटियां बना रखी हैं जिन को पढ़ कर हमें ताज्जुब होता है कि यह किस तरह का काम है और कैसे चलता है।

केवल यही नहीं, इसके साथ ही अगर आप देखें, फूड ऐंड ऐग्रीकल्चरल, 77 कमेटियां इसमें हैं। इन सब पर गवर्नमेंट का खर्चा होता है, लेबर लगती है... .

MR. DEPUTY-SPEAKER : He may resume his speech after lunch.

13.30 hrs.

The Lok Sabha adjourned for lunch till Fourteen of the Clock.

———

The Lok Sabha re-reassembled after Lunch at Four Minutes Past Fourteen of the Clock

[Shri Gadilingana Gowd *in the Chair*]

GENERAL BUDGET—GENERAL DISCUSSION—*Contd.*

श्री मधु लिमये : (मुंगेर) : मुझे आपसे एक प्रार्थना करनी है···

MR. CHAIRMAN : The hon. Member will please resume his seat. I have received his note just now. I have placed it before the hon. Speaker. If he permits it, the hon. Member can raise it.

श्री मधु लिमये : आप मेरी बात सुन लीजिये। मैं आपके हुकम से बाहर नहीं जाऊंगा।

MR. CHAIRMAN : It has been received just now.

श्री मधु लिमये : सभापति महोदय, 340 में इजाजत का कोई सवाल नहीं है। मैं 340 के अन्तर्गत डिबेट को स्थगित करने का सुझाव दे रहा हूं। अभी भोपाल से ट्रंककाल में मुझे

[श्री मधु लिमये]

बताया गया है कि वहां की संविद पार्टी ने अपना नया नेता चुना है, संविद का वहां बहुमत है, लेकिन राज्यपाल संविद के नेताओं से नहीं मिल रहे हैं और न उनको बुला रहे है। मैं चाहता हूँ कि......

MR. CHAIRMAN : I will convey it to the Speaker.

श्री मधु लिमये : सभापति महोदय, 340 में इजाजत की जरूरत नहीं है। 377 में इजाजत की जरूरत होती है। इसलिए मैं नियम के बाहर जा कर नहीं बोल रहा हूँ, मुझे दो मिनट बोल लेने दीजिये।

MR. CHAIRMAN : Unless you have the permission of the Speaker, it is not desirable that you should speak on it. He has to obey the rules.

श्री मधु लिमये : 340 में इजाजत की जरूरत नहीं है। There is no need.

MR. CHAIRMAN : I cannot permit. you to raise it now.

श्री मधु लिमये : इसमें परमीशन का सवाल नहीं होता है। I do not want to put you in an embarrassing position. But under rule 340 no prior permission is necessary.

श्री शिव नारायण (बस्ती) : सभापति महोदय, श्री प्रेम चन्द वर्मा बोल रहे हैं, आप इन को क्यों बोलने देते हैं।...(व्यवधान)...

श्री मधु लिमये : कल रात को संविद दल ने अपना नया नेता चुना, जो आदिवासी राजा सारंगगढ़ नरेश हैं। वे उसी समय गवर्नर से मिलना चाहते थे, लेकिन गवर्नर साहब ने कहा कि वे सो रहे हैं। इतने महत्वपूर्ण विषय पर भी वे उनसे नहीं मिले। आज सवेरे जब वे फिर मिलने गये तो गवर्नर साहब कहते हैं—मैं अभी नहीं बुलाऊंगा, मुझे सोचना पड़ेगा। मैं यह निवेदन करना चाहता हूँ कि राज्यपाल के अभिभाषण पर संविद विधायक दल ने अपने बहुमत को विधान सभा में सिद्ध किया है, ऐसी हालत में गवर्नर को उन्हें तत्काल बुलाना चाहिये और नई सरकार बनाने की इजाजत देनी चाहिये। इस विषय पर बहस करने के लिए इस चर्चा को स्थगित किया जाय।

श्री जार्ज फरनेंडीज (बम्बई दक्षिण) : सभापति महोदय, मैं इस प्रस्ताव का समर्थन करना चाहता हूँ और चाहता हूँ कि गृह मन्त्री को तत्काल यहाँ बुलाया जाय।

श्री मधु लिमये : सभापति महोदय, गवर्नर तानाशाह नहीं है, बहुमत वाले दल के नेता को उसे तत्काल बुलाना चाहिये। उप-प्रधान मंत्री यहां बैठे हुए हैं, वह संविधान को जानते हैं, मेहरबानी करके वे कुछ कहें। संविद का वहां बहुमत है, अपने बहुमत को उन्होंने विधान सभा में सिद्ध किया है, इसलिए संविधान के अनुसार चलना चाहिए।

एक माननीय सदस्य : तुम्हारी खबर बासी है।

श्री मधु लिमये : उपप्रधान मंत्री कुछ नहीं कह सकते तो गृह मंत्री को बुलाया जाय...... ...(व्यवधान)...यदि इसी तरह से गड़बड़ी होने दी गई, तो फिर एक बार इस सदन में लोग इस प्रश्न पर हल्ला मचायेंगे।...... (व्यवधान)......

श्री प्रेम चन्द वर्मा : सभापति महोदय, मैं यह कागजात आपके सामने रखना चाहता हूँ। फूड एण्ड एग्रीकल्चर मिनिस्ट्री में...... ...(व्यवधान)...

SHRI S. M. BANERJEE : Sir, I rise on a point of order, under rule 376 (2), on the point raised by Shri Madhu Limaye.

SHRI SHEO NARAIN : Sir, when a member is speaking, how can another member get up and say something...

SHRI S. M. BANERJEE : Sir, you may ask him to go out of the House.

SHRI SHEO NARAIN : He may go out, because he is trying to intervene when another hon. Member has been called and he is speaking. Why do you permit him to speak ?

SHRI S. M. BANERJEE : Sir, I am trying to move a motion under rule 340.

Rule 340 reads thus :

"At any time after a motion has been made ...". Now, what is the motion before the House ? The motion is that the budget for 1969-70 be taken into consideration. When we have received news that the Governor of Madhya Pradesh is behaving just like the replica of Dharma Vira and he is not calling the party leaders ..

MR. CHAIRMAN ; How does he raise that issue now ?

SHRI S. M. BANERJEE : I want that the debate on the budget should be adjourned. You may rule me out under rule 341. But the Governor should not behave in that fashion, but he should call the leaders of the SVD ...

श्री वेणीशंकर शर्मा (बांका) : अध्यक्ष महोदय, जब यहां दिल्ली में प्रधान मंत्री राष्ट्रपति को एक बजे जगाकर मंत्रिमंडल में परिवर्तन करा सकती हैं तो फिर गवर्नर महोदय क्या राष्ट्रपति से भी ऊंचे हैं कि वे सो रहे थे ...व्यवधान...

श्री मधु लिमये : उनको स्लीपिंग टैब्लेट्स किसने दीं ?

श्री वेणीशंकर शर्मा : गवर्नर महोदय ने बहुत ही अनुचित काम किया है। उनसे एक्सप्लेनेशन पूछा जाये ।...व्यवधान)...

SHRI GEORGE FERNANDES : The Governor should be recalled immediately.

MR. CHAIRMAN : What is the hon. Member's point of order ?

SHRI S. M. BRNERJEE ; My point of order is this. Shri Madhu Limaye has invited your kind attention to rule 340. I am raising this under rule 340. Under this rule, no permission of the Chair is needed. You may rule me out under rule 341' but after hearing me only and after being convinced that what I and Shri Madhu Limaye have raised is irrelevant.

It is a very serious situation. He has asked the Home Minister to come here and make a statement, because he has an apprehension that Shri D. P' Mishra is in collusion with the Governor.

MR. CHAIRMAN : I would like to know what motion has been made now.

SHRI S. M. BANERJEE : I want adjournment of the debate.

SHRI MADHU LIMAYE : I want adjournment of the debate on the budget.

MR. CHIRMAN : I am not allowing it.

SHRI S. S. KOTHARI (Mandsaur) : I come from Madhya Pradesh. So, you have got to give me a hearing. The SVD have a clear majority there. It is only in the Assembly that the question whether they have a majority or not has to be proved. Therefore, the Governor is duty-bound to call the leader of the SVD to form the Government. The argument that the Governor was sleeping is not correct. It is a very important constitutional issue. The Governor there is not performing his duties properly. So, under rule 340, you should adjourn the debate on the budget.

श्री मधु लिमये : यह संविद को तोड़ने की साजिश चल रही है ।...(व्यवधान)...

SHRI S. S. KOTHARI : Mr. Mishra is trying to arrange defections in order to bring about the dawnfall of the SVD Ministcy. It is extremely unconstitutional. Therefore, the Governor should be immediately dismissed. The debate on the budget must be adjourned.

SHRI J. H. PATEL (Shimoga) : Spoke a few words in Kannada.

श्री जार्ज फरनेन्डीज : वे राष्ट्र की एक भाषा बोल रहे हैं। अगर आप नहीं जानते हैं तो उसकी व्यवस्था करिये ।...व्यवधान...

14.15 hrs.

[Mr. Deputy-Speaker *in the Chair*]

MR. DEPUTY-SPEAKER : Nothing will go on record.

श्री मधु लिमये : उपाध्यक्ष महोदय, ...(व्यवधान)...

MR. DEPUTY-SPEAKER; Shri Madhu Limaye must sit down now. Nothing will go on record now. I am not prepared to listen to him. There must be some procedure observed.

श्री मधु लिमये : प्रक्रिया के अन्दर लिख कर दिया है, 340 में...(व्यवधान)...

MR. DEPUTY-SPEAKER : That does not apply here. He cannot take the procedure into his own hands. I would not permit it.

श्री मधु लिमये आप सदस्यों के अधिकारों का उल्लंघन कर रहे हैं।...(व्यवधान)...

MR. DEPUTY-SPEAKER : No, I am not prepared to permit him to say a word. He cannot have the procedure as he tries to interpret it at any moment and according to his desire. He may have heard something on the radio or on the telephone...

श्री मधु लिमये : मेरे पास संविद के नेता का ट्रंक काल आया है...(व्यवधान)...

MR. DEPUTY-SPEAKER : I cannot permit him now. He may kindly resume his seat. I am not prepared to listen to him.

SHRI J. H. PATEL : The Chairman had permitted me to speak.

MR. DEPUTY-SPEAKER : I am following the rules of procedure. Let the hon. Member resume his seat. Nothing will go on record.

SOME HON.MEMBERS (**)

SHRI J. H. PATEL : The Chairman had permitted me to raise my point of order and I was just explaining it.

AN HON. MEMBER : If you are not allowing him, then it means disrespect shown to the Chair.

MR. DEPUTY-SPEAKER : That is not my concern. Let Shri J. H. Patel resume his seat now.

SHRI MADHU LIMAYE : The Chairman had permitted him.

SHRI J. H. PATEL : I may be permitted to raise my point of order. The Chairman had permitted me. (*Interruptions*)

श्री शिव चन्द्र झा (मधुबनी) : यह परम्परा अच्छी नहीं होगी। आपके आने के पहले सभापति महोदय ने इनको पर्मीशन दी थी ...(व्यवधान)...

SHRI RANDHIR SINGH (Rohtak) : This kind of thing cannot be tolerated.

SHRI K. LAKKAPPA (Tumkur) : Shri J. H. Patel will now start from the beginning and raise his point of order.

MR. DEPUTY-SPEAKER : Shri Madhu Limaye, almost every day, without proper notice...

श्री मधु लिमये : मैं ने इन्टीमेशन दी थी। आप थे नहीं...(व्यवधान)...

MR. DEPUTY-SPEAKER : And without intimation ..

श्री मधु लिमये : मैंने लिखकर दिया था ...(व्यवधान)...

MR. DEPUTY-SPEAKER : If he writes to me and it is within the rules of procedure, I shall consider. But every time if he tries to take the Chair by surprise...

श्री मधु लिमये : मैंने लिखा है, सरप्राइज नहीं किया है।

**Not recorded.

MR. DEPUTY-SPEAKER : That is not proper. Today, nothing will be done ?

SHRI J. H. PATEL : Am I to be brushed aside and am I not going to be allowed.

SHRI A. SREEDHARAN (Badagara) : This is very unfair. The Chairman had permitted him to raise his point of order, and he should be allowed.

MR. DEPUTY-SPEAKER : The Chairman has just now told me that Shri J. H. Patel wanted to raise some point of order. I can hear him on the point of order and not on any other matter. If it is a proper point of order, I shall listen to him for a minute. But I must be very clear on this point. I am not prepared to listen to anything under rule 340. That is once and for all settled. Under rule 340, I am not going to hear any plea.

श्री रबी राय (पुरी) : 340 पर नहीं बोल रहे हैं। 376 (2) पर बोल रहे हैं।...(व्यवधान)...

MR. DEPUTY-SPEAKER : Whatever it is, I shall hear it if it is only a point of order.

SHRI J. H. PATEL : *Spoke a few words in Kannada.*

MR. DEPUTY-SPEAKER : Let the hon. Member have it translated into English.

SHRI K. LAKKAPPA : He says that he is not raising anything but a fundamental issue.

SHRI J. H. PATEL : *Spoke a few words in Kannada.*

SHRI RANDHIR SINGH : The hon. Member knows English. So, he can speak in English.

SHRI K. LAKKAPPA : He is raising a point of order under article 118 of the Constitution...

SHRI RANDHIR SINGH : Point of order on his point of order...

MR. DEPUTY-SPEAKER : The Chair had permitted him to raise a point of order. I am sticking to that only. Beyond that, I shall not permit anything.

SHRI RANDHIR SINGH : What about the question of interpretation ? Are you going to allow interpretation also ?

MR. DEPUTY-SPEAKER : I have not heard him yet. I shall not permit him to raise any extraneous matter, other than the point of order.

SHRI K. LAKKAPPA : He wants to make a submission under article 118 of the Constitution.

SHRI RANDHIR SINGH : What is the *locus standi* of this hon. Member ? Is he an attorney ?

SHRI J. H. PATEL : *Spoke a few words in Kannada.*

MR. DEPUTY-SPEAKER : I shall have to plead with him. Though I would permit him to speak in his mother-tongue, if he is going to speak in his mother-tongue even on the point of order and then he is going to have it translated, then he would be taking away the time of the House. If he speaks in English I shall permit him .

SHRI J. H. PATEL : I shall obey your order. I shall now speak in English, though against my conscience.

SHRI S. M. BANERJEE : Is that your ruling ?

MR. DEPUTY-SPEAKER : I have already prefaced my observations. Shri S. M. Banerjee may resume his seat.

SHRI J. H. PATEL : My point of order is this. This Rules of Procedure are governed by article 118 of the Constitution. Under rule 340, hon. Members have been demanding an adjournment of the debate, because an act is committed which violates every principle of the Constitution. If according to the rules, there are certain rules governing this adjournment procedure, and if the Constitution is being violated in a State, then are we to respect the Rules of Procedure of the House or the article of the Constitution ? That is my point. If

[J. H. Patel]

the Constitution is being violated, then even the Rules of Procedure must be neglected. So, I support Shri Madhu Limaye's motion for adjournment of the debate.

MR. DEPUTY-SPEAKER : I have followed his point. The point is that if the matter is so serious and some consitutional violation is involved...

AN HON. MEMBER : As in Madhya Pradesh.

MR. DEPUTY-SPEAKER : ...and there is definite information which is available to every Member and that information is...

SHRI MADHU LIMAYE : I have made it available to the House.

MR. DEPUTY-SPEAKER : ...if information is available to every Member and it is published, I shall allow the serious matter to be raised here, but not because somebody has got a telephone call or a teleprinter news...

श्री रवि राय : मधु लिमये सूचना हाउस को दिये हैं।

MR. DEPUTY-SPEAKER : I have ruled it out already.

श्री प्रेम चन्द वर्मा : इस से पहले उपाध्यक्ष महोदय, जो मैं बोल रहा था उस बीच में काफी व्यवधान हुए और उस में काफ़ी समय निकल गया। अतः मैं चाहूँगा कि उस समय को मेरे समय में से निकाल दिया जाय।

उपाध्यक्ष महोदय, पब्लिक सेक्टर के बारे में बहुत कुछ कहा गया है। विरोधी दलों ने पब्लिक सेक्टर की बड़ी आलोचना की है और उन्होंने कहा है कि पब्लिक सेक्टर देश को बरबाद कर रहा है। पैसे को बरबाद कर रहा है, वगैरह वगैरह बातें कही हैं। वास्तव में पब्लिक सेक्टर को अगर हम समझने की कोशिश करें तब उस पर हम विचार व्यक्त कर सकते हैं। पब्लिक सेक्टर को मैं समझता हूँ चार हिस्सों में बांटा जा सकता है और वह है कनज्यूमर्स और इंडस्ट्री, दूसरे कौरपोरेशन्स, जैसे स्टेट ट्रेडिंग कौरपोरेशन है, इंडियन एयर लाइन्स है, शिपिंग कौरपोरेशन है, एयर इंडिया है और दूसरे हिन्दुस्तान ऐंटी बायटिक्स है, इंडियन आयल है, जो चीजें कि आम तौर पर कनज्यूमर के पास जाती हैं। इस तरह के जितने हमारे कौरपोरेशन्स हैं वे सारे के सारे मुनाफे में हैं। इस बात से कोई इन्कार नहीं कर सकता है कि हम ने इन सब में मुनाफ़ा निकाला है। लेकिन दूसरी तरफ हैवी इंडस्ट्री है, जैसे हिन्दुस्तान स्टील है, हैवी इंजीनियरिंग कौरपोरेशन है और दूसरे बड़े-बड़े कौरपोरेशन हैं या रिसर्च के कुछ इंस्टीट्यूशन्स हैं, उन पर वक्त लगता है और अगर हम उन की तरफ इस खयाल से देखें कि आज हम इंडस्ट्री को लगाते हैं तो कल मुनाफ़ा मिल जाय, तो ऐसा नहीं हो सकता। क्योंकि स्टील इंडस्ट्री बहुत बड़ी इंडस्ट्री है। इस का कारखाना स्थापित होते हुए कई साल लग जाते हैं।

उपाध्यक्ष महोदय, आप ने बोकारो कारखाना देखा होगा जो बन रहा है। अगर वहां पर जा कर देखा जाय तो आप पायेंगे कि वहा पर एक नया हिन्दुस्तान बन रहा है, एक नये हिन्दुस्तान की शक्ल बन रही है। लेकिन वह शक्ल 15 दिन में, महीने में या साल भर में नहीं बन सकती है। 400 करोड़ रुपया वहाँ पर इनवेस्ट हो चुका है। जब वह कारखाना तैयार होगा तब ही उस के बारे में कोई हम राय कायम कर सकते हैं। हिन्दुस्तान स्टील के कारखानों ने पिछले साल से इस साल ज्यादा अच्छा काम किया है। अभी हमारे प्रधान मन्त्री जी ने पब्लिक सेक्टर ऐन्टर प्राइजेज के बारे में एक मेमोरेन्डम रखा है जिस में बहुत अच्छे ढंग से सारी चीजों को पेश किया गया है। उन्होंने बताया है कि 82 कम्पनियां हैं और उन में लगभग 3,500 करोड़ रुपया इनवेस्टमेंट हुआ है।

हां कुछ कन्सर्न जरूर ऐसे हैं जिन में नुक-

सान जरूर हुआ है। जैसे हिन्दुस्तान स्टील है। हिन्दुस्तान स्टील के बारे में बहुत से दोस्तों ने कहा है कि यह बड़ी चिन्ता की बात है। मैं भी कहता हूँ कि है। लेकिन चिन्ता की बात तब हो सकती है जब उस में गड़बड़ी हो, काम न हो रहा हो। लेकिन इस फैक्ट्री को बनाने के लिए जो उस की प्रोजेक्ट रिपोर्ट तैयार की है तो उस में ही यह बताया गया है कि इस में घाटा होगा। और अभी ही नहीं बल्कि 1970-71 तक लगातार घाटा होगा। यह प्रोजेक्ट रिपोर्ट में बताया हुआ है। लेकिन मेरे दोस्त प्रोजेक्ट रिपोर्ट को पढ़ने की कोशिश नहीं करते हैं। घाटा इतना जोर का हो गया वह उन के सामने आता है। एक हजार करोड़ के लगभग इनवेस्टमेंट हुआ है अब अगर उस पर 50 करोड़ का घाटा होता है, जो प्रोजेक्ट की रिपोर्ट के मुताबिक है, तो कितना परसेंट घाटा है? लेकिन इस पर कोई तवज्जह नहीं देता। वह तो 50 करोड़ की बात ले कर कहते है। इसलिये मैं कहूँगा कि पब्लिक सेक्टर के साथ यह बेइन्साफ़ी है अगर हम कहें कि पब्लिक सेक्टर में देश का रुपया जाया हुआ है। मैं समझता हूँ कि हिन्दुस्तान स्टील हिन्दुस्तान के लिए एक फ़ख्र का मुकाम है। वह कारखाना दूसरे देशों में अपनी स्टील बना कर भेज रहा है। आप के द्वारा मैं प्रधान मंत्री जी से अर्ज करना चाहता हूँ कि पब्लिक सेक्टर की कम्पनियों के अंदर कुछ सुधार लाने के लिये अवश्य ठोस कदम उठाये जाने चाहियें और मेरी राय में सब से पहला कदम यह होना चाहिये किसी भी पब्लिक सेक्टर कम्पनी के अंदर जो ऐडमिनिस्ट्रेशन है, उस का जो मैनेजिंग डायरेक्टर है, चेयरमैन है, जनरल मैनेजर है उस को पांच साल तक काम करने देना चाहिये। और अगर पांच साल तक ठीक काम नहीं करता है तो जैसी पी० आर० सी० ने रिपोर्ट दी है, जो उस की रिकमन्डेशन्स हैं, उन को हमें मान लेना चाहिये। और अगर पांच साल तक काम ठीक नहीं करते हैं तो उन को मुनासिब सजा दी जानी चाहिये। सिर्फ़ नौकरी से बरखास्त नहीं करना चाहिये, बल्कि राष्ट्रीय तौर पर उन्हें जो भी सजा दी जा सकती है वह दी जानी चाहिये। लेकिन उस के साथ-साथ उपाध्यक्ष महोदय, जो लोग इस सेक्टर के अंदर काम करने वाले अच्छे हैं, जो अच्छा काम कर के दिखाने वाले हैं उन को राष्ट्रीय अवार्ड मिलने चाहियें। मैं तो समझता हूँ कि अगर पब्लिक सेक्टर को पब्लिक ऐंटरप्राइज को हमें कामयाब करना है, इस को सफल बनाना है तो जरूरी है कि जो अच्छा काम करने वाले हैं उन को उत्साह मिलना चाहिये, उस की इज्जत अफ़ज़ाई होनी चाहिये। लेकिन मैं आप के द्वारा प्रधान मंत्री जी से कहना चाहता हूँ कि यहां पर एक ही लाठी से सब को हांका जाता है। और उन लोगों को जो चापलूस होते हैं, जो सिफारशी होते हैं उन्हीं को मौका मिलता है काम करने का। लेकिन उन आफिशियल्स को जो काम करना जानते हैं, जो अपने काम से मतलब रखते हैं, उन्हीं लोगों की हकतलफ़ी होती है, बेइन्साफ़ी होती है। इसलिये मैं कहना चाहूँगा कि सरकार इस मामले पर भी ध्यान दे।

उपाध्यक्ष महोदय, अभी मुझे बहुत कहना था लेकिन समय की कमी के कारण खास खास बातों की तरफ आप के द्वारा सरकार का ध्यान दिलाना चाहता हूँ। पहले तो मुझे यह कहना है कि खर्चे को बचाया जाय। दूसरे यह कि मेरी स्टेट हिमाचल प्रदेश एक यूनियन टैरीटरी है जो हिन्दुस्तान की सरकार के नीचे है और सरकार के अफसर उस का ऐडमिनिस्ट्रेशन चलाते हैं। उस के बारे में मैं कहना चाहूँगा कि पी० आर० सी० ने जो रिकमन्डेशन्स हिमाचल प्रदेश के बारे में दी है उन को फौरन लागू करना चाहिये।

इस के साथ साथ मैं उप प्रधान मंत्री महोदय से यह अर्ज करना चाहता हूँ कि हिमाचल प्रदेश के 20,000 टीचर्स जिन्होंने 1 साल से आन्दोलन चला रक्खा है उन को कोठारी कमिशन की सिफारिश के मुताबिक पे स्केल दिया जाय। कोठारी कमिशन की सिफारिश के अनुसार हिमाचल प्रदेश के टीचर्स को

[श्री प्रेमचन्द वर्मा]

तनख्वाह देने के लिए कुछ ही लाख रुपये की बात है। जबकि पंजाब, हरियाणा और अन्य स्थानों पर टीचर्स को कोठारी कमीशन के रेट के हिसाब से पे स्केल मिल गया है तो हिमाचल प्रदेश के टीचर्स को ही उस से क्यों वंचित रक्खा जाय और उन्हें भी कोठारी कमीशन का ग्रेड देने के लिए कुछ लाख रुपया हमारे राज्य को दे दिया जाय।

मैं अर्ज करना चाहूँगा कि हमारी स्टेट को जो इमदाद सन् 1966 में जिस रूप में मिलती थी तब से अब बहुत फर्क पड़ गया है। 66 के बाद आप को मालूम है कि हम लोग पंजाब से कट कर हिमाचल प्रदेश के साथ चले गये हैं। हमारा रक़बा 10,000 मुरब्बा मील से बढ़ कर करीब 22,000 मुरब्बा मील हो गया है। हमारी आबादी भी दुगनी ही गयी है और मैं चाहूँगा कि उसी रेशियो से हमारा पैसा भी बढ़ाया जाय। हिमाचल प्रदेश को इस वक्त सिर्फ 10 परसेंट एक्सट्रा सन् 66 से मिल रहा है जबकि हमारे क्षेत्रफल और आबादी में वृद्धि को देखते हुए हमें 100 परसेंट एक्सट्रा मिलना चाहिए। यह आर्थिक असन्तुलन को समाप्त करने के लिए आप हिमाचल प्रदेश की तरफ देखिये जोकि आप का ही प्रदेश है और जैसा मैंने कहा हमें क्षेत्र फल और आबादी में बड़होत्तरी के हिसाब से ग्रान्ट मिलनी चाहिए।

आज हिमाचल प्रदेश के अंदर कोई बड़ी इंडस्ट्री नहीं हैं। कोई सरकारी क्षेत्र की इंडस्ट्री नहीं है। वहां पर बड़ी बड़ी इंडस्ट्रीज लगाई जायें। जब तक आप वह इंडस्ट्रीज नहीं लगाते हैं तब तक वह रुपया हमें मिलना चाहिए। ज्यादा से ज्यादा रुपया हमें बिजली और पानी आदि अन्य आवश्यक चीजों के लिए मिले।

इस के साथ ही मैं यह भी अर्ज करना चाहूँगा कि हिमाचल प्रदेश के लोग बड़ी देर से यह आन्दोलन कर रहे हैं कि हिमाचल प्रदेश को एक मुकम्मिल सूबे का दर्जा दिया जाय। मैं उम्मीद करता हूँ कि इस मांग का भी खयाल करते हुए वह हमारे प्रदेश की तरफ ज्यादा ध्यान देंगे।

SHRI HUMAYUN KABIR (Basirhat): Mr. Deputy Speaker, Sir, I would like to congratulate the Finance Minister on the courageous budget which he has presented. He is known for his courage and integrity. I think one associates these two qualities with him and in this budget also we find evidence of those, particularly in the way in which he has attempted to tap the resources from the agricultural sector. For many years, they have not been touched at all, in spite of great increase of wealth in that sector. This certainly requires courage.. I know that certain friends of mine, even friends who profess to be leftists, have also criticised this step, regardless of the fact that if the country is to prosper and if our total output is to increase, certain capital investment must be made The urban section has reached almost the saturation point so far as taxation is concerned. So, from that point of view, I think, it is really a courageous step. There may be room for criticism on details and there may also be room for critism whether the electric pump should be taxed at this stage or not or what the rate of tax should be. But, his attempt to tax this sector certainly deserves our praise.

Sir, I hope, I will be forgiven if I say that while the two characteristics of courage and integrity are clear in this budget, there are two other aspects of his character which we do not like so much and which are also reflected here. There is a certain lack of vision and imagination. Shri Desai is a man of great integrity, but very often he has lacked this larger and wider vision which is necessary to dispense with the fate of so vast a country as ours.

I think, for a number of years, what has been wrong with our fiscal policy in general is this lack of vision. I have hoped that a courageous Finance Minister like Shri Morarji Desai might rectify this mistake. That mistake has been due to the neglect of two essential factors in the economic life of the nation. To a very large extent, the consumer has always been disregarded in all our economic policies in

the course of the last ten or fifteen years, certainly in the last ten years, if not the entire fifteen years of the Plans. During all this periods, the interest of the consumer have continually been neglected, overlooked and ignored. And the other is the aspect of employment. I think the prime defect of our planning since independence has been neglect of employment. And, this has had a very far-reaching effect on the general economic situation of the country. We have increased material wealth. There is no denying of that. Agricultural production has almost doubled since independence. Industrial production has probably quadrupled since independence. But, in spite of these massive increases, there is an atmosphere of frustration in almost every section of the community because unemployment has increased even faster. In fact, the planners are to be blamed because every plan has not only accepted that there will be a continuing unemployment, but what is worse, every plan has provided for increased unemployment.

14.34 hrs.

[**Shri Gadilingana Gowd** *in the Chair.*]

Once I asked Shri Gulzari Lal Nanda when he was in charge of Planning, whether he was Minister for Planning or Minister for Unemployment. I think this is the crucial factor in our economy today. Many of the difficult situations which we face in the country today arise from the growing unemployment in rural as well as urban areas. I also said that the consumer has been neglected. We are one of those countries in the world where paradoxically the cost of production is continually going up. The consumer is asked to pay more and more and at the same time we want to increase our exports as well; and therefore, we have this fantastic situation. On the one hand the cost of production is going up and on the other, high subsidies are being given to sell the goods in the foreign markets. If, on the other hand, the Finance Minister had added vision and imagination to his courage and integrity and reversed this economic policy of the last ten years—especially this disastrous policy, I would say, which has been followed since the Budget of 1957—and if he had put the emphasis on employment and on consumers, I am sure, he would have earned the gratitude of the teeming millions of this country; and the Indian economy would have been given a fillip from which succeeding generations would have benefited.

It is also fortunate, Sir, that these two factors, namely, consumer demands and employment are closely inter linked. If we look to employment we will also at the same time serve the consumer. If we try to cater to the consumer interests and give a fillip to the consumer industries of this country, to a very large extent unemployment will also be substantially reduced.

Sir, these two things go together. I will give you only a few examples. So far as the consumer goods are concerned, take a commodity like sugar. The price today in what is called the black-market is exorbitant. But, I think the distinction between white market and black market has almost disappeared. We find very often in ration shops, even though sugar rations are prescribed, the shop-keeper says that no sugar is available ; so that, either you have to buy it from what is called the white black market or you go without sugar at all. And yet we want to export sugar abroad when the international price of sugar is in the region of six or eight annas or say, about fifty paise. Our price here is about three-and-a-half or four rupees. The idea of exporting sugar may satisfy the demands for foreign exchange, but is certainly neither economic nor makes sense. It means a double burden on the Indian consumer; because he has to pay more for the sugar which he consumes and he pays in addition for the sugar which is exported outside so that the consumer outside India can get sugar at international prices.

This is not the only example. Take again various kinds of goods which arise out of petroleum, say petrol and kerosene. These have also become articles of consumption for vast millions in this country And here again, prices are artificially inflated. In recent years there have been substantial economies due to improved technology But, instead of passing on the benefit, even in part, to the consumer, the benefit has been kept entirely by the Government. In many cases, prices are being arbitrarily increased without any reference to production cost or profit. This

[Shri Humaun Kabir]

has a snow-balling effect on a number of industries and adds to the total cost of production.

If, therefore, more attention were paid to the consumer and the policy reoriented so that the consumer got things at a reasonable price, there would be a fulfilment of the consumer's demands and to some extent diversion of the resources from uneconomic industries to productive industries.

Sir, I am not against heavy industries, but I certainly am against uneconomic, unprofitable and unjustified expansion in the heavy industries sector, of which, I think, Bokaro is a crying example. This is not the first time, but in the last four or five years I have been protesting again and again. Even when I was a member of the Government, I protested on this particular question. Here was a 'white elephant' which is not justified on economic or industrial grounds, where a thousand crores of rupees of investment would give employment for only ten thousand people, or, in other words, investment of Rs. one million would give employment to only one person.

I would like the hon. Finance Minister to look at the question from another aspect also. What is the total national income of India today? The national productivity per year is of the order of about Rs. 20,000 crores. The Budget alone is of the order of about Rs. 5000 crores. In other words, almost a quarter of the total national productivity is under the direct control of the Government. I know that there is a distinction between recurring Budget and the capital budget. But the total expenditure of the Government of India is of the order of about Rs. 5000 crores This means that a very large sector of the total national income is being spent under the direct supervision of the Government.

Now, our experience of direct expenditure by the Government has not always been happy. It has, again and again, been stated in this House that the very massive investments in the public sector have not yielded the results which we had expected. I am not against the public sector, but I would say that certain clear criteria should be laid down. The public sector should come in only in those industries where the private sector is unwilling or unable to come And the public sector should come in those industries which have a direct impact upon national defence and national integrity. Barring these two fields, I think, the private sector should have a far frur head than has been the case in recent years. I think, if this were done, if private initiative were given greater encouragement the whole economy would have looked up much more rapidly than has been the case.

Now, I come to the question of employment. As I said earlier, perhaps, the basic disease from which the Indian economy is suffering today is neglect of employment. This is having an effect not only on the economy but it is also having an effect on the law and order situation as well. When you have millions of young men and women unemployed, they will not remain idle. They will turn their hands to all kinds of undesirable anti-social activities. Some of the manifestations which we find in different regions of the country today are a direct outcome of the growing unemployment. Specially when there is growing unemployment among the educated, the situation becomes even more explosive. The student unrest, the youth indiscipline, the ferment of the young, whatever name you give it, is a manifestation that the younger generation resents the economic picture where the future is bleak and dark, where they can look only to frustration and unemployment after having spent many many years in training themselves for useful employment of one type or another. Therefore, I would suggest that the greatest emphasis in the economic policy should be on employment.

Here, I would like to draw the attention of the hon Finance Minister to three particular regions where, I think, a far greater stress should be given than has been the case till now. I am not going into the details of the Budget now because, when the different budgets of different Ministeries are taken, there may be occasion for discussing the details. I would like to discuss today only certain broad aspects of the Budget. I want to concentrate on the question of employment and the question of giving greater importance to consumer industries of every type. As I said a moment ago, the two are very

closely inter-linked. In the field of employment, I think, the solution lies in giving far greater encouragement to there areas which will not only provide employment but also immediate improve standard of life of the people in the country.

I refer particularly to rural electrification on a much larger scale than has been the case till now. I think, unless we can bring electricity to our villages, and bring it to them fairly quickly, we cannot have that kind of industrial transformation which is essential if Indian economy is to revive. Ours is a vast country with a very high density of population and with comparatively limited land area. Therefore, capital intensive industries, industries in which intensive capital will give employment to only a very limited number of persons or industries in which there will be high technology will not suit our requirements immediately. We require, on the contrary, industries in which a very large number of people will be engaged and for this, even if intermediate technologies are used, it does not matter very much.

Therefore, electrification of rural areas which may enable every cottage in every village home to be transformed into some kind of a miniature factory should be given the highest priority. When I use the word 'factory', it should not be misunderstood. By that, I do not mean any big or complicated machine. Even a sewing machine, a machine, for knitting, a machine for making socks, would bring about a change in the rural economy I know that in areas where electricity has come to the villages, it has an immediate impact both on agriculture and rural industries. What is most important is that rural electrification immediately provides employment to the people in villages themselves. We cannot stop the drift to the town by lectures. This tendency we find throughout the world today on a very large scale because the difference between the conditions in rural areas and urban areas is so great that no amount of homilies will stop this flow. They cannot be kept in the rural areas unless the conditions improve. I would submit that the first step towards that will be electrification on a vast scale

We find, of course, in some of the most highly developed and industrialised countries, a contrary trend today. The richest executives in countries like U.S.A. or U.K. do not want to live in the towns today because of the improvement in communications of every type and improvements in transport. Some of the highest executives prefer to live 50 or 100 miles away from the metropolis because they can enjoy all the urban amenities and, at the same time, enjoy the beauty, the solace and the peace which the countryside offers. Therefore, rural electrification, I insist, should find a much higher place not only in this Budget but in the Fourth Plan itself, if the Fourth Plan ever takes shape. I would submit that rural electrification should be given perhaps the highest priority.

AN HON. MEMBER : At a cheaper rate.

SHRI HUMAYUN KABIR : That will automatically come about, The moment you give it on a large scale; the rates must come down. Otherwise, the elecricity will not be used.

The second thing that I would like to mention is rural road construction. Even today, there are villages in this country, only a mile or a mile and a half from the national highway or the railway station, and yet practically an island for five or six months in the year in my parts of the country and, I have no doubt, that similar situations occur in other areas as well. I think, a far greater stress should be laid on road construction. Not only would it make transport easier but it would also make communication of ideas quicker and, most important of all, it would immediately provide employment for millions of people in the rural areas who are either unemployed or under-employed today. I know there is a slogan sometimes given by some political parties today that every peasant must have his homestead and plot of land. If you look at the land area of this country, we have to recognise two facts that large collective farms or State farms with heavy degree of mechanisation will not suit the interests of this country. They may be all right for a country like U.S.S.R. or U.S.A where the land availability is 8 or even 20 times the land availability in India and there the labour is short too. But they are not suitable for a country like India where we have vast man-power resources

[Shri Humayun Kabir]

but not enough land. Therefore, we cannot give land to everyone howevre much we may wish. But we can certainly give employment to everyone. If a concerted plan of road construction is taken up over the next 10 years at least, there will be no unemployment in rural areas and that will immediately create the demand for consumer goods of every type so that, as a result of the improvement in the standard of life of the villagers, all the intermediate and large industries will benefit, maybe with a time-lag of six months to two years.

The third factor that I would like to mention is the question of rural housing. Housing has also been very sadly neglected in our country. A house is not only a status symbol but also a visible evidence that there is an improvement in the conditions of the villager. I know the Government have a scheme and some amount of money has been provided, if I remember aright, something like about a crore of rupees. Under the scheme, the Government advances, in certain cases, even 75 or 80 pe r cent if the builder of a house or the owner of a house advances 20 per cent. I would not mind if that is even reversed. Let the Government not pay more than 20 per cent. Let it pay for certain materials which are not available in rural areas to encourage house-building on a much larger scale which again, will provide employment on enormous scale.

The burden of my song is this : increase employment. Whatever may be the fiscal policy, the main objective should be to provide employment to as large a number of people and as quickly as possible. By 'employment', I do not mean more application of jobs. If two men do the work of one man, that is not creating employment. We have to provide creative employment to large masses of people, specially in the rural areas and that will immediately create demand for consumer goods of every type and once the unit of production goes up export will take care of itself. We are today running after exports forgetting the experiences of USSR and USA which did not, for many years, have any large export market. They first developed their internal market. When internal market was fully developed and as a result the unit of production become large, the cost of production went down and they were able to compete on equal—and in fact more than equal—terms with the articles produced in Western Europe. I remember, as a student of economics some 35 or 40 years ago, I found more than one European economist complaining that 'We cannot compete with ths United States of America because USA has an internal market of 150 millions whereas the largest unit of European market has only about 65 or 70 millions". In our country we have an internal market of 500 millions and if this market becomes effective, the unit of production will increase so much that the cost of production of come down.

Today we are trying to increase exports by subsidies and by offering all kinds of doubtful advantages, some of which are abused. I am sure that the Hon. Finance Minister knows better than anyone else as to how many of these incentives are being abused. Instead of that, if we build up a sound economy internally based on development of consumer goods tnd expansion of employment all along the line, then not only would the internal economy be much stronger, but it would, at the same time, meet the target of export promotion and earning of foreign exchange.

It is also necessary in the context of the modern world that certain sophisticated industries have to be developed—at least for a period—with foreign know-how and foreign assistance. In the matter of securing foreign assistance also, our policies have often been, shall I say, very difficult for a layman to understand. We do not buy processes outright. Very often we take outmoded and obsolete machinery whether it is in the computer industry or any other industry. In the computer industry recently there has been a great expansion, but I am sorry to say that the expansion has not been at the highest level and we have not taken advantage of the latest technique. Nor have we given enough scope and opportunity to our own scientific personnel in this country. We have borrowed obsolete machinery, we have hired obsolete processes and we have not purchased them outright. The result is that we go on paying licence fees year after year forgetting the example of Japan which had also borrowed foreign technology

out has never borrowed the same technology twice. They have made improvements so that afterwards, sometimes, the country which originally lent the technology to Japan had ..

MR. CHAIRMAN : I am sorry, you have to conclude. Please conclude.

SHRI RANDHIR SINGH : A very good and informative speech.

MR. CHAIRMAN : But I have to regulate the time.

SHRI HUMAYUN KABIR : I think I have made my point. I want expansion of employment, I want far greater attention to be given to consumer industries and I would urge upon the Government that when we borrow technology, if we have to, it should be at the highest level and we should not go on paying licence fees year after year and we should purchase outright wherever possible and develop our own technology on the basis of what we have borrowed once.

डा० सुशीला नैयर (झांसी) : सभापति महोदय, वित्त मंत्री जी ने जो बजट पेश किया है सब तरफ से देखा जाए तो उसको अच्छा बजट ही कहना पड़ेगा। कुछ चीजों के बारे में मतभेद हो सकता है। लेकिन उन्होंने कोशिश की है इस चीज की कि इस बजट के द्वारा हमारे देश का उत्पादन बढ़े और उस उत्पादन से देश की जनता को जो सुविधायें मिलनी चाहियें, वे मिल सकें। चौथी योजना का यह पहला वर्ष है और चौथी योजना की तस्वीर हमारे सामने इस वक्त मौजूद नहीं है। इसलिए यह कहना तो कठिन है कि किस हद तक और किस दिशा में हम देश को चौथी योजना में ले जाना चाहते हैं और जो लक्ष्य हम निर्धारित करते हैं उस तक हम पहुंच सकेंगे यह नहीं इस एक वर्ष में और इसके बाद आगे आने वाले चार वर्षों में लेकिन एक बात तो साफ जाहिर हो गई है और वह हमारे पिछले अनुभव से भी साबित हो चुकी है, और इस बजट में भी इस बार फिर वित्त मन्त्री महोदय ने बताया है, कि अगर इस देश की आर्थिक उन्नति होनी है और आर्थिक संकट में से हम को निकलना है, तो खेती इत्यादि का उत्पादन और आमदनी बढ़ाने से ही वह कार्य हो सकता है और प्रोहिबिशन होगी तभी इस देश का गरीब किसान और मजदूर और हरिजन तथा आदिवासी ऊंचा उठ सकेगा, उसका जीवन सुधर सकेगा।

इस प्रोहिबिशन पर मैं बाद में आने वाली थी लेकिन मेरे भाइयों ने जरा पहले ही इस विषय को शुरू करवा दिया है। इस वास्ते उसी बात पर मैं पहले आ जाती हूं। हमारे भाई बहुत बात करते हैं समाजवाद की और गरीबों की हिमायत करने का दावा करते हैं, गरीबों नाम लेते हुए थकते नहीं हैं। कहते हैं कि मजदूर का वेतन बढ़े, उसकी आमदनी बढ़े। ये सब अच्छी बातें हैं और ये होनी चाहियें। हम भी चाहते हैं कि उसकी आमदनी बढ़े, उसका जीवन स्तर ऊंचा हो। लेकिन ये लोग उसके साथ ही साथ एक तरफ से उसकी जेब में डालते हैं और दूसरी तरफ से उसकी जेब के नीचे एक सूराख करके पैसा निकाल देते हैं। उसका तरीका यह है कि ऊपर से जो आता है वह नीचे से निकल जाता है। निकल कर कहां जाता है? शराब के व्यापारियों के घर जाकर। आखिर ये समाजवाद का नाम लेने वाले धंधा तो व्यापारियों का ही करते हैं लेकिन नाम सोशलिज्म का लेते हैं। इनमें और हम में इतना ही फर्क है कि हम नाम भी सोशलिज्म का लेते हैं और काम भी सोशलिज्म का करते हैं और गरीब जनता के स्तर को ऊंचा उठाने के लिए हम काम भी करते हैं और मेहनत भी करते हैं।

हो सकता है कि कुछ गलतियां भी हम से होती हों। लेकिन मैं अपने भाइयों को बता देना चाहती हूं, सभापति महोदय, आपके द्वारा, कि जहां तक प्रोहिबिशन का ताल्लुक है इस में कोई गलती है ही नहीं। राष्ट्रपिता ने स्वराज्य प्राप्ति का जो कार्यक्रम बनाया था और उसके जो चार मुख्य स्तम्भ बताये थे, उन में सब से बड़ा स्तम्भ उन्होंने शराब बन्दी को बनाया था। ऐसा उन्होंने किस लिए किया था? उन्होंने इसको

[डा० सुशीला नैयर]

सब से बड़ा स्तम्भ इसलिए बताया था कि अगर इंसान की अकल ठिकाने रहेगी तो वह दूसरे सवालों को हल करने की शक्ति स्वयं प्राप्त कर सकेगा, अगर अक्ल ही ठिकाने नहीं रहेगी तो फिर बाकी कुछ नहीं हो सकता। शराब पिला कर गरीब आदमी अपने दुःख दर्द को भुलाता है, ऐसा मुझ को बताया जाता है। लेकिन मैं नहीं चाहती हूँ कि वह अपने दुःख दर्द को भूले। आप उसको एनेस्थेसिस देना चाहते हैं और चाहते हैं कि उसको दर्द का अनुभव न हो, लेकिन मैं चाहती हूँ कि दुख दर्द उसको चुभे और उसके साथ हम को भी चुभे और अगर ऐसा होगा तभी उसका दुख दर्द दूर करने का उपाय भी हो सकेगा। उसको शराब पिला कर बेहोश करना, कोई उपाय नहीं है। इस तरह से आप उसके दुख दर्द को दूर नहीं कर सकेंगे। राष्ट्र के सामने जो ये समस्याएं हैं उनको हल नहीं कर सकेंगे।

मेरी इस बारे में एक शिकायत वित्त मंत्री महोदय से है। उन्होंने इस बजट में शराब को हाथ भी नहीं लगाया है, उस पर कोई टैक्स नहीं बढ़ाया है, कोई उसको बन्द करने की बात नहीं कही है। वह कहते हैं कि जो राज्य शराब-बन्दी करेंगे, उनको जो घाटा ऐसा करने से होगा उसका पचास प्रतिशत पूर्ति वह करेंगे। इसके लिए मैं उनको बधाई देती हूँ। उन्होंने स्पष्ट कर दिया है कि पांच साल तक यह घाटा पूरा होगा। इसके लिए भी मैं उनको धन्यवाद देती हूँ। यह बहुत अच्छा काम है। उनकी इस मदद के आश्वासन पर हमारे राजस्थान के मुख्य मन्त्री ने तीन वर्षों में सम्पूर्ण नशाबन्दी का एलान किया है। मैं यह भी सुनती हूँ कि हरियाणा वालों ने भी तीन वर्ष में सम्पूर्ण नशाबन्दी का एलान किया है। इन दोनों राज्यों के मुख्य मंत्रियों को और वहां की सरकारों को भी मैं बधाई देना चाहती हूँ इसके लिए और मैं आशा करती हूं कि बाकी की राज्य सरकारें भी हिम्मत से इस तरह कदम बढ़ायेंगी। इस देश के गरीब आदमियों को ऊंचा उठाने की, मजदूर को ऊंचा उठाने की और देश में समाज-वाद लाने की हम बात करते हैं। वास्तव में समाजवाद लाने की बात और विकास की बात हम इस वास्ते करते हैं कि जनता का जीवन सुधर सके। मैं कहना चाहती हूँ कि जो आंख बन्द किये हुए हैं, जान बूझ कर, उनकी कोई आंख तो कोई खोल नहीं सकता है। लेकिन जिस की आंख है और जिस ने अपनी आंख को खुला रखा हुआ है, वह जा कर जहां चाहे देख सकता है कि शराबबन्दी के बाद वहां के लोगों का घर संसार सुखी हो गया है और स्त्री बच्चे आपको आशीर्वाद देते हैं।

श्री जार्ज फरनेंडीज़ : गलत बात है।

डा० सुशीला नैयर : मेरे भाई कहते हैं कि गलत बात है। मैं गलत बात नहीं कह रही हूँ। वह गलत कहते हैं। इन्होंने जा कर कुछ थोड़े से बदमाशों को देखा होगा और उसी पर से तसल्ली कर ली होगी। लेकिन मैंने सर्व सामान्य लोगों को देखा है। मैंने उनके शराब से उजड़े हुए घरों को बसते हुए देखा है। वह मेरे साथ चलें, जितने चाहेंगे मैं उनको दिखा दूंगी, जितनों के साथ कहेंगे, बात करवा दूंगी। मुझे आशा है कि यदि उन्होंने ऐसा किया तो वह भी सहमत होंगे और जो राय उन्होंने बना ली है, उस में कुछ परिवर्तन आ जाएगा।

श्री जार्ज फरनेन्डीज़ : माननीय सदस्या मेरे साथ बम्बई चलें। मैं उन्हें दिखा दूंगा कि गली गली में, हर एक बिल्डिंग में, शराब की भट्टियां लगी हुई हैं और यह काम स्माल-स्केल इंडस्ट्री के ढंग पर चलाया जा रहा है।

15.00 hrs.

डा० सुशीला नैयर : मैं अदब के साथ कहना चाहती हूं कि अगर वहां भट्टियां लगी हुई हैं, तो उसका कारण यह है कि श्री जार्ज-फरनेन्डीज जैसे समाज के नेता उन लोगों को सहयोग देते हैं।

श्री रवि राय : ऐसा नहीं है। माननीय सदस्या को ऐसा कहना शोभा नहीं देता है।

डा० सुशीला नैयर : मैं यह नहीं कह रही हूं कि माननीय सदस्य इस में मिले हुए हैं। मैं यह कह रही हूं कि जिस लगन और तड़प के साथ वह और बातों के लिए लड़ते हैं, उसी तरह अगर वह इल्लिसिट डिस्टिलेशन के विरुद्ध

भी संघर्ष करें, तो यह समस्या हल हो सकती है ।

श्री जार्ज फरनेन्डीज : हम लोग करते हैं ।

डा० सुशीला नैयर : आज मेरे पास कोटला मुबारकपुर के कुछ लोग आये थे । उन्होंने मुझे बताया कि वहां पर इल्लिसिट डिस्टिलेशन होता है, जब कि दिल्ली में प्राहिबिशन नहीं है ।

श्री जार्ज फ़रनेन्डीज : हर एक पुलिस स्टेशन "हफ्ता" लेता है ।

डा० सुशीला नैयर : यह ठीक बात है कि पुलिस उन लोगों के साथ मिल जाती है, इसी लिए यह इल्लिसिट डिस्टिलेशन चलता है। लेकिन यह बात समझ लेनी चाहिये कि इल्लिसिट डिस्टिलेशन कोई प्राहिबिशन के कारण नहीं है । जहां प्राहिबिशन नहीं है, वहां भी इल्लिसिट डिस्टिलेशन होता है, जैसे दिल्ली, हैदराबाद और दूसरे शहरों में । अगर हम मद्रास और हैदराबाद का मुकाबला करें, तो मद्रास में नशाबन्दी है ; वहां इल्लिसिट डिस्टिलेशन होता होगा, लेकिन हैदराबाद में तो नशाबन्दी नहीं है, जब कि वहां पर बीस गुना ज्यादा इल्लिसिट डिस्टिलेशन होता है ।

पिछले दिनों जब मैं यू० पी० के हिल्ली एरिया, कोटद्वार, गई, तो वहां पर अधिकारियों ने मुझे बताया कि जब तक शराब की दुकानें रहेंगी, तब तक हम इल्लिसिट डिस्टिलेशन को नहीं रोक सकते हैं, क्योंकि दुकानों के द्वारा ही इल्लिसिट डिस्टिलेशन का प्राडक्शन बिकता है ; अगर इल्लिसिट डिस्टिलेशन को कंट्रोल करना है, तो शराब की दुकानों को बन्द करवाया जाय, वर्ना वह नहीं हो सकता ।

मैं आशा रखती हूं कि अगर गांधी जन्म शताब्दी के वर्ष में गरीब की तरफ तवज्जह देनी है, तो नशाबन्दी के कार्य पर ज्यादा जोर दिया जायेगा । मैं इस बारे में सदन के उन भाइयों से भी सहयोग की अपेक्षा रखती हैं, जो अपने आप को सोशलिस्ट कहते हैं ।

श्री जार्ज फरनेन्डीज : जिन शादियों में शराब बांटी जाती है, मंत्रियों और विशेषकर मोरारजी देसाई को उन में नहीं जाना चाहिए । हाल ही में राज कपूर की बेटी की शादी में दस लाख रुपये की शराब बांटी गई और श्री मोरार जी देसाई वहां पर गये थे ।

डा० सुशीला नैयर : शराब वाले किसी फंक्शन में मोरारजी भाई तो जायेंगे ही नहीं, मैं ऐसा यकीन रखती हूं । ऐसे किसी फंक्शन में किसी मिनिस्टर को नहीं जाना चाहिए । गवर्नमेंट सर्वेन्ट्स के लिए यह कन्डक्ट रूल होना चाहिए कि वे घर में, छिप कर चाहे पीयें, लेकिन कहीं पब्लिक में न पीयें । इसी तरह एम० पीज० और दूसरे लेजिस्लेटर्ज को भी नहीं पीना चाहिए ।

श्री जार्ज फरनेन्डीज : हम इस को मानते हैं ।

SHRI NAMBIAR : Is it practicable ?

DR. SUSHILA NAYAR : Make it practicable. It is practicable if you wish to make it practicable. God willing, we shall make it practicable.

SHRI NAMBIAR : Let us wish her Well.

डा० सुशीला नैयर : मैं आपसे अर्ज कर रही थी कि अगर हमको गांधी जन्म शताब्दी का साल सचमुच मनाना है, तो शराब के शैतान से गरीब की रक्षा करना अत्यन्त आवश्यक है । हमने यह भी कहा है कि सबके लिए पीने की पानी की व्यवस्था करेंगे और साथ ही भंगी-मुक्ति करेंगे, अर्थात् ऐसे पाखाने बनायेंगे, जिनमें भंगी की आवश्यकता न रहे ।

SHRI K. LAKKAPPA (Tumkur) : During the AICC session in Goa, 45 bottles of Scotch Whisky were stolen. There was a complaint from the delegates who attended the AICC session.

डा० सुशीला नैयर : ऐसी बातें करने से कोई फायदा नहीं है। डेलीगेट्स में कोई पीने वाले होंगे। मैं नहीं कह सकती हूँ कि नहीं होंगे। लेकिन अगर माननीय सदस्य एक आध, पांच दस पीने वालों को लेकर सबका मुंह काला करना चाहेंगे, तो उसमें वह सफल नहीं हो सकते हैं। बहुत से लोग हैं, जो नहीं पीते हैं इन लोगों में भी हैं और हम में तो इनसे बहुत ज्यादा हैं। हम चाहते हैं कि हम पीने वालों को अपने बीच में से निकाल कर इनके यहां भेज दें।

श्री जार्ज फरनेन्डीज : जल्दी करें।

डा० सुशीला नैयर : वित्त मंत्री के इस बजट में इन आवश्यक कार्यों– पीने का पानी, भंगी मुक्ति—के लिए पर्याप्त धन की व्यवस्था मुझे दिखाई नहीं दी है। वह कह सकते हैं कि इसके लिए स्टेट गवर्नमेंट्स को अपने बजट में व्यवस्था करनी है। ठीक है, लेकिन उसके लिए एक विशेष सहायता और प्रोत्साहन केन्द्र से भी मिलना चाहिए।

वित्त मन्त्री ने एग्रीकल्चर वैल्थ पर जो वैल्थ टैक्स लगाया है, उसके लिये मैं उन्हें विशेष बधाई देना चाहती हूँ। कुछ लोग कहते हैं कि वित्त मन्त्री रीएक्शनरी हैं, यह हैं, वह हैं। मगर जब वह यह एक सोशलिस्टिक मेजर लाये हैं और पहली मर्तबा लाये हैं लेकिन तब अपने को सोशलिस्ट कहने वाले उनका टीका करते हैं। एग्रीकल्चर की जमीन ले लेकर बहुत बड़े बड़े पैसेदार अपने काले पैसे को सफेद पैसा बनाने का धंधा कर रहे हैं। वे कहते हैं कि उन्होंने जमीन से इतना प्राफ़िट प्राप्त किया, जबकि वास्तव में वह काला पैसा होता है इसकी रोक-थाम के लिए वित्त मन्त्री ने यह तरीका निकाला है, जिसके लिये वह बधाई के पात्र हैं। उन्होंने आश्वासन दिया है कि छोटे किसान इसकी लपेट में नहीं आयेंगे। मैं आशा करती हूँ कि वह स्पष्ट करेंगे कि वह किस प्रकार छोटे किसानों की रक्षा करने जा रहे हैं।

इसी प्रकार जो लोग बहुत अधिक मात्रा में फ़र्टलाइजर का उपयोग कर रहे हैं, बड़ी जमीन पर खेती करते हैं और उसमें बहुत नफा भी कमाते हैं, वे फ़र्टलाइजर की थोड़ी अधिक कीमत भी दे सकते हैं। लेकिन वित्त मन्त्री ने जैसे वैल्थ टैक्स के बारे में छोटे किसान की रक्षा का वचन दिया है, वैसे ही वह फ़र्टलाइजर के बारे में भी छोटे किसान को संरक्षण दें, उनसे मेरी यह प्रार्थना है। उसका का भी रास्ता निकल सकता है और निकालना चाहिए। अगर वह निश्चय करेंगे, तो वह जरूर कोई रास्ता निकाल लेंगे।

जहां तक तार की शुल्क दर में वृद्धि का सवाल है, मैं समझती हूँ कि जिस व्यक्ति ने काग्रेचुलेशन्ज वगैरह तार के लिए बारह आने देने हैं, यह दो आने और भी दे सकता है। तार की शुल्क दर भले ही बढ़ा दी जाये, लेकिन टेलीफोन तो आज एक बहुत आवश्यक चीज हो गई है। बीमार को देखने के लिए डाक्टर को बुलाना पड़ता है, जब कि जीवन मृत्यु का सवाल होता है। और भी कई आवश्यक कामों के लिए टेलीफोन की आवश्यकता होती है। इस स्थिति में टेलीफोन पर टैक्स बढ़ाना मुझे उचित नहीं लगता है और नहीं बढ़ाना चाहिए।

मुझे बताया गया है कि चीनी पर जो टैक्स लगाया गया है, उससे अनकंट्रोल्ड चीनी का दाम बढ़ेगा, कंट्रोल्ड चीनी का नहीं। लेकिन मैं सुनती हूँ कि कंट्रोल्ड चीनी पर भी उसका असर जरूर पड़ेगा। जिन घरों में बच्चे हैं, वहां कंट्रोल्ड चीनी पर्याप्त नहीं होती है। इस लिए यह देखने की आवश्यकता है कि बच्चों को चीनी मिल सके, उसके दाम न बढ़ें और गरीब आदमी पर इस टैक्स का कोई प्रतिकूल प्रभाव न पड़े।

मैं माननीय सदस्य, श्री हुमायून कबिर, की इस बात की ताईद करती हूँ कि जो भी हमारी अर्थ-व्यवस्था हो, उसके दो ही मुख्य मुद्दे होने चाहिं। एक तो कनज्यूमर का संरक्षण हो और दूसरे, हमारे देश में एम्प्लायमेंट की बढ़ोतरी

हो, हमारी बेकारी समाप्त हो। बापू जी कहा करते थे कि तुम जो काम करने जा रहे हो, अगर उसके बारे में सन्देह है कि वह सही है या गलत है, तो पहले यह सोचो कि उस काम का असर गरीब से गरीब इन्सान पर क्या पड़ेगा ; अगर यह बात स्पष्ट हो जाती है कि गरीब को लाभ होगा और तुम गरीब का ध्यान रखकर कोई फैसला करते हो, तो वह फैसला सही होगा।

जैसा कि मैंने अभी कहा है, हमारी अर्थ-व्यवस्था में कनज्यूमर का संरक्षण हो और एम्पलायमेंट की बढ़ोतरी हो, इसकी आवश्यकता है। मगर मुझे कष्ट के साथ कहना पड़ता है कि श्री मोरारजी देसाई के रहते हुऐ भी खादी पर प्रहार हो रहा है --खादी और ग्रामोद्योग कमिशन पर प्रहार हो रहा है और उसकी कटौती और कई किस्म की बातें हो रही हैं। मुझे आशा है कि वह यह नहीं होने देंगे, उसको सम्भाल लेंगे और उसका संरक्षण करेंगे। सीधी बात है कि हजारों करोड़ रुपये लगा कर जो बड़े बड़े उद्योग हमने लगाये हैं, उन्होंने उतने लोगों को काम नहीं दिया है, जितने लोगों को खादी और ग्रामोद्योग कमीशन और छोटे उद्योगों ने दिया है। इसलिए आवश्यकता इस बात की है कि छोटे उद्योगों को बढ़ाया जाये। हम बड़े उद्योग लगायें, मेरा उनसे कोई विरोध नहीं है, लेकिन वे उद्योग अपनी ताकत के अनुसार ही लगाये जायें। जैसे जैसे हमारी आर्थिक स्थिति सुधरती है और हमारी अर्थ-व्यवस्था का विकास होता है, वैसे वैसे हम इस प्रकार के बड़े बड़े उद्योग लगायें।

मैं एक मिशाल देती हूं। हमने पिम्परी में एन्टी-बायाटिक्स का एक कारखाना लगाया था। अपने बूते से लगाया था। थोड़ा खर्च कर के लगाया, एकोनामिकली सोच कर लगाया। उसमें से आमदनी हुई। उससे हमने उसको बढ़ाया। उसी की आमदनी से, करोड़ों रुपया उसके प्राफिट में से लेकर उसके विस्तार में लगाया और इसके बावजूद जो दाम थे ऐंटी-बायोटिक्स के वह बहुत कम हो गये। क्योंकि हमने काम उस तरह से किया था जिस तरह से कोई बिजनैसमैन करता है। लेकिन जब हम विदेशों से भारी रकम लेकर कोई काम शुरू करते हैं तो उसकी सारी एकोनामिक्स भूल जाते है। इतना कैपिटल इन्वेस्ट कर देते हैं शुरू में ही कि उसका ब्याज लगाओ, दूसरे तीसरे हिसाब लगाओं तो इसमें प्रोडक्ट का दाम इतना बढ़ जाता है कि अपने देश में ही उसकी खपाना मुश्किल हो जाता है, बाहर भेजने की बात तो अलग रही। मेरी तो यह प्रार्थना है कि हम अधिक से अधिक लघु उद्योगों को प्रोत्सासन देकर उनके द्वारा एम्पलायमेंट भी बढ़ाएं और उनके द्वारा देश के अन्दर खपत करके पैसा भी आता जाय, लोगों का जीवन-स्तर भी बढ़ता जाय और साथ ही साथ हमारी ताकत बढ़ जाय बड़े कल कारखानें लगाने की। जैसे पिम्प्री का लगाया वैसे ही और लगाएं और कम से कम बाहर की मदद लें।

मुझे कष्ट के साथ कहना पड़ता है कि कहा तो गया कि हमारी बाहर की मदद कम हो रही है लेकिन मुझे जो आंकड़े दिए गए हैं उसमें से ऐसा दिखता नहीं क्योंकि पहले प्लान में पूरी मदद जो मिली थी वह 423 करोड़ रुपये थी। सैकेंड प्लान में वह 3003 करोड़ थी। तीसरे प्लान में 6042 करोड़ थी। लेकिन उसके बाद 1966-67 के एक साल में यह मदद 1509 करोड़ रुपये और 1967-68 के एक साल में 1567 करोड़ थी। इतना हमें फारेन एड मिल रहा है जबकि कहा जाता है कि फारेन एड कम हो गया है। तो फारेन एड कम नहीं हुआ है बल्कि बढ़ ही रहा है और आखिर हम एक ईमानदार राष्ट्र के लोग हैं। हम जो कर्जा लेते हैं वह हमको चुकाना है। और चुकाना है तो यह सोचकर चलना चाहिए कि हम अपने भविष्य की भावी संतान को इतना ज्यादा बोझ के नीचे न डाल दें कि उनको बाद में बहुत ज्यादा परेशानी हो उसके नीचे से निकालने में। हमने अभी जो अदायगी की है, बहुत कम है। खुशी की बात है, हमारा एक्सपोर्ट बढ़ा है और उस

[डा० सुशीला नायर]

के लिए दिनेश सिंह जी उसके इंचार्ज थे, उनको भी मैं बधाई देती हूं, उन्होंने अच्छा काम किया, लेकिन उसके बावजूद जो हमने अदायगी की है, 6746 करोड़ फारेन लोन में से, हमने 631 करोड़ तो मूल दिया और 697 करोड़ हमने इन्टरेस्ट की अदायगी की। अब कहां तक हम ऐसा हिसाब चलाते जायेंगे ? हम आगे के लिए चाहे हमें कल-कारखाने कम करने पड़े लेकिन बाहर की मदद कम करके अन्दर के रिसोर्सेज को बढ़ाने की तरफ पूरी तवज्जह दें, यह मेरी नम्र प्रार्थना है। सीधी बात है कि जब हम बड़े कल कारखाने लगाते हैं तो उनका एक विशेष स्थान होता है, उनकी जरूरत भी होती है और वे लगाने भी चाहिए। वे पब्लिक सेक्टर में हम लगाते हैं, वह भी अच्छी बात है और वैसा ही होना चाहिए। पब्लिक सेक्टर की टीका हम करते हैं तो उसका विरोध करते हैं। ऐसी बात नहीं है। लेकिन पब्लिक सेक्टर को एकोनामिकली और एफिशयेंटली चलना चाहिए, इसमें दो राय नहीं है और पब्लिक सेक्टर के जो भी दोष हैं वह दुरुस्त होने चाहिएं। जो रिपोर्ट हमने देखी और वह 50 ऐसे कारखानों की रिपोर्ट है, उस रिपोर्ट के अनुसार 3500 करोड़ जो हमने खर्च किया है इन कारखानों पर उसमें से जो हमारे 31 कारखाने हैं वहां पर तो कुछ थोड़ा बहुत फायदा हुआ, 80 करोड़ का लेकिन बाकी के 24 जो थे उनमें 83 करोड़ का घाटा हुआ तो दोनों को मिलाकर 3 करोड़ का नेट घाटा रहा 3500 करोड़ का इन्वेस्टमेंट करने के बाद। और बाकी के जो 35 कारखाने हैं वह घाटे वाले कंसर्न रहे। अब क्या कोई व्यापारी, कोई प्राइवेट सेक्टर का आदमी कभी ऐसा कर सकता है कि इतना बड़ा इन्वेस्टमेंट हो और उसके बाद घाटा हो अभी एक भाई कहते थे कि क्या हुआ, 3500 करोड़ का इतना बड़ा इन्वेस्टमेंट है उसमें थोड़ा सा घाटा हुआ। लेकिन इतने बड़े इन्वेस्टमेंट में से तो बड़ी आमदनी होनी चाहिए थी और हो सकती है। तो देखने की जरूरत है कि क्यों घाटा हो रहा है। जो टैकनिकल लोग हैं उनको पूरा स्कोप मिलना चाहिए और मैनेजमेंट की जो स्किल्स हैं उनका भी पूरा उपयोग होना चाहिए। बिजनेस-लाइक तरीके से पब्लिक सेक्टर के सारे उद्योग चलने चाहिए और जो हम कोलेबोरेशन करते हैं सोच समझ कर करना चाहिए। कई ऐसे लोग हैं दूसरे देशों में जो कहते हैं कि हम कोलैबोरेशन करेंगे और जो हमारा कैपिटल है उसकी वसूली के लिए हम बाहर एक्सपोर्ट करेंगे। दो साल हुए, मैं जर्मनी गई थी, वहां हमारे एम्बेसेडर ने बताया कि इतने दिनों से हम अपनी प्रोपोजल भेज रहे हैं, कोई फैसला ही नहीं आता है। तो इन चीजों के फैसले जल्दी होने चाहिए और ऐसे लोग जो अपना कैपिटल लगाकर माल बाहर एक्सपोर्ट करने के लिए तैयार हैं उनके साथ अधिक कोलैबोरेशन करना चाहिए बनिस्बत दूसरों के।

एक चीज मैं और कहना चाहती हूं कि जो पिछले साल हमने डेफिसिट फाइनेंसिंग किया उससे कीमतें नहीं बढ़ीं, यह खुशी की बात है। इसका मतलब है कि इतना प्रोडक्शन बढ़ा कि उसने उस डेफिसिट फाइनेंस को ऐबजार्ब कर लिया। इसी तरह से इस साल भी प्रोडक्शन बढ़ना चाहिए ताकि जो डेफिसिट फाइनेंसिंग होगी उससे कीमत न बढ़ें बल्कि और नीचे जाय। और प्रोडक्शन बढ़ाना है तो उसमें सरकार की जितनी जिम्मेदारी है उतनी ही मेरी दरख्वास्त है कि दूसरे लोगों की भी जिम्मेदारी है चाहे इस तरफ के हों या उस तरफ के हों। सबको मिल कर देश में शांति कायम रख कर उत्पादन बढ़ा कर गरीब इंसानों की हालत सुधारने की तरफ तवज्जह देनी चाहिए। हम बहुत कठिन समय में से गुजर रहे हैं। इस समय और गांधी जयन्ती वर्ष में हमें एक दृढ़ संकल्प करना चाहिए कि इस देश में अधिक से अधिक दौलत पैदा करेंगे और फिर उसका ठीक तरह से वितरण होगा, ताकि गरीबों तक वह पहुंचे और उनका जीवन स्तर ऊंचा हो। इस तरफ हम सब ध्यान दें।

अंत में एक बात कहकर समाप्त करूंगी। मैंने बहुत ध्यान से कई एक रिपोर्ट्स देखी हैं और प्लानिंग कमिशन की रिपोर्ट को भी मैंने देखा है। उसमें मैंने पाया कि करीब-करीब 500 करोड़ रुपया बाढ़ आदि के कारण हर साल नुकसान होता है। जो फ्लड्स आते हैं उनसे करीब-करीब 500 करोड़ रुपया हम साल ब साल खो देते हैं। तो मैं वित्त मन्त्री का ध्यान आकर्षित करूंगी कि क्या यह आवश्यक नहीं है कि हम पूरी ताकत लगा कर एक मर्तबा, बाढ़ न आ सके, ऐसा इन्तजाम कर लें जिससे एक तो पानी मिल आयगा खेती बाड़ी के लिए, बिजली भी मिल जायेगी और बाढ़ से हम मुक्त हो सकेंगे। बहुत प्रायरिटीज हैं, सभी चीजें आवश्यक हैं। लेकिन वह चीजें जिनके द्वारा सारे के सारे प्रदेशों को और सारे देश को इतना बड़ा फायदा हो सकता है उसकी तरफ पहले ध्यान देना अत्यन्त आवश्यक हो जाता है।

इन शब्दों के साथ मैं फिर से वित्त मन्त्री महोदय को धन्यवाद देती हूं उनके बजट के लिए और मैं उसका समर्थन करती हूं।

श्री मधु लिमये (मुंगेर): अध्यक्ष महोदय, वित्त मंत्री के द्वारा जो बजट पेश किया गया है उसके बारे में मुल्क के विभिन्न विभागों में और आर्थिक वर्गों में अलग-अलग प्रतिक्रियाएं हुई हैं। ऐसा लगता है कि वित्त मंत्री जी के बजट से जो बड़ी कंपनी वाले लोग हैं और हमारे देश के जो अमीर लोग हैं वह बहुत ज्यादा खुश हैं। इधर एक साल से शेयर बाजार तेज होने लगा था और एक साल के अंदर 26 प्रतिशत इस में वृद्धि हुई है। पिछले 7 सालों से शेयर बाजार में इतनी ज्यादा तेजी कभी नहीं आई थी। मोरारजी भाई के बजट से बड़ी कंपनियों के लिए पुरानी सुविधाओं को चालू करना और नई सुविधाओं को प्रदान करना यह सारा काम हुआ है। विकास के लिये इन्होंने जो रिबेट दे रखी थी इस साल भी उन्होंने इस को चालू रखा है और प्रायरिटी इंडस्ट्रीज में उन्होंने टेक्सटाइल और जूट का उन्हें वरीयता देकर समावेश किया है। उसी तरह जो नई प्लांट लगाई जाती है उनके ऊपर कर संबंधी छूट उन्होंने दे रखी है। आमदनी टैक्स का जहां तक सवाल है जो मध्यम तबके के लोग हैं उनके ऊपर बहुत जबर्दस्त नया बोझ वित्त मंत्री जी ने लादा है। वित्त मंत्री जी की खिदमत में मैं 20 सालों का एक तुलनात्मक लेखा-जोखा पेश करना चाहता हूं, जिससे पता चलेगा कि 10-15 हजार रुपये जिन की सालाना आमदनी है, उनके ऊपर कर का बोझ—मैं सीधे कर प्रस्तावों की बात कर रहा हूं बहुत ज्यादा बढ़ गया है। लेकिन जिनकी आमदनी 3 लाख, 5 लाख या 10 लाख है, उनके ऊपर पिछले 20 वर्षों में कर का बोझ हल्का कर दिया गया है। मैं 1949-50 और 1969-70 के तुलनात्मक आंकड़े पेश करना चाहता हूं। 1949-50 में कमाई हुई आय पर 10 हजार के ऊपर 492 रुपये इन्कम टैक्स लगता था, इनके नये सुझावों के अनुसार वह अब 561 रुपये हो गया है—मतलब 14 प्रतिशत की वृद्धि इन वर्षों में हुई है। जो 15 हजार रुपये कमाते थे, उनके ऊपर पहले 1,148 रुपये टैक्स लगता था, अब इनके नये सुझाव के अनुसार 1496 रुपये लगेगा—मतलब 20 साल के अन्दर 15 हजार रुपये कमाने वाले पर 30 प्रतिशत इन्होंने आय-कर बढ़ा दिया है। लेकिन जो लोग तीन लाख रुपये कमाते हैं, उन के ऊपर पहले लगता था—2 लाख 9 हजार 148 रुपये और जिसको अन-अर्न्ड इंकम कहते हैं, उस पर लगता था—2 लाख 36 हजार 336 रुपये, इस अन-अर्न्ड इन्कम पर 11.6 प्रतिशत इन्कम टैक्स घट गया है। जो पांच लाख कमाते थे, उनकी अन-अर्न्ड इन्कम पर 20 साल पहले 4,23,886 रु० टैक्स लगता था, अब नये सुझावों के अनुसार यह भी 11.5 प्रतिशत घट गया है। जो लोग 10 लाख कमाते थे, उनकी अन-अर्न्ड इन्कम पर 20 साल पहले 8,92,586 रुपये लगते थे, अब नये सुझावों के अनुसार उस में 12 प्रतिशत कम होने वाला है। इससे, सभापति महोदय, पता चलेगा कि 20 साल में समाजवाद

[श्री मधु लिमये]

की जितने जोरों से चर्चा हुई है, उतनी ही इन की आर्थिक नीति, कर-नीति और वित्तीय नीति दिन प्रतिदिन प्रतिक्रियावादी होती चली गई है। अमीरों के हक ही में इनकी सरकार की नीति चल रही है......

वित्त मंत्रालय में राज्य मन्त्री (श्री प्र० चं० सेठी) : दोनों के परसेन्टेज को भी कम्पेअर कीजिये।

श्री मधु लिमये : मैं वृद्धि की चर्चा कर रहा हूँ। यह टेबल में रख रहा हूँ. आप इसको कम्पेअर कीजिये। मैं इंक्रीज या डिक्रीज की चर्चा कर रहा हूँ, आमदनी और टैक्स के अनुपात की नहीं। तुलनात्मक दृष्टि से देखा जाय तो 10-15 हजार रुपये कमाने वाले लोगों पर आपने बोझ बढ़ा दिया है और 3 लाख रुपये से ऊपर वाले जो लोग हैं, उनके ऊपर बोझ बहुत ज्यादा कम कर दिया है। इसको आप नहीं काट सकते, यह अकाट्य तर्क है और मैं इसके लिए सुबूत दे रहा हूँ।

हमारे देश में इनकी आर्थिक, वित्तीय और कर नीति के कारण कितनी गैर-बराबरी बढ़ी है, उसके लिए महालनवीस कमेटी की रिपोर्ट को छोड़ दीजिये, मैं दूसरी कसौटियों पर इन चीजों को कसना चाहता हूँ। हमारे देश में अमीर लोगों के उपभोग में जो चीजें आती हैं, मैं उनके भी आंकड़े देना चाहता हूँ जिससे आपको मालूम हो सकेगा कि उन चीजों की पैदावार में कितना बढ़ावा हुआ है और साधारण जनता जिन चीजों का इस्तेमाल करती है उनकी पैदावार में कितना इजाफा हुआ है। सभापति महोदय, बड़े लाट-साहब, अफसर लोग या अमीर लोग अपने घरों में ठण्डा-गर्म लगवाते हैं एयर-कन्डीशनर लगवाते हैं। 1955 में इस ठण्डा-गर्म मशीन का उत्पादन 2 हजार था, लेकिन पिछले 11 सालों में यह 17,900 हो गया यानी एयर-कन्डीशनर्ज का उत्पादन 9 गुना बढ़ गया। इसको शाह साहब कुबूल करेंगे या नहीं मुझे मालूम नहीं। रेफ्रीजरेटर मशीन–हिन्दुस्तान में 40-50 लाख बड़े लोगों के इस्तेमाल में ये सारी चीजें आ सकती है। इसका उत्पादन 1955 में 500 था और आज हो गया है–38,100–यानी 76 गुना रेफ्रीजरेटर की पैदावार बढ़ गई है।......

श्री विक्रम चन्द महाजन (चम्बा) : इसके इम्पोर्ट कितनी कम हुई ?

श्री मधु लिमये : सवाल यह नहीं है, महाजन साहब। पैसेंजर गाड़ियों के बारे में देखिये। 9,500 मोटर गाड़ियों की पैदावार होती थी, आज यह बढ़कर 27,600 हो गई है। अब आप दूसरी चीजों को लीजिये—सूती कपड़ा सूती कपड़े का 1955 में उत्पादन 46 करोड़ 58 लाख था, आज घट कर 42 करोड़ 32 लाख हो गया है, यानी कपड़े की पैदावार घट गई है। चीनी को लीजिये —1955 में 19 लाख टन चीनी की पैदावार थी, 1966 में 22 लाख टन थी. उसके बाद कम हुई और अब फिर कुछ बढ़ने लगी है। मैं 1966 के आंकड़े को ले रहा हूँ— 22 लाख टन और 1955 में 19 लाख टन। उसी तरह आप साबुन को लीजिये–साबुन की पैदावार 10,100 टन थी, आज 17 हजार टन हो गई है, यानी दो गुना भी नहीं बढ़ी है। इसी तरह से बहुत सारी गरीबों की चीजों के आंकड़े मैं दे सकता हूँ। मेरे कहने का मतलब यह है कि ये इसी बात का सुबूत है कि हमारे देश में समाजवाद के नाम से ढिंढोरा पीटा जा रहा है, लेकिन बड़े वर्ग के उपभोग की जो चीजें हैं, उनकी पैदावार बड़ी तेजी से बढ़ रही है और साधारण जनता के उपभोग की जो चीजें हैं, उनकी पैदावार हमारे देश में घट रही है। समाजवाद की कसौटी पर अगर कस कर देखेंगे तो इनकी आर्थिक, वित्तीय, कर और उत्पादन की सब की सब नीतियां गलत हैं।

सभापति महोदय, इन्होंने अपने बजट में जो छोटी रजिस्टर्ड फर्मे हैं, उन के ऊपर भी नया टैक्स लगा दिया है—यह टैक्स 4 प्रतिशत है। इसके पहले 25 हजार या उससे अधिक जिनकी आमदनी थी, उन्हीं फर्मों पर टैक्स लगता था। इसका नतीजा क्या होगा—

इन के इन्कमटैक्स सम्बन्धी जो सुझाव हैं, उनसे किन वर्गों पर असर पड़ेगा ? छोटे-छोटे दुकानदारों पर, छोटे होटल वालों पर या कालिज में पढ़ाने वाले प्राध्यापकों पर या छोटे अफसरों पर अण्डर सैक्रेटरी या उप-सचिव आदि पर निश्चित रूप से इन्होंने टैक्स बढ़ा दिया है। उसी तरह जो टेकनीकल अफसर हैं, जैसे इन्जीनियर हैं, इनके ऊपर भी टैक्स का बोझ बढ़ेगा। लेकिन इस बजट के बारे में जिन्होंने कुछ दिन पहले एक प्रेस सम्मेलन किया था—किन लोगों ने बजट तैय्यार किया था—आई० जी० पटेल, टी० पी० सिंह, गोविन्द नायर—इन तीन बड़े अफसरों ने इसके बारे में एक प्रेस कॉन्फ्रेन्स की थी इन के स्तर के जितने अफसर हैं, चाहे कम्पनियों में हों या सरकार में हों, इनके ऊपर नये आयकर सम्बन्धी सुझावों का असर नहीं होने वाला है। बजट बनाने वाले जो लोग हैं वे अपने वर्गीय स्वार्थ से प्रेरित होकर कैसे सुझाव देते हैं, उसका सुबूत मैं यहां पेश कर रहा हूं। पटेल साहब, टी० पी० सिंह गोविन्दन नायर अपने ऊपर जिन सूझावों से बोझ बढ़ेगा, ऐसे सुझाव नहीं देते हैं, लेकिन मध्यम वर्ग के लोगों पर आमदनी टैक्स बढ़ाने का सुझाव ये लोग जरूर देते हैं।

इन के इस बार के सुझावों का छोटे और मध्यम वर्ग के लोगों पर कैसा असर पड़ा है, इसके कुछ सुबूत मैंने दिये हैं, लेकिन आपको मालूम है कि जिस दिन वित्त विधेयक यहां पर वित्त मन्त्री के द्वारा पेश किया गया था, उस दिन एक बहुत असाधारण ढंग से उसका विरोध करने की बात मैंने यहां पर उठाई थी। मैंने ऐसा अध्यक्ष महोदय की अनुमति से किया था। वित्त विधेयक का अब तक किसी ने विरोध नही किया था, लेकिन वाकायदा नियमों के अनुसार मैं विरोध करने के लिए क्यों खड़ा हो गया ?

उसके तीन कारण थे। मैंने कहा है कि इनके बजट सम्बन्धी जो सुझाव हैं उनका पहले ही पता लग गया था, वरना मैं 24 घंटे पहले नोटिस कैसे देता ? चूंकि पता लग गया था इसलिए 24 घंटे पहले मैंने इसके बारे में नोटिस दी थी। जब बजट भाषण पढ़ा गया तो तत्काल राजनीतिक, आर्थिक और संवैधानिक कारणों को लेकर, उसका विरोध करने के लिए मैं खड़ा हुआ था। मैंने तीन प्रमुख कारण दिये थे। एक कारण यह था कि इन्होंने रासायनिक उर्वरकों के ऊपर, फर्टिलाइजर के ऊपर कर लगाया है जिससे 23 करोड़ रुपया किसानों की जेब काट कर लेने वाले हैं और सिर्फ 23 करोड़ ही नहीं क्योंकि विदेशों से इस समय जो फर्टिलाइजर आ रहा है उसका अनुपात दो-तिहाई है, एक तिहाई हमारे देश में पैदा होता है, चूंकि अन्तर्राष्ट्रीय फर्टिलाइजर का दाम कम है, इसलिए उसके ऊपर काउन्टरवेलिंग ड्यूटी लगाने के बाद भी इनको बहुत ज्यादा पैसा उससे नहीं मिल रहा है, कुल मिलाकर, दोनों को मिलाकर 50 करोड़ के आसपास इससे आमदनी होने वाली है। अब एक सीधा सवाल है कि 50 करोड़ रुपया किसानों की जेब से लेकर ये किस पर खर्च करने वाले है ? इनका जो सरकारी खर्चा है, अनुत्पादक खर्चा, फिजूलखर्ची वाला उस पर ही ये 50 करोड़ रुपया किसानों की जेब से लेकर लगाने वाले हैं। इसका नाम इन्होंने उत्पाद शुल्क, एक्साइज ड्यूटी रखा है। वित्त मंत्री के भाषण को कोई पढ़ेगा तो पता चलेगा कि खेती में, कृषि में आमदनी बढ़ गई है और उस आमदनी का एक हिस्सा वे अपने बजट के लिए लेना चाहते है। तो घुमा फिराकर और वास्तव में यह खेती की आमदनी पर कर है जिसको एग्रीकल्चरल इनकम टैक्स कहते हैं। यह वास्तव में वही टैक्स है मगर उसका नाम इन्होंने एक्साइज ड्यूटी जरूर रखा है। मैं उन टेक्निकल चीजों में जाना नहीं चाहता हूं लेकिन नैतिक दृष्टि से यह मानना पड़ेगा कि यह कृषि के ऊपर, कृषि के आमदनी के ऊपर टैक्स है। ये 50 करोड़ रुपया खेतों से निकाल कर अपनी फिजूलखर्ची के ऊपर, गैर-विकास वाले खर्च पर, अनुत्पादक कामों के ऊपर वह पैसा खर्च करना चाहते हैं।

यह मानी हुई बात है कि राज्यों के क्षेत्र में यह एग्रीकल्चरल इन्कम टैक्स का विषय

[श्री मधु लिमये]

आता है। यद्यपि कानूनी दृष्टि से इन्होंने बहुत चालाकी की है, कानूनी दृष्टि से उसको चुनौती नहीं दी जा सकती है क्योंकि यह एक्साइज ड्यूटी है लेकिन वास्तव में यह एग्रीकल्चरल इनकम टैक्स है और इस तरह का टैक्स लगाने की छूट केवल हमारे राज्यों को है और उनको ही यह टैक्स लगाना चाहिए।

मेरा दूसरा आक्षेप यह था कि इन्होंने कृषि सम्पत्ति के ऊपर जो टैक्स लगाने की बात की है वह गलत है उसके ऊपर कर लगाने का मैं इसलिए विरोधी नहीं था कि मैं ऐसा सोचता हूँ कि जिनके पास कृषि सम्पत्ति हो उन पर टैक्स लगना ही नहीं चाहिये—मेरा यह आक्षेप नहीं था—बल्कि मेरा आक्षेप यह है कि कृषि सम्पत्ति पर कर लगाने का अधिकार भी राज्यों के अधिकारों की तहत ही आता है। आप जानते हैं कि आजकल केन्द्र और राज्यों के सम्बन्धों में कितनी कटुता आ रही है ? दिन प्रति दिन राज्य केन्द्र के ऊपर बहुत ज्यादा निर्भर करने लगे हैं। इसलिए अब इस बात की जरूरत है कि केन्द्र और राज्यों के बीच में जो अधिकारों का बटवारा हुआ है, उस पर पुनः विचार किया जाये और विशेष महत्व की बात यह है कि साधनों के बटवारे के बारे में सर्व प्रथम विचार किया जाए। मेरी यह पक्की राय है कि इस पार्लियामेंट को कोई नैतिक, कानूनी या संवैधानिक अधिकार नहीं है कि वह कृषि सम्पत्ति पर कोई कर लगाये।

मेरा तीसरा आक्षेप यह था कि बजट सम्बन्धी सारी बातें पहले ही लोगों को मालूम हो गई थीं। मैं यह नहीं कह रहा हूँ कि मोरारजी भाई ने इन बजट प्रपोजल्स को लीक किया है। मेरा उस दिन भी यह आरोप नहीं था और बाद में भी मैंने ऐसा नहीं कहा है। लेकिन वित्त मन्त्री बजट बनाते समय कई लोगों की सलाह लेते हैं। इसलिए इस बात की वे जाँच करें। इसके बारे में उस दिन अध्यक्ष महोदय ने कहा कि अलग से प्रस्ताव दीजिए, मैंने दिया है। उस पर मैं इस सदन का समय नहीं लेना चाहता हूँ लेकिन कृषि सम्बन्धी और फर्टिलाइजर सम्बन्धी जो मेरे तर्क हैं वह मैं आपके सामने संक्षेप में पेश करना चाहता हूँ।

इस समय हमारे देश में साढ़े पांच करोड़ जोतें, लैंड होल्डिंग्ज हैं जिसमें चार करोड़ काश्तकारों के जो परिवार हैं उनके पास साढ़े पांच एकड़ या उससे भी कम भूमि है। असल में दो तीन सालों से साढ़े 5 एकड़ या उससे कम जोत वाले काश्तकार भी कुछ-कुछ फर्टिलाइजर का इस्तेमाल करने लगे थे। इसलिए जब यह बात कही जाती है कि खेती की आमदनी बढ़ गई है इसलिए फर्टिलाइजर पर टैक्स लगा रहे हैं तो मोरारजी भाई को इस बात का ख्याल भी रखना चाहिये था कि कृषि सम्पत्ति और जोतों का बंटवारा आज कैसे है ? मैं चार करोड़ परिवार के लोगों की बात पूरी ताकत के साथ आपके सामने रखना चाहता हूँ। मेरी पक्की राय है कि आज हमारी अर्थ-व्यवस्था में और कृषि व्यवस्था में...

श्री शिवाजीराव शं० देशमुख (परभणी) : ४० करोड़ लोग या ४ करोड़ लोग ?

श्री मधु लिमये : चार करोड़ लैंड होल्डिंग्ज यानि जोत—इसका क्या मतलब होता है ? मैंने आंकड़ों को अच्छी तरह से देख लिया है। तो मैं कह रहा था कि ये जो चार करोड़ लैंड होल्डिंग्ज हैं, असल में आज हमारी अर्थ-व्यवस्था में, कृषि व्यवस्था में उत्पादकता जो कम है वह इन्हीं चार करोड़ परिवारों को लेकर है। इसलिए सारी बजट नीति का एकमात्र उद्देश्य यही होना चाहिए, केन्द्र में और राज्यों में भी, कि ये चार करोड़ परिवार आधुनिक साधनों का इस्तेमाल करें और कृषि की पैदावार को बढ़ायें। आज हिन्दुस्तान का प्रति एकड़ उत्पादन दुनिया में सबसे कम है। इसलिये मोरारजी भाई को अपने बजट भाषण में कहना चाहिये था कि राज्यों को चाहिए और केन्द्र को चाहिये कि ये चार करोड़ जो किसान परिवार हैं, उनके ऊपर हम हमेशा के

लिये लगान माफ कर रहे हैं। उनके ऊपर किसी किस्म की अनिवार्य रूप में कोई लेवी नहीं लगाई जायेगी। उनके लिये सिंचाई का प्रबन्ध करने के लिए हम सस्ती बिजली और सस्ता कर्जा उपलब्ध करेंगे। आगे बात यह कहनी चाहिये थी कि कृषि माल के दामों पर हम कोई सीलिंग नहीं लगायेंगे अधिकतम दाम नियंत्रण नहीं रखेंगे परन्तु उनको मदद करने के लिए न्यूनतम दाम हम बांध देंगे ताकि उनकी खेती का खर्चा निकल सके। मेरी समझ में नहीं आता कि अगर वे ज्यादा कमाते हैं तो किसी के पेट में दर्द क्यों हो रहा है? दो ढ़ाई हजार साल से शहर वाले पूंजीपति लोग किसान वर्ग को लूटते चले आ रहे हैं। 8-10 साल से अगर उनको थोड़ा-बहुत फायदा होने लगा तो कुछ लोगों के पेट में दर्द शुरू हो गया।

15.38 hrs.

[Mr. Deputy-Speaker *in the Chair*]

क्या वजह है कि बड़ी कम्पनी वाले, कारपोरेट सेक्टर वाले, जो फर्टिलाइजर पर टैक्स लगाया गया है या कृषि सम्पत्ति पर कर लगाने की बात है, उसका बड़े जोरों से समर्थन कर रहे हैं? क्यों कर रहे हैं? क्योंकि वे जानते हैं कि अगर यह टैक्स नहीं लगाया जाता तो 50 करोड़ रुपया जो मोरारजी भाई को निकालना है वह कहाँ से निकालते, वह तो उनको कारपोरेट सेक्टर से ही निकालना पड़ता या इन वर्गों के उपभोग की जो चीजें हैं उनके ऊपर ज्यादा टैक्स लगाकर वह पैसा निकालना पड़ता। इसीलिए इनके पेट में दर्द है और वे इसका समर्थन कर रहे हैं। लेकिन मैं उसका घोर विरोधी हूं। इन चार करोड़ किसान परिवारों पर बीस-पचीस सालों तक कोई टैक्स नहीं लगना चाहिये बल्कि जितना भी उनपर टैक्सेशन और लगान है वह माफ होना चाहिये। क्या वजह है कि आप उद्योगपतियों को सस्ती बिजली देते हैं। फ़र्टिलाइज़र कारखाने के बारे में यहां मैंने सवाल पूछा था। उनका एक नये पैसे से भी कम फी यूनिट का दाम है जबकि बिहार, उत्तर प्रदेश, महाराष्ट्र और दूसरे इलाकों में किसानों को अव्वल बिजली के कनेक्शन मिलते नहीं हैं और अगर मिलते भी हैं तो 10 पैसे से लेकर कहीं कहीं 27 और 28 पैसे फी यूनिट की दर है। तो इन चार करोड़ किसान परिवारों के बारे में मेरा यह सुझाव है। अब दूसरी बात यह है कि चाहे कृषि सम्पत्ति हो या कृषि की आमदनी हो, मोरारजी भाई को याद होगा, पिछले साल स्वयं मैंने वित्त विधेयक पर बोलते हुए महाराष्ट्र और दूसरे सूबों में सिंचित इलाके के सम्बन्ध में निवेदन किया था—मैं सिंचित और असिंचित इलाके में कृषि की बात कर रहा हूँ—कि दोनों में कितनी खाई पैदा हो गई है, उसको पूरी तरह से बतलाया था, यहाँ पर चव्हाण साहब भी थे, तो आप दोनों ने मेरे आंकड़ों का समर्थन किया था। पिछले साल किसानों को गन्ने का दाम अच्छा मिला लेकिन इस साल उसको क्यों घटा दिया गया? इसके ऊपर भी मुझे विरोध करना है। पिछले साल गन्ना पैदा करने वाले किसानों को कुल मिला कर सात हजार रुपये की फ़ी एकड़ ग्रोस इनकम हुई—खर्चा अलग करके नहीं और जो किसान ड्राई फार्मिंग करते हैं उनको हजार 1100 रुपये मिले। लेकिन इस साल, गन्ना पैदा करने वालों पर जो पहले इनायत थी वह कृपा दृष्टि हट गई, 9 रुपये क्वींटल का दाम कर दिया गया। तो अध्यक्ष महोदय मैं कह रहा था कि मैं मानता हूँ कि असिंचित कृषि और सिंचित कृषि के बीच में जो खाई है उसको घटाना चाहिए। इसलिए पिछले साल भी मैंने सुझाव दिया था और आज भी देना चाहता हूँ। मैं मानता हूँ कि आज जो राज्य सरकारें हैं, चाहे कांग्रेस पार्टी की हों या गैर कांग्रेस पार्टी की हों, साधारण तौर पर जो बड़े काश्तकार हैं, जिनको पंजाब में जमींदार कहते हैं, उनका असर राज्य सरकारों पर बहुत ज्यादा है। मैं तो बेघर और भूमिहीन आदमी हूं मेरी बात छोड़ दीजिये। मैं कहना चाहता हूं कि कृषि आमदनी के और कृषि सम्पत्ति के ऊपर एक न्यूनतम मर्यादा के ऊपर जाकर टैक्स लगे। लेकिन मेरा अपना सुझाव है कि यह काम केन्द्र को नहीं राज्यों को करना चाहिये क्योंकि राज्य इसके बारे में अच्छी तरह से स्थिति को समझते हैं। अब बड़े काश्त-

[श्री मधु लिमये]

कारों का राज्यों पर प्रभाव है इसलिये वे लोग कृषि पर सम्पति कर नहीं लगायेंगे, यह एक शिकायत मोरारजी भाई कर सकते हैं। तो मेरा कहना है कि टाटा, बिड़ला को भी जब आप प्रोत्साहन देते हैं इसी तरह से इस बारे में भी राज्य सरकारों को प्रोत्साहन और इंसेंटिव दीजिये। मेरा सुझाव है कि मोरार जी भाई राज्य सरकारों को कहें कि जो राज्य सरकार कृषि आमदनी के ऊपर, तरीके के बारे में मतभेद हो सकता है, वह ऐग्रीकल्चर इन्कम टैक्स हो या डेवलपमेंट लैवी हो, तरीके के ऊपर मैं नहीं जाता, लेकिन आप राज्य सरकारों को कहें कि डेवलपमेंट लैवी के जरिए या कृषि आमदनी कर के जरिये एक विशिष्ट मर्यादा के ऊपर टैक्स लगायें। कृषि सम्पत्ति पर कर लगायें। और उससे अगर महाराष्ट्र सरकार को पांच करोड़ रुपये की आमदनी होती है तो मोरार जी भाई को कहना चाहिये कि मैं आप को पांच करोड़ रुपये और देता हूँ और इस कर की आय अधिक अनुदान से 10 करोड़ रुपये का एक अतिरिक्त फंड बनाया जाय और असिंचित क्षेत्रों के लिये बिजली, सिंचाई, कर्ज, अच्छा बीज और खाद का इंतजाम करने के लिये इस फंड का इस्तेमाल किया जाय। इस से क्या होगा ? कृषि व्यवस्था में आप ऐसा इतजाम करेंगे कि जिससे पैदावार बढ़ाने वाली प्रक्रिया चलू होगी। इसलिये मैं मोरारजी भाई से प्रार्थना करना चाहता हूँ कि मेरे सुझाव के बारे में वह गम्भीरता से सोचें।

जहां तक बड़े पूंजीपति खेती में अपना रुपया लगाकर काला पैसा सफेद करने की बात कर रहे हैं यह मेरे लिये तो नई बात नहीं है, जब पहले वित्त मन्त्री श्री कृष्णामचारी थे तो उसी समय, यानी चार साल पहले मैंने कहा था और महाराष्ट्र के मुख्य मन्त्री का मैंने खुद नाम लिया था कि यह क्या कर रहे हैं, कौन-सी कृषि उत्पादन में सहायता करते हैं। तो मेरे लिये यह नई बात नहीं है और इनके सिद्धान्तों का मैं विरोधी नहीं हूँ। लेकिन जो तरीके हैं उनका मैं निश्चित रूप से विरोध करता हूँ, और केन्द्र और राज्यों के सम्बन्धों को देखते हुए और विकेन्द्रीकरण के सिद्धान्त को मद्देनजर रखते हुए मैं यह जरूर कहूँगा कि इन का तरीका गलत है।

एक बात की ओर मैं आपका ध्यान दिलाऊं कि हमारे स्वतंत्र पार्टी के जो मित्र हैं, इनमें और इनकी पार्टी में विवाद चल पड़ा है। एक कृषि वाला गुट है और एक कम्पनी वाला गुट है, और मेरी बात को कोई काट नहीं सकता, असल में कंपनी वाला ग्रुप, अमीन साहब तो कृषि लौबी वाले हैं, मैं अपने को खुद कृषि और मजदूर और भूमिहीन किसानों की लौबी का प्रतिनिधि मानता हूँ, उस में कोई बुरी बात नहीं, लेकिन कंपनी वाला ग्रुप नहीं चाहता कि फर्टिलाइजर कर हटे, या कृषि संपत्ति कर हटे। यह अधिकार राज्यों को दिया जाय। इन मामलों में दांडेकर जी, मसानी जी के विचार और पालखी वाला के विचार में असल में कोई फर्क नहीं है।

पी० एल० 480 की जो बात है उसके बारे में मुझे दो दृष्टिकोण रखने हैं। मुझे कभी-कभी ऐसा लगता है, मैं किसी कि नियत पर संदेह नहीं कर रहा हूँ, लेकिन मुझे ऐसा लगता है कि पी०एल० 480 पर जो हमारी निर्भरता है उस को केन्द्र कम नहीं करना चाहता है। क्योंकि अगर अनाज के मामले में देश स्वयं पूर्ण हो जायेगा तो फिर झोली लेकर इन के पास राज्य सरकार के प्रतिनिधि दरबार करने आयेंगे नहीं। तो राज्य सरकारों को दबाने के लिये आज केन्द्रीय सरकार को महसूस हो रहा है कि हमारे पास पी०एल० 480 वाला एक जबरदस्त हथियार है। यहां माननीय ज्योति बसु और माननीय अजय मुकर्जी आये, कई मन्त्रियों से नहीं मिले, ऐसा मैंने सुना है, लेकिन खाद्य मन्त्री महोदय को झक मार कर मिलना पड़ा क्योंकि अगर नहीं मिलते तो पी०एल० 480 का अनाज कलकत्ता शहर के लिये कौन देता, दूसरे शहरों के लिये कौन देता ?

दूसरा कारण मुझे ऐसा लगता है कि सरकार का अपना यह जो खर्चा बढ़ता जा रहा है, अनउत्पादक खर्चा, उस को पूरा करने के लिए पी० एल० 480 के जरिये इन को कैश मिल रहा है। तो इस का यह मोह छोड़ने वाले नहीं है। लेकिन मैं कहना चाहता हूँ कि जब पाटिल साहब कृषि मंत्री थे तब उन्होंने अफसरों के सामने भाषण किया था और कहा कि मैं कृषि मन्त्री बन गया हूँ मुझे जरा समझा दीजये कि रबी और खरीफ क्या बला है। तो ऐसे आदमी को कृषि मंत्री बनाया गया। कृषि की समस्या खेतों में हल करने के बजाय आइजनहावर के पास वह गये और पी० एल० 480 का करार कर के आये। इस ने हमारी कृषि और किसानों का सत्यानाश कर दिया है। इसलिए मैं समझता हूँ कि अगर पी० एल० 480 खत्म हो गया तो इन की नींद हराम हो जायेगी। अतः मैं चाहूँगा कि किसान को प्रोत्साहन देने के लिए जो मैं सुझाव दे रहा हूँ उस को मन्त्री महोदय मानेंगे।

करों की जब चर्चा आयी तो क्या वित्त मन्त्री महोदय से मैं पूछ सकता हूँ कि यह रेसेज के लिए जो घोड़ों की परवरिश की जाती है, बड़ा मुनाफा है, इन की दृष्टि से यह हार्स ब्रीडिंग कैसे निकल गयी ? लगाओ उस पर टैक्स। उसी तरह व्यापारिक ढंग से...

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : What will I get ? बेकार के लिये पांच रुपये के लिये मेहनत करें। I took a crore of rupees from them in Bombay.

श्री मधु लिमये : पांच रुपये की बात नहीं है। इस के पीछे एक बड़ा सिद्धान्त है। जिस तरह से आप प्रोहिबिशन की बात करते हैं उसी तरह हम रेसेज की बात करना चाहते है। इसी तरह जो मुर्गी पालन है...

एक माननीय सदस्य : रेस के हार्सेज में काला पैसा लगता है।

श्री मधु लिमये : रेसेज में और पोल्ट्री फारमिंग में, जो व्यापारिक ढंग से होती हैं ये भी काला पैसा सफेद बनाने का एक ढंग है। उस में कृषि का कोई सम्बन्ध नहीं है। तो उस पर भी अगर टैक्स आप लागाना चाहें तो लगा सकते हैं।

मैं ने कुछ दिन पहले पढ़ा कि बैंकों के प्रतिनिधियों के बीच में बातें हुई। उन में आपस में कारटेल्स एग्रीमेंट हुआ, जो करार हुआ है उस को तोड़ कर कोई भी बैंक जो डिपौजिटर्स हैं, पैसा लगाने वाले लोग हैं उन को ज्यादा ब्याज देने का काम नहीं करते हैं। एक ओर मोनोपलीज बिल है और दूसरी ओर यह कारटेल एग्रीमेंट बैंक वालों का चल रहा है। मैं चाहता हूँ कि बैंकों के बीच में प्रतिस्पर्धा हो और डिपौजिटर्स को अधिक ब्याज दें और किसानों के पास जो थोड़ी पूंजी आयी है, जो उन को आमदनी हुई है तो आप देहाती इलाकों में, मैं श्रीमती तारकेश्वरी सिन्हा ने जो बात अहमदाबाद में कही उस का पूरा समर्थन करता हूँ, बैंकों की शाखाएं जबरदस्ती देहाती क्षेत्र में खुलवायें, उन में एक मर्यादा के अन्दर स्पर्धा चलाइये, डिपाजिटर्स को भी कुछ मौका दीजिये। आज अगर बैंक वाले आपस में मिल कर पैसा कमाने की बात कर रहे हैं और आपस में इन के कारटेल्स एग्रीमेंट्स हो रहे हैं वित्त मन्त्री जी का उस की तरफ ध्यान नहीं गया है। उस की तरफ उन्हें जरूर तवज्जह देनी चाहिए। रिजर्व बैंक की अनुमति से यह सारा काम हो रहा है। रिजर्व बैंक को स्पर्धा बढ़ाने की बात सोचनी चाहिए यह नहीं कि वह कारटेल्स बढ़ायें।

दूसरी बहुत सारी बातें हैं। अभी यहां पर भूतपूर्व व्यापार मन्त्री बैठे हुए थे, वह चले गये हैं लेकिन कोई बात नहीं है। हमारे देश में जो नायलन धागा, कृत्रिम धागा बनाने वाले बड़े कारखानेदार लोग हैं उन में और स्टेट ट्रेडिंग कारपोरेशन में एक जबरदस्त षडयंत्र हो गया है। स्टेट ट्रेडिंग कारपोरेशन दाम ऊंचे करती है और यह कृत्रिम धागा बनाने वाले

[श्री मधु लिमये]

लोग भी उस का नाजायज फायदा उठा कर भारी मुनाफा कमाते हैं। अगर इन कृत्रिम धागा बनाने वालों की बैलेंसशीट का अध्ययन किया जाए तो पता चलेगा कि यह लोग कितना भारी मुनाफा इस तरह से कमा रहे हैं? यह जे० के० और मोदी इस तरह से भारी मुनाफ़ा कमा रहे हैं। अब मोदी जी के बारे में मैं कहूँगा कि हमारे जो नये विदेश मन्त्री हैं उन के बड़े मित्र हैं वह और 4-4 और 5-5 करोड़ का ग्रौस प्राफिट इन को हुआ है। क्या नतीजा होता है? स्वयं मोरारजी के क्षेत्र की थोड़ी बहुत बात मैं करना हूँ और उन के हक में करना हूँ जिसे कि वह नहीं करते हैं। सूरत में छोटे करघे चलाने वाले बहुत लोग हैं, दो करघे, तीन करघे और पांच करघे वाले लोग हैं। इसी तरह से पंजाब में लुधियाना वगैरह में भी हैं और उन को इस कृत्रिम धागे के लिए बहुत ज्यादा दाम देना पड़ता है। जैसे टाटा, बिड़ला का साम्राज्य है वैसे हमारे दिनेश भाई का भी औद्योगिक साम्राज्य इन दिनों बहुत बढ़ रहा है। इसलिए मैं कहता हूँ कि तस्वीर भी अच्छी और तक़दीर भी अच्छी है इन की। पुराना व्यापार मंत्रालय विदेशी व्यापार, सप्लाई, इंडस्ट्रियल लाइसेंसिंग कम्पनी कानून सब के ऊपर उन का साम्राज्य चल रहा है। ये लोग क्या कर रहे हैं? यह नायलन का कृत्रिम धागा बनाने वाले कारखानेदार और एस०टी०सी० में एक षडयंत्र चल रहा है। दाम उन्होंने इतने ज्यादा कर रखे हैं कि छोटे लोग मर रहे हैं अब विदेशों में जो 40 डेनियर का नायलन धागा होता उस का दाम कम रहता और जो 20 डेनियर का होगा उस का दाम वहाँ ज्यादा रहता है। चूंकि हमारे यहां 40 डेनियर वाले धागे के लिए मांग ज्यादा है इसलिए इन लोगों ने दुनिया में जो चीजें चलती हैं उन के विपरीत जाकर स्टेट ट्रेडिंग कारपोरेशन से षडयन्त्र करके 40 डेनियर वाले कृत्रिम धागे के दाम बढ़ा कर रखे हैं। उन का एक इस तरह का रैकेट चल रहा है कि पुरानी और रद्दी किस्म की मशीनें मंगवाते हैं जिन्हें कि बाजार में कोई खरीदेगा नहीं। उन्होंने यह कह रक्खा है कि जो हम से मशीन खरीदेगा उस को हम लाइसेंस देंगे। अब मान लीजिये कि 10 लाख में मशीन खरीदी उन की तो यह 22 लाख रुपये का लाइसेंस देते हैं। लाइसेंस बेच कर 90 लाख रुपया कमा सकते हैं। आप अपनी रद्दी मशीनों को बेचने के लिए हमारे देश का 90 लाख रुपया बर्बाद कर रहे हैं मैं वित्त मन्त्री जी से सवाल करना चाहूँगा कि क्या वह इस मामले में जांच करवायेंगे? अगर यह रद्दी मशीनें हैं तो इन का वह नीलाम वगैरह कर दें, लाइसेंस देना बन्द कर दें या लाइसेंस भी नीलाम में बेचें। उस का पैसा जो है वह सरकार को मिल जायेगा। मुझे पता नहीं मोदी जी के खिलाफ दिनेश सिंह जी कैसे कुछ कार्यवाही करने की हिम्मत करेंगे?

वैदेशिक कार्य मन्त्री (श्री दिनेश सिंह): आप की तरह नहीं हूँ। जिस के भी खिलाफ ऐक्शन लेने की जरूरत समझूंगा उस के खिलाफ अवश्य ऐक्शन लूंगा।

श्री मधु लिमये: हिम्मत करके दिखलाइये फिर मैं मानूंगा।

श्री दिनेश सिंह: पहले आप तो हिम्मत कर के दिखलाइये।

श्री मधु लिमये: जिसे मैं समझता हूँ कि गलत काम कर रहा है उस के खिलाफ मैं जरूर कह रहा हूँ और आगे भी कहता रहूँगा वैसे आप से मेरा कोई व्यक्तिगत झगड़ा नहीं है।

अब मुझे थोड़ा सा भारत, नेपाल व्यापार के बारे में कहने दिया जाये—

श्री डां० शिवाजी राव देशमुख: माननीय सदस्य श्री मधु लिमये एस० टी० सी० और नायलन धागे की बात छोड़ कर विदेश के

ऊपर चले गये हैं। चलो मन्त्री जी का पिंड तो छूटा।

श्री दिनेश सिंह : देशमुख साहब जो मुझ से कह रहे हैं कि माननीय सदस्य श्री मधु लिमये से मेरा पिंड छूटा क्योंकि वह विदेश के ऊपर चले गये हैं तो मेरा कहना है कि उन से मेरा पिंड कैसे छूटेगा जब तक कि माननीय सदस्य इस सदन में हैं जनता जब उन से पिंड छुड़ायेगी तभी छूटेगा उस से पहले नहीं।

श्री मधु लिमये : मन्त्री महोदय को पता ही होगा कि अभी चुनाव में क्या हुआ है? प्रतापगढ़ की बात मैं नहीं करूंगा क्योंकि दिनेश सिंह नाराज हो जायेंगे।

भारत और नेपाल के बारे में एक उन का और हमारी सरकार का लम्बा पत्र व्यवहार चल रहा है लेकिन दो चीजों के बारे में मैं सिर्फ निवेदन करना चाहता हूं कि यह 18 नवम्बर को जब मैं जेल में बन्द था तो यह जानते थे कि इस सवाल को मैं उठा रहा हूं तो उन्होंने एक प्रतिनिधिमंडल वहां पर भेजा और 18 नवम्बर को एक करार करके आ गये। क्या करार किया? बहुत उदार बन गये। उन्होंने कहा कि 90 लाख रुपये के सिंथैटिक फैबरिक्स आप को हम लाने देगें। और 30 लाख रुपये का स्टेनलैस स्टील का सामान लाने देंगे। उस के ऊपर कोई कानूनी रोक नहीं। उन्होंने कहा कि नेपाल स्वयं नियन्त्रण रखेगा अपने ऊपर लेकिन नेपाल ने जो कृत्रिम धागा विदेशों से जहाज के जरिए मंगवाया है उस के बारे में सरकारी आंकड़े मैं ने पेश किये हैं और मैं ने यह साबित किया कि एक किलो यार्न में 14 से लेकर 18 मीटर तक कपड़ा बनता है। इस के माने यह हुए कि 14 तक मैं कोई पकड़ नहीं है। मैं हमेशा कम लेता हूं। मैं ने यह साबित किया कि जो धागा आयात किया है उस के आधार पर 87 लाख मीटर कपड़ा नेपाल में बनेगा। इस के करार के अनुसार 90 लाख रुपये के सिंथैटिक फैबरिक्स लाने देना तय हुआ था लेकिन नेपाल ने कहा है कि 19 लाख मीटर से ज्यादा हम नहीं बेचेंगे और नियन्त्रण रक्खेंगे। अब उत्पादन 87 लाख जो हो गया वह कहां जायेगा? नेपाल में उस के लिए तो मार्केट नहीं है। जितना कपड़ा लेने की आप को हम छूट दे रहे हैं आप सिर्फ नियन्त्रण रखिये उस से तीन गुना चोरबजारी से भारत में आ रहा है। इसलिए मैं ने उन को सुझाव दिया कि एस० टी० सी० के जरिए इस को चैनेलाइज किया जाये और जो माल नेपाल से आयेगा उस के ऊपर आप अपनी मुहर लगा दीजिये। जो नया कस्टम आर्डिनेंस बनाया है उस में आप कहिये कि एस० टी० सी० की मुहर वाला, कस्टम की मुहर वाला जो कपड़ा है उस को हम नहीं पकड़ेंगे लेकिन उस के अलावा कपड़ा अगर मिला तो उस कपड़े के लिए नेपाल को भी इस कानून के तहत हमारे द्वारा विदेश माना जायेगा, फौरेन कंट्री माना जायेगा। मैंने सुना है कि सचिवों का सम्मेलन हुआ है जिसमें स्वयं वित्त मन्त्री ने कहा है और उसे मैं ने अखबारों में पढ़ा कि जो आरोप श्री मधु लिमये ने लगाये थे वे आरोप बिलकुल सही हैं और उस के बारे में जरूरी कार्यवाही करनी चाहिए।

मुझ को प्रधान मन्त्री के ज्वाएंट सेक्रेटरी ने 15 या 20 दिन पहले यह कहा था कि आप के आखिरी दो पत्रों का जवाब आ रहा है। यह भी कहा गया कि मुझे उन के बारे में स्मरणपत्र भेजने की जरूरत नहीं है लेकिन 15 दिन उन का जवाब आने का इंतजार करके मैं ने उन्हें रिमाइंडर्स दिये। अब पता नहीं कि प्रधान मन्त्री के या व्यापार मंत्री के या विदेश मन्त्री के निवास स्थान में और मेरे घर के बीच का अन्तर क्या इतनी दूर है कि 20 दिन हो गये लेकिन अभी भी उन का खत मेरे पास पहुंचने को है।

श्री दिनेश सिंह : माननीय सदस्य को पता तो चल ही जाता है कि क्या बातें हुई।

श्री मधु लिमये : एक बात मैं और निवेदन करना चाहता हूं।

[श्री मधु लिमये]

यह निर्यात बढ़ाने की नीति अपना रहे थे ऐसा कहा गया है। और किसी ने उन्हें धन्यवाद भी दिया है।

डा० सुशीला नैयर : आप को क्यों बुरा लग[illegible]

1[illegible]rs.

श्री रवि राय : डा सुशीला नैयर ने दिया।

श्री मधु लिमये : मैं इतनी जल्दी खुश नहीं होता हूँ। मुझे खुश करने के लिए थोड़ी मेहनत करनी पड़ेगी।

मैं यह अर्ज कर रहा था कि नियात प्रोत्साहन नीति उन की है, लेकिन कुछ काम ऐसे हो रहे हैं कि निर्यात वाला जो हमारा माल है, आज वह नेपाल के जरिये बाहर जा रहा है। मैं ने एक उदाहरण भी दिया है। बैंक वालों ने मुझ को बतलाया है कि माइका, जूट, मसाले का सामान, और बहुत सी चीजें, ग्रे क्लाथ जिला पर ड्यूटी कम कर दी गई है, बाहर जा रहे हैं। ग्रे क्लाथ पर ड्यूटी कम करने का नतीजा यह होगा कि नेपाल के जरिये यह सामान बाहर जायेगा और विदेशी मुद्रा सरकार को नहीं मिलेगी। मैं ने फिगर्स से साबित किया है कि अगर 1 लाख रुपये की लौंग आप कुवैत या जापान को सीधे बेचते तो आपको कम फायदा होता है और उसी को नेपाल के जरिये 80 हजार में उन को बेचते हैं, कम दामों में कुवैत और जापान को तो उस पर भी आप को 28 हजार रुपये का मुनाफा होगा। क्योंकि 80 हजार रु० पर उन को इन्सेन्टिव लाइसेंस मिलेगा और वह बेच कर आप मुनाफा कमायेंगे। यानी 1 लाख रु० का माल अगर कुवैत और जापान को 80 हजार रु० में बेचा जाय तो भी 28 हजार रुपये का फायदा होगा। ग्रे क्लाथ का निर्यात मैं ने एक्स्पोर्ट प्रमोशन कौंसिल के फिगर्स से साबित किया है।

आज नेपाल में कोई ब्लीचिंग हाउस नहीं है, उन का नाइलोन वगैरह का जो कपड़ा है वह ब्लीचिंग के लिये भारत आता है। तब क्या वजह है कि नेपाल को तीन गुना ग्रे क्लाथ आज निर्यात होता है। भारत का ग्रे क्लाथ जो विदेशों को जाता है उस में से जितना नेपाल का भाग है उस का तीन गुना निर्यात वहां को बढ़ गया है। इस का साफ मतलब है कि हमारी विदेशी पूंजी बहुत बरबाद हो रही है। मैं इस सम्बन्ध में अपने पत्र से एक ही वाक्य पढ़ कर सुनाना चाहता हूँ जो बैंक वालों ने मुझ से कहा था :

I understand from certain banks that of late they are negotiating for sending large number of bills to Nepal covering despatch of unpriced textiles, spices and seeds from India.

यह सारी बातें हो रही हैं। उनके पास इतने ज्यादा अधिकार हैं। क्या वजह है कि इन बातों को रोकने में सरकार असमर्थ है? यह मेरा पत्र है जो मैंनें इस पैम्फलेट में प्रकाशित किया है और उसी में से पढ़ रहा हूँ।

SHRI S. KANDAPPAN ; He should reveal his source or he should place it on the Table.

श्री मधु लिमये : जो मेरा पत्र-व्यवहार है वह मैं आपकी इजाजत से टेबल पर रख रहा हूँ*।

MR. DEPUTY-SPEAKER : You can share you information with your neighbour. Quite a number of M.Ps. have got it, I know.

श्री मधु लिमये : मैं तैयार हूँ सोर्स बताने के लिये जिससे कोई मेरे ऊपर लांछन न लगाये। मैं इसके ऊपर हस्ताक्षर कर के दे दूंगा।

मुझे कहनी तो बहुत सी बातें थीं, लेकिन

---

*The Speaker not having subsequently accorded the necessary permission, the document was not treated as laid on the Table.

चूंकि मेरा समय समाप्त हो रहा है इसलिये श्री दिनेश सिंह के साम्राज्य की ताजा बात बतला कर मैं अपने भाषण को खत्म कर दूंगा। मुझे पता चला है इसका और जैसी मेरी आदत है, मैंने दो तीन जगहों में, कलकत्ते में, बम्बई में और दूसरी जगहों में जहाँ जूट वाले लोग है उनसे दर्याफ्त करने की कोशिश की है। इसलिए मैं यह निवेदन करना चाहता हूँ कि जब श्री दिनेश सिंह व्यापार मंत्री थे तब अक्तूबर के महीने में उन्होंने विट्बील बैंग्स के ऊपर नियन्त्रण लगा दिया था और कहा कि 100 बेगों के ऊपर 200 रु० नियन्त्रण दाम होगा।

श्री दिनेश सिंह : क्या यह भी गलत किया ?

श्री मधु लिमये : मैं कहाँ कह रहा हूँ। मन्त्री महोदय जरा धीरज रक्खें, इतने उतावले न बनें। मैं मुनाफाखोरी को रोकने का थोड़े ही विरोध करूंगा, लेकिन आपके नकली समाजवाद का मैं विरोधी जरूर हूँ। यह तय हुआ कि उसका 200 रु० दाम होगा। उसके बाद याने चुनाव के पहले, उन लोगों के बीच में क्या हुआ ? मै यह नहीं कह रहा हूं कि स्ययम् श्री दिनेश ने ऐसा किया होगा। वह बहुत चतुर आदमी हैं। कई तरीके होते हैं...

श्री द्वा० ना० तिवारी (गोपालगंज) : आप इतना तो मानते हैं ?

श्री मधु लिमये : मैं उनको चतुर मानता हूं। आप लोग ही अन्डर-एस्टिमेट करते हैं। मैं तो सब जानता हूं कि कौन क्या है। हुआ क्या कि जूट वालों की जो एसोशियेशन है उसमें दो बड़े ग्रुप हैं। एक गोयेनका हैं। तो शायद के० पी० गोयेनका हैं जिनका कारखाना है। श्रीदिनेश सिंह जानते होंगे।

श्री दिनेश सिंह : आप तो अखबार देखते हैं आप सब जानते हैं।

श्री मधु लिमये : के० पी० गोयेनका और बिड़ला, यह दो बड़े ग्रुप है उनके साथ कुछ बातें जो अफ़सरों के स्तर पर हुई और कुछ उच्च स्तर पर हुई, उनमें नही जाना चाहता। मुझे पता लगा है कि धीरे-धीरे सरकार के पास जो विटविल बैंग्स का स्टाक है वह कम होने लगा है। जो पी एल 480 का अनाज लायेंगे और रक्खेंगे उसके लिये और दूसरे कामों के लिये विट्विल बैंगों की जरूरत पड़ेगी। अन्दाजा था कि मार्च और जून के बीच में खरीद का काम होगा। समझौता यह हुआ था कि वित्त मंत्री के बजट आने के पश्चात्—आज यह कौन सी मिनिस्ट्री में आता है, मैं नहीं जानता, यह कैबिनेट रिशफल हमें बड़ी उलझन में डालता है, याद नहीं जूट किस के क्षेत्र में आता है...

एक माननीय सदस्य : झूठ ?

श्री मधु लिमये : झूठ तो सब मन्त्रियों के क्षेत्र में आता है। मैं जूट की बात कर रहा हूं। झूठ पर किसी भी मंत्री की मानोपोली नहीं है। पता नहीं वह विदेश व्यापार की तहत आता है या सप्लाई के। आता है तो मैं उनके लिये भी कह रहा हूं। लेकिन वित्त मन्त्री के हाथ, जितने अधिकार उनसे पास हैं उनये, बहुत दूर तक पहुँच सकते हैं। मैंने अखबारों से सुना है। मैं रोज अखबारों में मार्केट देख रहा हूं। उसके आंकड़ों का मतलब मैं क्या लगाऊं, इतना तो मेरी समझ में नहीं आता है, लेकिन कुछ ऐसा लगता है कि वित्त मंत्री जी ने जरूर कारंवाई की है। अगर की है तो वह बधाई के पात्र हैं और मैं उन्हें बधाई देता हूं।

आप देखिये कि मामला क्या है। बजट के पहले, नियन्त्रण अथवा डिकंट्रोल होगा इस आशा से उन्होंने सारा माल दबा लिया। जखीरे बाज लोगों ने उसको अपने पास रखा था। अगर आप मिल वालों से पूछिए तो वह बेनामी रखा हुआ है। वह कहेंगे कि वह उसके मालिक नहीं है। लेकिन उनको आप कैसे पकड़ें इसके कुछ तरीके मैंने वित्त मन्त्री से बतलाये हैं। मैं उसके बारे में यहाँ निवेदन नहीं करूंगा। मेरा तो कहना है कि अगर डिकंट्रोल होना तो जो, बाजार गैर-

[श्री मधु लिमये]

सरकारी, आज चल रहा है 230 रु० जब कि कंट्रोल का दाम 200 रु० है—अगर डी० कंट्रोल हो जायेगा और सरकार बड़े पैमाने पर खरीदेगी तो 250 रु० का 100 गनी बैग का दाम हो जायेगा। इसका नतीजा क्या होगा ? मैंने हिसाब लगाया है कि सरकार की आवश्यकता के अनुसार 1 करोड़ 87 लाख रु० का नुकसान सरकार को होने वाला था।

उपाध्यक्ष महोदय : अब आप खत्म कीजिये।

श्री मधु लिमये : मैं खत्म कर रहा हूं। जो इनकी नई कहानियां हैं उनको नहीं कहूंगा। इसको ही पूरा कर लेने दीजिये।

इधर दो महीनों इस डर से कि सरकार के ऊपर कोई दबाव डालेगा कि माल को रिक्विजिशन करो, मिल वालों ने, जो कि बड़े चतुर हैं, विट्बिल बैग्स का प्रोडक्शन ही बन्द कर दिया। उन्होंने कृत्रिम ढंग से अभाव पैदा करने की कोशिश की। स्टाक इकट्ठा किया। सौदा हो चुका था। अगर मुझे पता न चलता तो यह सौदा हो भी जाता और बाद में चिल्लाने से कोई नतीजा नहीं होता।

श्री दिनेश सिंह : माननीय सदस्य बतलाना चाहते हैं कि सरकार मिल जुल कर कोई सौदा कर रही थी। मेरे साथी जो विदेश व्यापार मन्त्री है वह इस मामले को साफ कर चुके हैं। कोई सांठ-गांठ नहीं थी। माननीय सदस्य जो उसका क्रेडिट लेना चाहते हैं, मैं समझता हूं कि उसका कोई आधार नहीं है।

श्री मधु लिमये : मैं तो श्री मोरारजी देसाई को दे रहा हूं, आपके पेट में क्यों दर्द हो रहा है ? मैं कहां क्रेडिट ले रहा हूं। मैं क्रेडिट नहीं ले रहा हूं। मैं तो इस सदन का हथियार हूं। अगर सरकार डिकंट्रोल करके 250 रु० के दाम पर माल खरीदती तो मेरा ख्याल है 1 करोड़ 87 लाख रु० का घाटा उस को होती।

मेरी प्रार्थना है कि दो काम किये जायें। एक तो यह कि मिलों को निदेश दिया जाये कि विटबिल बैग्स का उत्पादन चालू करें और दूसरी चीज यह उनके पास जितना स्टाक पड़ा हुआ है सरकार उस को रिक्विजिशन करे कंट्रोल के दाम से क्योंकि पी एल 480 वाले या दूसरे काम के लिये उसे बोरों की जरूरत पड़ेगी। कंट्रोल के रेट से पूरे स्टाक को खरीद कर वह अपना काम चलाये। मैं श्रेय वगैरह कुछ नहीं चाहता हूं। मोरार भाई ले लें। या दिनेश सिंह जी ले लें। लेकिन देश का पैसा बचे और गरीबों के ऊपर कम कर लगें यह मैं चाहता हूं। यदि इस तरह से घाटा होता रहेगा, एक-एक चीज पर एक करोड़ 87 लाख रुपये का, तो फिर किसान जिस फर्टिलाइजर का इस्तेमाल करता है, उस पर ड्यूटी लगेगी ही।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Sir, I have listened with great attention to the views of the hon. Members on the budget proposals. A lot of passion and eloquence has certainly gone into some of the statements by some of the hon. Members. But I am constrained to remark that I have got a feeling that feeling that most of the criticism had a familiar ring and displayed lack of appreciation of the constraints under which the budget-maker has to function.

I would, therefore, sumit that the budget we have to look in terms of the objectives which are feasible in the context of the economice situation of the day. From this point of view, we will have to survey the economic scene of our country. We would realise that on the agricualtural front the success which was attained in the year 1967-68 has been sustained. As far as industrial recovery is concerned, it has been secured over a wide range and not only has there been an increase of the output of consumer goods but even the demand for engineering goods and the

capital goods has certainly improved during the last year. As far as export is conceured, there has been as striking improvement and we have covered new varieties and new articles. The export of steel has considerably improved. The export of engineering industry has also improved, with the result that our balance of payments position has improved on the export side. Therefore, from this point of view, we will have to see whether our exports were declining and we saw from last year's exports figures that the exnorts of jute, textiles and tea were declining. Therefore, it was quite necessary in order to sustain the export market that we have to improve the situation on these fronts.

Certainly, there was again need to raise the level of savings and investments in the economy and thus secure a large demand for the products of the capital goods industry. Therefore, what is necessary is, on the one hand, the tax system has to be responsive to the needs of the economic growth and, secondly, on the other hand, changes in the tax system should not be such as would affect the course of econimic growth properly. Similarly, while the tax net has to be cast wide to cover many lnxury items so as to raise a larger volume of revunue, it should not affect the incentive to production. Finally, while there is need to raise outlay and stimulate growth, the increase should not be such that we are forced to resort to unorthodox methods of taxation so that the delicate price stability which prevailed during the years 1967-68 and 1968-69 may not be disturbed.

Therefore, as far as the tax proposals are concerned these have to be in three important directions. One was to provide, a measure of relief. It was necessay particularly in the interest of exports, saving and modernisation of the key industries. The second was to spread the burden of taxation more evenly on commodities and goods which were not hitherto taxed, or taxed slightly in relation to the essentiality of consumption or capacity to pay. The third is to make the tax system more responsive to the needs of economic growth. Hon. Members will agree that these objectives are something which one cannot quarral with if development is our goal. And if there is a dispassionate examination of the proposals made in the budget, it would be clear that the budget has made a thrust in these directions.

Reliefs in duties and changes in taxes have been made where they are necessary in order to promote growth and taxes have been levied where they will increase the tax burden primarily on those who can afford to pay. Certain changes in the tax system have been made with a view to rationalise the system and make it more responsive in the years to come to the growth of income.

I would like to illustrate my observations by commenting on a few of the taxation proposals. First of all, the tax holiday, which has been criticised by some hon. Members, has been extended by another five years up to March 31st, 1976. Now, this concession would go a long way in promoting industrial growth in our country. Therefore, it is not desirable that this tax holiday should be criticised or it should be viewed from other points of view.

Apprehensions about continued availability of developmental rebate have been dispelled and cotton and jute textile industries have been included in the list of priority industries for the purpose of the development rebate. This would certainly facilitate advance palnning for new industries as well as for expansion of the existing units, and this would also provide a fillip to the modernisation and renovation of the cotton and jute textile mills. As far as jute industry is concerned, it is employing about 2,94,000 people and the textile industry is employing about 10 lakhs of people. If we take into account their dependents, the people depending on these two industries come to about 50 lakhs of persons. Therefore, it is quite essential that these two industries have to be sustained. It is a well-known fact that on account of the diminishing exports and on account of the difficulties faced by some of the textile mills, these industries were in difficulties. This was taken into account and rebate has been provided.

Apart from removing most of the difficulties and controversies involved in determining whether a public company is wide-held company or a closely-held one, the proposed measure will encourage investment in public companies which are listed or which are eligible for listing in the

[Shri P. C. Sethi]

stock exchanges and will also act as an incentive for public companies not now listed to invite wider public participation in their share capital so as to make them eligible for listing And this would, turn, strengthen the corporate sector, encourage formation of companies with broad public participation, generate greater public confidence in such companies, and generally help to strengthen the share and the capital markets. This rationalisation of corporate taxation, along with the proposal to raise the limit of tax free dividends from Indian companies from Rs. 500 to Rs. 1,000 a year should encourage larger investment in equity shares

Some hon. Members have characterised the proposed increase in the rates of Income-tax on the income-slabs of Rs. 10.001-15,000 and Rs. 15,001 to Rs. 20,000 as a measure of hardship for the middle income group of assesses. I would like to dispel some fears on this account. The incidence of income-tax at the existing rate is rather low up to the income level of Rs. 20,000. For example, it is hardly 9.24 per cent on a taxable income of Rs. 15,000 and 12.43 per cent on an income of Rs. 20,000. Compared as incidence of income-tax on multiples of *per capita* incomes the in incidence in India is, indeed, one of the lowest in the developed as well as developing countries. This is so because the progression of existing rates is very mild upto an income level of Rs. 20,000; it being only 5 per centage points for each income slab of Rs. 5,000. Beyond the income level of Rs. 20,000 however, the progression is quite steep; for example, the tax rates jump to 30 per cent for the income slab of Rs. 20,001-25,000, 40 per cent for the next slab of Rs. 25,001-30,000 and 50 per cent for the next higher slab. So, what the hon. Member, Shri Madhu Limaye was saying is not correct. From this point of view, as we go from one income slab to a higher income slab the rise is in a steep direction. You would see that the relief is provided to the smaller income groups. Some people are completely tax-free and for some the percentage of incidence as far as lower income-groups are concerned is comparatively less and therefore this anomaly is to some extent being straightened.

I may, however, mention that the additional tax payable by this middle-income group would be very nominal. For example, it would be less than Rs. 4/- a month for persons earning Rs. 10,000 per year; hardly Rs. 7, Rs. 9 and Rs. 12 a month for those earning Rs. 14,000, Rs. 15 000 and Rs. 16,000 per annum respectively and only Rs. 17 per month even for a person with a net taxable income of Rs. 18,000. Then, sir, it should be borne in mind that all those income-groups above Rs. 20,000 will also be liable to pay an additional tax of Rs. 275/-. It is not as if the incidence of this tax is only on the middle-income groups This has also been levied on all income-groups coming under highest slabs.

Coming to the export duties which have been under constant pressure, as a result of declining values, I have already said that as far as jute is concerned export promotion was needed and therefore this was done and you will see that except for carpet backing, our exports have declined appreciably amounting to as much as 35 per cent between 1965 and 1967 in the case of sackings and to 24 per cent between 1964 and 1967 in the case of Hessians. Jute is our largest single earner of foreign exchange and with the sort of competition that we are facing not only from Pakistan but also synthetice, relief was clearly called for. We hope that the relief provided would enable this industry to maintain its share in the world market.

In tea the position has been more or less similar. Although we have been able to sell a larger quantity of tea in recent years the unit value realisation has shown a tendency to decline. India's main competitors in tea are Ceylon and, in recent years, East Africa. Because of the sharp growth in tea production in East Africa and elsewhere, total supplies of tea in the world market have increased substantially whereas demand, in traditionally important markets like U.K., is stagnant if not declining. It is not showing signs of increase in other markets like the USA or the EEC. It is this factor combined with the increase in supplies available that is depressing the prices of tea and the price decline is particularly marked in the case of the commoner teas which account for a fair propor-

tion of India's exports. Therefore, Sir, if India has to maintain the export market in tea, it certainly needs the help and assistance from the Government and therefore the duty relief given takes into account this fact and would afford a greater measure of assistance to common or low-priced teas.

Sir, as far as textile industry is concerned, while some Hon'ble Members have not been lacking in appreciation of measures of relief announced in the Budget, some have been critical of it. I would certainly like to mention the name of Hon'ble Shri Sreekantan Nair who perhaps did not understand the incidence of the reliefs on duties which have been announced and therefore took a very contrary view of the whole thing. He has gone even to the extent of saying that the relief was given particularly to benefit a particular region, namely, Gujarat and Maharashtra and some hardship has been caused to the South. What I am going to put forth before this Hon'ble House will show that the Hon'ble Member has completely misconstrued the incidence of this duty. He has proceeded on the basis that the mills of South India produce only lower type of yearn. It Will no doubt come to him as a surprise when I say that nearly 61 per cent of the yarn of fine and superfine yearns released for civil consumption comes from mills of South India, namely, Andhra Pradesh Kerala, Mysore and Tamil Nadu. Substantial relief has been given by reducing the duty on hank yarn of even fine and superfine counts, and by abolishing the sizing duty on these counts. These measures are designed to stimulate the off take of yarn by the .....

SHRI S. KADAPPAN : What is the cock and bull story that he is talking about ?

MR. DEPUTY-SPEAKER : He is explaining the implicaions...

SHRI S. KANDAPPAN : The so-called concession cannot touch even the fringe of the problem. You do not appreciate the enormity of the promblem. I did not expect this from him When he replies, he should be more concrete......

SHRI P. C. SETHI : I am certainly very concrete. The Hon'ble Member has not understood it. A point was raised that the concession given will not go to the South Indian mills, but would only benefit the Western Indian mills. Therefore I am making this point. As far as the incidence of this relief is concerned, 61 per cent of the yarn comes from South Indian mills about which I mentioned and therefore the benefit will accrue to them and it is not correct to say that the benefit will accrue only to Western India mills. This point has to be made clear. The Hon'ble Finance Minister has received a representation from South Indian mills and they want all the incidence of this duty should be done away with and Government should lose a revenue of about Rs. 40 crores. That is not possible and the Hon'ble Finance Minister, I am quite sure, is not going to oblige the Hon'ble Member or the Textile Association which sent this representation. I am mrking this particuiar point clear and the hon'ble Member should try to follow.

As far as the *ad valorem* duty of 15 per cent is concerned, it has been levied on varieties which come mostly from the Western India Mills. A point has been made that instead of a flat duty this *ad valorem* duty should have been imposed also on fine and superfine varieties. The incidence of duty on these particular mills which are making Superfine and fine varieties of cloth is higher at present and they will, on the contrary, get a relief. This point has to be made clear and that is what I am trying to do.

One point has been made by Hon'ble Member Shrimati Sucheta Kripalani. She said that she was amazed to see that during the centenary year of Gandhiji there was no increase of duty on alcohol or liquor. I would like to explain that as far as liquor is concerned, prior, to October 1967, the duty on liquor worked out to 280 per cent. On the average c.i.f. price of Rs. 9/- per bottle of Scotch Whisky the average duty was Rs. 25/-. In October 1967, the duty was raised to Rs. 40/- per bottle, which worked out to 450 per cent. In the last budget, the duty was raised to Rs. 48/- per bottle, which works out to 530 per cent. As far as the total income is concerned, the revenue realised from the duty on alcohol is only about Rs. 2 crores. There is thus a limit to this and it has been

[Shri P. C. Sethi]

covered already in the last year and therefore it was not taken up this year. The Hon'ble Member will appreciate that even a steep rise in the import duty of liquor would not have given the Government any large dividend.

Now, I would like to come to the point about rise in the Central Government's expenditure in 1969-70. It has become almost customary for Hon'ble Members to criticise the expenditure side of the Government machinery, and every tax-paying citizen would certainly respond to it because everybody would certainly like that Government should keep its expenditure to the minimum and it should not be increased. But there is a limit to that. The Hon'ble Members who have pointed out that Governmental expenditure should be pruned, have not taken any pains to show in what directions the pruning could take place and therefore I am justified in saying that this is a routine type of criticism which comes. Hon'ble Members would realise that as far as Government's budget is concerned, there is a limit to it. The increase is on account of the increase in wages and on account of merger of dearness allowance with pay the benefit of which will accrue to most of the employees That is why Governmental expenditure has gone up.

Beyond this there is one more point to make and that is that the plan expenditure next year becomes non-Plan expenditure. It is from this point of view that the non-Plan expenditure increases. Therefore, as far as Governmental expenditure is concerned, you will have to realise that. It has been said that about Rs. 100 crores could be a measure of economy on the defence side. I would like to say that as far as defence is concerned, India's defence expenditure, as compared to other countries is much less. India's defence expenditure is approximately 3.7 per cent of the national income of 1968-69. As compared to that, the defence expenditure in U.S.A. was 9.1 per cent of the national income. In U.K., it was 7.6 per cent. In small countries like Turkey, it was 4.4 per cent. Both France and Germany spent 5.4 per cent and 4.9 per cent respectively. Pakistan is also having about 4.5 per cent. Sweden has got 5.1 per cent. Therefore, we will see that, as far as defence expenditure is concerned, we had an obligation on this side and, before 1963, certainly, our defence expenditure was only 2 per cent. But on account of the Chinese aggression and on account of the bellicose attitude of our other neighbour, we had to sustain a larger expenditure on defence side. It is not possible that we can show economy here. Certainly, I would say that wherever economies are possible, we should move in that direction. All the same, we have to keep the defence needs of the country upper-most in our mind. Therefore, there is hardly any scope in the reduction of defence expenditure. As compared to 1963, when our defence expenditure had gone upto the level of 4.8 per cent, the defence expenditure this year has, certainly, come down. So, whatever defence expenditure we are having is absolutely necessary. Of course, to the extent there are possible scopes of economies either in the maintenance of inventories or in any other direction, the Government has been, certainly, keen on that side and we would try to effect economies wherever possible.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : The hotel expenditure on defence has gone up every year in the last three years.

SHRI P. C. SETHI : Whatever is being provided for all of us, as Members of Parliament, has also to be subsidised from that point of view. The jawans have certainly, to be better fed and, I hope, the hon. Members would not grudge if the hotel expenditure on defence has gone up.

SHRI KANWAR LAL GUPTA : There is wastage going on.

SHRI P. C. SETHI : Now, I would come to the public sector enterprises. It is true that some public sector enterprises in our country have shown a loss. We have invested a vast amount of money to the tune of about Rs. 3333 crores. Out of the public sector companies, there are about 39 companies who have shown a profit of about Rs 48 crores in the last year and there are certain other companies who have shown a loss, specially, the Hindustan Steel,

AN HON. MEMBER : How much ?

SHRI P. C. SETHI : The Hindustan Steel has shown a loss of 38 crores ; the Heavy Engineering Corporation has shown a loss of Rs 13 crores ; the Mining and Allied Machinery Corporation has shown a loss of 5 crores ; the Bharat Heavy Electricals has shown a loss of Rs. 5 crores. and another Heavy Electricals has shown a loss of Rs. 5 crores. There ars certain companies who have shown a loss.

SHRI KANWAR LAL GUPTA : On one Malaviya means so many crores of rupees loss, how many more Malaviyas you want to have ?

SHRI P. C. SETHI : On the public sector front, while some companies have shown profits, have declared dividends, the overall position is there has been a loss of Rs. 35 to Rs. 38 crores. We have to taken into account that in 1967-68, the gross profit of these companies was Rs. 178 crores.

Now. as far as the public sector undertakings that are showing loss are concerned, I would like to explain that there are special reasons for it. Some of them are in the gestation period. Some of them have been established on the green-field site. We have got heavy investment on amenities and townships. On townships alone, the public sector companies are losing about Rs. 22 crores every year. The Hindustan Steel alone is losing about Rs 6 crores on the township. Besides, in the last year, the new expansion units were commissioned with the result that they had to provide for a higher rate of depreciation and a higher rate of interest. The depreciation went up ; the interest went up. But these units could not function according to their rated capacity because they were the new expansion units. Therefore, on account of many of these factors, some of the public sector units were not working properly.

It has become fashionable for some of our hon. colleagues to criticise the public sector very much. But the public sector has done a useful job in our country. They hove not only sustained the national requirments but they have also entered the export market.

SHRI KANWAR LAL GUPTA : Are you honestly satisfied with the working of the public sector ? The publie sector has become a slur on this country,

SHRI P. C. SETHI : I would, certainly not go to the extent of saying that we are satisfied with the working of the public sector undertakings. As I have already said, wherever there is scope for economy, wherever there is scope for improvement in certain directions, we will see that economies and improvements are effected. We, certainly, want that not only those public sector undertakings which have shown profit should show profit but the other public sector undertakings which are running at a loss should also improve.

I would like to point out that the National Coal Development Corporation which, a year before last, had shown a loss of Rs. 2 crores is going to show a profit this year. Similarly, the Neyveli Lignite Corporation which had shown a loss of Rs. 6.5 crores last year is, possibly, going to come down to Rs. 36 lakhs this year. All possible efforts are being taken in that direction either from the managerial point of view or from the point of view of controlling the inventories or from the point of view of making improvements wherever they are possible. Certainly, there have been limitations and the results have not been very brilliant as far as certain industries are concerned. But we are all making possible efforts in that direction. Certainly, I would like the hon. Members' cooperation this direction also because, from the point of view of employment, specially in some of the public sector undertakings. there is over employment and this problem has to be resolved. I am quite sure with the cooperation of the hon. Members and the labour unions, it can be satisfactorily solved.

SHRI S. KANDAPPAN : Our cooperation is always with you.

SHRI P. C. SETHI : Wherever cooperation is there, it is most welcome.

Then, I would like to point out that in the Budget, after meeting the revenue expenditure, it should be gratifying to us to note that greater amount has been provided in the Plan outlay and it is from

[Shri P. C. Sethi]

this point of view that I would like to point out that, on comparative basis, Rs. 93 crores have been provided more than what was provided in the last year in the Plan outlay. The Central sector Plan outlay of Rs. 1170 this year, including Rs. 40 crores of cash losses of public sctor undertakings, is being raised to Rs. 1223 crores, excluding the cash losses of public sector undertakings. Of this step up of Rs. 93 crores, Rs. 55 crores is accounted for by the steel sector, the rest being spread over crucial sectors.

Now, I would like to go to the point which Mr. Masani had raised and that is with regard to Bokaro. He has been very critical about our investment in Bokaro. He has been saying that our investment in Bokaro is just like feeding a white elephant. Certainly, the cost of Bokaro is on the high side and, specially, in the first stage, the investment is going to be higher than that of even the Hindustan Steel. But the economy scale in Bokaro will certainly come if you would take up the further expansion. When Bokaro goes to the second stage, the economy will, certainly, come up. But as far as Bokaro is concerned, we should realise that even now we are importing flat products to the tune of about Rs. 70 to 80 crores. According to the demand study which has been done by the National Council of Applied Economic Research as well as by the Department of Steel, it has been realised that even after Bokaro is commissioned, we shall be slighly in short supply as far as flat products are concerned.

Therefore, if you do not want to spend a huge sum on the import of this steel, Bokaro is a 'must' and, therefore, whatever Government is spending on Bokaro is definitely beneficial from the national point of view; if you want to curtail the import of flat products, we must have Bokaro. That is why, priority is being given even in the Plan outlay for spending on Bokaro.

SHRI LOBO PRABHU (Udipi) : The production of steel has gone down during the last three years from 4.5 million tonnes to 4 million tonnes. In spite of that you are exporting, as yon just now mentioned, adout Rs. 30 crores worth of steel. Where is the market for the steel from Bokaro and from fully utilised capacity of the existing factories ?

SHRI S. KUNDU (Balasore) : How much of these products do we import now?

SHRI P. C. SETHI : As far as steel production is concerned, most of our steel mills are woven around the requirement of the Government. For example, the Bhilai Steel Plant was required to produce rails— about 5 lakh tonnes. The Plan outlay became less and, therefore, the requirement of the rails became less and from that point of view the consumption of the railways became less and, therefore, the production in that sector was less. As far as flat products are concerned, we are still short of them, and in spite of the fact that we were in a recession period we were importing about Rs. 60 to 70 crores of flat products from other countries. It is not correct to say that whatever we will get, about 1.3 million tonnes of finished product, from Bokaro would not be consumed in the country. Whatever was surplus in the country was not flat products but other products. That is why we had to enter into the export market ...(*Interruption*)

SHRI LOBO PRABHU : What about subsidy ?

SHRI P. C. SETHI : Certainly in the initial stages, the other countries also have given some sort of cash assistance in order to sustain the exports. Therefore, there is nothing wrong if we adopt the same line. It is not only necessary that we have to meet the home demand but we have to sustain the export market which we have developed.

I had a limited function to perform in my intervention in the debate. The hon. Deputy Prime Minister and Finance Minister would certainly reply to most of the points, the crucial points, that have been raised by the hon. members. Therefore, I am not entering into the arena. I am very thinkful to the hon. members and you Sir, for having allowed me this opportunity.

श्री भोगेन्द्र झा (जयनगर) : उपाध्याक्ष महोदय, जो बजट हमारे सामने पेश हुआ है, उसको पेश करते हुए माननीय वित्त मंत्री ने कहा कि वह सूत्रधार के रूप में आ रहे हैं— उस योजना के लिए जो अभी तक हमारे सामने नहीं आ सकी है। हमें खुशी होती, अगर उस योजना के सूत्रधार का काम वह करते, जिस योजना का अभी तक जन्म ही नहीं हुआ है। शायद इस मास के आखिर तक वह अपने अन्तिम रूप में आ सके। आखिर 3 वर्षों की इंतजारी के बाद उस योजना का जन्म हुआ और सूत्रधार के रूप में वे यहाँ आये हैं, लेकिन मुझे अफसोस के साथ कहना पड़ रहा है वे चतुर्थ पंच वर्षीय योजना के सूत्रधार के रूप में नहीं, खलनायक के रूप में आए हैं इस बजट के जरिये उन्होंने साबित कर दिया है कि तीन साल के लिए वह योजना विश्राम कर रही थी, अब उसकी दाह-क्रिया के रूप में यह बजट आया है और योजना का खात्मा इस देश में हो रहा है।

इस बजट से, उपाध्यक्ष महोदय, ज्यादा निराश इसलिए है कि जहां एक तरफ समाजवाद के शब्द का इन्होंने इस्तेमाल किया है— चूंकि वह ऐसा शब्द है, जिसके नाम पर उल्टी बातें की जा सकती हैं, उल्टे काम किये जा सकते हैं, देश के आम लोगों को गफलत में रखा जा सकता है, लेकिन इस बजट के जरिये उन्होंने जिस चीज को हासिल करने की कोशिश की है—वह है—देश की बढ़ती हुई विषमता को और बढ़ाया है, देश की आम जनता की क्रय शक्ति को और घटाया है और ऐसा प्रयत्न किया है कि देश का अन्दरुनी बाजार और भी ज्यादा संकुचित हो। इन्होंने इसका इलाज बताते हुए कहा है कि कपड़ा उद्योग के मालिकों पर संकट है, जूट उद्योग के मालिक संकट में हैं, चीनी उद्योग के संकट की बात स्पष्ट तो नहीं कही, लेकिन उन को तिजोरियों में भी पैसाभरने की कोशिश की है। हम सब जानते हैं कि कपड़े की कीमतें लगातार बढ़ती गई हैं, कपड़े के कारखाने बन्द होते गये हैं और इस देश के करोड़पतियों ने इस नीति को अपना लिया है कि उत्पादन को घटा कर कीमतों को बढ़ाया जाय। हमारे देश में उत्पादन का घटाना मोटे तौर पर कारखानों में इस लिए हो रहा है कि कम उत्पादन के जरिये मुनाफा ज्यादा बढ़ाया जाय, जिससे लागत कम लगे, कीमत बढ़ जाय और मुनाफा ज्यादा हो। लोगों की घटती हुई क्रय शक्ति की पृष्ठभूमि में मुनाफा बढ़ाने का देश के इजारेदारों का यही रवैया हो रहा है। पिछले तीन सालों में अपने तीनों बजटों में वित्त मंत्री ने हर बार इन की जेबों को भरने की कोशिश की है। हर बजट के जरिये 80-90 करोड़ रुपया करोड़पतियों की जेबों में छूट और राहत के रूप में देने की कोशिश की है। मगर इसके जरिये बाजार में जो संकुचितता आई, अर्थ व्यवस्था में जो संकट पैदा हुआ, उसके लिए इन्होंने कहा है कि यह मुनाफा नहीं है, सुस्ती है, रिसेशन है। सुस्ती का नाम लेकर ये सांस ले रहे हैं और अब कहते हैं कि हालत बेहतर हो रही है। क्या हालत बेहतर हुई है? आर्थिक समीक्षा के जो आंकड़े मेरे सामने हैं, उन की एक-दो मिसालें मैं आपके सामने रखना चाहता हूं।

हम सभी जानते हैं कि पिछले कुछ वर्षों में प्रगति का जो सबूत हमारे सामने दिया गया है-- 1964-65 में प्रति व्यक्ति सालाना राष्ट्रीय उत्पादन 373 रुपये था, जो 1967-68 में घट कर 321 रुपये रह गया है और 1968-65 में तो और भी ज्यादा कम है। इतने सालों के प्रयास के बाद 1964-65 के मुकाबले में प्रति व्यक्ति राष्ट्रीय उत्पादन पीछे गया है। इसी तरह से खाद्यान्न के बारे में भी वित्त मंत्री ने अपनी पीठ ठोकी है, शायद दूसरे इस तरह से अपनी पीठ नहीं ठोकते, कि हमने उत्पादन बढ़ाया है। आर्थिक समीक्षा के अनुसार 1965 में प्रतिव्यक्ति खाद्यान्न 474 ग्राम था, जबकि 1967 में घट कर 396 ग्राम रह गया। अब वह बढ़ने का दावा करते हैं, लेकिन अभी भी 1965

[श्री भोगेन्द्र झा]

के मुकाबले कम है। हमारे देश में प्रति व्यक्ति खाद्यान्न का उत्पादन और उस की उपलब्धि 1965 के मुकाबले बहुत कम है, 1968-69 में 457 ग्राम है।

इसी तरह से कारखानों के उत्पादन के बारे में भी हम सब जानते हैं--यन्त्रों के औजारों का उत्पादन जो 1965-66 में 29 करोड़ 40 लाख रुपये का था, 1968-69 में घट कर 24 करोड़ रुपये का रह गया है। इसी तरह से सूती मिलों के यन्त्रों और औजारों का उत्पादन 1965-66 में 21 करोड़ 60 लाख रुपये था, लेकिन 1968-69 में घट कर साढ़े ग्यारह करोड़ रुपये रह गया है। कृषि की कुछ बढ़ती के बाद प्रति व्यक्ति खाद्यान्न की उपलब्धि पांच साल पहले से कम है। इस प्रकार औजारों के उत्पादन में कमी है, यन्त्रों के उत्पादन में कमी है, प्रति व्यक्ति आय में कमी है। फिर खुशहाली किस बात की दिखा रहे हैं? मैं समझता हूँ सदन को इस बात पर गौर करने की जरूरत है बल्कि सारे देश को इस बात पर गौर करने की जरूरत है। आखिर, ये जो दिखा रहे हैं कि कीमत में बढ़ती नहीं हुई है वह किस बात से नहीं हुई है। ये कहते हैं कि पिछले साल से पहले के वर्ष में तीन सौ करोड़ का घाटा था जो कि पिछले साल 290 करोड़ का रहा, उसमें कुछ कमी हुई लेकिन इस साल ये ढाई सौ करोड़ के नोट छापना चाहते हैं। इसके बाद भी अगर मंहगाई नहीं बढ़ी तो यह हमारी खुशहाली का सबूत नहीं है। जो मंहगाई नहीं बढ़ी वह इसलिए कि करोड़ों उपभोक्ताओं की जेब में पैसा नहीं है, उनकी क्रय शक्ति को ह्रास हो गया है। आज वे भूखे और नंगे हैं, वे सामान खरीद नहीं सकते हैं। यही कारण है कि ज्यादा कीमत नहीं बढ़ी है। यह हमारी खुशहाली का सबूत नहीं है बल्कि हमारी बदहाली का सबूत है। चूंकि आप अपने बजट के जरिये उन लोगों की जेब कतर कर अपना घाटा पूरा करते हैं इसीलिए उनकी क्रय शक्ति घट गई है और कीमतें भी आगे बढ़ नहीं पाई हैं। सभी लोग जानते हैं कि योजना का तीन साल से ठहराव था और इस साल इस बजट के जरिये से वित्त मंत्री महोदय ने खुलेआम सूत्रधार बनकर इस योजना की हत्या की है। बड़ी योजनाओं के खर्चे के मामले में उनका अन्त करने का जो अध्याय तीन साल पहले हुआ था उसको इस साल भी चालू रख रहे हैं। इस साल ये 618 करोड़ रुपया फाजिल हासिल करने जा रहे हैं। नये उत्पाद कर से 105 करोड़, अन्य कर 22 करोड़ लघु बचत के जरिये से 135 करोड़ और कर्जे के जरिये से 106 करोड़ और नये नोट छापकर ढाई सौ करोड़ इस तरह से 618 करोड़ रुपया फाजिल हासिल करना चाहते हैं इस बजट के जरिये से लेकिन इसमें से सिर्फ 44 करोड़ अतिरिक्त योजना के ऊपर खर्च होने जा रहा है। अगर ऐसी बात है तो इस देश के विकास के मामले में इस बजट के जरिये से वित्त मंत्री महोदय ने एक लगाम और रोक लगाने की कोशिश की है। बड़े कारखानों की बढ़ती के मामले में एक लगाम लगाने की कोशिश की है। आखिर फिर हिन्दुस्तान में जो बेकारी है उका क्या इलाज होगा? आज जो कहा जाता है कि 88 हजार इंजीनियर बेकार हैं जिनका रोना रोया जा रहा है और जिनकी संख्या और बढ़ती जा रही है उनको फिर आप कहां लगाएंगे अगर बड़े उद्योगों का विकास नहीं होता है? जैसा कि अभी सेठी साहब बोल रहे थे तो उससे ऐसा मालूम हुआ कि वह जवाब नहीं दे रहे थे बल्कि रो रहे थे। बेकारी के निर्माण में ढिलाई आई है। यही हाल हटिया का है जिस की उत्पादन शक्ति पर लगाम लगाई गई है और उसकी उत्पादन शक्ति को बढ़ने नहीं दिया गया। इस प्रकार देश के जो बड़े कारखाने हैं जो कि इस देश के भविष्य की आशा है जिनके द्वारा करोड़ों बेकारों का सवाल हल हो सकता है उनके ऊपर रोक लगा दी गई है। डा० सुशीला नायर यहाँ पर छोटे उद्योगों के लिए कह रही थीं। लेकिन उन उद्योगों के लिए

जहां से यंत्र और औजार मिल सकते में उन्हीं के ऊपर लगाम लगा रखी है, उनकी उत्पादन क्षमता पर रोक लगी हुई है और उनको बढ़ने नहीं दिया जा रहा है।

खेती के बारे में चर्चा हुई। हमारे वित्त मंत्री महोदय ने समूचे बजट के जरिये से देश के करोड़ों किसान, मजदूर और मध्यम वर्ग के ऊपर गहरी चोट करके, गहरा प्रहार करने के बाद एक ऐसा नुस्खा दे दिया है जिस पर एक विवाद छिड़ गया है। बड़े खेतिहरों पर कुछ कर लगाने का सवाल है। सारा देश इस बात को जानता है, वित्त मंत्री को भी जानने में कोई दिक्कत नहीं है कि वह पांच करोड़ रुपया इस साल के बजट के लिए नहीं बल्कि इसके बाद वाले बजट में, हासिल करने की उम्मीद करते हैं और वह भी राज्य के मामले में दखल देकर और उनको प्रलोभन देते हैं कि उसे वापिस कर देंगे। एक अजब किस्म का विवाद खड़ा कर दिया है। कितने धर्मवीर, कितने अधर्मवीर, कितने कानूनगो, कितने गैर-कानूनगो राज्य और केन्द्र के मामलों में बिगाड़ करने के लिए इनके दूत काम कर रहे हैं; और अब इन्होंने एक नयी बात छेड़ दी है ताकि सारा देश सैकड़ों करोड़ रुपये का टैक्स भूल जाये और उस पांच करोड़ रुपये की बहस में ही पड़ जाये। मैं चाहूँगा कि हमारे वित्त मंत्री को ऐसा उदाहरण दिया जाये जिससे उनको अपच, बदहज्मी हो जाये। मैं इसे मुनासिब नहीं मानता। मैं कहना चाहता हूँ कि खेती के मामले में उत्पादन को बढ़ाने के लिये गाड़ी कहां अटकी पड़ी है? क्या गाड़ी इसलिए अटकी पड़ी है कि हजारों एकड़ जमीन में, दस और बीस हजार एकड़ के फार्म की जमीनों में चोरी का पैसा लगाया गया है और उनसे आप टैक्स नहीं लेते हैं या इसलिये गाड़ी अटकी हुई है कि करोड़ों एकड़ जमीन जोतने वालों को उनकी भूमि पर कोई अधिकार नहीं है? यह मामला अब देश के सामने व्यापक रूप से आ गया है। मैं चाहूँगा कि वित्त मंत्री जरा और करें कि क्या खेती के मामले में हम जापान से कुछ सीख सकते हैं? अगर उसमें कोई एतराज है क्योंकि जापान अपनी आजादी की रीति पर चल रहा है तो क्या फार्मोसा से हम कुछ खेती के मामले में सीखने की कोशिश कर सकते हैं जिसने कि जोतने वालों को जमीन देकर कृषि के उत्पादन में एक नया रास्ता अपनाया है। लेकिन हमारे यहां तो खेनिहर भू-स्वामियों का एक ग्रुप बन गया है। वे भू-स्वामी पार्लियामेंट में हैं, मिनिस्ट्री में हैं और बड़े-बड़े अफसरों में भरे हुए हैं जो कि हजार-हजार एकड़ जमीन के मालिक हैं। वे लोग कभी भी खेती नहीं करते हैं और जानते भी नहीं कि खेती कैसे होती है। एक और तो वे सरकारी सुविधाओं, सरकारी कर्ज और सरकारी मदद का दुरुपयोग करते हैं और दूसरी ओर गल्ले की चोर बाजारी करते हैं, मंहगे दर पर गल्ला बेचते हैं। लेकिन जो वास्तव में खेती करने वाले हैं जोकि साल भर खेत पर काम करते हैं, मेहनत करते हैं, उनके पास जमीन की मिल्कियत नहीं है। इस तबके के पास क्रय शक्ति नहीं है। ये खेतिहर मजदूर और हरिजन आज कपड़ा भी नहीं खरीद सकते हैं, कारखानों में बना हुआ माल नहीं खरीद सकते हैं। तब आप कहते हैं कि दाम सस्ते हैं। कारखानों का माल बिक नहीं रहा है और आप कहते हैं कि दाम बढ़े नहीं हैं। इस प्रकार से एक संकट को आपने दूसरे संकट का रूप दे दिया है। और वह जो बड़े भूस्वामियों का तबका है वह हमारे जनतंत्र पर हावी हो चुका है। आज कांग्रेस के नेता लोग रो रहे हैं। यू० पी० में कुछ लाठियों का सवाल उठाया गया है। हमारे मधोक साहब ने भी कहा कि यू० पी० में चरण सिंह की लाठी जबर्दस्त हो गई आर०एस०एस० की लाठी से। लेकिन मैं आपसे बिहार और यू० पी० की बात कर रहा हूँ। वहाँ पर बड़े भूस्वामियों का तबका फैल गया है। उस तबके ने गरीब किसान, खेतिहर मजदूरों को बूथ पर जाने नहीं दिया है। यह बात बड़े पैमाने पर हुई है और अधिकतर बूथों पर हुई है। बूथों पर उन लोगों को जाने नहीं दिया गया। जिन

[श्री भोगेन्द्र झा]

के हाथ में आज जमीन है, उन्हीं के हाथ में लाठी है । उसके जरिये से वे लोग वोट गिरा लेंगे । मुझे कहने में बड़ी शर्म मालूम होती है लेकिन ऐसे गाँव हैं, ऐसे बूथ हैं जहां आजादी के बाद से आज तक खेतिहर मजदूर, गरीब किसानों और हरिजनों को बूथ पर जाने नहीं दिया गया है । सन् 52 से लेकर आज तक नहीं जाने दिया गया है और फिर जिन्दा, मुर्दा और हाजिर-गैर हाजिर वोट पड़ जायेंगे । कम से कम बिहार में मैं इस बात को साबित करने के लिए तैयार हूं । मेरी ही कांस्टीटुएन्सी में पीढ़ी गांव है... (व्यवधान)...वहां पर आजादी के बाद से आज तक बूथ पर जाने नहीं दिया गया है । ...(व्यवधान)...आप उन बड़े-बड़े भूस्वामियों से जमीन को लेकर उस पर जोतने वालों को अधिकार नहीं देते हैं, जापान और फार्मूसा से खेती के मामले में सीखते नहीं हैं बल्कि पांच करोड़ रुपये का प्रलोभन देकर केन्द्र और राज्यों में विवाद खड़ा करना चाहते हैं । और फिर उस पर एक झूठा नाटक कैबिनेट में होता है । मैं कांग्रेस के सदस्यों को सुन रहा था । मैंने श्रीमती तारकेश्वरी सिन्हा को सुना जो कि बिहार के बड़े-बड़े जमींदारों की तरफ से बोल रही थीं ।...(व्यवधान)...मैं कहूंगा कि जो फाजिल जमीन है वह ले ली जाये और उन लोगों को दी जाये जो कि खेत पर मेहनत करते हैं, जो कि अनाज पैदा करते हैं, जो कि हमारे और आपके पालनकर्ता हैं, जिनका पैदा किया हुआ अन्न हम और आप सभी खाते हैं । लेकिन आप तो एक झूठा नाटक करने की कोशिश करते हैं, केन्द्र और राज्यों में विवाद खड़ा करते हैं और दूसरी ओर यह सारा बजट एक तरफ रखकर देश के विकास पर एक लगाम लगाने की बात करते हैं ।

यह बड़े दुर्भाग्य की बात है कि तीन साल के विश्राम के बाद जब योजना का जन्म होने की बात हो रही थी तो उसके जन्म लेने के पहले ही उसके गर्भपात, एबार्शन का एलान हमारे वित्त मन्त्री महोदय ने इस बजट के जरिए से कर दिया है इस सदन और सारे देश के लिए यह बड़ा गम्भीर और चिन्ता का विषय है । मैं चाहूँगा कि हमारे कांग्रेस के सदस्य जोकि इस बात से सहमत हों कि योजना की मृत्यु न हो दाईं ओर के कुछ सदस्य हैं जिनके लिए यह खुशी की बात हो सकती है--लेकिन बाकी लोग जो हैं वे इस बात पर गौर करें कि अगर योजना को आगे नहीं बढ़ाया जायेगा, नई उत्पादन क्षमता को पैदा नहीं किया जायेगा तो देश किस प्रकार से आगे बढ़ सकेगा । आज ज्यादातर और बंध्याकरण, वधिया कराने पर दिया जा रहा है । यह नीति बड़े जोरों से लगातार चली आ रही है लेकिन क्या इससे देश के कारखानों का इलाज हो जायेगा, लोगों की क्रय शक्ति बढ़ जायेगी और क्या इससे देश के कल-कारखाने चालू हो जायेंगे । देश के राजकीय क्षेत्र पर बात की जाती है । यहां पर सेठी साहब बोल रहे थे । मैं समझता हूँ अगर वे खुलकर राजकीय क्षेत्र के खिलाफ बोलते तो उनके लिए ज्यादा ईमानदारी की बात होती । पूरे-पूरे टाउनशिप्स बनाये गये लेकिन उसको कुल घाटे में दिखला दिया । राजकीय क्षेत्र में दो शहर बने हैं लेकिन वहां पर रहने की और जल की व्यवस्था नहीं हुई है और ऊपर से आप यह आशा करते हैं कि दो साल के अन्दर ही वहां पर मुनाफा होने लगे । क्या आप समझते हैं कि यह मुमकिन हो सकता है ?

लेकिन उसको आप घाटे में दिखाने के लिये करते हैं । देश के करोड़पतियों की आवाज अमरीका और विलायत के करोड़पतियों की आवाज है जो कहा जाता हैं कि राजकीय क्षेत्र में घाटा हो रहा है जिससे सारी राजकीय क्षेत्र की योजना ही खत्म कर दी जाये । ऐसी वकालत पूंजीपतियों के लाभ के लिए हमेशा यहाँ की जाती है और उन्हीं के फायदे की बातें यहां सोची जाती हैं जिनको हर साल सैकड़ों करोड़ रुपये की छूट दी जाती है । पब्लिक से

पैसा लेकर, जनता का पैसा लेकर पब्लिक सैक्टर बढ़ रहा है। मैं पूछना चाहता हूँ कि क्या यह अनहोनी बात नहीं है कि 1947 में बिड़ला जी की पूंजी 45 करोड़ रु० थी जो आज बढ़कर 600 करोड़ हो गयी है। और हर साल आप उनको जनता का पैसा देते जाते हैं। राज्य सभा में बिड़ला ग्रुप के बारे में विवाद चल रहा था, इस सदन में भी बार बार उसकी चर्चा उठी लेकिन उसके लिए जांच कराने की इनकी हिम्मत नहीं हैं, शायद ताकत भी नहीं है। मैं जानता हूँ कि वित्त मंत्री को बिड़ला जी अपना दोस्त मानते हैं। जब भी अगर जांच करायेंगे तो बिड़ला जी इनको वित्त मन्त्री और उप-प्रधान मन्त्री नहीं रहने देंगे और जो नन्दा जी का हाल हुआ है वही इनका हो जायेगा। इसी लिये यह हिम्मत नहीं कर पाते हैं।

17.00 hrs.

एक तरफ 10 गुनी, 12 गुनी पूंजी बढ़ रही है और पब्लिक का पैसा उनको दे रहे हैं, लाइफ़ इन्श्योरेंस कौरपोरेशन से दिला रहे हैं, विभिन्न राजकीय संस्थाओं से दे रहे हैं और उन्हीं के पुजारी इस सदन में आवाज उठाते हैं कि राजकीय क्षेत्र असफल हो गया है, नाकाम हो रहा है। मैं जानता हूँ कि ये हाथ अपवित्र हो गये हैं। राजकीय क्षेत्र ही नहीं अगर स्वर्ग बनाने का जिम्मा इन को दे दिया जाय तो उसे भी यह अपवित्र कर देंगे जो यह कर रहे हैं।

वित्त मन्त्री महोदय समता लाने की तरफ इस बजट को ले जा रहे हैं इसीलिये कर प्रस्ताव लाये हैं। सिगरेट के लिए यह कहेंगे कि धूम्र-पान नहीं चाहता हूँ इसीलिये कर लगाया है। अगर इतनी ही बात होती तो मेरे ऐसे आदमी इनको वोट देने के लिये तैयार हो जाता। लेकिन, चीनी के बारे में क्या कहेंगे। पता नहीं मुझे, मैं डाक्टर नहीं हूँ, यह कह दें कि मधुमेह की बीमारी है इसलिये चीनी पर भी कर बढ़ा दिया जाय। मुझे पता नहीं है कि मुझे वह बीमारी है कि नहीं। और तेल पर क्या हुआ? हमारे इलाके में डेढ़ रु० बोतल कीरोसिन आयल बिक रहा है। जहां बिजली का पता नहीं कि कब पहुँचेगी वहां डेढ़ रु० बोतल मिट्टी का तेल बिक रहा है। उस पर भी टैक्स लगा दिया गया है। पता नहीं अब हमारे यहां उसका भाव दो रु० या पौने दो रु० प्रति बोतल हो गया है, क्योंकि इस बीच में गया नहीं। तो ऐसी हालत में उस पर भी चोट कर रहे हैं। अंधेरे में लोग रह रहे थे, बहुमत में रह रहे हैं, जब मैं आया हूँ, इसके बाद क्या हालत होगी मैं नहीं कह सकता। आम जनता के इस्तेमाल की हर चीज पर इन्होंने कर लगाया। और उधर करोड़-पतियों को हर तरह की छूट देकर, साथ-साथ उनकी मदद के लिए पैसा देकर, विदेशी मुद्रा, अर्जन करने के नाम पर, उनकी सहायता की जाती है। अगर यही बात होती तो भी समझ में आती, लेकिन वास्तव में उस विदेशी मुद्रा का इस्तेमाल उद्योगपति अपने स्वार्थों के लिए कर रहे हैं और देश के लिए विदेशी मुद्रा का अर्जन कुछ भी नहीं हो रहा है। वित्त मंत्री महोदय इस बात को बखूबी जानते हैं। छः, सात साल पहले देश में जूट का उत्पादन काफी हुआ परिणाम यह हुआ कि उसकी कीमत 400 फ़ीसदी कम कर दी गयी, चौथाई पर लाकर रख दी। कीमत कम कर दी गई जिससे किसान घाटे में पड़ गया। इनके व्यापार निगम में बिहार में पिछले साल एक फीसदी जूट को खरीदने में मदद दी थी। 99 फ़ीसदी का क्या हुआ? जूट के व्यापारियों, चोर व्यापारियों और सट्टेबाजों का राजकीय व्यापार निगम पर दबाव था इसलिए एक फ़ीसदी से ज्यादा न खरीद सके। जहां 60, 68 रु० मन जूट का भाव था वहां 20, 25 रु० मन जूट बिका। किसान लुट गया, लोगों ने खेती करना छोड़ दिया। उद्योगपतियों ने कहा कि विदेश से जूट मंगायें। विदेश से जूट मंगाने पर छूट और विदेश को भेजने पर भी छूट। इस तरह से दो तरफ मार मारी जा रही है, देश द्रोह की नीति अपनायी जा रही है। किसान जूट की खेती छोड़ रहा है, कारखाना बन्द होता है तो विदेश

[श्री भोगेन्द्र झा]

से जूट मंगायेंगे उसमें राहत देंगे और विदेश को भेजने के लिये उसमें भी राहत देंगे। मैं पूछता हूँ कि क्या इसमें विदेशी मुद्रा खराब नहीं होती है? लेकिन इनको विदेशी मुद्रा की फिक्र नहीं है। इनको फिक्र है करोड़पतियों की जेब को गरम करने की। इसलिए उपाध्यक्ष महोदय में समझता हूँ कि इनका हर काम, हर पग देश हित के विरुद्ध पड़ रहा है।

अब रही समाजवाद की बात। समाजवाद का यह नाम लेते हैं। मैं समझता हूँ कि जादू वह जो सर चढ़ कर बोले। वही जादू है कि जिसका मोह आज लोगों को बहकाने के लिये इन को लेना पड़ता है। नहीं राम राम कर सकते हैं तो मरा-मरा ही करके यह अपने को सान्त्वना देने की कोशिश करते हैं। मैं कहना चाहता हूँ कि कम से कम विकासशील राष्ट्रीय पूंजीवाद को बढ़ाने में यह मददगार हों जिससे लाखों लोग छोटे कारखानों में पैसा लगा सकें। अभी जो पैसा मिनिस्टरों का और अफसरों का जमीन में जा रहा है वह कारखाने में नहीं जा सकता। इसका परिणाम यह हो रहा है कि भू स्वामियों का एक नया तबका उभर रहा है। उधर बड़े उद्योगों के लिए जब हम बैंकों के राष्ट्रीयकरण की बात करते हैं तो उसके नाम से इनको बुखार चढ़ आता है और इधर जब हम भू सुधार की बात करते हैं तो यह भू स्वामियों का तबका उसका विरोध करता है। परिणाम यह है कि छोटा काश्तकार और मध्यम वर्ग आज सरकार की नीतियों के कारण पिसा जा रहा है।

अब मैं राष्ट्रीय आय की बात कहना चाहता हूँ। यह दुर्भाग्य की बात है कि खनिज सम्पदा और सभी सम्भावनाओं के बावजूद बिहार आमदनी के मामले में सबसे पिछड़ा हुआ इलाका है। जहां पंजाब में 575 रु० प्रति व्यक्ति सालाना आय है, अखिल भारतीय 422 रु० है वहाँ बिहार में 299 रु० है। अगर हम गंडक नहर को पूरा करने के लिये इनसे कहेंगे कि पैसा दीजिए तो यह कहेंगे कि नोट अगर छापेंगे तो मंहगाई बढ़ जायेगी। पश्चिम कोसी नहर और गंडक नहर को अभी छै महीने, आठ महीने या साल भर में पूरा कर दें तो जो रुपया इस काम को पूरा करने के लिए लगेगा वह एक साल के अन्दर गल्ला होकर निकल आयेगा। लेकिन उसको यह नहीं करेंगे। लेकिन हर साल 250 करोड़ रुपये के नोट छापते हैं। इस तरह से उपाध्यक्ष महोदय जो भ्रष्टाचार को बढ़ावा दिया जा रहा है जिसके कारण राजकीय क्षेत्र बरबाद हो रहा है, करोड़पतियों के रखैलो के रूप में कुछ अफसर वहां रखे गये हैं जो राजकीय क्षेत्र को बरबाद कर रहे हैं और जनतन्त्र का खून करने के लिए आमादा हो गये हैं, उसको रोकने के लिए सरकार कोई गम्भीर कदम उठाने के लिए तैयार नहीं है। उपाध्यक्ष महोदय, यह बड़े शर्म की बात है, मेरे लिये नहीं, केवल विरोध पक्ष के लोगों के लिए नहीं, बल्कि कांग्रेस के लिए भी और शायद वित्त मंत्री के लिए भी यह चिन्ता का विषय होना चाहिए कि जो समाजवादी सिद्धांत का हम नारा लगाते आये हैं, जिसके बारे में हम कहते आये हैं, उस सब का दाह संस्कार हो रहा है।

बिहार में मुख्य मन्त्री बनाने के बारे में क्या-क्या नहीं किया गया। मैं आया राम, गया राम की बात नहीं कह रहा हूं। मैं समझता हूँ आया राम से गया राम होने पर गृह मंत्री को एतराज था। लेकिन गया राम फिर आया राम हो जाय तो इनको एतराज नहीं है। सरदार हरिहर सिंह चार बार गया राम होकर आया राम हो गये। दो हजार रुपये के इल्जाम की बात अय्यर आयोग के सामने आयी है। कोई सज्जन कह रहे हैं कि दो हजार में बिक जायेंगे। मैं नहीं कहता हूँ कि कोई अपनी कीमत घटा ले दो हजार पर, यह तो हमारे वित्त मंत्री महोदय जानें, लेकिन माननीय कृष्णवल्लभ सहाय ने कहा कि मैंने दिया और सरदार हरिहर सिंह ने कबूल किया कि मैंने लिया, यह कागजी सबूत है बैंक के चैक से, ऐसे सज्जन वहाँ सरकार बना रहे हैं। अभी हम बंगाल का मसला सुन चुके, उस पर बहस कर चुके हैं

बिहार की यह हालत हैं तो आप समझ सकते हैं कि इस तरह से सरकार जनतन्त्र को कितनी चोट पहुंचा रही है। यह बजट हमारी आयोजना को खत्म करके देश के मध्यम वर्ग और मेहनतकशों पर चोट कर करोड़पतियों को बढ़ावा देने जा रहा है।

इसलिये मैं कहूंगा कि यह सदन इस बजट को ठुकरा दे, इसको नामन्जूर कर दे क्योंकि यह देश हित के खिलाफ है।

श्री तुलशीदास जाधव (बारामती): उपाध्यक्ष महोदय, यह बजट देखने से और लोगों की बातें सुनने के बाद यह राय होती है कि इस बजट में कोई ज्यादा नुकसान की चीज नहीं है। इतना ही नहीं इस बजट का लक्ष ऐक्सपोर्ट ज्यादा बढ़े और इम्पोर्ट कम हो इस तरफ ही है ताकि देश को जो फौरेन ऐक्सचेंज की गरज है वह पूरी हो। इसी दृष्टि से अगर इस बजट को देखा जाय तो इस बजट में दो चीजों के लिए एक अच्छी चीज इसमें बनायी हैं। आप देखेंगे कि इस बजट में जो फ़िगर्स दिये हुए हैं उसमें रेवेन्यू रिसीट जो है वह 2,899.97 है। कैपिटल रिसीट 4929.85 है और जो लोन लेना है या दूसरी सेविंग है वह 987.48 है। और कर्ज जो देश में लेना है वह 642.40 करोड़ है। लोन आदि तरीके से 987.48 और नये कर रूप से 100 करोड़ रुपये, तो यह सब मिला कर 4, 029.85 यह रिसीट जमा होती है। और खर्चा देखा जाय तो 4,979.85 है। इसके मायने यह हुए कि 350 करोड़ रुपया कम पड़ता है। और कर के रूप में 100 करोड़ रु० जमा किया है।

उसमें 250 करोड़ रुपये की कमी है। उसको कहते हैं कि यह डेफिसिट मेरी दृष्टि से इतनी नहीं रहेगी क्योंकि जो बजट पेपर्स हमें दिये गये हैं उनको पढ़ने से नजर आता है कि पिछले साल में जो बकाया थे वह इस साल ज्यादा जमा हुआ है। वह इस साल ज्यादा वसूल हुंगे और अंदाजा है कि उससे यह डेफिसिट कम होगी। मेरी समझ में इस तरह का डेफिसिट बजट बना कर देश के लिए अच्छा ही किया गया है।

100 करोड़ रुपया जो जमा करना है वह जो नये कर बैठाये गये हैं उन नये करों से यह 100 करोड़ रुपया जमा हो जावेगा। यह कर भी ऐसी वस्तुओं पर लगाये गये हैं जिनसे कि आम आदमी को, कोमैन मैन को ज्यादा तकलीफ नहीं होगी अलबत्ता दो, तीन चीजें ऐसी हैं जिनसे कि आम जनता को अवश्य तकलीफ होगी। उदाहरण के लिये चीनी, किरोसीन आयल या थोड़ा पैट्रोल पर भी कर बढ़ने का असर जनता पर पड़ेगा। पैंट्रोल पर कर लगने से जो स्कूटर्स वाले हैं, छोटे यातायात वाले हैं, उनको पैंट्रोल की ज्यादा कीमत देनी पड़ती है लेकिन यह पैंट्रोल पर कर बढ़ने का असर एक तरह से आम जनता पर बहुत थोड़ा ही पड़ा है क्योंकि स्कूटर्स वालों का अगर परसैंटेज देखा जाय तो आम जनता में वह बहुत थोड़ा है। आखिर यह 100 करोड़ रुपया कैसे आयेगा? 11 करोड़ रुपया डाइरेक्ट कर से आयेगा और 80 करोड़ ऐक्साइज ड्यूटी से आयेगा और 9 करोड़ कस्टम से आयेगा। इस तरह से यह 100 करोड़ रुपये का हिसाब है।

यह जो 80 करोड़ की ऐक्साइज ड्यूटी है उससे कई लोगों को थोड़ी तकलीफ है। अब अगर आप चाहते हैं कि इंडस्ट्रीज ज्यादा बढ़ें और हमारी ऐक्सपोर्ट होने वाली चीजें ज्यादा से ज्यादा जायें तो उसके लिए आपको अवश्य कुछ राहत देनी होगी। मोटी बात यह है कि एक टन जूट धागे के पीछे जो जकात 500 रु० थी उसे 200 की है। इसी तरह से जूट थैले के ऊपर जो जकात 250 रुपये थी उसे 150 रुपये किया गया है। इसी तरह अबरक के ऊपर 40 परसेंट के बजाय 20 परसेंट किया गया है। नायलन के ऐक्सपोर्ट के लिए सहूलियत दी है। यह मैं मानता हूं कि यह चीज गरीबों की नहीं है लेकिन एक किलोग्राम नायलन के ऊपर 5 से 8 रुपये तक कम किया गया है। इसके माने यह हैं कि अभी जो ज्यादा स्मर्गलिंग होती थी उस में कमी करने का इरादा है।

[श्री तुलशीदास जाधव]

टैक्सेज के बारे में जो चीजें इसमें दी हुई हैं उन्हें देखने से एक बात ख्याल में आती है कि जो सर्वसाधारण आदमियों के लिए रोजाना आम इस्तेमाल की चीजें होती हैं अगर कुछ कर कम हो तो उसमें कर ज्यादा बैठायें इससे मैं इंकार नहीं करता लेकिन उसी के साथ साथ एक बात मैं मिनिस्टर साहब से कहना चाहता हूं कि यह दो, तीन चीजों पर उनके द्वारा कर बैठाने से तकलीफ अनुभव होती है।

उदाहरण के लिए मैं उन्हें बतलाऊं कि यह टरकिश टोवल्स के शोलापुर में कई पावरलूम्स हैं और उन टौवल्स पर टैक्स बैठाने से आज बड़ी तकलीफ उन लोगों को होती है और वह इस दृष्टि से कि पहले जहां एक पावरलूम के ऊपर हर साल 25 रुपया ऐक्साइज ड्यूटी पड़ती थी वहां अब इस कर के कारण 18000 रुपया सालाना देना पड़ेगा। सरकार के ख्याल में यह चीज आई कि नहीं आई लेकिन यह इतना टैक्स एक पावरलूम के पीछे कि जहां एक वर्ष के लिए 25 रुपया देना पड़ता था वहां एक वर्ष के लिए अब 18000 रुपया सालाना हो जायेगा तो यह कहां तक उचित व न्यायसंगत होगा? मुझे मालूम नही कि इसका हिसाब उन्होंने किया या नहीं? लेकिन जैसा मैंने कहा इस नये कर का परिणाम यह हुआ है कि वह 25 रुपये के बजाय 18000 रुपये हो गया। इसके लिए मेरे पास शोलापुर से अनेकों टेली-ग्राम्स आये हैं, डेलीगेशंस भेजे जा रहे हैं और लिखापढ़ी हो रही है। मेरी बिनती है कि सरकार इस बारे में पुनर्विचार करे। इसका परिणाम यह हो रहा है कि एक यूनिट को चार पावरलूम के पीछे 100 रुपये के बजाय 75000 रुपया ऐक्साइज ड्यूटी का देना पड़ेगा। मेरा कहना है कि यह टरकिश टोवल के पावरलूम ज्यादा नही है और शोलापुर में इसके पावरलूम हैं। टरकिश टौवल हमारा ऐक्सपोर्ट होता है और आज वह पावरलूम बंद हो गये हैं। मेरा कहना है कि 25 रुपये के बजाय 3 परसेंट, 4 परसेंट इस टरकिश टौवल के ऊपर ऐक्साइज ड्यूटी हो लेकिन कीमत के पीछे 18 परसैंट टैक्स बढ़ाना अनुचित लगता है...

उप प्रधान मंत्री तथा वित्त मन्त्री (श्री मोरारजी देसाई) : ऐक्सपोर्ट पर माफी मिल जाती है।

श्री तुलशीदास जाधव : एग्रीकलचरल लैंड पर टैक्स लगाये जाने के बारे में मैं संक्षेप में कुछ अपने विचार प्रकट करना चाहूंगा लेकिन पहले वित्त मंत्री महोदय ने जो उस बारे में कहा है वह मैं हाउस के सामने पढ़ना चाहूंगा :

> "I shall, however, consider as to how genuine agriculturists can be exempted from the purview of this measure and will be moving the necessary amendment to the Finance Bill at the appropriate time."

यह बात सही है कि आज शहरों में जो बड़े-बड़े इंडस्ट्रियलिस्ट्स और मालदार लोग हैं वह अपने पर लगने वाले करों से किसी तरह बचने की कोशिश करते हैं और वह बड़े-बड़े फार्म्स खरीद लेते हैं और अपना पैसा खेती में डाल देते हैं क्योंकि अभी तक खेती पर टैक्स नहीं था और वित्त मंत्री ऐसे मालदार शहरी लोगों को जोकि इस तरह से टैक्स की चोरी कर रहे हैं उन्हें एग्रीकलचरल लेंड पर टैक्स डाल कर काबू में लाना चाहते हैं। लेकिन मेरा इसके लिए कहना यह है कि एक, दो आदमी कोई इस तरह से टैक्स की चोरी करने वाला हो भी तो भी उसके लिए सारे समाज को इस तरह से सजा देना कोई अच्छी बात नहीं जंचती है। आजकल देश में खेती का उत्पादन अधिक हो रहा है और अगर सरकार चाहती है कि उनमें और भी अधिक उत्पादन करने का प्रोत्साहन बना रहे, लोगों को खेती अधिक करने का इंसैंटिव कायम रहे और ज्यादा से ज्यादा प्रोडक्शन हो तो जाहिर है कि उन्हें यथासम्भव सहूलियतें प्रदान की जायं। रा मैटीरियल की बड़ी जरूरत है। जो रा मैटीरियल एग्रीकलचर में पैदा होता है उसे और बढ़ाने का इंसैंटिव बना रहना आवश्यक है और यह देखना चाहिए कि कहीं

इस टैक्स से लोगों का वह इंसेंटिव कम न हो जाय।

व्याख्यात्मक ज्ञापन में जो लगुंवा दिया है उसके अन्दर लिखा है कि इससे आम लोगों को कोई ज्यादा तकलीफ नहीं होगी। यह टैक्स तो इसलिए बैठाया गया है ताकि ऐसे नौन ऐग्रीकल्चरिस्ट्स जो कि खेती में पैसा डाल देते हैं और इस तरह से इनकमटैक्स की चोरी की कोशिश करते हैं वह टैक्स की चोरी न कर सकें इसलिए यह टैक्स लगाया जा रहा है। लेकिन मैं यह कहता हूं कि जो वास्तव में एग्रीकल्चरिस्ट्स हैं, काश्तकार हैं उन पर किसी भी रीति से दबाव आ जाय ऐटमौसफियर का या किसी टैक्स का तो यह करना ठीक न होगा। इसका कारण यह है कि दुनिया में इस ऐरिया की ऐनुवल पर कैपीटा इनकम सबसे कम है। यह बात मैं नहीं कहता लेकिन जो वर्ल्ड बैंक के श्री मैकनमारा हिन्दुस्तान आये थे और जो उन्होंने कहा था मैं उन्हीं के शब्दों में हाउस में पढ़ देना चाहता हूं :

> "However, he did not ignore the frustration and failures of development particularly in South Asia. India forms a major part of it. The growth of the annual per capita income in this area, the lowest in the world, was about half a per cent. At this rate, it would take a century and a half to double the per-capita income of the region."

इसके माने यह हैं कि काश्तकारों के ऊपर यह बोझ न हो। उनके दिल में यह शक पैदा न हो कि ज्यादा उत्पादन करने से हम पर टैक्स लगेगा और हमारी प्रापरटी वैल्थ टैक्स में आयेगी। प्लानिंग कमिशन के उपाध्यक्ष डा० गाडगिल ने 15 परसैंट टैक्स लगाने का सुझाव सरकार को दिया था लेकिन अपने फाइनैंस मिनिस्टर ने जो 10 परसैंट किया है वह ठीक किया है। जरूरत इस बात की है कि इस पर और आगे विचार किया जाय और किसानों में उत्पादन अधिक से अधिक बढ़ाने का उत्साह कम न पड़ने पाये इसके लिए अगर इस टैक्स को और भी कम किया जा सकता हो तो सरकार करने की कृपा करे।

श्री नम्बूदरीपाद ने भी अपने एक बयान में कहा है कि यह टैक्स ठीक नहीं है।

> "He wants the Centre to ensure that the burden of wealth tax and other levies does not fall on the middle peasant and on poor peasant."

मेरी रिक्वेस्ट है कि वह इस का खयाल रक्खें जिस से यह तकलीफ उन को न हो।

आज प्रदेशों की मांगें ज्यादा हैं। लेकिन आजकल के जमाने में नैशनल थिंकिंग या नैशनल लीडरशिप रिस्क ले कर काम करने के लिये तैयार नहीं है। आज हिन्दुस्तान में इस तरह काम करने वाले बहुत थोड़े लोग हैं। आज हर प्रान्त से मांगें आ रही हैं। महाराष्ट्र के लिये मेरी विनती है कि जो नेशनल हाईवेज है उन के लिये ज्यादा पैसा नहीं दिया जाता। वह सब कुछ महाराष्ट्र के इस रिपोर्ट में दिया है, इस लिये मैं इस के ऊपर ज्यादा समय नहीं लेना चाहता। महाराष्ट्र में जो नैशनल हाईवेज हैं उन के रिपेअर के लिये, सीमेंट कांक्रीट की सड़क बनाने के लिए उस ने रकम मांगी वह दिल्ली सरकार से नहीं मिली। वहां का यातायात बीस गुना बढ़ गया है। बम्बई—पूना और बम्बई—शोलापुर जैसे रास्तों पर ट्रक ज्यादा चलते हैं। इसलिए मेरा कहना यह है कि बम्बई पूना नैशनलहाईवे क्रमांक 4, पूना—शोलापुर हाईवे क्रमांक 9 और बम्बई—आगरा हाईवे क्रमांक 3 पर यातायात बहुत ज्यादा है। इस लिये इन रास्तों को दुरुस्त करने के लिये सरकार ज्यादा से ज्यादा पैसा दे।

महाराष्ट्र में ड्रिंकिंग वाटर के लिये योजनायें बनाई गई हैं। उन में से कुछ योजनायें वहां की सरकार ने भारत सरकार के पास भेजी हैं। उमटे, नान्दलसा, सुरगांव और खम्बोरा योजनायें कोलाबा, नान्देड़ और अकोला जिलों में हैं। इस वक्त उन की मांग है कि 120 गांवों को पीने का पानी देने की जो योजनायें हैं उस के लिये गवर्नमेंट विचार करे और महाराष्ट्र गवर्नमेंट को सहायता दे।

सरकार ने ट्रांस्पोर्ट आपरेटर्स हड़ताल की

[श्री तुलशीदास जाधव]

बात सुनी होगी। 29 तारीख को बहुत बड़ा स्ट्राइक होने वाला है हिन्दुस्तान भर में। सब ट्रक्स बन्द होने वाले हैं और उन का मोर्चा निकलने वाला है। बम्बई में इस के होने का कारण यह है कि फुल वेहिकल्स जो हैं उन की संख्या 1963 में 2 लाख, 7 हजार थी अब ज्यादा बढ़ी होगी। उन में से जो ट्रकों के मालिक हैं उन की संख्या 2 लाख है। वह छोटे लोग हैं, लेकिन उन का हैरेसमेंट बहुत ज्यादा होता है। आज टायर मंहगे हो गये हैं, उन पर टैक्स ज्यादा हैं, पुलिस का भी हैरेसमैंट बहुत अधिक है। इस की ओर सरकार को ध्यान देना चाहिये और उन की तकलीफों को कम करने की कोशिश करनी चाहिये। मैं इस के विषय में ज्यादा नहीं कहना चाहता, हालांकि मुझे सारी बातें मालूम हैं क्योंकि मैं उन का जो फेडरेशन है उस का प्रेजिडेंट हूँ। सारी मालूमात मेरे पास हैं। मैं जो कुछ कहना चाहता हूँ उस के सपोर्ट के लिये भी वी० के० आर० वी० राव की बात को ही रखना चाहता हूँ क्योंकि वह ट्रांस्पोर्ट और शिपिंग के मिनिस्टर रह चुके हैं। वह कहते हैं कि :

> "Dr. Rao conceded that taxation on road transport operation as well as equipment was the heaviest.
>
> Dr. Rao said, if the number of checkposts each vehicle was to pass through was reduced to the minimum, there would be saving of the time enabling the vehicle to have a quicker turnout.
>
> Dr. Rao regretted that while revenue from road transport had gone up from Rs. 134 crores to Rs. 431 crores in 1967, the expenditure on road development had gone down from 67.31 per cent to 36.24 per cent of the revenue during this period.
>
> Dr. Rao said, at present nearly 85 per cent of road transport operations were being undertaken by individual operators."

इस के माने यह हैं कि हम उन से कर ज्यादा लेते हैं, लेकिन उस के अनुरूप रोड्स की व्यवस्था नहीं है, गाड़ियां बड़ी जल्दी टूट फूट जाया करती हैं। इस लिये आप ट्रांस्पोर्ट की चीजों के लिये ज्यादा से ज्यादा इन्तजाम करें और उन के हैरेसमेंट को कम करें।

इस के बाद मुझे यह कहना है कि इंटर-स्टेट जो लाइसेंस होता है उस के सम्बन्ध में लोगों को बड़ी तकलीफ है। जिस प्रान्त से भी वह निकलेंगे वहां उन पर आक्ट्राय ड्यूटी पड़ेगी। डा० राव ने कहा है कि :

> Council would consider the question of making the inter-state transport commission a central authority under a full-time chairman for issuing interstate transport licences.

कहने का तात्पर्य यह है कि सरकार को इस का भी खयाल करना चाहिए और जितनी सहूलियत वह दे सके उतनी देनी चाहिये।

जो कोआपरेटिव शुगर फैक्ट्रीज हैं, उन के बारे में भी सब की राय एक जैसी नहीं है। मेरे कहने का तात्पर्य यह है कि जो भी कोआ-परेटिव शुगर फैक्ट्रीज हैं उन के अंदर भी माल-दार आदमी ज्यादा नहीं हैं। 1 या 2 एकड़ गन्ना उगाने वाले आदमी 91 परसेंट हैं। आज महाराष्ट्र में 20 या 21 शुगर फैक्ट्री वाले हैं, उन को और काश्तकारों को फर्टिलाइजर की कीमत ज्यादा देनी पड़ेगी और खर्च ज्यादा आयेगा। जब तक आप ने शुगर और शुगरकेन के रेट फिक्स किये हुए हैं तब तक वह ठीक चलेंगी, उस के बाद अगर कुछ ज्यादा फैक्ट्रियां होंगी तो कुछ फैक्टियां बन्द हो जायेंगी और कोआपरेटिव सेक्टर में छोटे छोटे काश्तकार हैं जो खेती में मेहनत कर के गन्ना तैयार करते हैं उन को तकलीफ होगी।

इस के बाद मैं यह निवेदन करना चाहता हूं कि जिस चीज का उत्पादन बढ़ाना हो उस के लिए जिस प्रान्त में वह पैदा होती हो उस के लिए सहूलियत देनी चाहिये। ऐसा मालूम पड़ता है कि महाराष्ट्र गन्ना उत्पादन के सिल-सिले में दुनिया में दूसरे नम्बर पर है क्योंकि

उस की रिकवरी 12 और 13 परसेंट तक है। श्री बुधागाड़े को एक एकड़ में 153 टन शुगर केन पैदा करने के लिए बख्शीश दी गई है। आज महाराष्ट्र की शुगर फैक्ट्रियां जितनी सहायता मांगती हैं अगर उतनी आप दे दें तो उस से इतनी चीनी पैदा होगी कि जितनी खानी हो आप खा लें और जितनी बाहर भेजनी हो उतनी बाहर भेज दें। यहाँ बार-बार कहा जाता है कि चीनी कम है और लोगों को खाने को नहीं मिलती है। इस दृष्टि से इस इंडस्टी को ज्यादा से ज्यादा सहूलियत देनी चाहिए।

इस के बाद मैं हरिजनों के बारे में कहना चाहता हूँ कि उन को बड़ी तकलीफ है यहाँ पिछले सेशन में इस के ऊपर बहस हुई थी। महाराष्ट्र में नंगी औरतों को घुमाया, मध्य प्रदेश में भी कटवाया था, यू० पी० में दो लड़कों को कुएं में डाल दिया गया था आंध्र में जला दिया गया था। यह सब क्या चल रहा है, मेरी समझ में नहीं आता। सरकार से मेरा निवेदन है कि इन चीजों को बन्द करना चाहिये गुरु गोलवल्कर जो आर० एस० एस० के प्रमुख हैं, उन का भाषण पढ़ने से तो यह चीज और भी भड़क जायेगी। वह वातवर्ण रखना चाहते हैं, अर्थात जो आदमी जिस समाज में पैदा हुआ उस को मरने तक उसी में रहना चाहिए। मैं उन के भाषण को पढ़ना नहीं चाहता, लेकिन मेरी आप से विनती है और सरकार से भी कि इस तरह की जो स्पीचेज होती हैं उन को बन्द करना बिलकुल आवश्यक है। गुरुजी—ती रूढी नसून तो धर्मंच आहे श्रुती स्मृती ईश्वर निर्मित आहे व त्यांत सांगितलेली व्यवस्था ही हि ईश्वर निर्मित आहे किंबहुना ती ईश्वर निर्मित असल्या-मुले त्यायी जरी मोडतोड झाली तरी आम्ही कालजी करत नाही करण मानवाने मोडतोड आज केली तरी जी ईश्वर निर्मित योजना आहे नी पुन्हा प्रस्थापित होणार चइस के माने यह हैं कि जिस समाज में जो आदमी पैदा हुआ उस को वहीं मरना चाहिए। धर्म कहता है कि किसी को कोई अधिकार नहीं है अच्छा होने या बुरा होने का। एक दैनिक अखबार नई दुनिया इंदौर से निकलता है। उसका 27-2-69 का अंक पढ़ने के बाद किसी भी आदमी का हृदय फट जाएगा। चेयरमैन साहब, आप भी उसी समाज से आते हैं। यह जो जुल्म हरिजनों के ऊपर होता है, यह बन्द होना चाहिये। सरकार को इसके बारे में सख्ती से कदम उठाने चाहियें।

अब मैं पब्लिक सैक्टर के बारे में कुछ थोड़ा सा कहना चाहता हूँ। मेरे पास इसके बारे में बहुत से आंकड़े हैं। इसकी चर्चा भी बहुत होती है। मेरा कहना यह है कि पब्लिक सैक्टर को जिस तरह से भी हो बढ़ाया जाना चाहिए। लेकिन आज आप देखें कि हालत क्या है। 39 अंडरटेकिंग ऐसे हैं जिन में 48 करोड़ रुपये का मुनाफा हुआ है जबकि 28 अण्डरटेकिंग ऐसे हैं जिन में 84 करोड़ रुपये का नुक्सान हुआ है। इसका मतलब यह होता है कि नैट 36 करोड़ का नुक्सान सरकार को उठाना पड़ा है। यह नुक्सान कम होना चाहिए और इसको देखा जाना चाहिए कि ये पब्लिक सैक्टर अण्डरटेकिंग मुनाफे में चलें। यह जो नुक्सान होना है वह इस कारण से होता है हम पहले वर्कर्ज ज्यादा रख लेते हैं, मैनेजर ज्यादा रख लेते हैं, बिल्डिंग्ज और क्वार्टर्ज के लिए कैपिटल आउटले में प्रावधान कर देते हैं लेकिन इसका इंटरेस्ट हमें कुछ नहीं मिलता है और न ही कुछ भी रिटर्न होती है। दूसरी बात यह है कि जो बेसिक इंडस्ट्रीज हैं या जो की इंडस्ट्रीज हैं उन में जो उत्पादित माल होता है उसको खरीदने वाले नहीं मिलते हैं। मैं चाहता हूँ कि इस तरह का माल तैयार किया जाए जिस की मार्किट हो। बेसिक इंडस्ट्री को बढ़ावा दिया जाए और वर्तमान में जो नुक्सान हो रहा है वह न हो और आगे से उन में मुनाफा हो। रिपोर्टें जो लिखी जाती हैं वे तो अच्छी लिखी जाती हैं। उन में यह लिखा रहता है कि अच्छे-अच्छे मैनेजर एप्वाइंट हो, अच्छे वर्कर्ज और आदमी रखे जायें और दूसरी जो कमियाँ हैं, उनकी तरफ भी ध्यान दिलाया जाता है। अगर उनकी तरफ ध्यान दिया जाए और

[श्री तुलशीदास जाधव]

जो ग्राइडल कैपैसेटी है उसका भी इस्तेमाल हो तो फायदा हो सकता है।

10-3-69 के टाइम्ज़ ग्राफ इंडिया में पुनाचा साहब ने कहा है :

"Mr. Poonacha has at last conceded that the manpower employed in the Bhilai steel plant is on the high side."

वहां पर ग्रादमी ज्यादा हों तो उनको कम करना होगा। ग्रगर जरूरत से ज्यादा ग्रादमी हों तो इसका मतलब यह नहीं होता है कि एफिशेंसी बढ़ती है। वहां पर ग्रौर ज्यादा गड़बड़ होती है। थोड़े ग्रादमी रखें ग्रौर इंटेंसिव वर्क जिस को कहते हैं वह हो तो एफिशेंसी बढ़ती है। इस सब को देख कर पब्लिक सैक्टर को ग्राप बढ़ावा दें ग्रौर ये जो प्लांट हैं, उनको भी चलायें। श्री पुनाचा रेलवे से यहां ग्राए हैं ग्रौर उन्होंने वहां बहुत ग्रच्छा काम किया है। वह बहुत ग्रच्छे ग्रादमी भी हैं। पब्लिक सैक्टर के बारे में लोग टीका टिप्पणी करते हैं ग्रौर स्वतन्त्र पार्टी वाले तो यहां तक कहते हैं कि प्राइवेट एंटरप्राइज को बढ़ावा मिलना चाहिये ग्रौर पब्लिक सैक्टर को खत्म कर दिया जाना चाहिये। ग्रगर पब्लिक सैक्टर ठीक तरह से काम करेगा तो उनको इस तरह की टीका टिप्पणी करने का ग्रवसर नहीं मिलेगा।

इंजीनियर्ज के बारे में, उनकी बेकारी के बारे में ग्रब मैं कुछ कहना चाहता हूं। इसकी चर्चा भी बहुत होती है। हमारी प्राइम मिनिस्टर एक मीटिंग में गई थी तो उनके खिलाफ इंजीनियर्ज का मोर्चा निकला था। मैं चाहता हूं कि उनके बारे में भी ग्रापको कुछ करना चाहिये।

एक ग्रौर भी बात है। इंजीनियरिंग टाइम्ज में जोकि 15 फरवरी 1969 का है यह निकला था :

"If an Indian engineer suggests a new idea of change of design or procurement of plants and machinery, they are bluntly told by the collaborators that they would not take the responsibility for performance and quality. He cited the example of the Foundry Forge Plant of the Heavy Engineering Corporation, Ranchi, of which he was the Chairman."

जिन का यह भाषण है वह इसके चेयरमैन थे। उन्होंने जो कुछ कहा है वह मैंने ग्रापको बताया है। इसकी ग्रोर भी ग्रापका ध्यान जाना चाहिये।

एक ग्रंतिम बात मैं फारेन एक्सचेंज के बारे में कहना चाहता हूं कि जिसकी हमारे देश को बहुत जरूरत है ग्रौर जिसकी कमी हम ग्रनुभव करते हैं। "राजस्थान समाज" के ग्रंदर 24 फरवरी को श्री टांटिया ने लिखा है कि दुनिया के ग्रन्य देशों के मुकाबले में भारत में ग्राने वाले टूरिस्टों की संख्या सबसे कम है। दुनिया के देशों को जहां पर्यटकों से 750 रुपये 675 रुपये ग्राय होती है वहां हमको नौ ग्राने ही ग्राय होती है। इतनी कम ग्राय उनसे हम को क्यों होती है? उन्होंने इसमें यह भी लिखा है कि एक लड़का हिन्दुस्तान ग्राने के लिए निकला। उसकी मां ने पूछा कि कहां जाते हो। उसने उत्तर दिया कि भारत जा रहा हूं। माता ने कहा कि वहां मत जाग्रो, वहां डाकूगिरी होती है, वहां चोरियां होती हैं, वहां रेलों में ग्रादमी मारे जाते हैं। यह हमारा नेशनल कारैक्टर है......

श्रीमती जयाबेन शाह (ग्रमरेली) : नेशनल कारैक्टर नहीं है।

श्री तुलशीदास जाधव : सब के लिए मैं नहीं कहता हूं। लेकिन इस तरह की घटनायें होती ग्रवश्य हैं। कांग्रेस वाले हों या गैर कांग्रेसी हों, सब को सोचना होगा इसके बारे में सच्चाई ग्रौर प्रामाणिकता जिसको कहते हैं, वह देश में लानी होगी। हमें ऐसे उपाय करने होंगे ताकि ज्यादा संख्या में बाहर से टूरिस्ट यहां ग्राएं। उनके लिए हमें ज्यादा सुविधाग्रों का प्रबन्ध करना होगा। ग्रगर हमने ऐसा किया

तो हमारे देश को फारेन एक्सचेंज काफी प्राप्त हो सकता है ।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूं कि आपने मुझे कुछ थोड़ा सा ज्यादा समय दिया है ।

डा० सूर्य प्रकाश पुरी (नवादा) : सभापति महोदय, वित्त मंत्री जी ने अपना बजट भाषण प्रारम्भ करते हुए यह कहा कि मैं केवल सूत्रधार के रूप में आपके सामने उपस्थित हुआ हूं, जिस का काम नाटक प्रारम्भ होने से पहले कुछ समय के लिए रंगमंच पर आकर दर्शकों की रुचि बढ़ाना होता है ।

17.35 hrs.

[अध्यक्ष महोदय पीठासीन हुए]

यह नाटककार और इसके ये सूत्रधार जिस प्रकार रंगमंच पर आकर नाटक खेल रहे हैं, उसका प्रमाण देश में व्याप्त असन्तोष है । जब ये सूत्रधार सामने खड़ा होकर देश की माली हालात और देश के जन जीवन का चित्र उपस्थित करता है तो आप देखें कि आज भी गांव की हालत क्या है । आज भी गांवों में ज्यादातर गांव ऐसे हैं कि जहां के लोग पीने के लिये अच्छे पानी के लिये तरसते हैं । उनको पीने के लिए स्वच्छ पानी तक नहीं मिल रहा है । आज भी न जाने कितनी पुरानी सड़कें धूल धूसरित पड़ी हुई है । आज भी भूखे नंगे किसान का चित्र हमारे सामने आता है । किसी भी नाटक में, किसी भी प्रदर्शन में सूत्रधार की महत्ता तब बढ़ती है जब वह कुछ ऐसी अनोखी चीजें उपस्थित कर देता है कि जिस को देखकर दर्शकगण अचम्भे में पड़ जाते हैं, आश्चर्य में पड़ जाते हैं । आश्चर्य की स्थिति इस सूत्रधार ने इस प्रकार प्रारम्भ की कि उसके मन में उस क्षेत्र को छूने की इच्छा है जिसे हम कृषक वर्ग कहते हैं । यह वह कृषक वर्ग है जो प्रत्येक दो तीन साल के बाद दो तीन साल भूखों मरता है और आसमान की ओर देखता है तड़पती हुई नजरों से कि कब पानी बरसे और कब उसकी खेती हरी हो । उस वक्त न तो यह सरकार कोई ऐसी योजना बनाकर सामने आती है कि उसके खेत को पानी दिया जाए धरती के सीने को चीरकर और उसके अन्दर से पानी निकाल कर कृषक को दिया जाए और न ही उसकी कोई और सहायता करती है । इसको इस बात की जिज्ञासा नहीं रहती है कि उत्पत्ति बढ़े और कृषक का पेट भी भरे । इन तमाम हालात को देखते हुए भी वह सामने आते हैं उन कृषकों पर हाथ डालने के लिए जो चाहे छोटे हैं या बड़े हैं और कहते हैं कि इस बार उन पर सम्पत्ति कर लगाया जायेगा । सम्भवतः बाद में कुछ उन्हीं के पक्ष के लोगों और सामान्य लोगों के विरोध की स्थिति को अनुभव करते हुए वित्त मंत्री ने एक अंदाजा लगाया है और सुनने में आया है कि वह अब यह सोच रहे हैं कि यह सिर्फ इसलिए कहा गया है कि बड़े बिजिनैस हाउसिस जो हैं वे चूंकि खेती में, जमीन में काफी राशि लगा रहे हैं, इसलिए उन पर रोक लगाने के लिए ऐसा किया जाना आवश्यक है । लेकिन क्या वास्तव में बात यही है ? इससे वह किसान भी जिसके पास दस या पंद्रह एकड़ से ज्यादा जमीन होगी, इसकी लपेट में नहीं आ जायेगा, क्या उसके ऊपर इसका असर नहीं पड़ेगा ? जिन कृषकों ने देश की आर्थिक और माली हालत को सुधारने में अभी-अभी एक रुचि ली है, अभी-अभी एक नया इंटरेस्ट उनमें क्रियेट हुआ है, क्या इससे वे हतोत्साहित नहीं होंगे ? क्या इससे उनको भी चोट नहीं लगेगी । इसलिए वित्त मंत्री का जो यह विचार है, इसका मैं घोर विरोध करता हूं । अगर वित्त मंत्री की नजर इन व्यापारिक वर्गों के ऊपर है या उनके ऊपर है जिन्होंने काला पैसा या सफेद पैसा... मैं नहीं जानता हूं कि क्या काला और क्या सफेद पैसा होता है, इसको वित्त मंत्री जानें...जमीन में लगाया है तो मेरी एक प्रार्थना उनसे यह होगी कि आज पूरे हिन्दुस्तान के पैमाने पर वह इस बात का पता लगायें कि कितने ऐसे सरकारी अधिकारी हैं जिन्होंने जब से नौकरी प्रारम्भ की है, तब से लेकर अब तक कितनी जमीन अर्जित की है और उसमें उन्होंने

[डा० सूर्य प्रकाश पुरी]

कितना पैसा लगाया है । इसको भी देखा जाना चाहिये कि उन्होंने जो जमीन ली है उसको किस-किस नाम से लिया है । अपने नाम से नहीं लिया है तो क्या अपने रिश्तेदारों के नाम से तो नहीं ली है ? क्या उन्होंने यह जमीन अपने अधिकारों का दुरुपयोग करके तो नहीं ली है । अगर उन्होंने ब्लैक मनी अर्जित किया है तो कहां से किया है । क्या उस ब्लैक मनी को उन्होंने जमीन की खरीद में तो नहीं लगा दिया है ? मैं आशा करता हूँ कि वित्त मंत्री जी इसके ऊपर अवश्य ध्यान देंगे । सम्भवतः उन्हें इस बात का पता भी है । उनके चेहरे पर भी मुस्कराहट बतलाती है कि वह इन सब बातों से वाकिफ हैं ।

आज का किसान लैंवी, लोन और लगान से जिस प्रकार दबा हुआ है उसके ऊपर इस प्रकार की नजर डालना अच्छा नहीं होगा । किसान की बात प्रोफेसर हुमायून कबिर ने तथा दूसरे माननीय सदस्यों ने भी की । मैं जिस क्षेत्र का प्रतिनिधित्व करता हूँ उसकी जनसंख्या बारह लाख अवश्य होगी और इस बारह लाख में से साढ़े छः लाख मतदाता छोटे-बड़े कृषक अवश्य होंगे ।

वहां आज भी पचास हजार व्यक्तियों की दरख्वास्तें पड़ी हुई हैं, जिन्हें आज बिजली चाहिये—सिंचाई के लिए, न कि घरों के लिए, रेफ्रिजेरेटर या एयर-कन्डीशनर के लिये । सिर्फ एक जिले के एक चुनाव-क्षेत्र में यह स्थिति है । पूरे देश के बारे में अन्दाजा इसी से लगाया जा सकता है ।

पैट्रोल, कैरोसीन तेल और डीजल के कर में वृद्धि हुई है । मैं इसका विरोध करता हूँ । इसकी वृद्धि 1 अप्रैल से होनी चाहिये, लेकिन सम्भवतः वित्त मंत्री अच्छी तरह से जानते हैं कि सूत्रधार तो यहां खड़ा हुआ और नाटक बाहर शुरू हो गया । जब हम यहाँ से बाहर गये और गाड़ी में पेट्रोल भरवाया, तो ज्यादा पैसे लगने शुरू हो गये । इस पर सरकार का कोई नियंत्रण या नजर नहीं है । मैं समझता हूँ कि नाटक प्रारम्भ करने से पहले कोई ऐसा बन्दोबस्त करना चाहिये था कि इस प्रकार की गलत कार्यवाहियों की रोक-थाम की जाये । हर साल ऐसा होता है । वित्त मंत्री के बजट भाषण के बारे में दूसरों को मालूम हो जाये, वह एक अलग बात है लेकिन होता यह है कि उन्होंने अपनी स्पीच में कहा कि सिगरेट, एलकोहल और पेट्रोल आदि के कर में वृद्धि की जायेगी, उनकी स्पीच खत्म हुई और हम बाहर निकले नहीं कि बाजार में इन चीजों के ज्यादा पैसे लगने शुरू हो जाते हैं । इस बात की आवश्यकता है कि वित्त मंत्री इस तरफ़ ध्यान दें ।

टेलीफोन की शुल्क दरों में भी वृद्धि हुई है । टेलीफोन की आवश्यकता दिनों दिन बढ़ती जा रही है । जैसे-जैसे आदमी ज्यादा व्यस्त होता चला जा रहा है, वैसे-वैसे ऐसी सुविधाओं की आवश्यकता बढ़ती जा रही है । मैं समझता हूँ कि टेलीफ़ोन पर ज्यादा कर लगाने से अधिक अच्छा होगा कि सरकार ज्यादा लोगों को टेलीफ़ोन देने की बात सोचे, क्योंकि ऐसा करने पर उस को ज्यादा पैसे मिलेंगे । मंत्री महोदय देखे कि उन के पास अभी टेलीफ़ोन की कितनी दरख्वास्तें पड़ी हुई हैं । मैं समझता हूँ कि इस सुविधा को और ज्यादा लोगों तक पहुंचा कर, इस क्षेत्र में जो घाटा है, सम्भवतः उस को पूरा किया जा सकता है ।

चीनी एक ऐसी चीज है, जिस पर सब की नजर है । सुबह से ले कर शाम तक उस का उपयोग किया जाता है । कुछ लोग डाक्टर के कहने पर शायद उसे न खाते हों । अगर चीनी के दाम पूरे तौर पर बढ़ा दिये गये होते, तो एक बात थी, लेकिन ऐसा नहीं किया गया है । जहां चीनी का उत्पादन होता है बिहार और यू० पी० में ऐसी जो चीनी मिलें बन्द पड़ी हुई हैं, सब से पहले सरकार का ध्यान उन की तरफ जाना चाहिए था ।

आज न सिर्फ युवा-वर्ग बल्कि तमाम लोगों के सामने जो सब से महत्वपूर्ण समस्या उपस्थित

हो गई है, वह है बेरोजगारी। चाहे पढ़े-लिखे लोग हों और चाहे अनपढ़, खेतीहर मजदूर हों या दूसरे लोग, सब के सामने यह समस्या उपस्थित हो गई है। आज दिन के प्रारम्भिक चरण में माननीय सदस्य, श्री बनर्जी, ने यह प्रश्न उठाया कि अनएम्पलायमेंट इनशोरेंस की बात कहां तक आगे बढ़ रही है और सरकार इस सम्बन्ध में क्या करने जा रही है। मैं समझता हूं कि लेबर मिनिस्ट्री हो या वित्त मन्त्रालय, सरकार की ओर से इस बारे में कोई ठोस कदम अवश्य उठाया जाना चाहिए। कृषि को प्रधानता देने के साथ-साथ गांवों, देहात, में लघु उद्योगों का वातावरण निर्मित हो सके, इस सम्बन्ध में भी सरकार को कोई ठोस कदम उठाना चाहिए। इस बजट को पेश करने के पहले, इस के दरमियान और इस के बाद भी वित्त मन्त्री महोदय को पुन: एक बार राज्यों और केन्द्र के बीच जो होड़ है उस का मुकाबला करना ही पड़ेगा। हमें विश्वास तो है कि जिस कुशलतापूर्वक वह तमाम बातों का निर्वाह कर लेते हैं, जिस प्रकार से उसे वह बड़े तरीके से किनारे टाल देते हैं, उसी तरीके से वह पुन. इस बार भी फिर से उन राज्यों की मांग को जिन की मांग दुरुस्त है, सही है, उस को एक कुशल सूत्रधार के रूप में अवश्य टाल देंगे। लेकिन यह टालमटोल बहुत दिनों तक नहीं चल सकती है। राज्यों और केन्द्र के बीच में जो खाई है उस के निवारण के लिए जब तक समान रूप से ऋण या अन्य सुविधाएं जो भी आप देते हैं वह सब को नहीं देंगे तब तक यह खाई कभी पट नहीं सकती है। मात्र राजनैतिक दबाव से अगर आप कुछ करते हैं तो इस का राजनैतिक परिणाम ही निकलेगा और इस का फल अगर विरोधी दल या विरोधी सरकारों को भुगतना पड़ेगा तो संभव है आप भी एक दिन विरोधी हालत में आएं, उस समय आप को भी भुगतना पड़ सकता है। आप देखें, चौथी पंचवर्षीय योजना में हमारे यहां बिहार में कुल 100 किलोमीटर पक्की सड़क बनाने की योजना है। आप सोच लीजिए बिहार जैसे पिछड़े राज्य के लिए 109 मील पक्की सड़क की योजना से उस प्रदेश की क्या उन्नति हो सकती है?

अब मैं सामान्य से सामान्य जो इन्सान हैं उस इंसान की निहायत जरूरी आवश्यकताओं की ओर देखते हुए बजट का परीक्षण करना चाहता हूं और परीक्षण करते हुए वित्त मंत्री से यह निवेदन करना चाहता हूं कि इनके जीवन के जो पहलू हैं, जब तक सरकार इन को नहीं देखेगी भारतीय जन-जीवन कभी सुधरने का नहीं है। एक तो जन-साधारण का स्वास्थ्य और दूसरे उन की शिक्षा, इन दो पहलुओं को लीजिये। शिक्षा के सम्बन्ध में तीन बातें आती हैं। शिक्षक, शैक्षणिक संस्थाएं और शिक्षकों की अवस्था। आज शिक्षा की सारी सुविधाएं, एक स्तर तक सभी लोगों को उपलब्ध हों यह अत्यन्त आवश्यक हो गया है। हायर सेकेंड्री तक की शिक्षा प्राप्त करने की सुविधा देश के सभी राज्यों में हर एक आदमी को मिलेगी, यह आप घोषित करें और वह अवश्य मिलनी चाहिए। आज जो देश में शैक्षणिक संस्थाओं की अवस्था है वह मैं ने पहले भी बतायी है, सरकार का ध्यान उस ओर मैं ने आकृष्ट किया है कि 22 विद्यालयों को मैं ने स्वयं जा कर देखा है और उन में से 18-19 विद्यालयों को मैं ने ऐसा पाया है कि जिन की छतें नहीं हैं या जिन की जमीन अच्छी नहीं है जहां कि लड़के बैठ कर पढ़ सकें। ऐसी हालत हमारे राज्य में है। उस पर संभव है यह कहें कि राज्य सरकार के मातहत यह चीज आती है और सरकार के पास पैसा नहीं है इसलिए वह ऐसा कर रहे हैं। हमारी यह मांग होगी और बड़ी खुशी की बात होती अगर जिस दृष्टि से और तमाम आमदनी को बढ़ाने की बात को वह सोचते हैं, ऐसे ही एक ऐसा मानस निर्माण करने की दिशा में भी वित्त मन्त्री देखते और यह सोचते कि शिक्षा की समान सुविधाएं तमाम लोगों को अवश्य उपलब्ध होंगी और शिक्षा किसी एक स्तर तक लोगों को मुफ्त दी जायगी, शैक्षणिक संस्थाओं का नियन्त्रण सरकार रखेगी और शिक्षकों को जिन को वर्तमान

[डा० सूर्य प्रकाश पुरी]

अवस्था में अपनी नौकरी से अवकाश प्राप्त करने के बाद कोई पेंशन नहीं मिलती है, भविष्य में उन्हें पेंशन भी मिलने की व्यवस्था हो।

अध्यक्ष महोदय, अपने वक्तव्य को समाप्त करते हुए मैं यह कहना चाहता हूँ कि चाहे कोई भी भारतीय हो ग्रामीण हो अथवा सरकारी कर्मचारी, सरकारी अधिकारी हो अथवा हम संसद सदस्य या मन्त्री-गण, सभी लोगों के लिए चिकित्सा पद्धति में समानता होनी चाहिये। सरकार एक केन्द्रीय स्वास्थ्य योजना बनाये, जिसमें प्रत्येक भारतीय को समान रूप से लाभ उठाने का अवसर प्राप्त हो।

चूंकि इस बजट में इस प्रकार का कोई भी संकेत सरकार की नीयत में दिखाई नहीं पड़ता और दूसरी तरफ करों का बोझ बढ़ता जा रहा है, ऐसी स्थिति में मैं मात्र शब्दों से ही नहीं बल्कि अपना मत भी विपक्ष में देकर वित्त मन्त्री द्वारा प्रस्तुत इस बजट का विरोध करूंगा।

17 51 hrs.

[Shri R. D Bhandare *in the Chair*]

श्री हेम राज (कांगड़ा) : सभापति महोदय, मैं आपका धन्यवादी हूँ कि आपने मुझे बोलने का अवसर दिया। जो बजट हमारे उपप्रधान मन्त्री व वित्त मन्त्री जी ने पेश किया है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूँ। पिछली मर्तबा भी जब उन्होंने बजट पेश किया था, अपोजिशन के साथियों ने उन पर आरोप लगाये थे और कहा था कि उन्होंने डेफिसिट-फाइनैंन्सिग किया है, जिसकी वजह से कीमतें बढ़ जायेंगी। लेकिन मैं समझता हूँ कि उन्होंने उस वक्त भी रियलिस्टिक बजट पेश किया था और इस दफा भी रियलिस्टिक बजट पेश किया है। पिछली दफा जो बजट पेश किया था, उसमें भी डिफिसिट फाइनैंन्सिग था, लेकिन उनके बावजूद भी कीमतों में इजाफ़ा हुआ और इस दफा भी जो बजट उन्होंने पेश किया है, उसमें डेफिसिट-फाइनैंसिंग की रकम में कमी हुई है, इसके लिए वह बधाई के पात्र हैं।

लेकिन इसके साथ-साथ में उनसे एक अर्ज करना चाहता हूँ। कल यहाँ पर एक प्वाइंट उठाया गया था कि हमारा जो ध्येय है, आवडी सेशन में जो रेजोल्यूशन पास हुआ था, उसके मुताबिक सोशलिस्टिक पैटर्न आफ़ सोसायटी के सम्बन्ध में उन्होंने इस बजट में कोई जिक्र नहीं किया है। मैं समझता हूँ कि सोशलिस्टिक शब्द का लाना इतना जरूरी नहीं है, जितना उसकी भावना को इसमें लाना जरूरी है और उनकी वह भावना इस बजट में बहुत अच्छी तरह से व्यक्त कर दी गई है। जिसका यह नतीजा है कि आज हम इंडस्ट्रीयल साइड में मोनोप्लीज के बरखिलाफ आवाज उठा रहे हैं, आज हम न्यूज पेपर्ज के मुताल्लिक आवाज उठा रहे हैं उनकी मोनोप्लिस्टिक टेन्डेन्सीज को खत्म करना चाहिये। आज देहातों में पहली मर्तबा यह चीज आई है। थोड़े-से जमीदार सारी चीजों का फायदा उठा रहे हैं, गरीब तबके के जमीदार जिनकी तादाद 90 फी सदी है, कोई फायदा नहीं उठा रहे हैं, गावों के अन्दर जो रेवोल्यूशन हुआ है, उसका फायदा बड़े-बड़े आदमियों को हुआ है, उनके खिलाफ देसाई जी ने जो स्टेप लिया है वह बहुत सराहनीय है। जिस बीमारी का उनको बाद में इलाज करना पड़ता, उसका निदान आज ही लेकर उस बीमारी को दूर करने का जो फैसला किया है, उसके लिए वह बधाई के पात्र हैं।

लेकिन मैं उनसे एक अर्ज करना चाहता हूँ। यह ठीक है कि वैल्थ-टैक्स बड़े आदमियों पर लगायेंगे, बड़ी-बड़ी जोतों के मालिकों पर लगना भी चाहिए, लेकिन यह ब्लैक-मनी महज यहीं पर नहीं आ रही है, जैसा मेरे से पहले वक्ता ने भी कहा है। इस ब्लैक मनी को लोग बगीचों में भी लगा रहे हैं और इन बगीचों से उनको बड़ी अच्छी आमदनी हो रही है। मैं

चाहता हूँ कि इस तरफ भी आपको ध्यान देना चाहिये। जिस तरह से आपने दूसरी चीजों पर टैक्स लगाया है, उसी तरह से इन प्लान्टेशनों पर भी लगाना चाहिये। यह रेवेन्यू जो आज इन से वसूल नहीं हो रहा है, उसको भी इसी दायरे में लाना चाहिये।

लेकिन इसी सिलसिले में एक अर्ज करना चाहता हूँ। फर्टिलाइजर और पम्पिंग सैटों पर आपने जो ड्यूटी लगाई है, उससे जितने भी किसान हैं, उनको आप उसी फांसी से खत्म कर देंगे। इस ड्यूटी का नतीजा यह होने वाला है कि 40 किलो की बोरी पर यूरिया में 8 रुपये बढ़ जायेंगे और आमोनियम सल्फेट पर 5 रुपये बढ़ जायेंगे। इस से गरीब किसान को फर्टिलाइजर महंगा मिलेगा। इसलिए यह जो राय है, आपकी पार्टी के सदस्यों की और अपोजीशन के सदस्यों की भी कि इस पर छूट मिलनी चाहिए, उस पर आपको ध्यान देना चाहिए। इसी तरह से आप पम्पिंग सेटस पर भी छूट दीजिये ताकि जो गरीब किसान हैं जिनकी तादाद 80 फी सदी है वह भी कुछ फायदा उठा सकें और ज्यादा अनाज पैदा कर सकें। मेरी आप से अर्ज है कि आप इस पर जरूर ध्यान दें।

इसके साथ-साथ जहां आप ने कुछ राहत दी है मेरी आपसे अर्ज है कि रुपये की जो कीमत है वह 4 आने ही रह गई थी और अब जिस तरह से आप टैक्स लगाने जा रहे हैं उससे रुपये की कीमत 4 आने से घटकर 3 आने या 2 आने ही रह जाएगी। आपने साबुन पर एक्साइज ड्यूटी लगाई है लेकिन उसके साथ साथ साबुन को बनाने में जो चीजें इस्तमाल की जाती हैं जैसे सोडा सिलिकेट और सोडा ऐश वगैरह उन पर भी आपने एक्साइज ड्यूटी लगा दी है। ये चीजें सभी कामन मैन इस्तेमाल करते हैं। एक तरफ आप फिनिश्ड प्राडक्टस पर एक्साइज ड्यूटी लगाते हैं और उसके साथ-साथ जो उसके कम्पोनेन्ट्स हैं उन पर भी लगा देते हैं। तो मेरी आपसे अर्ज यह है कि एक जगह फिनिश्ड गुड्स पर ही यह एक्साइज ड्यूटी रहनी चाहिये। इसी तरह से आपने पैट्रोल पर भी एक्साइज ड्यूटी लगाई है उसका असर किस पर पड़ने वाला है? आज दस पन्द्रह हजार के बीच का दरमियानी फिक्स्ड इंकम का जो ग्रुप है उस पर टैक्सेशन आप ने बढ़ाया है। पिछला एक्ट जो था उसमें आपने स्टैंडर्ड डिडक्शन के मातहत कुछ छूट दी थी मोटर कार, मोटर साइकिल और साइकिल पर। लेकिन अब यह छूट 20 हजार वालों को कार पर तो दी है लेकिन नीचे नहीं दी है। जहां उनको आपने राहत दी है वहां इनको भी कुछ राहत मिलनी चाहिये। जहां आपने 150 का 200 किया है 200 का 250 किया है वहां इनको स्टैंडर्ड डिडक्शन में छूट नहीं दी है। 10-15 हजार के दरमियान आप ने जो इंकम टैक्स की रकम बढ़ाई है, इसमें भी छूट मिलनी चाहिये ताकि फिक्स्ड इंकमग्रुप के लोग जो पहले से ही काफी तंग है और जिनकी लिविंग हैंड टु माउथ है वह भी अपना गुजारा कर सकें। वरना फिर यह जो तबका हैं वह ईमानदारी से कैसे रहेगा?

इसी मौके पर मैं एक बात और अर्ज कर देना चाहता हूँ कि मेम्बर्स आफ पार्लियामेंट का एलाउंस बढ़ाने की जो बात थी उसको भी आप ने ठप्प कर रखा है... (व्यवधान)... या तो फिर आप यह कहिए कि एम० पीज० भी करप्शन की तरफ चले जायें या फिर अगर उन को आनेस्ट रखना है तो उनकी तरफ भी आप को ध्यान रखना चाहिये।

अब मैं आपकी तवज्जह इस बात की तरफ दिलाना चाहता हूँ कि पब्लिक अंडरटेकिंग्ज के सम्बन्ध में एडमिनिस्ट्रेटिव रिफार्म्स कमीशन ने अपनी सिफारिशें दी हैं जिसमें कहा है कि पब्लिक अंडरटेकिंग्ज के सम्बन्ध में जितनी भी आपकी पालिसी हो, वह प्रोडक्शन ओरिएन्टेड होना चाहिए न कि वेज ओरिएन्टेड। जितना काम कोई करता है उसके मुताबिक होना चाहिये। एक यूनियन है हिन्दुस्तान एयरोनाटिक्स लेबर यूनियन, उसने इसकी वजाहत

[श्री हेमराज]

की है।

"Provide full work to the workers during working hours."

आज जितनी भी आप की पब्लिक अन्डरटेकिंग्स है उनको आप पूरी तरह से इस्तेमाल नहीं करते हैं जिसका नतीजा यह होता है कि आप की प्रोडेक्शन चार्जेज बढ़ते चले जाते हैं। इसलिए मेरी आपसे अर्ज है कि आप अपनी पालिसी को प्रोडेक्शन ओरिएन्टेड बनायें और आज जो घाटा हो रहा है, आपने 35 अरब रुपया पब्लिक अंडरटेकिंग्स में लगा रखा है जिसमें 35 करोड़ का घाटा हो रहा है इसको खत्म करें।

18.00 hrs.

अब मैं आपका ध्यान यूनियन टेरीटरीज की तरफ दिलाना चाहता हूँ। यूनियन टेरीटरीज का आपके साथ सीधा सम्बन्ध है। ऐडमिनिस्ट्रेटिव रिफार्म्स कमीशन में एक रिपोर्ट दी है जिस में कहा है कि आपने वहां पर जो ऐडमिनिस्ट्रेशन दे रखा है वह बहुत ही खर्चीला है उसी तरह से जैसे कि आपने सेंटर में रखा हुआ है। उसमें सेक्रेटरीज, ज्वाइंट सेक्रेटरीज, डिप्टी सेक्रेटरीज और अन्डर सेक्रेटरीज वगैरह रख छोड़े हैं। उस रिपोर्ट में कहा गया है कि एक चौथाई स्टाफ जो है वह फाजिल है और उसका कोई औचित्य नहीं है। तो मैं समझता हूँ कि जो उनकी सिफारिश है उसकी तरफ आप को ध्यान देना चाहिये ताकि जो आपने उन पर ज्यादा बोझ लादा हुआ है वह कम हो। फिर आप यह कहते हैं कि यह यूनिट वायेबिल नहीं है। मैं आपको मिसाल देना चाहता हूँ कि आज हिमाचल प्रदेश फुल फ्लैज्ड स्टेट के लिए एक आवाज उठा रहा है, जद्दो-जहद कर रहा है। लेकिन आपकी तरफ़ एक आवाज चलती है, एक आबजेक्शन उठाता है कि यह हिमाचल प्रदेश वायेबिल यूनिट नहीं है। उस पर जो एमप्लायी लादे हुए हैं वह 86,000 हैं। हिमाचल प्रदेश चाहता है कि ऐसा न हो। 6,000 पंजाब से भेजे और इनमें से कुछ ऐसे भी हैं जो वापस जाना चाहते हैं लेकिन उनको आप वापस नहीं भेजते हैं। हिमाचल प्रदेश पर एक बोझ आपने लादा हुआ है जिसका नतीजा यह है कि आज आप यह कहते हैं कि चूंकि वायेबिल यूनिट नहीं है इसलिये उसको फुल स्टेट का दर्जा नहीं दे सकते। इसलिये जिन चीजों में आप बचत कर सकते हैं और जो यूनियम टेरीटरीज हैं जो डायरेक्ट आपके अन्डर हैं वहां पर आपको बचत करनी चाहिये।

उन्होंने एक और सुझाव दिया है, चूंकि आपका पांचवा फाइनेंस कमीशन काम कर रहा है, कि इन यूनियन टैरीटरीज के लिये एक स्पेशल फाईनेंस कमीशन रखा जाय जो देखे कि कौन-कौन सी यूनियन टेरीटरीज में किस कदर ऐडमिनिस्ट्रेशन का खर्चा है और कितनी उनको रकम टैक्सज एक्साइज ड्यूटीज की मिलती है ताकि उनकी वायेबिलिटी का पता चल सके। तो मैं कहना चाहता हूँ कि स्पेशल फाइनेंस कमीशन के रखने के बजाय मौजूदा फाइनेंस कमीशन को ही यह चीज सौंप दी जाये ताकि वह देख सके कि कौन-कौन सी यूनियन टेरीटरीज वायेबिल बन सकती हैं और उसका कितना खर्चा कम हो सकता है।

एक बात और अर्ज करना चाहता हूँ कि हमारे यह जो इलाके हैं, बिहार का उत्तर प्रदेश और हिमाचल प्रदेश इन में चाय होती है। इसका मुकाबला असम और दारजिलिंग से नहीं हो सकता। बहुत दिनों से हमारी एक मांग रही है, और इसकी मैं फिगर्स देना चाहता हूँ कि जहां तक इन तीन स्टेट्स का सम्बन्ध है इन में जो प्रोडेक्शन है पर हैक्टर वह 277 है और उस के मुकाबले में असम का जो प्रोडक्शन है वह चला जाता है 1100 किलोग्राम पर हैक्टर के करीब। तो ऐसी सूरत में जो जोर नम्बर एक है उस को उस के साथ इंटेगरेट करना ठीक नहीं है क्योंकि यहां की जो चाय है उसकी जो

कीमत हमें वसूल होती है वह दो और तीन रुपये है।

और जो असम वाले हैं उन को चाय की कीमत वसूल होती है। वह 6-7 रुपये है। मैं समझता हूँ कि यह जो ऐक्साइज जोन हैं और जिसको कि इस वक्त रक्खा गया है यह ऐक्साइज जोन वहां तोड़ करके उस का जुदा ऐक्साइज जोन बनायी जाय। हिमाचल प्रदेश, उत्तर प्रदेश और बिहार की एक जुदा ऐक्साइज जोन बनाई जानी चाहिए ताकि यहां की जो चाय है और जोकि अभी तक खराब हालत में है वह पनप सके और यह चाय का जो उद्योग है वह उन इलाकों में चल सके। अगर यह आज वहां बर्बाद हो जाय तो इस का नतीजा यह होने वाला है कि हजारों आदमी जो मजदूर हैं वह बेघर हो जायेंगे और जहां बेकारी इस वक्त देश में चल रही है वहां पर यह जो गरीब इलाका है, जोकि बैकवर्ड और एक पहाड़ी इलाका है उस में और ज्यादा बेकारी होने से उस की बहुत ज्यादा खस्ता हालत हो जायगी।

रीजनल इम्बैलेंस का जिक्र किया गया है। जहां तक हिमाचल प्रदेश का ताल्लुक है तीन प्लांस गुजर गये हैं और आज तक उस प्रदेश में कोई इंडस्ट्री नहीं लगाई गई। कोई इंडस्ट्रियल प्रोजेक्ट नहीं लिया गया, न ही पबलिक सैक्टर में है और न ही प्राइवेट सैक्टर में है। आज पहली मर्तबा वहां पर एक प्रोजेक्ट मंजूर किया गया है जोकि इर्रीगेशन ऐंड पावर का है और उस का नाम सिम्रोल प्रोजेक्ट है। वह चम्बा जिले में है। वह कम से कम अर्से में बन कर पूरा हो जायगा तीन, चार या पांच साल में पूरा हो जायगा जिससे सब से सस्ती बिजली हिन्दुस्तान में मिलेगी। अगर उस प्रोजेक्ट को हिमाचल प्रदेश के नीचे दे दिया जाता तो उस से जो आमदनी होनी वह हिमाचल प्रदेश की आमदनी होती और उस से जो घाटा है इस समय हिमाचल बंजर में है वह पूरा हो सकता था लेकिन वह सिम्रोल प्रोजेक्ट जो मंजूर किया गया उसे सैंटर ने अपने हाथ में ले लिया। इस का नतीजा क्या होगा? जो वहां से मुनाफा होने वाला है उसका बहुत बड़ा हिस्सा सैंट्रल रैवेन्यूज में आ जायगा और हिमाचल प्रदेश उस से फायदा नहीं उठा सकता है। इसलिए मैं अर्ज करना चाहता हूँ कि जहां बाकी स्टेट्स को आप ने प्रोजेक्ट्स दिये है उस के साथ-साथ यह जो रीजनल इम्बैलेंस है उस को दूर करने के लिए जहां आप ने कोई नई चीज नहीं दी है वहां यह जो सिम्रोल प्रोजेक्ट है वह हिमाचल प्रदेश को दे देना चाहिए।

जिस समय वित्त मंत्री जी ने हमारे इलाके में दौरा किया था तो उन्होंने अपनी आंखों से इस इलाके की हालत को देखा था। आज राजस्थान को बसाने के लिए और वहां की जमीन को पानी देने के लिए मेरी जो अपनी तहसील है उस से ४०,००० आदमियों को बेघर किया जा रहा है। मैं अर्ज करना चाहता हूँ कि तलवाड़ा में जो कंसल्टेटिव कमेटी की मीटिंग हुई थी वहां हिमाचल, पंजाब, हरियाणा तथा राजस्थान राज्यों के सेक्रेटरीज और इर्रीगेशन मिनिस्टर्स इकट्ठे हुए थे लेकिन वहां पर हर मिनिस्टर ने कहा कि हमारे में यह ताकत नहीं है कि राजस्थान कैनाल और यह रिहैबिलिटेशन का जो मामला है उस को हम अपने हाथ में ले सकें। उनके पास पैसा नहीं है। श्री मोरार जी देसाई ने देखा है कि कितनी अच्छी वह जमीन थी जोकि हमारी ग्रीनिरी कही जाती थी वह सबमर्ज हो जायगी डूब जायगी और वह ४० हजार लोग बे घर होंगे। राजस्थान गवर्नमेंट के पास पैसा नहीं है और हमारी रिहैबिलिटेशन हो नहीं सकता है इसलिए मैं अर्ज करना चाहता हूँ कि जहां तक रिहैब्लिटेशन का मामला है और राजस्थान कैनाल का मामला है इस को सैंटर अपने हाथ में ले। यह जो तीनों गवर्नमेंट्स हैं उन की भी यही प्रार्थना है कि यह उन के हाथ के बाहर की चीज है इसलिए राजस्थान नहर तथा विस्थापितों को बसाने की प्रोजेक्ट को सैंटर अपने हाथ में ले।

इस के साथ-साथ मैं दुबारा अर्ज करूंगा कि हिमाचल प्रदेश को आप नागा हिल्स या मीजो हिल्स न बनायें। आज उन्होंने दो तरीके

[श्री हेमराज]

इस्तेमाल किये हैं। एक तो यह कि उन्होंने विधान सभा में रेजोल्यूशन पास किया और दूसरे यह कि उन्होंने जिला परिषद् में रेजोल्यूशन पास किये जितनी अपोजीशन पार्टीज वहाँ पर हैं उन्होंने उन का समर्थन किया। परसों या चौथ यह रेजोल्यूशन आ रहा है। मुझे उम्मीद है कि उस के सम्बन्ध में चाहे अपोजीशन के मेम्बर हों चाहे कांग्रेस के, सभी हमारी हिमायत करेंगे और हम को अपनी स्टेट दिलायेंगे। उत्तर में एक ही स्टेट है जहां आप की हुकूमत कायम है। पंजाब आप के हाथ से गया, यू० पी० आप के हाथ में बड़ी मुश्किल से आया है, और बिहार भी आया है। कहीं ऐसा न हो कि आज जो बार्डर स्टेट आप के हाथ में है उस को आप अपने हाथ से खो दें। वहाँ के लोगों की जो पोजीशन है उस का आप एहतराम कीजिए, उनकी भावना की कद्र कीजिये और उन को पूरी स्टेट का दर्जा दिलाइये इन शब्दों के साथ मैं इस बजट का समर्थन करता हूँ।

श्री शिंकरे (पंजिम) ; सभापति महोदय, अब तक बहुत से रथी, अधिरथी और महारथी बोल चुके हैं, चाहे वह कांग्रेस के हों, चाहे जन संघ के हों, चाहे डी० एम० के हों अथवा एस० एस० पी० के हों। मैं तो रथी भी नहीं हूँ। मैं एक सीधा सादा सिपाही हूँ। आप जानते होंगे कि सिपाही ऐसे वर्ग से आता है जिस को कनिष्ठ वर्ग या तथाकथित मध्यम वर्ग कहा जाता है। श्री मोरारजी देसाई ने जो बजट पेश किया है उस से लोगों की तकलीफ ज्यादा बढ़ जायेगी और कनिष्ठ वर्ग और मध्यम वर्ग पर ही उस का बोझ अधिक पड़ेगा। फिर भी मैं तकरार नहीं करूंगा कि आप ने जो टैक्सेज लगाये हैं या बढ़ाये हैं उन की क्या स्थिति है क्योंकि आखीर में दरिद्र नारायण का अंत तो यही होता है कि जो कर लगाये जाते हैं वही उन का भक्ष्य बने। सुबह स्वतन्त्र पक्ष के श्री अमीन कह रहे थे कि दरिद्र नारायण जो है उस की परिस्थिति सुधारनी चाहिए। मैं उन से कहूँगा कि जो कुछ भी किया जाये। यह कैसे हो सकता है कि दरिद्रनारायण का स्थान खत्म हो जाये। फिर भी मैं तकरार नहीं करूंगा, इस के बारे में एक भी सुझाव नहीं रखूंगा कि जो कर लगाये गये हैं उन को कम किया जाये, क्योंकि मैं जानता हूँ कि मैं जो भी सुझाव दूंगा वह अरण्य रोदन ही होंगे और सारे कर लगा दिये जायेंगे।

आप जानते होंगे कि दो साल पहले जब श्री मोरारजी देसाई ने अपना बजट पेश किया था तब हमारे गोआ के सदस्य श्री सेक्वीरा ने एक अल्टरनेट बजट दिया था। उस समय श्री मोरारजी देसाई ने कहा था कि जो बजट मैं ने पेश किया है वह केवल मेरा ही नहीं है। उस बजट के बनाने में कम से कम 200-300 अर्थशास्त्रियों की शक्ति लगी है, बुद्धिमत्ता लगी है। ऐसी स्थिति में मैं डेअर नहीं करूंगा कि कोई सुझाव रखूं और जो कर प्रस्ताव हैं उन के खिलाफ जाऊं। लेकिन मैं एक बात के ऊपर जरूर जोर देना चाहता हूँ कि जो बूंद से गई वह हौदे से वापस नहीं आती।"

यह बात जो अकल के बारे में बीरबल ने बादशाह को कही गई थी वह मैं अर्थ-नीति के लिये कहूँगा। मैं इस सम्बन्ध में बहुत ज्यादा तो नहीं कह सकूंगा। यहां के जो रथी, अधिरथी और महारथी हैं उन्होंने "हौदों" को रिफ़र किया है। मेरे पास जो आंकड़े हैं वह हौदों के नहीं हैं। हौदों के बारे में बड़े-बड़े आंकड़े स्वतन्त्र पार्टी और जन संघ वाले पेश कर सकेंगे। मेरे पास जो आंकड़े हैं वह सिपाही के आंकड़े हैं। फिर भी वह आंकड़े ऐसे हैं जिन से मैं साबित कर सकता हूँ कि भारत में जो पैसा बूंद के रूप में गिर जाता है वह हौदों में नहीं आता है।

यहां पर श्री मोरारजी देसाई नहीं हैं, लेकिन मैं उन को याद दिलाना चाहता हूँ कि उन का जो वक्तव्य था, जो उन्होंने वेरावल

में दिया था। यूनियन टेरिटरी गोग्रा, डामन ग्रौर ड्यू का जो प्रदेश है उस का स्टेटस कम्प्लीटली ग्रननैचुरल है, ग्रनैसर्गिक है। मुझे दुःख होता है कि गोग्रा की स्वतन्त्रता के साढ़े सात साल बाद श्री मोरारजी देसाई को यह जानकारी मिली है कि गोग्रा डामन ड्यू में द्वीप का जो स्टेटस है वह ग्रनैसर्गिक है ग्रौर गोग्रा से दीव का कारोबार चलाना ठीक है या नहीं यह सोचने का समय ग्राया है।

ग्राप जानते ही हैं कि गोग्रा, दमन ग्रौर दीव एक संघ प्रदेश है। गोग्रा से दीव कम से कम सात सौ मील दूर है ग्रौर दमन पांच सौ मील दूर है। इतनी दूरी पर इनके स्थित होने के बावजूद भी इनको एक ही संघ प्रदेश में रखा गया है। यूनियन टैरिटरीज का जो कारोबार चलता है वह दिल्ली से चलता है, उनके कारोबार को दिल्ली से देखा जाता है। एक तो गोग्रा दिल्ली से इतनी दूर ग्रौर दूसरे गोग्रा से दमन ग्रौर दीव ग्रादि पांच सात सौ मील दूर, तो ग्राप समझ सकते हैं कि किस तरह से दमन ग्रौर दीव ग्रादि के कारोबार को देखा जा सकता है। मेरे पास बहुत से ग्रांकड़े हैं लेकिन मैं उनको पेश नहीं करना चाहता हूं। गोग्रा से जो ग्रफसर दमन ग्रौर दीव जाते हैं, उनका जो टी० ए० ग्रौर डी० ए० होता है, इतना ग्रधिक वह होता है कि उसका कोई हिसाब ही नहीं। बहुत ज्यादा पैसा उस पर ही खर्च हो जाता है ग्राखिर को तो यह पैसा हमारे खजाने से ही जाता है।

इतना ही नहीं। मोरारजी देसाई साहब को इस बात की भी जानकारी होगी कि जो पांडीचरी की यूनियन टैरिटरी है उस में पांडचरी, माही कारेकाल ग्रौर यनम ग्राते हैं। ग्राप जानते ही हैं कि पांडीचरी तामिलनाडु में ईस्ट कोस्ट पर है ग्रौर माहे वैस्ट कोस्ट पर है। कैसे यह मामला चलता है यह मेरी समझ में तो ग्राता नहीं है। ग्राप यह भी जानते होंगे कि कारेकाल तमिलनाडु में है ग्रौर यनम जो है वह ग्रान्ध्र प्रदेश में है। इस तरह के छोटे-छोटे पूर्व ग्रौर पश्चिम किनारे स्थित प्रदेश एक यूनियन टैरिटरी में रखना ग्रौर उसके लिए हजार करोड़ों रुपये खर्च करना कैसे ठीक हो सकता है? ग्रापको यह भी मालूम है कि गोग्रा को कम से कम साढ़े ग्राठ करोड़ रुपया केन्द्र से दिया जाता है। ग्रब उस में से साढ़े चार करोड़ रुपया केवल एडमिनिस्ट्रेशन पर खर्च हो जाता है। क्या एडमिनिस्ट्रेशन पर ही खर्च करने के लिए पैसा दिया जाता है? क्या विकास कार्यों पर वह पैसा खर्च नहीं होना चाहिये? क्या इस लिये यूनियन टैरिटरीज को पैसा दिया जाता है कि वे इसको पानी की तरह बहा दें गोग्रा की, पांडीचरी की, दमन ग्रौर दीव की जनता का कुछ भी भला न हो?

एक ग्रौर बात मैं कहना चाहता हूं। पांडीचरी एक ऐसा संघ प्रदेश है जोकि एनक्लेव्ज से बना हुग्रा है। कोई उसकी एनक्लेव तमिलनाडु में है कोई ग्रांध्र में है ग्रौर कोई केरल में है। ऐसी छोटी-छोटी एनक्लेव्ज रखने से क्या फायदा ? इसको भी ग्रापको सोचना पड़ेगा। यह यूनियन टैरिटरीज का जो मामला है, दीव का या दमन का मामला है, क्या यह ग्रनैसर्गिक, ग्रननैचुरल नहीं है ग्रौर क्या इसको खत्म नहीं किया जाना चाहिये?

ग्रखबारों में ग्राज मैंने श्री मोरारजी देसाई का एक वक्तव्य पढा है, ग्रौर एक वृत्तान्त भी पढ़ा है। उस वृत्तान्त में उन्होंने कहा है कि कांग्रेस में जो ग्रनुशासनहीनता पैदा हुई है ग्रौर उन पर जो इल्जाम लगाये गये हैं, उससे वह बहुत खिन्न हुए हैं...

सभापति महोदय : वह इरेलेवेंट है। ग्राप बजट के बारे में बोलिये।

श्री शिंकरे : वही कह रहा हूं। कांग्रेस की बात नहीं कर रहा हूं उन्होंने कहा है कि ग्रगर उन पर इसी तरह से इल्जाम लगाये जाते रहे ग्रौर उनको रोका नहीं गया तो वह डिप्टी प्राइम मिनिस्टरशिप तथा ग्रर्थ मंत्री पद छोड़ देंगे। मैं श्री मोरारजी देसाई का बड़ा ग्रादर

[श्री शिंकरे]

करता हूँ। वह भीष्म जैसे स्थिर, अटल, हैं। लेकिन भीष्म स्थित प्रज्ञ नहीं रहता था। पिछले दो सालों में मैंने देखा है कि श्री मोरारजी देसाई स्थित प्रज्ञ की तरह सदन में रहते थे।

जब मैंने उनका स्टेटमेंट प्रेस में देखा, तो मुझे ऐसा लगा कि भीष्म जागृत हुआ है। आज हमें मोरारजी भाई जैसे ज्येष्ठ और श्रेष्ठ नेताओं की जरूरत है, क्योंकि भारत में जो परिस्थिति पैदा हुई है, जो अशांति फैली हुई है, नार्थ और साउथ का जो झगड़ा चल रहा है और जो अन्य कई झगड़े चल रहे हैं, उन्हें देखकर मुझे ऐसा लगता है कि भारत में जो क्राइसिस निर्माण हुआ है, वह केवल अर्थ-नीति का क्राइसिस नहीं है, बल्कि वह नेतृत्व का क्राइसिस हैं।

जब देश में नेतृत्व का क्राइसिस है, यदि उस समय मोरारजी भाई जैसे ज्येष्ठ और श्रेष्ठ नेता श्मशान वैराग्य प्रकट करते हैं, तो मुझे जैसे लोगों को डर लगता है, क्योंकि मैं जानता हूं कि उन जैसे लोग ही मेरे जैसे लोगों की भावनाओं को समझ सकते हैं।

आप जानते होंगे कि मैं गोआ से आता हूँ। गोवा एक ऐसा प्रदेश है, जो सबसे पहले विदेशी साम्राज्यवाद का शिकार हुआ और सबसे आखिर में स्वतंत्र हुआ। स्वतन्त्र होने के बाद हमने एक आदर्श नारा लगाया। मुझे दुख होता है कि इस सदन में पिछले तीन साल में वह नारा नहीं लगाया गया है। हमने कहा कि गोआ को महाराष्ट्र में मिला दिया जाये। यह एक ही ऐसा नारा था, जो भारत में एक ऐसे प्रदेश की ओर से लगाया गया, जिसको स्वतन्त्र संघ प्रदेश का दर्जा मिला था। उस प्रदेश ने कहा कि हमें संघ प्रदेश का दर्जा नहीं चाहिए, हमें साथ के बड़े राज्य में मिला दिया जाये। हमारी भावानात्मक एकात्मकता के जो प्रिंसिपल्ज हैं, नैशनल इनटेग्रेशन के जो सिद्धांत हैं, यह नारा उनके खिलाफ नहीं था।

आप जानते हैं कि आज देश भर में कैसे-कैसे नारे लगाये जा रहे हैं। आन्ध्र प्रदेश में एक अलग तेलंगाना का नारा लगाया जाता है और महाराष्ट्र में एक अलग विदर्भ का नारा लगाया जाता है लेकिन गोआ की ओर से, छोटे से गोआ की ओर से, जो प्रस्ताव आया था, हमारे ज्येष्ठ और श्रेष्ठ नेताओं ने उसकी ओर कोई ध्यान नहीं दिया। उसके बाद देश में डिसइन्टेग्रेशन के नारे लगाये जा रहे हैं। गोआ जैसा एक छोटा सा इलाका है मणिपुर का जिसकी आबादी बीस लाख की है। वहां पर यह नारा लगाया जाता है कि मणिपुर एक संघ प्रदेश की स्थिति में नहीं रहना चाहता है, उस पर्वतीय प्रदेश को एक पूरे राज्य का दर्जा दिया जाये। इस प्रकार के जो नारे लगाये जाते हैं, जो डिसइनटेग्रेशन के नारे हैं, वे भारत को कमजोर कर रहे हैं, दुर्बल कर रहे हैं।

मैंने शुरू से ही कहा है कि आज हमें ऐसे नेताओं की जरूरत है, जो गम्भीर नीतियों पर चल कर राज्य का कारोबार चला सकें, जो लोगों के सामने उच्च आदर्श रखें। लेकिन आज हम देखते हैं कि साउथ हो या नार्थ, ऐसी कृति दिखाई जाती है, जो भारत की भावनात्मक एकात्मता को राष्ट्रीय एकात्मता को भंग करती है।

अभी परसों की बात है कि मदुराई के त्यागराज कालेज में स्टुडेंट्स की एक कांफ्रेंस हुई, जिसमें विद्यार्थीगण जमा हुए। जब वहाँ पर नैशनल एनथेम गाया गया, तो उन्होंने उस पर आपत्ति की और कहा कि हम राष्ट्र-गीत नहीं सुनेंगे, बल्कि तामिलनाडू का राष्ट्रगीत, संधे मुभंगु, सुनेंगे।

मैंने पहले ही कहा है कि हम चाहते हैं कि देश में जो छोटे-छोटे संघ-प्रदेश हैं, उन्हें खत्म कर देना चाहिए। हिमाचल प्रदेश जैसे जो संघ प्रदेश स्वायत्त हो सकते हैं, उन्हें तो स्वायत्त राज्य का दर्जा दे दिया जाये, लेकिन बाकी छोटे-छोटे प्रदेशों को एडजायनिंग टेरीटरीज में मिला दिया जाये।

एक बात पर जोर देकर मैं अपना भाषण समाप्त करूंगा। सभापति जी, मिस्टर मनोहरन डी० एम० के० के नेता हैं। उन्होंने कल भाषण दिया और भाषण देते हुए उन्होंने बार-बार कहा जैसा कि एक मराठी ड्रामा में है, मराठी में एकच प्याला—मदिरा का एक ही प्याला नाम का नशाबन्दी के खिलाफ एक ड्रामा है और उसमें एक पात्र है सुधाकर। सुधाकर आता है और अपनी पत्नी सिन्धू से कहता है, सिन्धू, सिन्धू, मैंने दारू छोड़ दी लेकिन वह तो इतना व्यसनासक्त है कि दारू छोड़ ही नहीं सकता, ऐसी ही बात हमारे डी० एम० के० के जो मनोहरन जी हैं या और नेता हैं उनके बारे में है। वह बार-बार कहते हैं कि हम द्रविड़िस्तान की मांग छोड़ देते हैं द्रविड़िस्तान की मॉग छोड़ देने के बाद भी वही नेता कल कान्फेडरेंशन की बात करने लगे, साउथ के के लिए एक कान्फेडरेशन, नार्थ के लिए एक कान्फेडरेशन।

द्रविड़िस्तान की मांग करने वाले जो कल तक तामिलनाडू को सेपरेट करना चाहते थे क्या अब वह साउथ को सेपरेट करना चाहेंगे नार्थ से? ऐसी बातें अब यहां होती हैं तब हम जैसे लोग चुपचाप बैठे हैं, भारतीय एकात्मता को भंग करने वाले ऐसे लोगों का हम निषेध नहीं करते हैं। मेरे जैसे गोवा के लोग जो हमेशा आदर्शों के लिए जिन्दा रहे, वह पिछले साढ़े चार सौ साल तक गोआ में जो साम्राज्यवादी थे उनके खिलाफ यह कहते थे कि हमें भारत में विलीन होना चाहिए चाहे वह भारत गरीब हो, हमें सुविधाएं नहीं भी मिले तो क्या। आप जानते होंगे कि स्वातंत्र्य के पहले गोवा की परिस्थिति आर्थिक दृष्टि से कुछ अच्छी ही थी, में यह नहीं कहूँगा कि एकदम हम लोग कोई खुश थे. मगर आर्थिक दृष्टि से गोवा की परिस्थिति आज से ज्यादा अच्छी होती थी। लेकिन क्या उससे ही हमें संतोष कर लेना था? आर्थिक स्थिति कितनी भी अच्छी हो, फिर भी मेरे जैसा आदमी कभी भी नहीं कह सकता था कि हमारा गोवा पुर्तगेजों के हाथ में रहे या ऐसे ही संघ प्रदेश के रूप में रहे जिनके लिए भारत सरकार से साढ़े आठ करोड़ रुपये मिलते हैं। मैं तो यह कहूँगा कि यह छोटे-छोटे राज्य नष्ट किये जांय, छोटी-छोटी भाषाएं और छोटे-छोटे डाइलेक्ट्स नष्ट हो जायं...(व्यवधान)... बात यह है कि भाषायें और बोलियां जब अपने वास्ते अलग-अलग सूबे निर्माण करती हैं तो हमें कहना पड़ता है कि ऐसी छोटी-छोटी भाषाएं और ऐसे छोटे-छोटे डायलेक्ट्स जिनको भाषा का दर्जा देने का हम प्रयत्न करते हैं, वह न रहें, यही अच्छा है क्योंकि मैं तो यह चाहूँगा कि भारत में एकात्मता हो, राष्ट्रीय एकात्मता हो और भावनात्मक एकात्मता हो, इसलिए छोटे-छोटे सूबे न रहें।

अंत में एक ही बात और कहना चाहूँगा कि जो बजट अभी पेश किया गया है वह बजट सकसेसफुल हो सकता है जब इस देश में शांति पैदा हो। औद्योगिक क्षेत्र में हमारे जो प्रकल्प हैं, वह तभी सफल हो सकते हैं जब इस मुल्क में शांति हो। वह शांति कैसे पैदा हो सकती है? जब लोगों के जो प्रश्न हैं वह सुलझ जांय। आप जानते होंगे कि कलकत्ते में क्या हुआ? कलकत्ते में औद्योगिक शांति नष्ट हुई और नष्ट होने के बाद वहां के उद्योगधन्धे वाले जो लोग हैं वह चाहते थे कि वहां के उद्योगधन्धे दूसरे राज्यों में ले जांय।

आप जानते हैं कि बम्बई में पिछले दो सालों से औद्योगिक शांति थी, ऐसी कोई भी स्ट्राइक नहीं हुई, जिसमें शान्ति भंग हुई हो। इसका क्या कारण था, इसकी खोज आपको करनी चाहिए। शिव सेना के बारे में यहां पर बहुत सी बातें होती हैं, सब लोग उसको कन्डैम करते हैं, लेकिन एक बात मैं कहना चाहूंगा कि यह वही शिव सेना है, जिसने बंबई में औद्योगिक शांति को बनाये रखा और जो लोग शांति भंग करना चाहते थे, उनकी शक्ति को कम किया। शिव सेना जिस पद्धति से कार्य करती हैं, उसकी पद्धति गलत हो सकती है, लेकिन उनके जो उद्देश्य हैं, वे राष्ट्रवादी उद्देश्य हैं—इस बात को ध्यान में रखना

[श्री शिंकरे]

चाहिये। यदि वह बात ध्यान में नहीं रखी जायगी तो बम्बई जो औद्योगिक शान्ति शिव सेना की वजह से आई थी, वह नष्ट हो जायगी और नष्ट होने के बाद जिस तरह से उद्योगपतियों को कलकत्ता से भागना पड़ा, उसी तरह से बम्बई के उद्योगपतियों को भी भागना पड़ेगा। इस प्रकार से बम्बई या अन्य जगहों पर औद्योगिक शान्ति भंग हुई तो इससे हमारे देश के उद्योग-धन्धों की प्रगति रुक जायेगी।

श्री चि० गौतम (बालाघाट) : सभापति महोदय, मुझे दुख के साथ कहना पड़ता है कि दो साल की तपस्या के बाद पहली बार मुझे बोलने का अवसर मिल रहा है, जबकि मैंने कई बार चिटें भेजीं, पत्र लिखे। जब से चौथी लोक सभा कायम हुई है तब से मुझे यह पहला मौका मिला है।

माननीय वित्त मन्त्री जी ने जो बजट पेश किया है, वह काफी कड़ा है और हमारे बहुजन समाज पर, जो हमारा किसान वर्ग है, उस पर इससे काफी बोझ पड़ा है। सभी को विदित है कि भारतवर्ष में 70 प्रतिशत किसान हैं, अगर उनका भला होगा तो भारत का भला होगा। अगर वह नाराज हो गया, तो फिर उसको सम्भालने वाला कोई नहीं है। यह ठीक है कि जो कर लगाये गये हैं, उनके अलावा और कोई उपाय नहीं था, ऐसी परिस्थिति पैदा हो गई है, जिसके कारण कर लगाना पड़ा, परन्तु किसान का बोझ जितना कम हो सके, उतना कम करना जरूरी है।

मैं खासकर तीन बातों की तरफ जोर दे रहा हूँ। एक तो जो आप ने खेती की जमीन पर कर लगाया है, लैंड टैक्स, दूसरे फर्टिलाइजर पर और तीसरे पम्पिंग सैट्स पर। खासकर इन तीन बातों पर कर नहीं लगाना चाहिये। मैं जानता हूँ कि बहुत से व्यापारी लोग या दूसरे लोग नई जमीन खरीदते हैं और उससे लाखों रुपया कमाते हैं। उसमें वे अपना बगीचा लगा लेते हैं और खेती करते हैं और कहते हैं कि यह खेती की आमदनी है। इसमें दो किस्म के लोग हैं। इसमें एक वर्ग वह है जो कि पुराने मालगुजार थे या पुराने काश्तकार थे। मालगुजारी उन्मूलन के बाद उनका वैभव समाप्त हो गया परन्तु अब भी उनके पुराने मकान हैं, उनकी जमीन है और हो सकता है कि उन्होंने अपनी आमदनी बढ़ाने के लिए ट्रक वगैरह खरीद लिया हो। मेरा कहने का मतलब यह है कि वैल्थ टैक्स में भी आप के सामने कठिनाइयां आने वाली हैं। तो मैं यह निवेदन कर रहा हूँ कि मान लीजिये उसने एक ट्रक ले लिया तो उसका एक व्यापार हो गया। या हो सकता है कि उसने कोई छोटी-सी मिल लगा ली, वह भी व्यापार हो गया। यानि खेती प्लस व्यापार दोनों ही गये। तो किस तरह से आप उसको लेंगे? दूसरी तरफ एक व्यापारी है जिसका कि धन्धा ही व्यापार है। उसने दस-बीस लाख कमा लिया और फिर खेती भी कर ली। उस खेती से वह इंकम टैक्स बचा लेता है। इस प्रकार से दो वर्ग के लोग हैं, यानी पुराने किसान लोग जिन्होंने अपना कोई व्यापार कर लिया है लेकिन उसकी इंकम जोड़ेंगे तो इसमें आ सकती है।

एक दूसरी डिफिकल्टी भी इसमें आने वाली है। नगरों के पास जो जमीनें हैं वह 15, 20 और 30 हजार रुपये एकड़ तक बिक जाती है। मिसाल के लिए बालाघाट, जहां का मैं रहने वाला हूँ, वहाँ पर शहर के पास में जो खेती की जमीन है वह चालीस और पचास हजार रुपये एकड़ बिकती है। अगर किसी के पास दो-तीन एकड़ जमीन भी हुई तो वह एक लाख रुपये की हो जायेगी। अब आप देखें कि वह उस जमीन से कमाता कितना है? वह एक एकड़ में 15 मन अनाज पैदा करेगा जिसकी कीमत 25 रुपये के हिसाब से आप लगा लीजिये, जो तीन एकड़ में हजार डेढ़ हजार की हो जायेगी। तो कहां तो एक तरफ दो तीन एकड़ जमीन की कीमत एक लाख

रुपये और दूसरी तरफ इस जमीन में साल एक हजार रुपये की पैदावार होती है। इस बात का विचार आपको करना होगा कि उसकी आमदनी ज्यादा है नहीं। अब इसके बाद जो दूसरा वर्ग है उसकी जमीन की कीमत सौ रुपये की एकड़ है। इसी तरह से दो तरह की जमीनें हैं, उसमें एक किस्म की दस-बीस पचास हजार रुपये एकड़ की और दूसरी सौ रुपये एकड़ की। इस पर आपको विचार करना होगा। फिर जो पुराने मालगुजार हैं उनके मकान की कीमत भी आप लगा रहे हैं। पुराने मालगुजारों के बड़े-बड़े महल बने हुये थे लेकिन अब वे उनकी दुरुस्ती भी नहीं करा सकते हैं। अगर पी० डब्लू० डी० से आप उसका एस्टीमेट लगायेंगे तो उसकी कीमत वे 50 हजार रुपये लगायेंगे जबकि उसका खरीदने वाला कोई है नहीं। उस हिसाब से अगर आप टैक्स लगायेंगे तो वह चालीस पचास हजार रुपये पर लगाना पड़ेगा। इस सारी कठिनाइयों को आपको दूर करना होगा। मैं आशा करता हूँ कि फाइनेंस मिनिस्टर साहब इस पर जरूर गौर करेंगे।

खेती की समस्यायें बहुत हैं। मैं छोटी-छोटी बातें ही बतलाना चाहता हूँ। अगर आप उनको ही कर देंगे तो हजारों मन गल्ला पैदा किया जा सकता है। आज बहुत से तालाब ऐसे हैं जिनसे कि पुराने मालगुजारों के समय में सिंचाई होती थी परन्तु अब उनमें कोई पानी नहीं भरता है। वे अब टूट चुके हैं। उनसे सिंचाई नहीं हो पाती क्योंकि उनको कोई दुरुस्त कराने वाला नहीं है। जो पुराने मालगुजार होते थे वे सभी लोगों को इकट्ठा कराकर काम करा लेते थे। लेकिन आज जो पंचायतें हैं या जो पटवारी साहब सरकारी हो गये हैं या जो इन्सपेक्टर हैं उनको इन चीजों से कोई आत्मीयता की भावना नहीं है। वे ऐसी बातों पर कोई ख्याल ही नहीं करते हैं। इन तालाबों से जहां पहले हजारों मन गल्ले का उत्पादन होता था, वह आज बिल्कुल नहीं हो रहा है क्योंकि तालाब दुरुस्त नहीं हैं और उनका कोई जिम्मेदार नहीं है। ऐसे तालाबों को दुरुस्त किया जाना चाहिए।

इसी प्रकार से छोटी-छोटी नदियों का सवाल है और नालों का सवाल है। अगर उनमें अवरोध बेरियर्स डाल दिए जायें और पानी लिया जाये तो बहुत कुछ सिंचाई का साधन प्राप्त किया जा सकता है। परन्तु आज अगर हम बेरियर्स डालते हैं तो सरकारी अफसर बोलते हैं कि तुमने सरकारी जमीन पर अतिक्रमण एन्क्रोचमेंट किया है। आज ये सारी डिफिकल्टीज हैं जो कि किसानों के सामने आती हैं। इस पर आपको ख्याल करना चाहिये। आखिर में वह नदी और नाले का पानी बेकार ही चला जाता है, वेस्ट हो जाता है परन्तु यदि किसान उस पानी का उपयोग करना चाहें तो वह कर नहीं सकता है। इन बेरियर्स में ज्यादा पैसा भी नहीं लगता है। हजार पांच सौ रुपए में स्वयं गांव वाले उसको बना सकते हैं और पानी को रोक सकते हैं।

परन्तु डिफिकल्टी यह भी आती है। हमारे ग्रामों के अन्दर जो पानी बहता है वह बड़ा रासायनी होता है और उसमें खाद रहती है जिससे कि फसल अच्छी हो सकती है। अगर यह पानी खेतों में लाया जाय तो बहुत उत्पादन हो सकता है। जंगल जो होते हैं उनमें जो पानी होता है वह बेकार ही चला जाता है अगर उसको व्यवस्थित ढंग से खेतों में लाया जाय, जिसमें मिनरल्स भी रहते हैं, तो खेती को काफी लाभ पहुंच सकता है और उत्पादन भी बहुत बढ़ सकता है। तो है तो ये छोटी-छोटी बातें परन्तु अगर इन को मूर्त रूप दिया जाय तो बहुत ज्यादा उत्पादन आप बढ़ा सकते हैं। इन पर ख्याल अगर किया गया तो उत्पादन में बहुत कुछ सहायता होगी।

दूसरे हमारे यहां मैंगनीज का धन्धा था जिससे सरकार को इन्कम टैक्स, सेल्स टैक्स, रौयल्टी और रेलवे ट्रांसपोर्ट कास्ट के रूप में लाखों रु० की आमदनी होती थी। स्टेटिस्टिक आप

[श्री चि० गौतम]

देखिये तो पता चलेगा इस समय जो इस धंधे से आमदनी होती है उससे कहीं अधिक पिछले सालों में होती थी, चार साल पहले और अधिक होती थी। 150 रुपये टन मैंगनीज और बिकता था। मैं बताता हूँ कि हमारे यहां पर एक जमाने में एक करोड़पति थे लेकिन आज चूंकि मैंगनीज का बाजार मन्दा हो गया और वह एक्सपोर्ट नहीं हो रहा है इसलिये उनका करीब 2000 टन माल इन्कम टैक्स और अन्य सरकारी देशों की वसूली में निलाम किया गया जो 150 रुपये टन के बजाय 15 रुपये टन के भाव बिका। तो जो आदमी बहुत कुछ इच्छा रखते हैं कि सरकार का पैसा देना चाहिए सब कुछ होते हुये भी उसकी यह हालत हो गयी है। इसलिये जो माइनिंग प्रोप्राइटर्स, खासकर मैंगनीज वाले हैं, इन की बड़ी खराब हालत हो गई है। हमारे यहां एक बड़ी भारी कम्पनी मैंगनीज और इण्डिया कहलाती हैं जिसमें सरकार का 51 परसेंट हिस्सा है, जिस को लाखों करोड़ों रुपये का फायदा होता था। लेकिन अब मैं समझता हूँ कि उस को भी नुकसान हो रहा है। तो इस पर आप को विचार करना चाहिये और कुछ ऐक्सपोर्ट वगैरह की ड्यूटी कम करनी चाहिये, या जितनी मदद आप कर सकते हैं वह करनी चाहिये जिससे उनका व्यापार चल सके। मेरे जिले में बहुत से मैंगनीज प्रोप्राइटर्स हैं। बहुत सों ने यह धंधा बन्द कर दिया है क्योंकि एक्सपोर्ट अब होता नहीं है। कईयों के पास बहुत-सा माल पड़ा हुआ है, हजारों टन पड़ा हुआ है और कोई खरीदता नहीं हैं। तो इस ओर सरकार ध्यान दे और इन को नुकसान से बचाए ताकि उनकी आजीविका का साधन बना रहे और उनका व्यवसाय भी चलता रहे।

नहर के बारे में, सिंचाई के बारे में अगर टौप प्रायरिटी दें तो अन्न का उत्पादन बहुत ज्यादा होने वाला है इस में कोई संदेह की बात नहीं। और जो अनाज बाहर से मंगवाते हैं उस की भी कोई जरूरत नहीं पड़ेगी। जैसा मैंने कहा कि छोटी-छोटी बातें ही अगर की जायें, तालाबों से सिंचाई का प्रबन्ध किया जाय तो बहुत-सा उत्पादन हो जायेगा। फिर जहा तालाब बड़े-बड़े बन सकते हैं, जहां बड़े-बड़े बांध बन सकते हैं उन की योजना करना बहुत जरूरी है और सिंचाई का प्रबन्ध टौप प्रायरिटी देकर करना चाहिए।

फर्टिलाइजर्स के बारे में आपसे कहना चाहता हूँ कि 1951 में सिर्फ 15,800 टन फर्टिलाइजर किसानों के उपयोग में आता था।

अब सन् 1966-67 में यह फर्टिलाइजर्स 3 लाख टन हो गये हैं यानी मतलब यह है कि किसान यह जानने लग गया हैं कि उसकी उपयोगिता क्या है? फर्टिलाइजर्स उपयोगी तो होता है लेकिन साथ ही साथ फर्टिलाइजर्स से नुकसान भी होता है। अगर फर्टिलाइजर्स में गोबर और कुड़े करकट को सड़ा कर खाद में मिलाकर खेत में डाला जाय तो फिर ठीक रहता है। अगर बगैर गोबर या कूड़ा करकट के मिलाये हुए केवल फर्टिलाइजर्स ही खेत में डाला जाय तो दो, तीन साल तक तो फसल अच्छी होती है लेकिन तीन साल के बाद में फसल आना कम हो जाती है। इसलिये फर्टिलाइजर्स के साथ दूसरी गोबर आदि की खाद का उपयोग किया जाना चाहिये और ऐसा करने से उत्तम फसल प्राप्त होती रहेगी।

अब हमारे यहाँ खरीफ और रबी की दो फसलें होती हैं। अगर खरीफ की क्रोप के लिए खालिस फर्टिलाइजर्स का उपयोग किया जायेगा यानी धान की फसल में सिर्फ फर्टिलाइजर्स डालें तो जमीन कड़ी हो जाती है और जाहिर है कि उस में रबी की फसल यानी उतेरा की फसल जैसे उड़द, अलसी और लखोड़ी की फसल पैदा करना चाहें तो वह अच्छी नहीं हो सकती है और परिणाम उसका यह होगा कि हम दो फसलें प्राप्त नहीं कर

पायेंगे। इसलिए यह आवश्यक है कि फर्टिलाइजर्स के साथ में गोबर और कूड़े करकट की खाद को मिलाकर खेत में डाला जाय तो दोनों फसलें हम अच्छी तरह उस से ले सकते हैं। यह चन्द मोटी, मोटी बातें बतला कर मैं समाप्त करूंगा। धन्यवाद।

SHRIMATI JYOTSNA CHANDA (Cachar); Mr. Chairman, Sir, while I rise to participate in the budget discussion, I shall try to concentrate my attention on the problems and the economic situation in my State of Assam, and in particular the Cachar constituency which I represent. Assam has more than her share of problems. I have in mind the special problems of the hill districts, the special problems of the border districts of Assam which are affected by Pakistani infiltration, and the special problems of defence and development which, I think, must go together in a region which is constantly under threat from Pakistan and China.

The other day, the hon Chief Minister of Assam had stated on the floor of the Assembly that the border has to be alerted. In addition to Naga troubles which have become a constant feature in my State, the Mizo troubles have added more problems to the State of Assam particularly to the Cachar constituency.

The House will recall that my speeches in previous years I submitted concrete suggestions for the consideration of the House and the Government for appointing a Study Team by the Planning Commission to report on the problems of social and economic development on the hill districts of Assam and the appointment of another committee, a Parliamentary Committee, to look into the special problems of the border districts in eastern India, so that the final formulation of the fourth Five Year Plan is made more realistic and necessary financial provision is duly made. To my knowledge no such committee or Study Team has been constituted so far to go into these problems. These problems still exist, which led the hill districts of Assam to demand a separate hill State. I congratulate the Government of India on their much considered move in the right direction to amend the Constitution for creating an autonomous hill State within Assam. At the same time, I thank the Assam Government and also the leaders of the APHLC, the Brahmaputra valley, Cachar, etc,. for their general support to the line, reflecting a consensus.

It will be wrong to think that the adoption of the Constitution Amendment Bill which has been placed before the House will clear the way for a comprehensive legislation for creating an autonomous Hill State within Assam. A lot of things depend on the way the people and circles concerned agree to work out the changes in the right spirit. Provisions in the Constitution or in statutes are not sufficient to bring about a change in the emotional atmosphere.

The problem of ethnic aspirations, political and economic grievances is not confined to hill districts alone. It is a pity that the constitutional changes envisaged in the Bill do not provide scopes to remove such grievances in the plains areas in general and those of Cachar in particular. When the rest of the country is executing schemes for construction of railway grid and super highways, the Cachar-Mizo region, which I represent is even without a stabilised metre gauge railway system or all weather major road network in spit of this area's geographical isolation and strategic-political importance. The Hill Section of the N. E. Railway, i.e. Lumding Badarpur line, which is the only outlet for this area is hopelessly inadequate, while the Jowai Badarpur Shillong Road needs further improvement, widening and conversion into a national highway in view of its being the only road link of Southern Assam, Tripura and a part of Manipur with the rest of the world.

The Cachar-Mizo region, with a population of nearly two million covering an area of nearly 11,000 square miles is geographically nearly isolated from the rest of the country since the partition and Cachar is the core of this region. Transport and communication lines to the outlying units of the region, have all to pass through Cachar. So, the vitality of the economic life and security of the entire region are vitally linked up with and dependent upon the stability and strength of the core. But it is a great pity that both the Central and Assam Governments have grossly neglected the economic and indus-

[Shrimati Jyotsna Chanda]

trial development of this region, which has the richest bamboo resources in Asia. According to the FAO, the copacity of the Mizo District and the North Cachar hills is about 2,60,000 tonnes of bamboo per year. Recognised experts have estimated that a 300 to 400 tonne pulp unit, with a paper unit attached, can utilies this source of raw materials. The capacity for paper can be 190 tonnes per day.

Cachar's abundant bamboo resources are considered suitable for both rayon pulp and paper pulp, particularly after the Japanese experts worked out the technology of making rayon pulp from Muli bamboo. Against the back-ground of growing demand for rayon grade pulp in the country, particularly in view of the low level of present production, Cachar's potential for a large pulp complex—both rayon and paper—cries for suitable utilisation. A beginning in this regard can be made by locating the proposed paper and pulp plant in the public sector in Cachar. I hope the Government of India would take initiative to start this project at the earliest and thus make the first move to correct the pathatic regional imbalance.

I draw the attention of the House and the Government to the fact that the decision to introduce selected regional languages as the media of instruction at the university-level has given rise to a number of difficulties, apart from jeopardising the unity of the country. I feel if this is fully implemented, a situation will arise in the very near future when an Indian citizen from one State will require an interpreter to converse with his fellow citizens in another State. Besides, education will fail to ensure that broadness of vision and application which is expected of higher education to fulfil. Even students with post-graduate degrees from one University will not get jobs under any other University.

As such, I feel it is imperative to draw the attention of the Government to these dangers fast unfolding themselves under the much-publicised scheme of university education through regional languages.

In my State, Assam, it has posed a greater threat to the interest of the people of this polyglot area now served by two Universities of Gauhati and Dibrugarh. Both the Unsversities are spending the entire allocations under the Centrally sponsored scheme for "Production of Literature in Indian Lenguages as media of instruction at the University stage" for the development of Assamese language alone, although both the Universities cover other linguistic groups, and the Gauhati university particularly includes the Bengali-speaking Cachar district enjoying official recogniiton as the district in Assam with Bengali as ths sole official language. On 28th January last the Registrar of the Gauhati University revealed at the University court meeting that the university would impart instruction in Assamese alone in the plains district and English would be allowed in hill areas only. This has caused great indignation and uncertainty in Cachar. The House will recall that in Cachar a peaceful satyagraha had to launched by the people in May 1961 to secure recognition for their language, Bengali, and eleven innocent lives were sacrificed. As the member representing Cachar in this august House, I deem it my duty to sound a note of warning that unless the recognised language of Cachar gets full and equal recognition at the Gauhati University along with Assamese and other regional languages, the people of Cachar will not rest. The Government of India, as the custodian of people's rights and as the leader of people's duties and responsibilities must act now to see that the whole issue is brought to its correct perspective.

Moreover, I would appeal to the Government to consider the question of the medium of instruction at the university level afresh and weigh the points carefully before giving a go-by to English, which has been serving not only as a usefull instrument of Indian unity but also as a tool of international breakthrough without any extra efforts till Hindi comes to that status. Is it not a suicidal policy to replace English by a myriad of regional languages ?

Before I conclude I would like to say a few words regarding the new taxation on sugar and kerosene. It will hit the common men. I feel that the common men should be exempted from such taxation. Perhaps, the hon. Finance

Minister is aware that kerosene is not available in many parts of the country. Though Assam produces kerosene, it is not easily available even at Shillong, the capital town of the State. I would request that the hon. Finance Minister should consider and give relief to the common people who consume both sugar and kerosene.

I congratulate the Finance Minister for reducing export duty on tea. It will be a great relief at least to Assam. Then I draw his attention to the income-tax paid by the bachelors. I feel they are heavily taxed. On the one hand the government advocates the policy of family planning and, on the other hand the bachelors are heavily taxed. Do they not support the policy of the government indirectly ?

I would request the hon. Finance Minister not to levy excise duty on fertilizer and pumps, as it will hit the small cultivators. We are trying to be self-sufficient in foodgrains, it will not give any incentive to the small cultivators but it will compel them to grow less. Then, I support the proposal for a tax on agricultural income, but there must be an exemption limit so that small agriculturists are not affected. With these observations, I conclude my speech.

19.00 hrs

श्री नवल किशोर शर्मा (दौसा) : सभापति महोदय, किसी भी देश के बजट को उस देश की आर्थिक स्थिति के संदर्भ को देखना जरूरी होता है। इस दृष्टिकोण से जब हम इस बजट को देखते हैं जोकि हमारे वित मंत्री जी ने पेश किया है और इसका विवेचन पढ़ते हैं तो हमें यह कहने के लिए मजबूर होना पड़ता है कि यह बजट बहुत कुछ जिन परिस्थितियों में से होकर हमारा देश गुजर रहा है और जिन हालात में इसको देश के सामने पेश किया गया है, जिन जिम्मेदारियों को देश को वहन करना है और उसके साथ ही साथ देश में जिस चौथी पंचवर्षीय योजना को सरकार ने प्रारंभ करने का फैसला किया है, तो यह एक निश्चित धारणा जरूर बनती है कि सब कुछ मिलाकर यह एक अच्छा बजट है। वैसे किसी भी वित्त मन्त्री के लिए बजट पेश करने के बाद कभी भी सब तरफ से अच्छी बात सुनने को नहीं मिलती है। लेकिन फिर भी आम तौर पर इस बजट का स्वागत किया गया है। कुछ मुद्दे ऐसे जरूर हैं, जिनके बारे में विवाद है और जिनके बारे में मेरी स्वयं की मान्यता है कि वित्त मन्त्री को उन पर पुनर्विचार करना चाहिये। देश के व्यापक हित, देश की आर्थिक स्थिति और देश की बहुसंख्यक ग्रामीण जनता के लिहाज से उन मुद्दों पर पुनर्विचार किया जाना नितांत आवश्यक है। उन सब बातों का मैं बाद में विवेचन करूंगा। इस समय मैं इतना ही कहना चाहता हूँ कि वित्त मंत्री ने जो बजट पेश किया है, उस को लेकर जहाँ देश में तरह तरह की चर्चायें की गई हैं और आरोप-प्रत्यारोप लगाये गये हैं, वहाँ एक बात तो जरूरी तौर पर माननी पड़ेगी कि वित्त मन्त्री ने जिस वक्त इस देश के वित्त का काम अपने कन्धों पर सम्भाला, उस वक्त देश की हालत और आर्थिक स्थिति बहुत ही खतरनाक थी। जिस समय मौजूदा वित्त मन्त्री ने अपना कार्य भार सम्भाला, उस समय देश में कीमतें बढ़ती जा रही थी, उत्पादन घटता जा रहा था और इस के साथ ही...

MR. CHAIRMAN : The hon. Member may continue tomorrow.

20.18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 12, 1969/ Phalguna 21, 1890 (Saka).

Printed at Akashdeep Printers 20, Daryaganj, Delhi-6